CONTENTS

Fifteenth Series, Vol.II, Second Session, 2009/1931 (Saka)
No.9, Tuesday, July 14, 2009/ Asadha 23, 1931 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.141 to 144	2-36
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.145 to 160	37-79
Unstarred Question Nos.1261 to 1459	80-488

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE **489-507**

MESSAGE FROM RAJYA SABHA **507**

STATEMENT BY MINISTER
Status of implementation
of recommendations contained in the 43rd Report of
Standing Committee on Agriculture on Demands for
Grants (2008-09), pertaining to the Department
of Agricultural Research and Education (DARE),
Ministry of Agriculture
Prof. K.V. Thomas **508**

ELECTIONS TO COMMITTEES **509-511**

(i) Indian Council of Agricultural Research Society **509**

(ii) National Khadi and Village Industries Board **509-510**

(iii) National Board for Micro, Small and Medium Enterprises **511**

SUBMISSIONS BY MEMBERS
(i) Regarding need to review by the Central
Government of its decision to recover from the
State of Orissa the funds released from NCCF
for the flood victims. 513-515
(ii) Regarding need to allocate the full
requirement of fertilizers to the State o Karnataka 516-520

MATTERS UNDER RULE 377 **521-535**

(i) Need to provide adequate power supply to Rudauli Nagar in Faizabad Parliamentary Constituency, Uttar Pradesh

Dr. Nirmal Khatri 521

(ii) Need to establish a Textile Park at Guntur in Andhra Pradesh

Shri Rayapati Sambasiva Rao 522

(iii) Need to take steps to promote sericulture in Murshidabad district of West Bengal

Shri Adhir Chowdhury 523

(iv) Need to relax norms for purchase of Copra by NAFED in Karnataka

Shri G.S. Basavaraj 524

(v) Need to set up a mega cluster for handloom sector in Nalgonda district, Andhra Pradesh

Shri Gutha Sukhender Reddy 525

(vi) Need to take steps for inter-linking of Ken and Betwa rivers in Madhya Pradesh

Shri Virendra Kumar 526

(vii) Need to expedite the construction of Ramganjmandi-Bhopal via Jhalawar railway line

Shri Dushyant Singh 526

(viii) Need to extend the benefits of agricultural debt waiver scheme to farmers of Himachal Pradesh

Shri Virender Kashyap 527

(ix) Need to erect a 'National War Memorial' in New Delhi in honour of martyrs who laid down their lives for the country

Dr. Rajan Sushant 528

(x) Need to construct road bridges at Raunahi-Magrasi in district Faizabad & at Dhemwaghat in district Gonda, Uttar Pradesh

Shri Brijbhushan Sharan Singh 529

(xi) Need to expedite the construction of Railway Over-bridge No. 86B on Saharanpur-Ambala railway line in Uttar Pradesh

Shri Jagdish Singh Rana 530

(xii) Need to expedite the electrification works in Jahanabad, Arwal and Gaya districts of Bihar under Rajiv Gandhi Gramin Vidyutikaran Scheme

Shri Jagdish Sharma 530

(xiii) Need to announce a financial package for the workers of DUNLOP factory in Hooghly, West Bengal facing joblessness due to its sick condition

Dr. Ratna De 531

(xiv) Need to promote mango based industry in Krishnagiri district of Tamil Nadu

Shri E.G. Sugavanam 532

(xv) Need to give due share of water from Sone River to Bihar as per Bansagar Agreement

Shri Jagdanand Singh 533

(xvi) Need to start a new train ‘Technology Express’ from Howrah to Hijli in West Bengal

Shri Prabodh Panda 534

(xvii) Need to take steps for interlinking of rivers of Rajasthan to address the problem of water in eastern Rajasthan.

Dr. Kirodi Lal Meena 535

GENERAL BUDGET (2009-2010)– GENERAL DISCUSSION AND DEMANDS FOR EXCESS GRANTS – (GENERAL)2006-2007 536-757

Mohammed Azharuddin 536-540
Shri Satpal Maharaj 541-570
Shri Arjun Ram Meghwal 571-573
Capt Jai Narain Prasad Nishad 574-578
Dr. Thokchom Meinya 579-583
Shri Neeraj Shekhar 584-585
Shri Govind Prasad Mishra 587-589
Shri Anandrao Adsul 590-594
Dr. Kirodi Lal Meena 595-598
Shri Nama Nageswara Rao 599-605
Shri Thol Thirumaavalavan 606-610
Shri P.L. Punia 611-619
Shri R. Thamaraiselvan 620-623
Shri Uday Pratap Singh 624-625
Shri Aruna Kumar Vundavalli 626-630
Shrimati Jayshreeben Patel 631-636
Shrimati Darshana Jardosh 637-638
Shri Prasanta Kumar Majumdar 639-640
Shri Bhudeo Choudhary 641-642
Shri Naveen Jindal 643-647
Shri P.K. Biju 648-649
Shri Haribhau Jawale 650-652
Shri P. Viswanathan 653-656
Shri Gorakhnath 657-658
Shri N. Peethambara Kurup 659-661
Dr. Mirza Mehboob Beg 662-663

Shri Abdul Rahman	664-668
Shri Narayan Singh Amlabe	669-674
Shri Jagdambika Pal	675-678
Dr. Raghuvansh Prasad Singh	679-682
Shri Sonawane Pratap Narayanrao	682-687
Dr. G. Vivekanand	688-690
Shri Sanjay Singh Chauhan	691-692
Shrimati Botcha Jhansi Lakshmi	693-697
Shri S.S Ramasubbu	698-702
Shri P. T. Thomas	703-708
Shri K.P. Dhanapalan	709-716
Shri Tufani Saroj	717-719
Shri Kamal Kishor Commando	720-721
Shri S.P.Y. Reddy	722-724
Shri Chandu Lal Sahu	725-726
Shri S.R. Jeyadurai	727-730
Shri Hansraj G. Ahir	731-734
Shri Mithilesh Kumar	735-736
Dr. Vinay Kumar Pandey	737-738
Shri Pranab Mukherjee	739-756
Demands for Excess Grants (General) – Voted	757
APPROPRIATION (NO.2) BILL, 2009	**758-759**
Motion to Consider	758
Clauses 2, 3 and 1	759
Motion to Pass	759
MOTION RE: REVOCATION OF PROCLAMATION ISSUED BY PRESIDENT IN RERELATION TO THE STATE OF JHARKHAND	**760-810**

STATUTARY RESOLUTION RE: APPROVAL OF CONTINUANCE IN FORCE OF PROCLAMATION IN RESPECT OF THE STATE OF JHARKHAND

JHARKHAND BUDGET 2009-10 – GENERAL DISCUSSION AND DEMANDS FOR GRANTS – (JHARKHAND)2009-10

Shri Arjun Munda	761
	766-774
Shri P. Chidambaram	761-762
	806-809
Shri Jagdambika Pal	776-782
Shri Basu Deb Acharia	783-785
Shri Subodh Kant Sahay	786-788
Shri B. Mahtab	789-790
Shri Mulayam Singh Yadav	791-792
Shri Lalu Prasad	793-794
Shri Babu Lal Marandi	795-796
Dr. M. Thambidurai	797
Shri Narahari Mahato	798
Shri Prabodh Panda	799-800
Shri S.D. Shariq	801-803
Shri Inder Singh Namdhari	804-805
Shri Namo Narain Meena	809
Motion - Negatived	809
Statutory Resolution – Adopted	809
Demands for Grants – Voted	810

JHARKHAND APPROPRIATION (NO. 2) BILL, 2009 **811-812**

Motion to Consider 811

Clauses 2, 3 and 1 812

Motion to Pass 812

<u>ANNEXURE – I</u>

Member-wise Index to Starred Questions 823

Member-wise Index to Unstarred Questions 824-826

<u>ANNEXURE – II</u>

Ministry-wise Index to Starred Questions 827

Ministry-wise Index to Unstarred Questions 828

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Tuesday, July 14, 2009/ Asadha 23, 1931 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(Q. No.141)

MADAM SPEAKER : Q. No.141, Shri Harin Pathak.

श्री हरिन पाठक : अध्यक्ष महोदया, आदरणीय गृह मंत्री भी इस बात को जानते हैं कि गुजरात सौभाग्यशाली है कि देश में सबसे बड़ा समुद्री तट उसी का है और वह 1640 किलोमीटर तक फैला हुआ है। लेकिन हमारी तकलीफ यह भी है कि गुजरात एक संवेदनशील राज्य है क्योंकि 512 किलोमीटर की गुजरात की सीमा पाकिस्तान से सटी है। हम सभी इस बात को जानते हैं कि जब भी इस देश पर आतंकवादी हमला होता है तो इसी रूट का उपयोग किया जाता है। पिछली बार भी जब मुंबई कांड हुआ था, जिसमें कसाब पकड़ा गया है। वे कुबेर नाम की गुजरात की बोट से आए थे। गुजरात सरकार कोस्टल गार्ड और बीएसएफ की वॉटर विंग के साथ मिलकर इस तरह के हमलों को रोकने का प्रयास करती है और देश की सिक्योरिटी को बचाने का प्रयत्न करती है।

अध्यक्ष महोदया : आप कृपया प्रश्न पूछिए।

श्री हरिन पाठक : महोदया, मैं उसी पर आ रहा हूं। गुजरात सरकार ने 392.7 करोड़ रूपये का एक प्रोजेक्ट मई, 2005 में केन्द्र सरकार को भेजा था। उसमें मांग की गई थी कि हमें 51 कोस्टल पोलिस स्टेशन सैंक्शन किए जाएं, लेकिन सरकार ने केवल दस ही दिए। यह पूरे देश की सीमा की सुरक्षा का सवाल है, केवल गुजरात का ही नहीं है। हमने 76 आउटपोस्ट मांगी थीं, लेकिन सरकार ने 46 ही सैंक्शन की। हमने 30 बोट्स मांगी थीं, लेकिन दो ही दी गई हैं। गुजरात के रणक्षेत्र की देखभाल हम लोग कैमल द्वारा करते हैं।

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री हरिन पाठक : महोदया, यह बहुत ही महत्वपूर्ण प्रश्न है, देश की सुरक्षा का सवाल है।

अध्यक्ष महोदया : ठीक है, आप कृपया प्रश्न पूछिए।

श्री हरिन पाठक : महोदया, मैं उसी पर आ रहा हूं, लेकिन पहले वह फिगर दे दूं जो मंत्री जी ने दी है। उसी से जुड़ा हुआ मेरा प्रश्न होगा। हमने 53 कैमल और 106 कैमल राइडर्स मांगे थे, इसके अलावा 90 वॉच टावर बनाना चाहते हैं।

महोदया, यह सिर्फ गुजरात सरकार से ही संबंधित मांगे नहीं हैं, पूरे देश की सुरक्षा के लिए मांगे हैं। मैं मंत्री जी से जानना चाहता हूं कि क्या आप हमारी मांगे पूरी करेंगे और करेंगे तो कितने सालों में करेंगे और कब तक करेंगे?

SHRI P. CHIDAMBARAM: Madam, Phase-I of the Coastal Security Scheme had a total approved outlay of Rs.371 crore. That is the money made available by the Ministry of Finance, which we have to allocate. In allocating Rs.371 crore, the highest allocation has been to Gujarat of Rs.58.42 crore. I agree, that is not enough. Equally, it is not enough for other States as well. Whatever money has been made available under Phase-I, has been allocated to Gujarat. This year again, we are working on Phase-II. If money is provided, as I believe it will be provided, more allocation will be made to Gujarat.

We are not discriminating against Gujarat. In fact, if anything, Gujarat has the highest share among all the coastal States in the money provided to the Ministry of Home Affairs.

As far as police stations are concerned, we sanctioned 10; Gujarat has indeed made all ten operational and I compliment Gujarat for that. But, we sanctioned 46 outposts, hon. Member says he wanted 76 outposts. We have sanctioned 46; not one has been made operational until today. We sanctioned 25 check-posts; not one has been made operational until today. We are not blaming anyone. All that we are trying to say is, before you ask for more, you should operationalise what has been sanctioned, draw the money and make it functional. Madam, we are not discriminating against any State. We are willing to support the States. But the States must draw the money and operationalise what has been sanctioned so far.

As far as camels are concerned, Madam, I thought I should ask him to provide me camels. He should not ask me to provide camels.

श्री हरिन पाठक : अध्यक्ष महोदय, मैं इसका जवाब मंत्री जी को भेज दूंगा कि सरकार ने इन कार्यों के लिए क्या कार्यवाही की है। आप वित्त मंत्री रह चुके हैं, आप जानते हैं कि बजट के पैरा 65 में 2284 करोड़ रुपए इस वर्न एडिशनल कोस्टल सिक्योरिटी के लिए दिए गए हैं। इसके साथ-साथ सरकार ने एक दूसरी स्कीम, जो छोटी है, वह आपको सन् 2009 में भेजी है। उस स्कीम में हमने 12 कोस्टल पुलिस स्टेशंस और मांगे हैं एवं 17 कोस्टल आउट-पोस्ट केन्द्र से मांगे हैं। मैंने कहा है कि सरकार ने जो कार्यवाही की है,

जो-जो किया है, मैं आज ही आपको उसके सारे प्रत्युत्तर भिजवा दूंगा। आप फेस सैकिंड का कार्य कब तक पूरा करेंगे?

SHRI P. CHIDAMBARAM : Madam, as I have already said that, when we draw up Phase-II we will take note of Gujarat's requirements.

श्री प्रभातसिंह पी. चौहान : अध्यक्ष महोदया, मैं मंत्री जी से आपके माध्यम से पूछना चाहता हूं कि समुद्री सीमा से हमारे मछुआरों को पाकिस्तानी आईएसआई एजेंसी के लोग बोट सहित पकड़ कर ले जाते हैं। मेरा दूसरा प्रश्न यह है कि पाकिस्तान के पास अत्यंत आधुनिक बोट्स हैं।

मैं सरकार से पूछना चाहता हूं कि भारत सरकार गुजरात को जो बोट देने वाली है, क्या वह भी अत्यंत आधुनिक है? मेरा तीसरा प्रश्न यह है,...(व्यवधान) क्या सरकार गुजरात को अत्यंत आधुनिक बोट देने वाली है?...(व्यवधान)

अध्यक्ष महोदया: आप एक ही प्रश्न पूछ सकते हैं और वह आपने पूछ लिया है।

SHRI P. CHIDAMBARAM : Madam Speaker, the fishermen's question is a separate issue. It is true that fishermen fishing off the coast of Gujarat are sometimes taken prisoner by the Pakistani authorities; likewise fishermen fishing off the coast of Tamil Nadu are taken prisoner by the Sri Lankan authorities. We negotiate, we bring them back. The question should really be put to the Ministry of External Affairs and they will give you the full details.

As far as the boats are concerned, we have sanctioned for Gujarat twenty 12-tonne boats and ten 5-tonne boats. These are being manufactured in the Goa Shipyard Limited (GSL); there is another shipyard which manufactures boats for some other States at GRSE. As and when these boats are ready, we deliver them. We have, so far, delivered six 5-tonne boats, one of them to Gujarat and five 12-tonne boats, one of them to Gujarat.

We will complete delivery of 24 boats by 31st of July and we will complete delivery of another 59 boats by the 30th of September. It is a well laid-out schedule. We have compressed the delivery time by six months and both Shipyards are building the boats at a rapid pace. As and when the boats are ready,

they will be delivered according to an agreed schedule. Gujarat will ultimately get twenty 12-tonne boats and ten 5-tonne boats. These are modern boats.

Comment [k1]: fdby c1

श्री संजय निरूपम : अध्यक्ष महोदया, मुम्बई में आतंकवाद की जो 26 नवम्बर की घटना घटी, उसके बाद कोई शक नहीं कि कोस्टल सिक्योरिटी को बेहतर बनाने के लिए सरकार ने कई कदम उठाए और इसके लिए मैं मंत्री महोदय का अभिनन्दन करता हूं।

महोदया, कोस्टल सिक्योरिटी का जो एक मानवीय चेहरा है, उसकी तरफ मैं माननीय मंत्री जी का ध्यान आकर्नित करना चाहता हूं। जब से सिक्योरिटी बढ़ाई गई है, तब से मुम्बई के जिन मछुआरों की रोजी-रोजी, जिनकी जिन्दगी समुद्र में होती है, उनका हैरासमेंट बढ़ा है। इस तरफ मैंने महारा-ट्र सरकार का भी ध्यान आकर्नित किया है। मैं माननीय मुख्य मंत्री जी से एक शि-ट मंडल लेकर मिला था। मुझे बताया गया कि सारे के सारे फिशरमैन को एक आइडेंटिटी कार्ड देने की व्यवस्था की जा रही है। माननीय गृह मंत्री महोदय ने भी अपने जवाब में कहा है कि डिपार्टमेंट ऑफ फिशरीज इस प्रकार का एक आइडेंटिटी कार्ड या स्मार्ट कार्ड देने का प्लान बना रहा है।

महोदया, मैं माननीय गृह मंत्री जी से जानना चाहता हूं कि इस प्रकार के आइडेंटिटी कार्ड देने की अब तक क्या व्यवस्था की गई है, कितने फिशरमैन को आइडेंटिटी कार्ड दिए गए हैं, जिनको नहीं दिए गए हैं, उनकी संख्या कितनी है और जिन्हें नहीं दिए जा रहे हैं, वे कब तक इंतजार करें, क्योंकि जब भी बगैर आई. कार्ड के वे समुद्र में मछलियां मारने जाते हैं, तो उन्हें सिक्योरिटी गार्ड पकड़ते हैं, उन्हें वे हैरास करते हैं और उनके ऊपर शक किया जाता है? उनकी रोजी-रोटी ही समुद्र में है, तो क्या वे बताएंगे कि इस पूरे वि-ाय को तत्काल कितनी गम्भीरता से लिया जा रहा है और फिशरमैन को उसकी रोजी-रोटी तक पहुंचने के लिए जो आई. कार्ड की व्यवस्था है, वह कब तक पूरी होगी?

SHRI P. CHIDAMBARAM: Madam Speaker, the MNIC Project is underway. I answered the question a few days earlier. In the first phase, 3,331 villages on the coastline and all of Andaman & Nicobar Islands will be covered under the MNIC and they will be issued MNIC in the year 2009-10, that is, the current financial year.

The Fishermen's Identity-Card is a separate project supplemental to MNIC. It is an application card and all the fishermen in these 3,331 villages will also be issued the Fisherman Identity-Card which will carry some more information about

their occupation. I expect, therefore, that in these 3,331 villages, Identity-Cards will be issued in 2009-10.

SHRI S. SEMMALAI : Madam Speaker, as far as our country is concerned, threat perception from sea routes is very high. Lack of radar coverage and inadequate of coastal Security Boats should be set right at once. So, may I know from the hon. Minister whether there is any proposal to create Maritime Security Advisory Board for better coordination between the Navy and the Coast Guard? In view of the urgency, will the Minister set out any time-limit for the constitution of the said Board?

SHRI P. CHIDAMBARAM: Madam Speaker, a decision has been taken by Government on maritime security. The Indian Navy has been designated as the authority responsible for overall maritime security. The Indian Navy will be assisted by the Coast Guard, the State Marine Police and other agencies. A Coastal Command will be created and the Director-General, Coast Guard will be designated as the Commander of the Coastal Command. These are the decisions which have been taken. The implementation of these decisions rests with the Ministry of Defence.

To the best of my knowledge, there is no proposal to set up a Maritime Security Advisory Board, but the hon. Member may put a specific question to the Ministry of Defence.

श्री अनन्त गंगाराम गीते : अध्यक्ष महोदया, 26-11 का मुम्बई पर जो आतंकी हमला हुआ, उसके बाद से हमारे सारे तटीय क्षेत्र की सुरक्षा की ओर निश्चित रूप से सरकार की ओर से अधिक ध्यान दिया जा रहा है।

महोदया, 1992 में मुम्बई में जो बम विस्फोट हुए थे, उनके लिए जो आर.डी.एक्स. आया था, वह महाराष्ट्र के पश्चिम तटीय क्षेत्र के रायगढ़ जिले की श्रीवर्धन तहसील के शेखाड़ी गांव में उतारा गया था। इस बार जो 26-11 को पाकिस्तान के आतंकवादियों द्वारा मुम्बई पर हमला किया गया, उसके लिए जो पाकिस्तानी टैररिस्ट्स आए थे वे पोरबन्दर से होते हुए महाराष्ट्र के मुम्बई में आए। इसलिए यह मामला केवल किसी राज्य से जुड़ा हुआ नहीं है और गृह मंत्री भी इस बात से सहमत हैं। उन्होंने भी इस बात को स्वीकार किया है कि यह राष्ट्रीय सुरक्षा से जुड़ा हुआ मामला है और इसलिए यह जो सारा तटीय क्षेत्र है,

Comment [RPM2]: (Cd.by d1)

इसकी सुरक्षा के सन्दर्भ में राज्यों पर निर्भर ै रहते व़ह केन्द्र को ै, भारत ै सरकार को ै स्वयं इस पर अधिक ध्यान देने की आवश्यकता है। गृह मंत्री जी ने इस बैंत को स्वीकार किया है कि गुजरात को सबसे ज्यादा पैसा दिया है, उसके बाद महारा-ट्र को आपने 40 करोड़ रुपये धन दिया है और आपने इस बैंत को स्वीकार किया है कि यह कम है तो इसको बढ़ाने की आवश्यकता है। लगातार पाकिस्तान की ओर से आतंकवादी हमले हमारे देश पर हो रहे हैं। अखबारों में बार-बार ये खबरें आ रहे हैं कि दोबारा समुद्र ै से मुम्बई या देश पर, हिन्दुस्तान पर हमला हो सकता है। गुजरात के बारे में तो मंत्री जी ने बताया है, लेकिन महारा-ट्र की जो सूचना आपने ै है, जो एलोकेशन किया है, जो पोस्ट ै हैं, इस सन्दर्भ में महारा-ट्र राज्य ने क्या कदम उठाये हैं, यह मैं आपके माध्यम से जानना चाहता ूं?

SHRI P. CHIDAMBARAM : Madam, the allocation for Maharashtra is Rs. 40.92 crore. Maharashtra has been sanctioned 12 Coastal Police Stations, and all of them are operational; 31 Check posts – nine are operational; and 24 barracks – none operational. Now, Maharashtra is constructing Check posts and barracks. The construction is yet to start in 14 Check posts and seven barracks. We are persuading Maharashtra to quicken the pace of implementation. Maharashtra would have to complete what has been sanctioned under Phase-I.

The answer that I gave to the hon. Member from Gujarat applies to you also, namely, that as and when we draw up Phase-II, we will take note of Maharashtra's requirements also.

SHRI ANANT GANGARAM GEETE : Thank you.

SHRI T.K.S. ELANGOVAN : Madam Speaker, what is going on in the coastal area of Tamil Nadu? The hon. Minister already knows about it. The people are arrested, and if they are arrested, then the Ministry of External Affairs can intervene and get them released. But the people are shot at by the Sri Lankan Navy. They are killed, and their boats are capsized. Therefore, this is a very serious thing. Therefore, the coastal protection should be strengthened in that area.

I wish to know this from the hon. Minister. Does the Ministry have any plans to put aerial surveillance in place in that area?

SHRI P. CHIDAMBARAM : Madam, it would not be appropriate to disclose as to what kind of defensive surveillance the Government of India maintains in the coastal areas and the borders. I would suggest to the hon. Member to call on the Minister of Defence and perhaps take a briefing. It would not be appropriate to disclose the exact measures of surveillance.

The point that I wish to make is that, Yes, it was a problem that the Sri Lankan Navy was shooting at Indian fishermen fishing off the Tamil Nadu coast. Some of them lost their lives, but I think that some arrangements were put in place in January of this year. Since then, subject to correction, I think that nobody has been shot. They are arrested, and I have conceded it earlier. Thereafter, there is an arrangement by which we secure their release. But if there has been an incident of shooting of an Indian fisherman off Tamil Nadu coast after January, then I may be wrong and I am not aware of it. Please bring it to my notice, and I will certainly look into it.

MADAM SPEAKER : Shri Dushyant Singh Q.NO.142.

(Q. 142)

SHRI DUSHYANT SINGH : Madam, through you, I would like to ask this from the hon. Minister. In reply to Q. No. 142, he has answered that the Government has planned allocation of Rs. 1,500 crore for this scheme – which was launched in the financial year 2008-2009 – in the Eleventh Five-Year Plan. I want to get around to the answer given previously. The Panchayat Yuva Krida aur Khel Abhiyan (PYKKA) was giving financial assistance at the block-level, and for rural India.

Comment [r3]: Q. 142 cd.. & cd.. by e1

An amount of Rs. 250 crore was sanctioned for 2008-09 of which Rs. 83 crore was released last year. In his answer, the Minister mentioned that the released amount after final estimates was Rs. 22 crore. How does the Government plan to help releasing money to rural India for improvement of clubs and sports activities, when the money allocated was not spent completely? It is a grand idea of Rs. 1,500 crore being spent on rural India, which actually is never going to happen. I want to ask the Minister whether this will happen. I would like to know whether this money which you have allocated for the next five years will be given to States, and whether Rajasthan will benefit from this or not.

DR. M.S. GILL: Madam, yes, the outlay for the Scheme is Rs. 1,500 crore for the next five years, which means Rs. 300 crore a year. All of us know that in the contingencies of a situation, the Ministry always does not get the full amount expected to be allotted. Last year, we got Rs. 92 crore. The Scheme was, in fact, sanctioned only last year. We quickly put it in operation. We called a Conference of Ministers and after that of State Chief Secretaries to take their views. We were given Rs. 92 crore and we spent it totally. This year we have been given Rs. 160 crore; we will spend it. During the year, I will make an effort to get more money and I will keep on trying to get more money because as much as him, I am very keen that rural India, the six lakh villages, must get adequate money for sports. This is the first time in 60 years that the Scheme has given it. I will push as hard as I can for more money, and certainly Rajasthan is very much a part of it.

SHRI DUSHYANT SINGH : I would like to ask the Minister, through you, Madam, Speaker, about Nehru Yuva Kendras. In his answer, the Minister has mentioned that it is covering 501 districts. In the answer to an Unstarred Question dated 12.03.2008, the Minister mentioned that the fund allocation for Nehru Yuva Kendras for the year 2004-05 was Rs. 33.52 crore; for the year 2005-06, it was Rs. 36.74 crore, and for 2006-07, it was Rs. 36 crore. How does he plan to give money to 501 districts where he himself mentioned in the meeting of Sports Secretaries – and there were numerous surveys which have been taken up – that the Nehru Yuva Kendras which began in 1987 were now basically defunct bodies, and the money allocation to Nehru Yuva Kendras was not happening? Will the Minister increase the funding to Nehru Yuva Kendras and help the establishment of Nehru Yuva Kendras in the local and district levels?

DR. M.S. GILL: Madam, for long, there have been 501 Nehru Yuva Kendras. I think it is a Scheme which was there right from Mr. Nehru's time. It has been at a level of funding and numbers, which could be more. Now, what I have done last year was that I added 122 districts which were left out so that every district in India is covered. Certainly, I keep on fighting and I really try to get more funds. I will try and make this Scheme more worthwhile, expand it and try and carry it down to the district level. … (*Interruptions*)

SHRI ANANTH KUMAR : The Minister cannot mislead the House. The Scheme was not started during Nehru's time. It started in 1987.

SHRI HARIN PATHAK : It began in 1987 and not during Nehru's time. … (*Interruptions*)

MADAM SPEAKER: Please sit down. Let the Minister reply. You have asked your question. Now, if there is any inaccuracy, you know the procedure, so please let him reply.

DR. M.S. GILL: For this year, we have an allocation of Rs. 110 crore. What I am trying to express to the House … (*Interruptions*)

SHRI ANANTH KUMAR : He should make amends, Madam.

MADAM SPEAKER: Let him complete. You know the procedure, you are a very senior Member.

… (*Interruptions*)

Comment [r4]: Fd by f1

SHRI HARIN PATHAK : It started in 1987 and not in Pandit Nehru's time. … (*Interruptions*)

MADAM SPEAKER: Let him complete his reply.

… (*Interruptions*)

DR. M.S. GILL: If he is making a correction on a point of information that it was started in 1987 and not earlier, I have no problem in accepting it. … (*Interruptions*)

SHRI ANANTH KUMAR : It is not like that. As the hon. Minister, if he does not know such a thing, then we are really surprised about this.… (*Interruptions*)

SHRI P.T. THOMAS: Would the Minister be pleased to state whether there is any proposal to start new youth hostels in the country? There was a long pending proposal in Idukki in Kerala. I want to know whether the Government is planning to start a youth hostel there.

DR. M.S. GILL: Madam, youth hostels are not part of this question. But if you want me to reply, I will try and get some background on the situation.

MADAM SPEAKER: Your question should be within this. Please do not go outside the question.

SHRIMATI JAYAPRADA : Madam, I would like to raise my supplementary to part 'a' of the question. The State of UP constitutes more than one-fifth of the population of the country. But the State and particularly the Western UP lacks even the basic infrastructure and the facilities to promote sports, which is its due. In this context, I would like to know from the hon. Minister – I have requested him so many times also – as to what is the status of Western UP and particularly whether there are any national institutes for sports like the one in Patiala. I would like to know from the hon. Minister this. Delhi is very close to Rampur. But in Western UP, there is no such institution particularly for youth, to have an

infrastructure or any institution. Is there any proposal to have any institution like the one in Patiala in future in Western UP?

DR. M.S. GILL: Madam, this again does not at all arise out of this. What the hon. Member is asking is about the Coaching Institute, Patiala being the main one and then Bangalore and so on. Since she is so much focused on UP, I will take the opportunity to say that in this Rs.92 crore which we have spent, we had allocated Rs.53 crore to UP alone. Rs.10 crore was drawn last year, they have drawn another Rs.11 crore now.

SHRIMATI JAYAPRADA : Is there any proposal to have an institution in Western UP?

MADAM SPEAKER: You have asked the question.

SHRIMATI JAYAPRADA : I have not got the proper reply.… (*Interruptions*)

रैं रैंफ़ानी सरोज : महोदया, यूपी से 80 सांसद अैंते हैं।...(व्यवधान)

DR. M.S. GILL: This question is on rural sports promotion and the Nehru Yuvak Kendras. She is asking about coaching schemes all over the country.

SK. SAIDUL HAQUE : Madam, I would like to know from the hon. Minister what plan and programme the Government has taken all over the country for the successful implementation and better performance of our country in the ensuing Commonwealth Games to be held in India next year ?

DR. M.S. GILL : Madam, this is again not part of the question. But if you ask, I will try to say something.

SHRIMATI YASHODHARA RAJE SCINDIA : Through you, Madam the hon. Speaker, I would like to ask our Sports Minister one question. First of all, I would like to congratulate the Government of India for having taken a programme from the Madhya Pradesh Government in 2006 when I was the Sports Minister there. We started a Gramin Yuva Kendra and a Gramin Yuva Abhiyan.

Comment [NR5]: cd. by g1

During that time, Sir, your predecessor asked us to come and give a presentation to the Government of India's Sports Department. You appreciated it

so much that you copied it in toto and it is now called PYCA throughout India. So, first of all I would like to congratulate you.

Secondly, to be able to make this programme successful, I would like to ask you what is the criterion that you use to employ the Kreedashri? You call them Kreedashri and we call the Samanvayaks. At the Block and village levels when you are doing competitions and children are coming from a hundred villages, how are they going to get to the competition area if you are not going to give them money for food and for transport?

DR. M.S. GILL: Madam, the Kreedashri is a person at the village level. Sadly we have in the scheme only Rs.500 per month for him. I am anxious to try and in the future give him a better condition. He is obviously a young person with qualities to be able to promote the sports at the village level to carry the youth with him. As for the funding, at the moment the funding we have in this scheme is Rs.1 lakh per village for improving grounds and facilities of that nature; Rs.10,000 for buying sports equipment; and Rs.12,000 for carrying out these activities at that level. For the tournaments above – because we pay for Block level tournament, for District level, State level, and for national level tournaments also – that is indicated to you here in the scheme itself. It is: Rs.50,000 for Block level; Rs. 3 lakh for District level; Rs.10 lakh for State level; Rs.5 lakh for a Union Territory; and Rs.70 lakh for national level. In that, I am sure, part of that money is used to do the transport as well as the feeding as much as is possible.

MADAM SPEAKER : Q. No.143, Shri B. Mahtab.

(Q.143)

Comment [KMR6]: Two pages

SHRI B. MAHTAB : Madam, I had asked for a specific timeframe and the answer that has been given says, “No time frame has been fixed”. As was told about fifteen years ago, not taking a decision is also a decision. Perhaps the Government is not taking a decision in this regard.

I believe the fundamental premise of a democracy is the accountability of all its institutions to the political sovereign, that is, the people. There are models of self-governance evolved in other countries. The remarkable feature of all these models is self-governance and a monitoring by a jury of its peers. Will the Government form a Press Council like institution that would conform to the highest standards of rectitude and journalistic ethics and guide the media in discharge of its solemn Constitutional duty? Is there any thinking in this regard? Or will it allow the broadcasting service providers to have a self-regulating mechanism to look after itself?

SHRIMATI AMBIKA SONI: Madam, I would like to inform the hon. Member that this issue has been under discussion and has been the issue of a public debate for several years. In 1994 the some regulatory code of conduct for programme and advertising was put in place by a mechanism by an Ordinance which was made into an Act of Parliament in 1995. Since then, technology has developed at a very fast rate. By the time the Committees were set, by the time they formulated some kind of guidelines, technology has moved further. Not taking shelter behind this, we have encouraged a public debate by putting up proposals for a National Broadcasting Bill which would set in place a regulatory body. That is because India perhaps is the only country probably in the world which still does not have a regulatory body. But since these matters are very sensitive, there is need for constant interaction. In 2005, the Government of India set up a Special Committee headed by the Secretary (I&B) who held six meetings over two years.

Comment [KMR7]: Cd by h1

The report was finally submitted in 2008. On receipt of that Report on the website, some regulatory bodies like NBA, IBF felt that this would impinge on the sovereignty of media, the freedom of speech and expression. These people have set in place, mechanisms under their own self-regulatory bodies. An NGO, Common Cause, in 2000, took the matter to the Supreme Court. This has been continuing.

The Ministry itself has filed three affidavits in the hon. Court; the matter is still under their consideration. This does not mean that we have been sitting without doing anything; I would like to inform the hon. Member.

Several other rules have been put in place, amending and adding on to the Act of 1995 and the Rules of 1994 like uplinking and downlinking. I am sure the House would understand that being such a sensitive matter, we have to find a coordinated solution which would assure the media personnel, media house and broadcasting houses that their liberties are not being impinged upon, as well as it would address the sensitivities of civil society, directives of the hon. Court, direction of a Parliamentary Committee of the other House, 132nd Report on Petitions. All these things are put in the stage of discussion.

The matter became so-volatile that people approached the Prime Minister of India and asked him to intervene. In 2009, there was a statement from the PMO, asking that nothing should be put in place, nothing should be finally decided till there has been even a greater interaction.

This applies to both the desire of putting in place a Broadcasting Bill and takes care of other suggestions which have been put forward by the civil society.

SHRI B. MAHTAB : After this exhaustive answer by the Minister, many things have been left to one's conjecture.

Has it come to the notice of the Government that a News Broadcasters' Association has drawn up a code of ethics and broadcasting standards, and also to provide a forum to aggrieved persons for amelioration of their grievances, a

Dispute Redressal Authority is established and is in operation with effect from 2nd October 2008, with the retired Justice J.S. Verma as its Chairperson? This is a society which has formed this.

Similarly, Advertising Standard Council of India, which is registered under the Company Law, has come out with a code to control the content of advertisement. When such multiple private bodies are setting up dispute redressal mechanism, which has little legal sanctity, will the Government proceed to set up a Dispute Redressal Mechanism for the benefit of public which will have legal sanctity?

SHRIMATI AMBIKA SONI: There are two self-regulatory bodies which have come up – the NBA and the IBF. In the last one month that I have been looking after this Ministry, I have already had two sessions of interactions and discussions with the representatives of both these self-regulatory bodies as well as other representatives of the broadcasting field – in fact, several stakeholders. They have, no doubt, published and informed the court also under whose jurisdiction the whole matter rests today about the code of conduct. They do not have statutory power. So, we have decided at the last meeting which was held a few days ago that these self-regulatory bodies, any other representatives of the stakeholders and the Ministry of Information and Broadcasting would sit together, look at, interact and try and arrive at some solutions or some format which would be acceptable to all.

Comment [p8]: Ctd J

It would not in any way clamp down on our constitutional right of speech and expression and it would address the concerns of the end-users; the subscribers, the common men, civil society, parents, children and the rest. So, where so many years have gone by, I would ask for the indulgence of the House for a little more time if we can put in place a mechanism which would satisfy the maximum number of people.

श्री शैलेन्द्र कुमार : अध्यक्ष महोदया, लोक सभा टीवी चैनल भी एक चैनल है। उसमें कार्यरत जो भी कर्मचारी हैं, उन्हें कॉंट्रेक्ट बेसिज पर रखा गया है। उनमें से ज्यादातर कर्मचारी छोड़कर जा रहे हैं।

अध्यक्ष महोदया: माननीय सदस्य, आप यह प्रश्न नहीं पूछ सकते, क्योंकि यह स्पीकर के ज्यूरिस्डिक्शन में आता है।

श्री शरद यादव : महोदया, मेरे खयाल से मंत्री महोदया का जवाब बहुत गोल-गोल है और वह जान बचाऊ जवाब है। हमारे देश में शारदा एक्ट बना हुआ है। छोटे पर्दे पर काल-कपाल, महाकपाल, बालिका वधू, सनसनी और न जाने कितने ऐसे अंध विश्वास वाले और बाल विवाह वाले सीरियल्स दिखाए जाते हैं। आपने कहा कि प्रधान मंत्री जी ने कह दिया है कि डिब्बा बंद है। बालिका वधू सीरियल में बच्ची को विवाहित दिखाया गया है, जो कि हमारे देश के कानून के खिलाफ है। आप कह रही हैं कि आपको यह मंत्रालय सम्भाले हुए दो-तीन महीने हो गए हैं। अध्यक्ष महोदया, मैं आपके माध्यम से निवेदन करना चाहता हूं कि टीवी पर जब मैं न्यूज चैनल देखता हूं तो मुझे उसमें बालिका वधू का प्रोग्राम दिख जाता है। मुझे लोगों ने बताया कि बच्चों के ऐसे कई सीरियल दिखाए जा रहे हैं।

अध्यक्ष महोदया: आप प्रश्न पूछें।

श्री शरद यादव : मेरा प्रश्न यह है कि भारत में इस सम्बन्ध में शारदा एक्ट है, तो फिर टीवी चैनल्स पर बालिका वधू और बच्चों के जो कार्यक्रम चल रहे हैं, क्या मंत्री जी इस पर तत्काल कोई कार्रवाई करेंगी या नहीं?

SHRIMATI AMBIKA SONI: Madam, Speaker, the Government did put in place an Electronic Media Monitoring Centre.… (*Interruptions*)

श्री शरद यादव : आपने कई तरह की कमेटीज बनाई हुई हैं। मेरी आपसे सीधी विनती है कि जो बालिका वधू सीरियल है, वह आपके शारदा एक्ट के अनुसार प्रसारित नहीं होना चाहिए। इस बारे में साफ-साफ जवाब दें।

अध्यक्ष महोदया: उन्हें जवाब तो देने दें।

...(व्यवधान)

श्रीमती अंबिका सोनी : मेरे लिए एक-एक चैनल के सीरियल्स के बारे में संसद में कुछ भी जवाब देना मुमकिन नहीं होगा। ...(व्यवधान)

अध्यक्ष महोदया: पहले मंत्री जी को अपना उत्तर तो पूरा करने दें।

...(व्यवधान)

श्रीमती अंबिका सोनी: आप मुझे जवाब देने नहीं देंगे तो मैं चुप होकर बैठ जाती हूं।...(व्यवधान) हमने एक इलैक्ट्रॉनिक मीडिया मानिटरिंग कमेटी बनाई है...(व्यवधान)

अध्यक्ष महोदया: आप मंत्री जी को सुने तो सहीं।

...(व्यवधान)

अध्यक्ष महोदया: पहले उनका उत्तर तो पूरा हो जाए।

...(व्यवधान)

श्री राजीव रंजन उर्फ ललन सिंह : इस तरह से इनका एरोगेंट बिहेवियर नहीं चलेगा...(व्यवधान)

अध्यक्ष महोदया: आप पहले उन्हें उत्तर तो देने दें।

...(व्यवधान)

MADAM SPEAKER: Shri Ananth Kumar, please address the chair.

... (*Interruptions*)

अध्यक्ष महोदया: बिना व्यवधान के उन्हें उत्तर देने दें।

...(व्यवधान)

Comment [R9]: Fd. by k

श्रीमती अंबिका सोनी: अध्यक्ष महोदया जी, मेरे पास माननीय शरद यादव जी के प्रश्न का उत्तर है। अगर आप सुनना चाहते हैं तो सुन लीजिए। आपको पसंद आयेगा या नहीं, यह मैं नहीं कह सकती हूं, लेकिन मुझे जवाब देने दीजिए। एक मॉनिटरिंग कमेटी गठित की गयी है, वह कमेटी 150 चैनल्स को, 24 घंटे लगातार मॉनिटर करती है। हम कोशिश कर रहे हैं कि वे 300 चैनल्स को मॉनिटर कर पाएं। पिछले दो सालों में जो कानून है।...(व्यवधान)

अध्यक्ष महोदया : यह क्या हो रहा है, कृपया मंत्री महोदया को उत्तर देने दीजिए। जब वे अपना उत्तर पूरा कर लेंगी तब आप कहिये कि आपका जवाब नहीं आया।

श्री मुलायम सिंह यादव : अध्यक्ष महोदया जी, जो माननीय सदस्य ने प्रश्न पूछा है, वे उसका जवाब दें।...(व्यवधान)

श्रीमती अंबिका सोनी : मैं कहना चाहती हूं कि देश का जो मौजूदा कानून है, उसी के मुताबिक हम लोग काम कर सकते हैं। कानून में जब परिवर्तन या संशोधन आएगा, उसके बाद नये नियम हो जाएंगे। आज जो मौजूदा कानून हैं, उसके तहत, पिछले दो-तीन सालों में हमने 277 चैनल्स पर एडवाइजरीज दी हैं, या उन्होंने क्षमा मांगी है। जब-जब किसी सीरियल, प्रोग्राम या ब्रॉडकास्ट के बारे में, मंत्रालय में कोई शिकायत आती है, या हम लोग स्वयं उस बात को नोटिस करते हैं तो अपने मौजूदा कानूनों के अंतर्गत कार्रवाई करते हैं, और खास करके ये अधिकार प्रदेशों के ऑफिसर्स को दिये गये हैं। अगर देश के हितों के खिलाफ कुछ चैनल्स ब्रॉडकास्ट करते हैं तो दस दिन तक, मौजूदा कानून के तहत, वे उनकी चीज को जब्त कर

सकते हैं, उसके बाद उन्हें एक्सप्लेन करना पड़ता है। माननीय सदस्य अगर मुझे शिकायत भेजेंगे तो उसे तुरंत करवाने के लिए...(व्यवधान)

श्री राजीव रंजन सिंह उर्फ ललन सिंह : मैडम, सदन को आपका संरक्षण चाहिए। संरक्षण यह है कि जो प्रश्न हो, उसका सही उत्तर सरकार की तरफ से मिले। नहीं तो इसका कोई मतलब ही नहीं रह जाता है। सवाल कुछ पूछा गया है, माननीय मंत्री जवाब कुछ और दे रही हैं। वे शिकायत के इंतजार में बैठी हैं कि जब शिकायत आयेगी तो हम देखेंगे। ...(व्यवधान)

श्री शरद यादव : अध्यक्ष महोदया जी, भारत का कानून है कि 18 साल की लड़की और 21 साल का लड़का शादी कर सकता है। आप दिखा रहे हैं "बालिका वधू"। आप देश के कानून के विपरीत उसे दिखा रहे हैं, इस पर आपको कार्रवाई करने में क्या दिक्कत है? मैं यहां सदन में कंप्लेन्ड कर रहा हूं कि "बालिका वधू" कैसे दिखाई जा सकती है? आप बच्चों की शादियों को ग्लोरिफाइड कर रहे हैं।

SHRIMATI AMBIKA SONI: Madam Speaker, I will look into the complaint made by the hon. Member on the floor of the House and send him the result of the inquiry thereon.

SHRI M.I. SHANAVAS : Madam, I would like to ask the hon. Minister a question relating to the role of the electronic media in certain sensitive matters. I agree that the electronic media is doing a great service to the nation. But I was startled and I was a little upset when during the Mumbai attacks, our electronic media were competing against each other and they were dramatizing the whole event and minute-to-minute details of the operations of our security forces were shown in the media.

MADAM SPEAKER: Please ask your question.

SHRI M.I. SHANAVAS : I would like to know whether the hon. Minister will take steps to see that during such a situation no electronic media will be allowed to dramatize or show all these minute-to-minute details of the most secret security operations because it may help those terrorists who are sitting outside. Will the hon. Minister take these steps?

SHRIMATI AMBIKA SONI: The hon. Member is very right that after the recent terrorist attacks in Mumbai, we saw that the entire electronic media was swamped

by excessive violence, blood and many other issues came up which threatened the national security.

Comment [R10]: cd. by l

Thereafter the Committee of Secretaries headed by the Cabinet Secretary took meetings on what should be the format of bringing some kind of a content control. This is what I explained in my initial response that regularly this matter has been viewed and reviewed and new opinions have come up. It is on the basis of what we saw in Mumbai we felt the need for enforcing or suggesting or putting in place a mechanism which would be binding on broadcasting channels and media stakeholders and this is under discussion.

That is what I asked for time. There is content code which is on our website. There is a proposal for a Broadcasting Bill which is on the website. I had put them on the MIB website to encourage a national debate so that on the basis of whatever input we get from the representatives of the self-regulatory bodies and other stakeholders we can arrive at something which would not only address the concerns of the civil society, as I said; address the concerns of the parents, minors, as I said; directions of the Rajya Sabha Committee on petitions, the rulings of the courts, but also will address, keeping in mind, the concerns and apprehensions of the media sector in this country.

SHRIMATI JAYAPRADA : Madam, Speaker, there should be a discussion on this… (*Interruptions*)

MADAM SPEAKER: You may please give a notice, Shri Nripendra Nath Roy, Q. No.144.

(Q. 144)

SHRI NRIPENDRA NATH ROY : Madam, Speaker, is the hon. Minister aware of the fact that the criteria that the Government of India should follow in regard to fencing of the Bangladesh border? The stipulation is that fencing should be done at a distance of 150 yards from the Bangladesh side. But in one of the places the maximum part of the fencing was done at a distance of 500 yards to 1000 yards resulting in a large part of Indian land going under the control and occupation of Bangladesh. This is a hard fact. Could the hon. Minister take the House into confidence and assure the House that the criteria of fencing at a distance of 150 yards from the Bangladesh side would be followed strictly and that where this criterion has been violated would be rectified?

SHRI P. CHIDAMBARAM: It is incorrect to assume that the land on the other side of the fence which is Indian land is under the occupation of the Bangladesh forces. That is a wrong assumption. We have an agreement with Bangladesh that no defensive work structure can be taken up within 150 yards of the Zero Line. Where we put up the fence is our decision and the actual alignment of the fence is decided after looking at the topography and also whether there is any riverine batch or whether there is any other natural feature which inhibits the putting up of a fence. This is done by the technical experts who look at the alignment and then put up the fence.

But let me make it clear that it is completely wrong to assume that the land on the other side of the fence upto the Zero Line is not Indian territory. It is Indian territory and it is under Indian control. Please disabuse yourself of the notion that that land is under the control of the Bangladesh authorities.

SHRI NRIPENDRA NATH ROY : Madam Speaker, is the hon. Minister aware that the gates at the Indo-Bangladesh borders are opened only three times for one hour daily? At night the gates are completely closed and are not manned. I would like to categorically mention here that I belong to this place and I know that this is the ground reality. This is a hard truth. Could the hon. Minister tell this House

where should a common man go to prove this reality? Would the hon. Minister assure this House on this point?

Comment [R11]: Fld by m1

SHRI P. CHIDAMBARAM: Madam Speaker, I readily concede that the hon. Member certainly knows about the ground reality better than I do. I have no doubt about that. I am sure that some of his grievances are legitimate.

There are 2067 gates along the Indo-Bangladesh border. The prescribed timing for opening and closing of the gates is from 6 a.m to 6 p.m. However, during rainy season, the gates are opened according to the visibility. The timing of the opening and closing of the gates are decided by the Border Security Force. If there are local problems, there are clear instructions that they should consult the local panchayat, the MLA, the MP and the State Government and they have full flexibility to alter the timings. But, as per rules, the gates are open between 6 a.m. and 6 p.m. If the hon. Member brings to my notice any particular gate or in any particular stretch where they face problems, certainly I will look into it. I am not aware of the local situation in each one of the 2067 gates.

SHRIMATI BIJOYA CHAKRAVARTY : Madam, the distance of the Indo-Bangladesh border in the North-Eastern region is more than 700 kilometres and the work of border fencing is not yet complete. So far as Tripura is concerned, the Government of Tripura is yet to provide plot of land or the no-man's land and so far as the zero point is concerned, I feel that every point is a zero point. There are three major rivers that cross Assam and Tripura. They are Kushiara, Brahmaputra and Karnaphuli but in these areas, there is no observatory post or any proper security. So, smuggling of cows, men and women and everything goes on unabated.

I want to know through you from the hon. Minister about the strong steps which the hon. Minister wants to take to stop every zero point in the river and the land areas. … (*Interruptions*) There is a river called Kushiara that crosses from Assam. There is Brahmaputra which is named as Padma in Bangladesh and there is River Karnaphuli which runs in Tripura.

SHRI P. CHIDAMBARAM: Madam Speaker, the Indo-Bangladesh border is of 4096.7 kilometres. I understand that the hon. Member is asking about Tripura. In Tripura, the Indo-Bangladesh border is 856 kilometres. As regards Assam, it is 263 kilometres. So far as fencing is concerned, in phase-I, Assam was included and out of the border length of 263 kilometres, we sanctioned fencing for 152.31 kilometres and we have almost completed it. About 149.2 kilometres of fencing has been completed. There are patches where there are some local problems. Tripura was taken up in phase-II. The total length is 856 kilometres, sanctioned distance is 856 kilometres and completed distance is 708.67 kilometres. Some more distance has to be completed. There are of course riverine patches. There is a problem in fencing those riverine patches. We try to deploy boats there but where there is a river, it is not possible to put up a fence. So, there will be gaps in fencing. These gaps are filled by alternative means of surveillance and border security. Where it is not possible to put up a fence, we cannot put up a fence.

श्री बदरुद्दीन अजमल : अध्यक्ष महोदया, असम के बारे में माननीय मंत्री जी ने बताया कि कोस्टल सिक्योरिटी में हमारे असम को इंक्लूड नहीं किया गया है। मैं मंत्री जी से निवेदन करूंगा कि इसे उसमें जरुर रखा जाए। दूसरे, बॉर्डर फेंसिंग के मामले में हम यह बार-बार डिमांड कर रहे हैं कि इस बॉर्डर को सील करना चाहिए और जो ज़ीरो पॉइंट के मामले में टाइमिंग है, इसके कारण लोगों को बड़ी परेशानियां, दिक्कतें हो रही हैं। इसमें जब लोग सुबह जाते हैं तो कभी सुबह का वक्त बदल दिया जाता है, कभी शाम का वक्त बदल दिया जाता है।

Comment [r12]: Cd by n

12.00 hrs.

क्या भारत सरकार ऐसा नहीं कर सकती कि जो जमीनें दे दी गई हैं उस एरिया में उसका मुआवजा दे दिया जाए?

SHRI P. CHIDAMBARAM: Madam Speaker, the Coastal Security Scheme applies only to the coastal States. Assam or Indo-Bangladesh border would not fall under that scheme. But there is this border fencing scheme that we have.

As I said, we are trying to fence the entire Indo-Bangladesh border. But there are patches where the fence cannot be put up for the reasons that there is a river or the topography does not allow a fence to be put up. … (*Interruptions*)

MADAM SPEAKER: This will not go on record.

*(Interruptions) …**

श्री मदन लाल शर्मा : यह हमारे क्षेत्र से संबंधित है, आपने हमें बोलने का मौका नहीं दिया।...(व्यवधान)

अध्यक्ष महोदया : आप डिसकशन के लिए नोटिस दे दीजिए।

…(व्यवधान)

---

* Not recorded.

12.02 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): On behalf of Shri Pranab Mukherjee, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Finance for the year 2009-2010.

(Placed in Library, See No. LT 215/15/09)

THE MINISTER OF AGRICULTURE AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI SHARAD PAWAR): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 216/15/09)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 217/15/09)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture for the year 2009-2010.

(Placed in Library, See No. LT 218/15/09)

(4) A copy of the Outcome Budget (Hindi and English versions) of the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2009-2010.

(Placed in Library, See No. LT 219/15/09)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Home Affairs for the year 2009-2010.

(Placed in Library, See No. LT 220/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): On behalf of Shri Kamal Nath, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Shipping and Ministry of Road Transport and Highways for the year 2009-2010.

(Placed in Library, See No. LT 221/15/09)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table: –

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Mines for the year 2009-2010.

(Placed in Library, See No. LT 222/15/09)

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2009-2010.

(Placed in Library, See No. LT 223/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): On behalf of Shri Prithviraj Chavan, I beg to lay

on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2009-2010.

(Placed in Library, See No. LT 224/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:-

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2009-2010.

(Placed in Library, See No. LT 225/15/09)

(2) A copy of the Coir Board (Services) Amendment Bye-laws, 2009 (Hindi and English versions) published in Notification No. G.S.R. 429(E) in Gazette of India dated the 18th June, 2009 under sub-section (4) of section 27 of the Coir Industry Act, 1953.

(Placed in Library, See No. LT 226/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2009-2010.

(Placed in Library, See No. LT 227/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the National Disaster Management Authority, Group 'C' posts Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 250(E) in Gazette of India dated the 13th April, 2009 under section 77 of the Disaster Management Act, 2005.

(Placed in Library, See No. LT 228/15/09)

(2) A copy of the A&N Islands Municipal Services (Classification, Control and Appeal Rules, 2008 (Hindi and English versions) published in Notification No. 161/2008/F.No. 3-132/2006-LSG in Andaman and Nicobar Administration Gazette dated the 24th November, 2008 under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulation, 1994.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (2) above.

(Placed in Library, See No. LT 229/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): I beg to lay on the Table:-

(1) A copy of the Central Industrial Security Force, Assistant Commandant (Executive), Recruitment Rules, 2009 (Hindi and English versions) published in Notification No. 237(E) in Gazette of India dated the 6th April, 2009 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

(Placed in Library, See No. LT 230/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

(i) The Border Security Force (Tenure of Posting and Deputation) Amendment Rules, 2009 published in Notification No. 153(E) in Gazette of India dated the 5th March, 2009.

(ii) The Border Security Force (General Duty Officers) Recruitment (Amendment) Rules, 2009 published in Notification No. 346(E) in Gazette of India dated the 20th May, 2009.

(Placed in Library, See No. LT 231/15/09)

(3) A copy of the Assam Rifles (Group 'C' Combatised Posts) Recruitment Amendment Rules, 2009 (Hindi and English versions) published in Notification No. 130(E) in Gazette of India dated the 27th February, 2009 under Section 167 of the Assam Rifles Act, 2006.

(Placed in Library, See No. LT 232/15/09)

(4) A copy of the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. 224(E) in Gazette of India dated the 31st March, 2009 under sub-section (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967.

(Placed in Library, See No. LT 233/15/09)

(5) A copy of the Notification No. S.O. 1132(E) (Hindi and English versions) published in Gazette of India dated the 1st May, 2009 empowering the Inspector General (Operations), National Investigation Agency, as the Designated Authority, for the purpose of the Section 43A of the Unlawful Activities (Prevention) Act, 2008 issued under the said Act.

(Placed in Library, See No. LT 234/15/09)

(6) A copy of the 39th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union and its implementation of the Department of Official Language, Ministry of Home Affairs for the year 2007-2008.

(Placed in Library, See No. LT 235/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 39 of the Bureau of Indian Standards Act, 1986:-

(i) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Second Amendment Regulations, 2009 published in Notification No. G.S.R. 311(E) in Gazette of India dated the 8th May, 2009.

(ii) The Bureau of Indian Standards (Terms and Conditions of Service of Employees) Amendment Regulations, 2009 published in Notification No. G.S.R. 50(E) in Gazette of India dated the 27th January, 2009.

(Placed in Library, See No. LT 236/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2009 published in Notification No. S.O. 880(E) in Gazette of India dated the 30th March, 2009.

(ii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment) Order, 2009 published in Notification No. S.O. 880(E) in Gazette of India dated the 30th March, 2009.

(iii) The Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Third Amendment) Order, 2009 published in Notification No. S.O. 905(E) in Gazette of India dated the 2nd April, 2009.

(Placed in Library, See No. LT 237/15/09)

(3) A copy of the Revised Statement/Corrigendum (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticulture Produce Marketing and Processing Corporation Limited for the year 1993-1994 to 2007-2008 within the stipulated period of nine months after the close of the respective financial years.

(Placed in Library, See No. LT 238/15/09)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 97 of the Protection of Plant Varieties and Farmers' Right Act, 2001:-

(i) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2009 published in Notification No. G.S.R. 319(E) in Gazette of India dated the 13th May, 2009, together with a Corrigendum thereto published in Notification No. G.S.R.125 (E) dated the 25th February, 2009.

(ii) The Protection of Plant Varieties and Farmers' Right (Amendment) Rules, 2008 published in Notification No. G.S.R. 731(E) in Gazette of India dated the 14th October, 2008.

(Placed in Library, See No. LT 239/15/09)

(5) A copy of the National Dairy Development Board (Transaction of Business) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. DEL: NDDB-01/09 in Gazette of India dated the 30th April, 2009 under Section 50 of the National Dairy Development Board Act, 1987.

(Placed in Library, See No. LT 240/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table a copy of the Cable Television Networks (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 411(E) in Gazette of India dated the 12th June, 2009 under sub-section (3) of Section 22 of the Cable Television Networks (Regulation) Act, 1995.

(Placed in Library, See No. LT 241/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

(i) S.O. 474(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered from the users of six laned stretch of National Highway No. 5 in the States of Tamil Nadu and Andhra Pradesh.

(ii) S.O. 475(E) published in Gazette of India dated the 13th February, 2009 regarding rates of fee to be recovered from the users of four laned stretch of National Highway No. 47 (Kumarapalayam Bypass to Chengapalli Section) in the State of Tamil Nadu.

(iii) S.O. 403(E) published in Gazette of India dated the 5th February, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No. 8 (Surat-Dahisar Section) in the States of Gujarat and Maharashtra.

(iv) S.O. 759(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 25(Lucknow-Kanpur Section) in the State of Uttar Pradesh.

(v) S.O. 760(E) published in Gazette of India dated the 18th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.5(Chikaluripet-Vijayawada Section) in the State of Andhra Pradesh.

(vi) S.O. 791(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.15(Adesar-Samakhiyali Section) in the State of Gujarat.

(vii) S.O. 792(E) published in Gazette of India dated the 20th March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8A(Bamanbore-Garamore Section) in the State of Gujarat.

(viii) S.O. 815(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8(Gurgaon-Kotputli-Jaipur Bypass Section) in the States of Haryana and Rajasthan.

(ix) S.O. 816(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Chittorgarh to Bichoor Section) in the State of Rajasthan.

(x) S.O. 817(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bichhor to Bijoliya Section) in the State of Rajasthan.

(xi) S.O. 818(E) published in Gazette of India dated the 23rd March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.76 (Bijoloya to Kharipur) in the State of Rajasthan.

(xii) S.O. 862(E) published in Gazette of India dated the 26th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.45in the State of Tamil Nadu.

(xiii) S.O. 360(E) published in Gazette of India dated the 28th January, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 40 (Jorabat-Barapani Section) including construction of by-passes in the State of Assam.

(xiv) S.O. 1326(E) published in Gazette of India dated the 22nd May, 2009 regarding acquisition of land in respect of National Highway No. 44 in the State of Tripura.

(xv) S.O. 616(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 97(E) dated 1st February, 2007.

(xvi) S.O. 546(E) published in Gazette of India dated the 25th February, 2009 containing corrigendum to the Notification No. S.O. 2516(E) dated the 23rd October, 2008.

(xvii) S.O. 547(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 36 and 54 in the State of Assam.

(xviii) S.O. 545(E) published in Gazette of India dated the 25th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.

(xix) S.O. 928(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 44 in the State of Assam.

(xx) S.O. 481(E) published in Gazette of India dated the 16th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 37 (Chariabahi-Teok Section) in the State of Assam.

(xxi) S.O. 2487(E) published in Gazette of India dated the 21st October, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot-Jammu Section) in the State of Punjab.

(xxii) S.O. 502(E) published in Gazette of India dated the 18th February, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 83 in the State of Bihar.

(xxiii) S.O. 896(E) published in Gazette of India dated the 1st April, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31 in the State of Bihar.

(xxiv) S.O. 1338(E) published in Gazette of India dated the 25th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 33 including construction of bypasses in the State of Jharkhand.

(xxv) S.O. 1165(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway Nos. 30 and 84 in the State of Bihar.

(xxvi) S.O. 962(E) published in Gazette of India dated the 16th April, 2009 making certain amendments in the Notification No. S.O. 1314(E) dated 1st August, 2007.

(xxvii) S.O. 804(E) published in Gazette of India dated the 23rd March, 2009 making certain amendments in the Notification No. S.O. 2575(E) dated the 31st October, 2008.

(xxviii) S.O. 361(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1206(E) dated 16th October, 2003.

(xxix) S.O. 362(E) published in Gazette of India dated the 28th January, 2009 making certain amendments in the Notification No. S.O. 1868(E) dated 29th July, 2008.

(xxx) S.O. 617(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

(xxxi) S.O. 1267(E) published in Gazette of India dated the 19th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 31-D in the State of West Bengal.

(xxxii) S.O. 926(E) published in Gazette of India dated the 6th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.1 (Panipat-Jalandhar Section) in the States of Haryana and Punjab.

(xxxiii) S.O. 942(E) published in Gazette of India dated the 9th April, 2009 regarding rates of fee to be recovered from the users of six-laned stretch of National Highway No.8 (Vadodara-Bharuch Section) in the State of Gujarat.

(xxxiv) S.O. 1178(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.

(xxxv) S.O. 1179(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of National Highway No.5A (Chandikole-Paradip Section) in the State of Orissa.

(xxxvi) S.O. 1180(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.

(xxxvii) S.O. 1181(E) published in Gazette of India dated the 8th May, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.14 (Pindwara-Abu Road Section) in the State of Rajasthan.

(xxxviii) S.O. 1212(E) published in Gazette of India dated the 13th May, 2009 making certain amendments in the Notification No. S.O. 539(E) dated 28th April, 2004.

(xxxix) S.O. 1436(E) published in Gazette of India dated the 10th June, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No.7 in the State of Tamil Nadu.

(xl) S.O. 1515(E) published in Gazette of India dated the 18th June, 2009 regarding rates of fee to be recovered from the users of four-laned

stretch of National Highway No.11 (Agra-Bharatpur Section) in the States of Uttar Pradesh and Rajasthan.

(xli) S.O. 873(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 14 (Abu Road-Palanpur/Khemana Section) in the States of Rajasthan and Gujarat.

(xlii) S.O. 874(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 7 (Adloor-Yellareddy-Gundla Pochampally Section) in the State of Andhra Pradesh.

(xliii) S.O. 876(E) published in Gazette of India dated the 27th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Jaswantgarh-Debari Section) in the State of Rajasthan.

(xliv) S.O. 882(E) published in Gazette of India dated the 30th March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 47 in the State of Tamil Nadu.

(xlv) S.O. 892(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 4 in the State of Tamil Nadu.

(xlvi) S.O. 893(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Bhaunti-Fatehpur Section) in the State of Uttar Pradesh.

(xlvii) S.O. 894(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Tundla-Makhanpur Section) in the State of Uttar Pradesh.

(xlviii) S.O. 895(E) published in Gazette of India dated the 31st March, 2009 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 76 (Rajasthan/Madhya Pradesh Border-Amola Village Section) and Nation Highway No. 25 in the State of Madhya Pradesh.

(xlix) S.O. 1207(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

(l) S.O. 885(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.

(li) S.O. 886(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.

(lii) S.O. 887(E) published in Gazette of India dated the 31st March, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Amritsar-Pathankot Section) in the State of Punjab.

(liii) S.O. 466(E) published in Gazette of India dated the 13th February, 2009 regarding acquisition of land for building (widening/six laning etc.), maintenance, management and operation of National Highway No. 8 (Kishangarh-Beawar Section) in the State of Rajasthan.

(liv) S.O. 1206(E) published in Gazette of India dated the 13th May, 2009 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.

(lv) S.O. 221(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.

(lvi) S.O. 222(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 513(E) dated 7th April, 2006.

(lvii) S.O. 554(E) published in Gazette of India dated the 21st January, 2009 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.

(lviii) S.O. 931(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.

(lix) S.O. 932(E) published in Gazette of India dated the 8th April, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.

(lx) S.O. 603(E) published in Gazette of India dated the 4th March, 2009 regarding acquisition of land for building (widening/four/six/laning, etc.), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.

(lxi) S.O. 518(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 37 (Sepon-Lahowal Section) in the State of Assam.

(lxii) S.O. 519(E) published in Gazette of India dated the 20th February, 2009 regarding acquisition of land for building (widening/four-laning,

etc.), maintenance, management and operation of National Highway No. 54 (Daboka-Lanka Section) in the State of Assam.

(lxiii) S.O. 680(E) published in Gazette of India dated the 13th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4A in the State of Goa.

(lxiv) S.O. 553(E) published in Gazette of India dated the 26th February, 2009 making certain amendments in the Notification No. S.O. 2043(E) dated 14th August, 2008.

(lxv) S.O. 1142(E) published in Gazette of India dated the 4th May, 2009 making certain amendments in the Notification No. S.O. 426(E) dated 13th March, 2007.

(lxvi) S.O. 785(E) published in Gazette of India dated the 19th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 71A in the State of Haryana.

(lxvii) S.O. 656(E) published in Gazette of India dated the 12th March, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Haryana.

(lxviii) S.O. 223(E) published in Gazette of India dated the 21st January, 2009 making certain amendments in the Notification No. S.O. 2062(E) dated 18th August, 2008.

(lxix) S.O. 1224(E) published in Gazette of India dated the 15th May, 2009 regarding collection of toll from users of permanent bridge across the river Sirsa on National Highway No. 21 in the State of Punjab.

(lxx) S.O. 754(E) published in Gazette of India dated the 17th March, 2009 making certain amendments in the Notification No. S.O. 2574(E) dated the 31st October, 2008.

(lxxi) S.O. 552(E) published in Gazette of India dated the 26th February, 2009 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.

(lxxii) S.O. 753(E) published in Gazette of India dated the 17th March, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.

(lxxiii) S.O. 1346(E) published in Gazette of India dated the 26th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.

(lxxiv) S.O. 1195(E) and S.O. 1196(E) published in Gazette of India dated the 11th May, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.

(lxxv) S.O. 341(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building (Six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.

(lxxvi) S.O. 290(E) published in Gazette of India dated the 23rd January, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 8 (Jaipur-Kishangarh Section) in the State of Rajasthan.

(lxxvii) S.O. 613(E) published in Gazette of India dated the 5th March, 2009 making certain amendments in the Notification No. S.O. 1403(E) dated 8th December, 2003.

(lxxviii) S.O. 614(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building (widening including construction of by passes or realignment, if any) maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.

(lxxix) S.O. 615(E) published in Gazette of India dated the 5th March, 2009 regarding acquisition of land for building, maintenance, management and operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.

(lxxx) S.O. 907(E) published in Gazette of India dated the 2nd April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 (Bhognipur-Bara Section) and National Highway No. 2 (Bhognipur-Bara Section) in the State of Uttar Pradesh.

(lxxxi) S.O. 1131(E) published in Gazette of India dated the 1st May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 25 in the State of Uttar Pradesh.

(lxxxii) S.O. 1166(E) published in Gazette of India dated the 5th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 84 in the State of Uttar Pradesh.

(lxxxiii) S.O. 1280(E) published in Gazette of India dated the 20th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 24 (Hapur-Moradabad Section) in the State of Uttar Pradesh.

(lxxxiv) S.O. 350(E) published in Gazette of India dated the 27th January, 2009 regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 10 in the State of Haryana.

(lxxxv) S.O. 945(E) published in Gazette of India dated the 9th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.

(lxxxvi) S.O. 973(E) published in Gazette of India dated the 17th April, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

(lxxxvii) S.O. 1384(E) published in Gazette of India dated the 29th May, 2009 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.

(lxxxviii) S.O. 1434(E) published in Gazette of India dated the 10th June, 2009 containing corrigendum to the Notification No. S.O. 1709(E) dated the 5th October, 2006.

(lxxxix) S.O. 1542(E) published in Gazette of India dated the 24th June, 2009 authorising chief Engineer Public Works (National Highways), Government of Himachal Pradesh to collect fees from the users of National Highway Section forming Kullu Bypass including bridges thereof on National Highway No. 21 in the State of Himachal Pradesh.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (1) above.

(Placed in Library, See No. LT 242/15/09)

12.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabh:-

> "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 3 Bill, 2009, which was passed by the Lok Sabha at its sitting held on the 9^{th} July, 2009 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 43rd Report of Standing Committee on Agriculture on Demands for Grants (2008-09), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam Speaker, on behalf of Shri Sharad Pawar, I beg to lay the Statement on the status of implementation of recommendations contained in the Forty-Third Report of the Standing Committee on Agriculture in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha, issued vide Lok Sabha Bulletin – Part II dated September 01, 2004.

The Standing Committee on Agriculture has examined the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2008-09 and presented their Forty-Third Report based on the Action Taken by the Government on the Recommendations/Observations contained in the Thirth-Eighth Report of the Standing Committee on Agriculture (2008-09). The Committee have accepted the replies of the Government to their Recommendations No. 8, 9, 10, 12, 14, 15, 16, 17, 19 and 20. The Committee did not accept the Replies of the Government to their Recommendations No. 1, 2, 3, 4, 5, 6, 7, 11, 13, 18 and 21. Further, the Committee awaited the Replies of the Government to their Recommendations No. 1, 2, 3, 4, 5, 6, 7, 11, 13, 18 and 21. Hence, the Department has furnished the Further Replies of the Government to all these Recommendations in the Action Taken Report.

---

* Laid on the Table and also placed in Library, See No. LT 243/15/09.

All these Recommendations of the Committee have been considered. The details of Recommendations/Comments of the Committee and Action/Further Action Taken by the Government along with present status which have already been communicated to Parliamentary Committee are given in the Annexure I, which is laid on the Table of the House.

12.04 ½ hrs.

ELECTIONS TO COMMITTEES

(i) Indian Council of Agricultural Research Society

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): On behalf of Shri Sharad Pawar, I beg to move:

> "That in pursuance of sub-rule (vii) of rule 4 of the Rules of the Indian Council of Agricultural Research Society, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from amongst themselves to serve as Members of the Indian Council of Agricultural Research Society for a term of three years, subject to the other provisions of the said Rules. "

MADAM SPEAKER: The question is:

> "That in pursuance of sub-rule (vii) of rule 4 of the Rules of the Indian Council of Agricultural Research Society, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from amongst themselves to serve as Members of the Indian Council of Agricultural Research Society for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

12.05 hrs.

(ii) National Khadi and Village Industries Board

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री दिनशा पटेल): महोदया, मैं निम्नलिखित प्रस्ताव करता हूं :-

> "कि खादी और ग्रामोद्योग आयोग नियम, 2006 के नियम 15 और 17 के साथ पठित खादी और ग्रामोद्योग आयोग अधिनियम, 1956 की धारा 10 के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उसके अंतर्गत बनाए गऐ नियमों के अध्यधीन रा-ट्रीय खादी और ग्रामोद्योग बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें ।"

MADAM SPEAKER: The question is:

> "That in pursuance of Section 10 of Khadi and Village Industries Commission Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the National Khadi and Village Industries Board subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

<u>12.05 ½ hrs.</u>

(iii) National Board for Micro, Small and Medium Enterprises

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय के राज्य मंत्री (श्री दिनशा पटेल): महोदया, मैं निम्नलिखित प्रस्ताव करता हूं **:-**

> "कि सूक्ष्म, लघु और मध्यम उद्यम रा-ट्रीय बोर्ड नियम, 2006 के नियम 3 के उप नियम (एक) के साथ पठित सूक्ष्म, लघु और मध्यम उद्यम रा-ट्रीय बोर्ड अधिनियम, 2006 की धारा 3 की उपधारा (3) के खंड (घ) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों और उसके अंतर्गत बनाए गए नियमों के अध्यधीन दो व-र्ा की अवधि के लिए सूक्ष्म, लघु और मध्यम उद्यम रा-ट्रीय बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।"

MADAM SPEAKER: The question is:

> "That in pursuance of clause (d) of sub-section (3) of section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, read with sub-rule (i) of rule 3 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises, for a period of two years, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

MADAM SPEAKER: Now, we shall take matters under `Zero Hour'.

Dr. Rattan Singh Ajnala.

***Dr. RATTAN SINGH AJNALA (KHADOOR SAHIB) :** Madam Speaker, I would like to bring to the notice of the government through you, the painful story of a young man of Punjab, Sarabjit Singh, who was arrested from Pakistan Border on 28th August, 1990. The Lahore Special Court pronounced capital punishment for him in 1991. An appeal was filed in the High Court against that verdict. This appeal was rejected in the court. We then moved the Supreme Court. The Supreme Court rejected our appeal on the ground that we were late. We, then, took special permission and moved the Supreme Court again. But our lawyer did not appear on that day. I would like to know from the government through you, whether the Government of India is making some arrangement for the release of this young man who has been languishing in jail on other countries. We have requested the Hon. Prime Minister and also brought it to the notice of the Pakistani Authority including the Supreme Court. Now the final appeal for mercy is pending with the Pakistani President Mr. Zardari. It is my request, through you, to the Hon. Prime Minister and the External Affairs Minister to extend all possible help to us to rescue Sarbjit. This innocent young man should be saved from being sent to the gallows. This is not an isolated case. There are several other black-listed young men in other countries. There is no extremism. This is injustice to the Punjabis. I request the Hon. Prime Minister and the External Affair Minister of India to look into this.

---

* English translation of the Speech originally delivered in Punjabi

12.09 hrs.

SUBMISSION BY MEMBERS

(i) Regarding need to review by the Central Government of its decision to recover from the State of Orissa the funds released from NCCF for the flood victims.

SHRI ARJUN CHARAN SETHI (BHADRAK): Madam, Speaker, I would like to thank you very much for giving me this opportunity to highlight a few things about my State of Orissa.

The other day, I was referring to the damages caused to different parts of the State of Orissa in the year 2007-08 and I was not referring to the cyclone of 1999. … (*Interruptions*) I repeat that I was referring to the damages and floods of the year 2007-08 and not to the cyclone of the year 1999. The hon. Minister of Finance was present then. He is present here now also. I must clarify that I was referring to the damages and floods of the year 2007-08 that took place in the State of Orissa. The then Home Minister of the Central Government hon. Shri Shivraj Patil visited the affected areas and made an on-the-spot study. Having visited the areas affected by floods in the river Subarnarekha as well as Mahanadi, he declared or rather announced an assistance of Rs.500 crore. But, unfortunately, the Government at the Centre released only Rs.89.89 crore. Since the then hon. Home Minister announced that they would be giving Rs. 500 crore to the State of Orissa, the State Government authorized the different Departments and they went on executing different projects and restoration measures. But, subsequently, that was refused.

Madam, I am very sorry to state here this. A letter has been dispatched from the Centre to the State Government saying that from the NCCF, this amount was not eligible and the State Government has to return back. That means, the money has to be recovered from the State Government of Orissa. This is something unheard of.… (*Interruptions*) The then Home Minister of the Central Government assured us and a letter was dispatched to the State Government of Orissa releasing

Rs.89.89crore. Accordingly, the State Government incurred the expenditure in respect of relief and restoration work. But again, if the Centre and the Ministry of Finance of the Central Government say that the money is to be recovered from the State Government of Orissa, I must say that this is quite unheard of.… (*Interruptions*) So, I would request, through you, Madam, the hon. Minister who is present here that he should clarify the position because this is not a matter of prestige.

Further, the hon. Chief Minister of Orissa has written two letters drawing the attention of the hon. Prime Minister of India but no reply has reached the State. The other day, the hon. Finance Minister was kind enough to say that money advanced to the State of Bihar should not be recovered. Similarly, because the State Government of Orissa has got the assurance and got the letter with it, it incurred the expenditure. Again, if the Central Government asks for recovery of the money, it is quite unfortunate and this is certainly a joke on the people of Orissa. So, I would request the hon. Finance Minister, who is present here, that he should clarify the position and assure the House and the people of Orissa that this money would not be recovered because that has been spent as per the direction, as per the assurance and as per the letter received from the Central Government. Thank you.… (*Interruptions*)

SHRI BAIJAYANT PANDA (KENDRAPARA): Madam, I myself and Shri Pinaki Misra, Shri Yashbant Laguri and Dr. Prasana Kumar Patasani – we all associate with it.… (*Interruptions*)

SHRI ARJUN CHARAN SETHI : Madam, the hon. Minister is here. Will he be kind enough to reply?… (*Interruptions*)

MADAM SPEAKER: I cannot compel the Minister to respond. You know it is Zero Hour. You have made your point.

… (*Interruptions*)

SHRI ARJUN CHARAN SETHI: The other day he assured the other State of the Indian Union. Why should he not do it in respect of our State?

Comment [R13]: Cd by q1

Should I take it that he is not kind enough towards the State of Orissa? … (*Interruptions*)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, the other day, I listened. I did not respond. I went back to my office, checked up the position and after finding out the actual facts, I could clarify the position after one or two days. He has just now raised the issue clearly that he is not referring to 1999 and he is referring to 2007. I must ascertain the fact. During the 'Zero Hour' I cannot instantly react or respond. Like instant coffee it is not possible. But I have already assured him by raising my hand that I would look into it and at the appropriate time I will come and explain the position.

श्री उमाशंकर सिंह (महाराजगंज): महोदया, मैं आपका आभारी हूं कि आपने मुझे इतने महत्वपूर्ण वि-ाय पर बोलने का मौका दिया है। मैं आपके माध्यम से सरकार का ध्यान आकृ-ट करना चाहता हूं कि नारायनी नदी, जिसे गंडक नहीं कहा जाता है जिसका लगाव नेपाल से है। इसके किनारे रेवा घाट छपरा से गोपालगंज तक तरैया, आकुचक से माधोपुर तक बांध की मरम्मत और ईंटकरण के लिए सरकार द्वारा अरबों रूपए स्वीकृत हैं। इसका टेंडर हो चुका है, लेकिन संवेदक मिट्टी का काम इसलिए नहीं करा रहे हैं कि बरसात के बाद यह कह दिया जाएगा कि यह काम करा दिया है और इसकी लूट-खसोट हो रही है। इससे प्रलयंकारी बाढ़ की संभावना है जिसके चलते हजारों एकड़ फसल और सैकड़ों गांव, छपरा से लेकर गोपालगंज तक बर्बाद होने के कगार पर हैं।

महोदया, हम आपके माध्यम से सरकार से कहेंगे कि सरकार तीनों जिलों के कलेक्टरों और विभाग को निर्देश दे कि वे इसका काम रूकवा दें और इसकी जांच करें और जांच करने के बाद इस रूपये की वसूली की जाए। यही मेरा आपके माध्यम से सरकार से निवेदन है। मिट्टीकरण का काम तो अब हो नहीं पाएगा और मिट्टीकरण का काम नहीं हुआ तो ईंटकरण का काम कैसे होगा? इसलिए हम आपके माध्यम से सरकार से निवेदन करना चाहते हैं कि इस पर सख्त से सख्त कार्यवाही की जाए। धन्यवाद।

श्री मदन लाल शर्मा (जम्मू): महोदया, मैं आपके जरिये से एक अहम और फौरी मसले की तरफ सरकार का ध्यान दिलाना चाहता हूं। मेरी रियासत जम्मू-कश्मीर के सभी आर्मी स्कूलों में जितने भी सिविलियन्स के

बच्चे पढ़ते हैं, उन सभी की फीस चार गुणा तक बढ़ा दी गयी है। इससे इन बच्चों के वालदेन के जेहन पर बहुत बोझ है, वे बहुत परेशान हैं और उन पर माली बोझ भी पड़ रहा है।

महोदया, मैं आपके जरिए ये से सरकार से इलतिजा करना चाहता हूं कि एक फौरी मुदाखलत करके, जिनके दो-दो बच्चे एक आर्मी स्कूल में पढ़ते हैं और अगर वे 1,000 रूपए फीस देते थे और उसकी फीस अब 4,000 हो जाए। आप इसका अंदाजा लगा सकते हैं कि एक जमींदार, एक मजदूर और एक छोटा मुलाज़िम इस खर्च को कैसे वहन कर सकता है? मैंने अपने लेवल पर अथॉरिटी से बात की, लेकिन वे नहीं माने। मैं चाहता हूं कि सरकार के माध्यम से उन अथॉरिटीज पर दबाव डाला जाए और इसे री-कंसीडर करें और उनसे वाजिब फीस ली जाए। ये लोग छठे पे-कमीशन का बहाना ढूंढते हैं और कहते हैं कि वे अपने स्टॉफ को तनख्वाह देना चाहते हैं, लेकिन आम लोगों पर इसका बोझ पड़ रहा है, उन्हें इस बोझ से बचाना चाहिए। शुक्रिया।

MADAM SPEAKER: Shri D.V. Sadananda Gowda to speak. Shri Ananth Kumar will be associating himself on this issue.

<u>12.18 hrs.</u>

(ii) Regarding need to allocate the full requirement of fertilizers to the State of Karnataka

SHRI D.V. SADANANDA GOWDA (UDUPI-CHIKMAGALUR): Madam Speaker, the State of Karnataka has received very good rains during the months of June and July. The farmers of Karnataka have started sowing early crops in the State. The crops are now about 40-45 days old and they have to be applied with urea as crops require fertiliser at this stage. But practically the farmers are not getting fertilisers in the State of Karnataka as the allotment has not been done by the Central Government. I would like to bring to the notice of the Government that the requirement of urea for the State of Karnataka at this juncture is 1,70,000 metric tonnes.

As against that only 93,500 MT have been allotted and that too the allocation has not reached the State of Karnataka so far. The total requirement of complex fertilizer is 1,24,000 MT and as against that only 45,000 MT have been allotted so far. That also has not reached the State of Karnataka. Apart from that

Comment [KS14]: (Cd. by r1)

Comment [RS15]: Gowda ctd

the requirement of Mirata Potash in the State of Karnataka is 54,000 MT, the allotment is only 17,500 MT. This is the right time when the fertilizers have to be applied and the farmers need fertilizers emergently at this juncture.

Madam, you know, last year similar things happened and agitations all over the State continued for days together. This time also in various districts of Karnataka the agitations have started and law and order situation is going to be very touch. The Central Government is showing step motherly attitude towards the State of Karnataka.

So, I would urge upon the Government to immediately release the fertilizer which is required by the State of Karnataka. The Chief Minister of Karnataka has also written a letter to the Central Government, but no reply has come so far.

MADAM SPEAKER: Day after tomorrow, there is a discussion on Agriculture; you can bring in all the details at that time. Thank you so much.

SHRI D.V. SADANANDA GOWDA : Madam, I would urge upon the Government to look into the matter… (*Interruptions*)

SHRI PRALHAD JOSHI (DHARWAD): Madam, I would like to associate with this… (*Interruptions*)

MADAM SPEAKER: Yes please.

… (*Interruptions*)

MADAM SPEAKER: The House shall now take up further discussion and voting on General Budget – Demands for Excess Grants.

… (*Interruptions*)

MADAM SPEAKER: Please take your seats. We have taken up next item.

… (*Interruptions*)

MADAM SPEAKER: Your name has been associated on this. There is going to be a discussion on Agriculture day after tomorrow.

… (*Interruptions*)

MADAM SPEAKER: Shri Mohammed Azharuddin was on his legs. He may continue please.

… (*Interruptions*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, you have otherwise announced that there is going to be a discussion on this day after tomorrow, but since the hon. Members wanted, today, I will inform the hon. Minister about their concerns expressed in the House… (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Madam, there should be a specific reply from the Government… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: The hon Members would appreciate that I cannot give a specific answer here immediately in the 'Zero Hour'. It is a 'Zero Hour' and no notice is given for this. They know it very well… (*Interruptions*)

MADAM SPEAKER: The hon. Minister has replied. Please take your seats now.

… (*Interruptions*)

MADAM SPEAKER: Yes, all of you have associated with this. Now, we go ahead with further discussion on the Budget.

… (*Interruptions*)

SHRI ANANTH KUMAR : Madam, we want a specific reply from the Government… (*Interruptions*)

SHRI PRALHAD JOSHI : Madam, I have given notice… (*Interruptions*)

MADAM SPEAKER: Yes, you may have given notice, but you may please bring it up in the evening.

… (*Interruptions*)

MADAM SPEAKER: Please take your seats. You see, it is 'Zero Hour' matter. I cannot compel the Minister to give the reply right now. The hon. Minister has already responded. You also know about 'Zero Hour' matters. Let us continue with the discussion on Budget.

… (*Interruptions*)

SHRI ANANTH KUMAR : Madam, they should assure us that they are going to provide enough fertilizer to the State of Karnataka… (*Interruptions*) We want a specific reply… (*Interruptions*)

MADAM SPEAKER: How can he be so specific?

… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: The hon. Member may know very well about 'Zero Hour'. No notice is given to the Ministers beforehand. They have expressed their concern here and I have assured them that I would take it up with the concerned Minister. We will put it up to the concerned hon. Minister and only he can give the reply… (*Interruptions*)

SHRI ANANTH KUMAR : The Minister of State in the Ministry of Chemicals and Fertilizers is here, he can answer it… (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: It would not be really fair to ask for that in this way. They could very well give a notice also. No notice was given for this… (*Interruptions*) Madam, 'Zero Hour' is not treated this way… (*Interruptions*)

Comment [RS16]: Fld by s

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Absolutely, there is no problem so far as urea is concerned and other fertilizers are concerned for the State of Karnataka. Your requirement for Karnataka was 1,70,000 tonnes. Opening stock, as on 1.7.09 was 23,000 tonnes; despatch up to 14.7.09 was 51.47 thousand tonnes. Availability up to 14.7.09 is 75,000 tonnes; and sales on 14.7.09 is only 30,000 tonnes.… (*Interruptions*)

SHRI SRIKANT JENA: Let me complete.… (*Interruptions*)

MADAM SPEAKER: Let the Minister reply.

… (*Interruptions*)

SHRI SRIKANT JENA: A stock of 45,000 tonnes of urea is available in different places, different districts of Karnataka. Absolutely, there is no panic for urea.… (*Interruptions*)

SHRI ANANTH KUMAR : He is misleading the entire House; the Central Government is misleading the House.

SHRI SRIKANT JENA: I am not misleading at all.… (*Interruptions*)

SHRI ANANTH KUMAR : There are serious problems. We want 1,70,000 metric tonnes, but the Central Government has allocated only 93,000 metric tonnes. Out of 93,000 metric tonnes, only 45,000 metric tonnes have reached Karnataka.… (*Interruptions*)

MADAM SPEAKER: Anant Kumar *ji*, please address the Chair.

… (*Interruptions*)

SHRI ANANTH KUMAR : I am addressing you only, Madam. Through you, I am addressing him.… (*Interruptions*)

SHRI SRIKANT JENA: Let me complete.… (*Interruptions*)

MADAM SPEAKER: Please listen to the Speaker. It is 'Zero Hour' matter. The Minister is not actually prepared for such answers. He has agreed to answer. Whatever material he has at the moment, on the basis of that he is answering. If you want a detailed reply – in any case we are going to have the discussion in detail day after tomorrow – let the Minister come prepared and answer it. At the moment, even the Speaker cannot compel him to answer.

… (*Interruptions*)

SHRI ANANTH KUMAR : He should not mislead the House… (*Interruptions*) Madam, 70 lakh farmers are going for sowing, and there is no fertilizer; there is no potassium; there is no urea… (*Interruptions*)

SHRI SRIKANT JENA: If you want to make a news, that is all right. Please listen to me.… (*Interruptions*)

MADAM SPEAKER: All this will not be recorded. This will not go on record.

*(Interruptions) …**

---

* Not recorded.

12.28 hrs.

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Matters under Rule 377 listed for the day may be treated as laid on the Table of the House.

(i) Need to provide adequate power supply to Rudauli Nagar in Faizabad Parliament Constituency, Uttar Pradesh

डॉ. निर्मल खत्री (फ़ैज़ाबाद): उत्तर प्रदेश में मानसून की कमी व बिजली आपूर्ति की भयंकर कमी के कारण किसान परेशान हैं। बिजली आपूर्ति की कमी, वितरण व रख-रखाव की अव्यवस्था से जनता बेहाल है। मेरे लोक सभा क्षेत्र जनपद फैजाबाद के रूदौली नगर क्षेत्र को शहरी क्षेत्र की श्रेणी में न रखकर ग्रामीण क्षेत्र की श्रेणी में रख कर बिजली आपूर्ति की जा रही है। यहां पर शेख मकदूम अब्दुल हक की प्रसिद्ध दरगाह है और यह नगरपालिका भी है। कृपया सरकार इस दिशा में समुचित कार्यवाही करायें।

* Treated as laid on the Table.

(ii) Need to establish a Textile Park at Guntur in Andhra Pradesh

SHRI RAYAPATI SAMBASIVA RAO (GUNTUR): Guntur district is the largest producer of Cotton in Andhra Pradesh. Next to Chilies, cotton is the primary source of income to farmers. More than 16 lakhs of cotton bales are being produced every year. Guntur and surrounding areas have more than 400 ginning mills and 30 spinning mills and another 50 spinning mills are going to be established in the area in the near future. The local industries are sending the cotton bales to Coimbatore, Gujarat and Maharashtra for further processing, as the local ginning and processing units are not able to meet the demand.

If the entire textile processing units are established at one place and around the proposed Textile Park at Guntur, the ryots growing cotton will be benefited by saving transport charges and valuable time. Further, the units of the proposed Textile Park can be established on the sea shore, where the effluent produced from the above units can be drained out into the sea.

The proximity of the proposed textile park to National Highway –5 and Guntur rail junction will help easy transportation of cotton and textile products. The textile park if established would also attract weaving and garment industries as well. Customs, containers, banking and quality control facilities can be provided under one roof.

Keeping in view the above facts, I request you to kindly sanction setting up of a Textile Park in Guntur comprising processing and other units which can provide gainful employment for the thousands of local experienced youth and this will help to develop value added technology also.

(iii) Need to take steps to promote sericulture in Murshidabad district of West Bengal

SHRI ADHIR CHOWDHURY (BAHARAMPUR): Sericulture is considered an important wing of the textile industry. It shares a good deal by preparing silk materials in the export sector also.

West Bengal is such a state where lies the enormous potentialities of Sericulture which is yet to the tapped.

In my district Murshidabad, hundreds of farmers cultivate mulberry in their land for supplementary generation of income. A large tract of the district is also fertile for producing mulberry.

However, for procuring Cocoon they have to rely upon the supply from Karnataka.

The farmers (sericulturists) do no have adequate funds to run any enterprise based upon sericulture including age old technology which impede the growth of this sector.

There exists a regional research centre of Sericulture in the headquarters of district Berhampur. However, research centre cannot contribute the necessary inputs to the sericuturists.

The outcome is that inspite of all necessary skills and attributes the sericulturists in the district can not avail the benefits of research activities.

I think a comprehensive mechanism to develop the Sericulture sector in the district in called for.

(iv) Need to relax norms for purchase of Copra by NAFED in Karnataka

SHRI G. S. BASAVARAJ (TUMKUR): Karnataka is a major grower of plantation crops and a sizeable number of farmers are engaged in coconut cultivation. My constituency is a major copra producing and trading centre where NAFED, the Government's nodal procurement agency operates to buy Copra stocks from farmers.

However, this year because of scanty rains and resultant decrease of inputs in soil-based nutrition, the coconuts produced are smaller in size than the average produce but the edible quality remain as good as the normally formed full size kernels. Yet the NAFED is bent upon rejecting a major part of the produce offered on trivial technical grounds, based on specified diameter of the kernel at 75 mm whereas the current produce is smaller in size and averages around 45 mm without any deficiency in edible quality or oil content. In times of distress, NAFED should not be rigid on enforcing norms on size of the produce offered by relaxing norms on kernel size and thickness that could be applied only during a normal production year. This will give relief to many farmers who are still holding stocks.

(v) Need to set up a mega cluster for handloom sector in Nalgonda district, Andhra Pradesh

SHRI GUTHA SUKHENDER REDDY (NALGONDA): The once flourishing handloom industry of Andhra Pradesh is going through tough times since last few years. To mitigate their troubles, Government of Andhra Pradesh announced a series of measures. Among the series of relief packages is a loan up to Rs. 50,000 at a nominal interest of 3 percent per annum. But when the State of Andhra Pradesh is in dire need of Central Government programmes in handloom sector, the new Union budget did not choose to propose to sanction even one mega cluster for hand loom, though the population of hand loom weavers is very high in Andhra Pradesh than in Tamil Nadu and West Bengal.

I would like to draw the kind attention of the Hon'ble Finance Minister to sanction a mega cluster to Andhra Pradesh in the Budget year 2009-2010 to the Nalgonda district where weavers' population is high.

(vi) Need to take steps for inter-linking of Ken and Betwa rivers in Madhya Pradesh

श्री वीरेन्द्र कुमार (टीकमगढ़): नदियों को आपस में जोड़ने की योजना के अंतर्गत मध्य प्रदेश की केन एवं बेतवा नदी को प्रथम चरण में शामिल किया गया था। इस योजना के पूर्ण होने से टीकमगढ़, छत्तरपुर, पन्ना, झांसी, रायसेन एवं विदिशा के किसानों की हजारों एकड़ भूमि सिंचित होगी। पेयजल की समस्या का निराकरण होगा तथा जमीन का जलस्तर बढ़ने के साथ ही रोजगार के नये अवसरों का सृजन भी होगा।

अतः मेरा केन्द्र सरकार से अनुरोध है कि मेरे क्षेत्र की केन एवं बेतवा नदियों को जोड़ने का कार्य शीघ्र कराने का सहयोग करें।

(vii) Need to expedite the construction of Ramganjmandi-Bhopal via Jhalawar railway line

SHRI DUSHYANT SINGH (JHALAWAR): The construction of Ramganjmandi-Bhopal railway line vie Jhalawar is moving at a slow pace. During the previous budgetary allocation this train line received very low financial allocation.

At the time of inception of the project the total project cost was 727 crore. But now there is steep increase in price & the fund allocation is not sufficient.

I, therefore, urge the Ministry of Railways to increase allocation for the train line from Ramganjmandi to Bhopal via Jhalawar. This will provide alternative route to Mumbai during Monsoon season or when there is a derailment etc. This route will also help the Dhania Mandi of Ramganjmandi to transport the goods to Mumbai and onwards.

I urge the railway Ministry to expedite the construction of this train line.

(viii) Need to extend the benefits of agricultural debt waiver scheme to farmers of Himachal Pradesh

श्री वीरेन्द्र कश्यप (शिमला): अध्यक्ष महोदय, मैं आपके माध्यम से सरकार के ध्यान में लाना चाहता हूं कि यूपीए की सरकार द्वारा घोनित की गई किसानों की ऋण माफी योजना का लाभ देश के छोटे और विशेन कर हिमालयी राज्यों जैसे हिमाचल प्रदेश, उत्तराखंड एवं पूर्वोत्तर राज्यों के कृनक एवं बागवानों को नहीं मिला है। पर्वतीय राज्यों के सहकारिता क्षेत्र के बैंकों, विशेाकर भूमि विकास बैंकों ने किसानों को कृनि उत्पादों के भंडारण, विपणन, छिड़काव की पॉवर मशीनों, पॉवर टिलरों तथा पूल चेन वितरण व्यवस्था के अंतर्गत कच्ची और संकरी सड़कों पर ट्रक नहीं चलने के कारण यूटीलिटी जीपों और अन्य छोटे वाहनों को खरीदने के लिए जो ऋण दिया, ताकि वे अपनी उपज को दूरदराज के क्षेत्रों से मंडियों तक पहुंचा सकें। उन्हें उक्त माफी योजना से कोई राहत नहीं मिली है। उक्त मदों के अंतर्गत लिए गए ऋण पर उन किसानों से 16 प्रतिशत से अधिक ब्याज वसूला जा रहा है। अतः मेरा आग्रह है कि ऐसे सभी किसानों के ऋण भी तत्काल प्रभाव से माफ किया जाना चाहिए।

(ix) Need to erect a 'National War Memorial' in New Delhi in honour of martyrs who laid down their lives for the country

डॉ. राजन सुशान्त (कांगड़ा): किसी भी रा-ट्र का अपने उज्जवल वर्तमान एवं भवि-य निर्माण के लिए यह अत्यंत आवश्यक है कि वह रा-ट्रभक्ति की प्रबल भावना से स्वयं को ओतप्रोत करके अपने महान रा-ट्रभक्तों को सदैव श्रद्धापूर्वक स्मरण व नमन करता हुआ उन्हें आदर्श मानकर तथा उनके उच्च आदर्शो व बलिदानों को प्रेरणा स्रोत बनाकर अपने जनजीवन में चरितार्थ करें। हमारा भारत देश इसी तरह की उच्च परम्पराओं, त्याग व बलिदानों की पराका-ठाओं से ओतप्रोत रा-ट्र है। इसमें रा-ट्र पर कुर्बान होने वाले अनन्य रा-ट्रभक्तों की लम्बी श्रृंखला है, परन्तु मुझे इस बात को जानकर अत्यंत मार्मिक वेदना है कि आजादी के 62 वर्-ा बीत जाने तक भी हम इस रा-ट्र में अपने महान रा-ट्रभक्तों को श्रद्धापूर्वक स्मरण व नमन करने हेतु रा-ट्रीय स्तर पर देश की राजधानी दिल्ली में "रा-ट्रीय युद्ध स्मारक " का निर्माण नहीं कर पाए हैं जिसमें पहुंच कर, स्मरण व नमन कर हमारी वर्तमान व भावी पीढ़ियां त्याग और बलिदान की प्रेरणा ले पाएं तथा रा-ट्र को परम वैभव तक पहुंचाने हेतु सदैव तत्पर रहें। इस स्मारक के निर्माण कार्य में आ रही बाधाओं, चाहे वे विभिन्न केन्द्रीय मंत्रालयों की आपसी सहमति का अभाव हो या कोई अन्य बाधा, को तुरंत दूर कर रा-ट्रीय राजधानी दिल्ली में रा-ट्रीय महत्व के इस स्मारक का तुरंत निर्माण कर लगभग 50,000 राट्र नायकों की यादगार स्थली बनाकर रा-ट्र अपने दायित्व का निर्वाह करे।

(x) Need to construct road bridges at Raunahi-Magrasi in district Faizabad & at Dhemwaghat in district Gonda, Uttar Pradesh

श्री बृजभू-ाण शरण सिंह (कैसरगंज): उत्तरप्रदेश में लखनऊ - गोरखपुर रा-ट्रीय राजमार्ग एक अत्यंत ही महत्वपूर्ण राजमार्ग है, जो आगे चलकर बिहार और असम राज्यों को जोड़ता है। परिवहन के साथ-साथ उसका सामरिक महत्व भी है। यह मार्ग अनेक धार्मिक एवं पर्यटक स्थलों को भी जोड़ता है। परन्तु अयोध्या में आये दिन होने वाले धरना प्रदर्शनों, हंगामों तथा विभिन्न अवसरों पर श्रद्धालुओं की होने वाली भारी भीड़ के कारण घंटों जाम लग जाता है, जिससे यात्रियों को अपार क-ट झेलना पड़ता है। इससे निजात दिलाने के उद्देश्य से ही फैजाबाद जनपद के रौनाही-मगरसी (सोहावल बाजार) तथा गोंडा जनपद के कटरा लकड़मंडी के मध्य ढेमवाघाट पर सड़क पुल के निर्माण का सर्वेक्षण कराया गया था जिसकी प्राक्कलन रिपोर्ट भी तैयार कर ली गई थी, परन्तु अभी तक पुल का निर्माण कार्य प्रारंभ नहीं हो सका। पुल के तैयार होने जाने से इस मार्ग की दूरी 60 कि0मी0 कम हो जायेगी, जिससे सवारियों को जाम से छुटकारा मिलने के साथ ही समय और ईंधन की भ बचत होगी।

मैं इस मान्य सदन के माध्यम से सरकार से मांग करता हूं कि वह जनहित में इस सड़क पुल का तत्काल निर्माण कराये।

(xi) Need to expedite the construction of Railway Over-bridge No. 86B on Saharanpur-Ambala railway line in Uttar Pradesh

श्री जगदीश सिंह राणा (सहारनपुर): मेरे लोक सभा क्षेत्र सहारनपुर उत्तर प्रदेश के मुख्यालय में सहारनपुर-अम्बाला मुख्य रेल मार्ग के.आर.ओ.बी. संख्या 86बी की पहुंच मार्ग का निर्माण उत्तर प्रदेश ब्रिज कारपोरेशन के द्वारा पूर्ण कर लिया गया है, परन्तु रेलवे लाईन के ऊपर का हिस्सा रेलवे विभाग के द्वारा निर्मित होना है जो बहुत लम्बे समय से लम्बित पड़ा है, जिसकी वजह से स्थानीय निवासियों को भारी परेशानियों का सामना करना पड़ रहा है तथा रोज ट्रैफिक बाधित होने के कारण दुर्घटना की स्थिति बनी रहती है।

अतः मौजूदा वित्त वर्न में के. आर.ओ.बी. संख्या 86 बी को प्राथमिकता के आधार पर निर्मित किये जाने हेतु निर्देशित करने की कृपा करें।

(xii) Need to expedite the electrification works in Jahanabad, Arwal and Gaya districts of Bihar under Rajiv Gandhi Gramin Vidyutikaran Scheme

श्री जगदीश शर्मा (जहानाबाद): राजीव गांधी ग्रामीण विद्युतीकरण योजना के अंतर्गत बिहार के जहानाबाद, अरवल एवं गया जिला के खिगरसराय, अतरी, मोहड़ा, नीम चक बयानी प्रखंड में पावर ग्रिड कारपोरेशन द्वारा विद्युतीकरण किया जा रहा है। अब तक एक भी ग्राम का पूर्ण विद्युतीकरण नहीं किया गया है। ग्राम में एक तार एल.टी. का ताना जा रहा है। 10, 16, 25, के0वी0ए0 का ट्रांसफार्मर दिया जा रहा है जो अपर्याप्त है। बी0पी0एल परिवार को भी बिजली नहीं दी जा रही है। ए.पी.एल परिवार तो इस योजना से पूर्ण-रूपेण वंचित हैं। कार्य की प्रगति काफी धीमी है। सरकार खामियें को दूर कर तेजी से योजना को लागू करें।

(xiii) Need to announce a financial package for the workers of DUNLOP factory in Hooghly, West Bengal facing joblessness due to its sick condition

DR. RATNA DE (HOOGHLY): I like to bring to the notice of Hon'ble Heavy Industry Minister that DUNLOP Factory in Sahaganj, Hooghly of West Bengal, stated to be the first tyre company in Asia has now become a sick industry. This factory was engaged in manufacturing wide range of tyres and industrial products including specialised tyre for defence and Air Force. In 1998 there were 6,000 employees and last time when it was opened in 2009 the management took only 229 employees. The management could not arrange funds through its own resources. Hence company faced serious financial crisis. Employees are not being paid and thousands of workers and their family members have reached a situation of starvation. Considering the seriousness of the condition, I would strongly urge upon the Hon'ble Heavy Industry Minister to look into the matter and announce a package for their survival.

(xiv) Need to promote mango based industry in Krishnagiri district of Tamil Nadu

SHRI E.G. SUGAVANAM (KRISHNAGIRI): In my Krishnagiri District, out of all the fruits, mango cultivation occupies a prominent place. Mangoes are cultivated here in nearly 40,000 hectares and the annual production is around 4 lakh tons. Large varieties of mangoes cultivated here are exported abroad fetching huge foreign exchange for the Government. These production units are providing huge employment opportunities to the local people. Considering the high potential in this region, the National Horticultural Mission has identified and declared Krishnagiri district for promoting mango cultivation.

As the mango production is plenty, so is the production of mango pulp. The mango pulp industry in Krishnagiri district is the second largest exporter of pulp in the country which generates about Rs. 400 to 500 crore foreign exchange annually. Large number of mango processing units are also functioning here and the annual pulp production level is about 1 lakh tons. Out of the total mango pulp produced in India, one-fourth is contributed by both Krishnagiri and the neighbouring Dharmapuri districts. The increasing demand for mango pulp envisages rapid expansion of mango pulp industries in the region.

In order to cope with the increasing production of mango pulp, I urge upon the Union Government to set up proper cold storage facilities, establish adequate food processing industries and to set up an Agricultural Export Zone in Krishnagiri District, Tamil Nadu.

(xv) Need to give due share of water from Sone River to Bihar as per Bansagar Agreement

श्री जगदानंद सिंह (बक्सर): केन्द्रीय सरकार के नेतृत्व में बिहार, उत्तर प्रदेश, मध्य प्रदेश का बाणसागर समझौता सोन नदी के पानी के बंटवारे हेतु व-र्ा 1975 में हुआ था। उत्तर प्रदेश तथा मध्य प्रदेश के द्वारा लगातार समझौते का उल्लंघन किया जा रहा है। केन्द्रीय जल आयोग के नेतृत्व में गठित बाण सागर तथा रिहिन्द जलाशय का संचालन उचित रूप से नहीं होने के कारण बिहार को अपने हिस्से का पानी नहीं मिल रहा है। बिहार के बक्सर-कैमुर, रोहतास-भोजपुर-पटना–औरंगाबाद-अरवल इत्यादि जिलों में खेती खतरे में है। प्रत्येक व-र्ा खरीफ तथा रबी फसलों का नुकसान हो रहा है।

इस हालत में जल संसाधन विभाग, भारत सरकार को अपनी भूमिका का निर्वहन करना चाहिए।

(xvi) Need to start a new train 'Technology Express' from Howrah to Hijli in West Bengal

SHRI PRABODH PANDA (MIDNAPORE): 18 August 1951 is a red letter day of Independent India's history. On this day first Education Minister of free India, Maulana Abul Kalam Azad, alongwith the then Chief Minister of West Bengal undertook a journey in a special train from Howrah to Hijli to lay the foundation stone of India's first IIT at Kharagpur in Medinipur district.

As the year 2011 will celebrate the Diamond Jubilee year of this historic event, it would be a befitting step on the part of the Railways to start a "Technology Express" from Howrah to Hijli to commemorate this historic journey through which Independent India started it's journey to match the developed West in Technology.

I, therefore, urge upon the Hon'ble Railways Minister to take a positive step towards the beginning of this new train.

(xvii) **Need to take steps for inter-linking of rivers of Rajasthan to address the problem of water in eastern Rajasthan**

DR. KIRODI LAL MEENA (DAUSA): There are lot of rivers in Eastern Rajasthan as Chambal, Banas, Morale, Ghambheer, Banganga, Dund and Sone. Even after this, Eastern Rajasthan is totally dry and water thirsty region. The only solution for this area is to link rivers with any perennial river. There was a planning to link Betwa and Chambal rivers and bringing them down upto Banganga and Yamuna (Sr. No. 11 of Peninsular River Projects). Another river Sharda in the North which is tributary of Ganga (Sr. No. 59 of Himalayan River Link Project). There is no progress as yet regarding linking above-mentioned rivers. The Sharda river link project presently envisages taking the water of this river from North Aravalis towards the Western hills and further down to Barmer District which may be very costly. As the Narmada river water is coming in that area, my request is that the Sharda river canal be brought to Eastern side of Aravallis and should link to the tributaries of Chambal and be diverted to the Eastern Rajasthan.

The another measure which can be taken for solving the acute crisis of water is to carry the water of Yamuna (as proposed for Churu and Jhunjhunu) to Sone River, Ramgarh Dam and then divert it to the Eastern Rajasthan.

<u>12.29 hrs.</u>

GENERAL BUDGET –2009-2010 – GENERAL DISCUSSION

AND

DEMANDS FOR EXCESS GRANTS (GENERAL) 2006-2007– contd.

MADAM SPEAKER: We have an hon. Member who is making his maiden speech. He is a new Member. Kindly give him a chance. Mr. Azharuddin.

… (*Interruptions*)

MOHAMMED AZHARUDDIN(MORADABAD) : Respected Madam Speaker, thank you very much for giving me an opportunity … (*Interruptions*)

MADAM SPEAKER: Please sit down. Do not disturb a maiden speech. Please follow this convention of the House.

… (*Interruptions*)

MOHAMMED AZHARUDDIN : Thank you very much for giving me an opportunity to participate in the discussion on General Budget. I must admit here that I was made a night watchman last night. I was not very much used to this position when I was playing cricket. I also did not realize that it would be so hard for me to make a maiden speech among the interruptions that we had just now. At the same time, I would like to thank my party, Madam Sonia Gandhi *ji* and Rahul *ji* for giving me an opportunity to be present in this historic House where a number of outstanding politicians and statesmen have graced this House.

First of all, I would like to congratulate the hon. Finance Minister Mr. Pranab Mukherjee for presenting such a wonderful Budget. I think, it takes care of all the aspects especially relating to *aam aadmi*, SCs, STs, OBCs and, I think, there is special focus on minorities as well.

Comment [RP17]: Contd. By t1

While welcoming the proposals of the Finance Minister, I wish to congratulate him on his efforts in limiting the effects of global recession on Indian economy and his efforts to bring the Indian economy back on the tracks.

I have a couple of points which are very important and related to the Budget. Everybody knows that I am from Moradabad constituency. Moradabad is also known as *Pital Nagri*. We have some outstanding skilled labourers. The exporters have done so much for the revenue of this country. They have generated revenue worth thousands of crores of rupees for this country. This industry comes to a standstill because of recession and because of fall in the demand of the product from abroad and the local market. At this time, I would request the hon. Finance Minister to get into this matter. The people who really worked for this are skilled labourers. There are so many labourers and skilled artisans, who have lost their jobs recently. I was talking to a lot of people in my constituency. They are doing very hard jobs like pulling rickshaws. Once they do not have job opportunities, they are going in a wrong direction. So, I would request the hon. Finance Minister to really look into this matter, and I would also request the Central Government to take certain remedial steps in this direction by making some provisions for the revival and survival of these artisans and entrepreneurs.

The benefits proposed in the Budget speech for restoring export growth should adequately cover this industry and aid in its survival and revival. Madam, I would like to tell you that about 70 per cent of the people who live in my constituency are directly or indirectly linked with the metal industry. When they do electroplating of the brass and then silver plating of the ornaments and jewellery, they go through a lot of problems. Once I was travelling in a car I happened to see a person who was an artisan. I asked one of my friends as to what this guy was doing. He told me that he was doing the brass work. The most alarming thing that he told me was that these people at the age of 40 years they get TB. It is a grave thing to happen. I would like to tell the Government and

specially to the Health Minister, who is not here now, that we must have some specialty hospitals there. Without the intervention of the Health Minister, the skilled labourers and the artisans would have a lot of health problems. So many families are depending on these artisans and skilled labourers. It is like asking a lawyer not to practice when he worked hard right from the beginning to become a lawyer. I think, the same thing goes here. I would like to request the Central Government to take serious steps in this matter.

I would also like to welcome the benefits of *Rashtriya Swasthya Bima Yojna*, and I also feel that the benefits of this Scheme should be extended to the workers of the metal industry of Moradabad.

I also welcome the allocation of funds to NREGA Scheme. But I honestly feel that there are so many Schemes which go on only on record. Many loopholes are there in that Scheme. I would request whoever makes that Scheme to plug the loopholes in the Scheme. Once you plug the loopholes, then things will go right.

I am specially a sportsman. I would like to say something on sports as well. Before that, I would like to tell one thing. The Government's decision to give effect to Sachar Committee recommendations and the increased budgetary allocation of Rs. 1,740 crore during the year 2009-10 to the Ministry of Minority Affairs would go a long way in uplifting the minority community and bring them at par with other sections of the society, thus contributing to the overall development of the country.

I would like to say a lot of things about sports since I am from the sports field. I have been in the sports field for almost 25 years. Madam, I played cricket all along but I want to tell you something here that I am not going to talk about cricket because, I think, cricket is really looked after well. I was having a discussion with the Sports Minister. First of all, I would like to congratulate the Sports Ministry for getting the Commonwealth Games to India.

Comment [H18]: cd. by u1

I think, it is not a mean achievement but I feel, it is a very big achievement. It is a very tough task to hold the games because after the Asian Games in 1982, nothing of that magnitude has happened in India. So, I would request the hon. Minister to really work on it. It is not an easy job. It is going to be a very, very tough job. A lot of people from various countries are coming to participate in these games. I think, the whole focus would be on our country. Therefore, we can really do well in the Commonwealth Games. The sportsmen, persons and whosoever is involved in it, should really do a good job. Once we do a good job, once we really do well in these Commonwealth Games, we can really go and ask for the Olympics to be held in India. That should be the aim of the Sports Ministry because, I think, that is the highest honour a country can get in sports.

Madam, I would also like to say things about the working of some of the Federations, especially the Hockey Federation. When I was a young child – my grandfather was a hockey fan **--** he always used to take me to watch hockey games, which I was not really interested in, but I really like the skill, I really like the way the hockey is played. I feel, it has really gone down over a period of time because I feel that there are a lot of Federations, and there is so much of monopoly in this sport. There are some games and sports, where so much of monopoly is there. People just stay there for years and years and then nothing happens. If these things go on happening, I think, the country would never move forward. The people, who suffer are the sports persons. Therefore, I would like to tell this to the hon. Sports Minister. He had been the Chief Election Commissioner for a long time, and I think, he is the better person when it comes to the elections of the bodies of the Federations because I am in favour of independent bodies. But at the same time, somebody should look after them if they are faltering anytime.

Sports is a very good thing. Whenever a sportsman does well, the country really goes high. The people really look up to the country as it had happened in the last Olympics. I never got an opportunity to meet those guys, who won the

gold medals and bronze medals for India. I take this opportunity to congratulate them and I also wish them that they go on to win more medals and extra medals.

Madam, these are the things, which are very important. The Sports Authority of India gives a lot of funds to the local States, but I feel that 80 per cent of such funds are utilised in paying salaries alone, which I think, is a criminal waste of time and criminal waste of money. I think, the sports people should get all the benefits. Once all these things are given, I am sure, the right person, the right sports people will really come up and then bring laurels to the country because I think, sports is one thing, which brings countries together. I feel that it is only because of cricket that the relations between South Africa and India have really gone ahead; and because of cricket, South Africa came into reckoning once again.

I must thank the hon. Finance Minister for presenting such a forward looking Budget. It is not a very easy job to table a Budget of a country, which has such a large population. I am sure, he must have missed out somewhere along something, but there have been so many discussions and I hope that people would really enjoy the way the Budget has been presented. I hope, whatever promises are made are kept up.

Madam, I would like to end my speech by saying that whenever I sit in the Central Hall, a lot of Members used to come and tell me that when I give a speech, I must hit a six. But I want to inform the House that I am not very good at hitting sixes; Mr. Navjot Singh Sidhu is very good at hitting sixes. So, I would give that opportunity to him. But I must thank you once again, Madam, for giving an opportunity to be a part of this General Discussion on the General Budget and also to be a part of this august House, which has been there for so many years.

***श्री सतपाल महाराज (गढ़वाल)** महोदया, माननीय वित्त मंत्री जी द्वारा संसद में पेश किया गया आम बजट आम जनता को राहत पहुंचाने वाला है, मैं इस बजट का स्वागत करता हूँ । मेरा विश्वास है कि यू.पी.ए. अध्यक्षा माननीया श्रीमती सोनिया गांधी जी, प्रधानमंत्री डॉ. मनमोहन सिंह जी एवं देश के युवा नेता श्री राहुल गांधी जी के नेतृत्व में देश का चहुँमुखी विकास होगा और जन-जन तक इसका लाभ पहुंचेगा । इस बजट में अमीर-गरीब सभी वर्गों के हितों का ध्यान रखकर माननीय वित्त मंत्री जी ने आम जनता के दिलों को जीतने का प्रयास किया है। देश का भवि-य युवाओं का युग है, मेरी कामना है कि हमारे युवा नेता श्री राहुल गांधी के नेतृत्व में हमारा देश स्वर्णिम युग की ओर अग्रसर हो ।

महोदया, मैं गढ़वाल संसदीय क्षेत्र का प्रतिनिधित्व करता हूँ जो कि आर्थिक रूप से पिछड़ा क्षेत्र है जिस के लगभग् 53483 वर्ग कि.मी. क्षेत्रफल का लगभग 35394 वर्ग कि.मी. क्षेत्र वन में पड़ता है, जहां से जनता को कई प्रकार की जीवन रक्षक जड़ी बूटियां प्राप्त होती है । यहां की जनता इन वनों की लकड़ी का प्रयोग खाना बनाने हेतु नहीं करती है बल्कि इन जंगलों की रक्षा करती है जिससे देश का पर्यावरण शुद्ध बना रहता है । यहां के जंगलों में समय-समय पर आग लगती रहती है, और इस कठिन परिस्थिति में भी यहां की जनता विशे-ा कर महिलायें अपने जीवन की परवाह न करते हुए भी जंगल में लगी आग को बुझाने में अपना पूरा सहयोग देती है । जिसका ज्वलंत उदाहरण अप्रैल-मई, 2009 में पौड़ी जनपद के गगवाडस्यूं के जंगलों में लगी आग पर काबू पाने के लिए 6-7 लोगों ने अपनी जान गवां दी । अतएव मेरा प्रस्ताव है कि उत्तराखंड की जनता को कुकिंग गैस पर सब्सिडी मिलनी चाहिए ताकि समस्त जनता जंगल की सुरक्षा के लिए हमेशा अपना अमूल्य सहयोग देती रहे जिससे देश का पर्यावरण सुरक्षित रहे ।

उत्तराखंड के अधिकांश युवक भारत की सेना में रहकर देश की सेवा में हमेशा अग्रणी रहे हैं, भूतपूर्व सैनिकों की विगत कई व-र्गों से लंबित मांग समान रैंक समान पेंशन योजना को माननीय वित्त मंत्री जी द्वारा स्वीकृत किया जाना एक सराहनीय कदम है । मैं इसके लिए यू.पी.ए. अध्यक्षा माननीया श्रीमती सोनिया गांधी जी, प्रधानमंत्री डा. मनमोहन सिंह जी देश के युवा नेता श्री राहुल गांधी जी एवं माननीय वित्त मंत्री जी को हार्दिक धन्यवाद देता हूँ । उत्तराखंड भूतपूर्व सैनिक संगठन के अध्यक्ष, कैप्टेन (अवकाश प्राप्त) श्री बलवीर सिंह रावत ने भी संगठन की ओर से भी सरकार के इस निर्णय का स्वागत किया है । साथ ही इस संदर्भ में, मैं आग्रह करता हूँ । कि उक्त संशोधित पेंशन के श्रेणीकरण में जो विसंगतियां पैदा हुई हैं उन्हें दूर करने का क-ट करेंगे । उत्तराखंड पूर्व सैनिक एवं अर्द्ध सैनिक संगठन देहरादून के केन्द्रीय अध्यक्ष लेफ्टिनेंट कर्नल (अवकाश प्राप्त) श्री गंगा सिंह रावत द्वारा भी इस वि-ाय में सरकार से सहानुभूतिपूर्वक विचार करने का आग्रह किया है।

*Speech was laid on the Table.

महोदया, आर्थिक रूप से पिछड़े उत्तराखण्ड राज्य के विकास के लिए मैं निम्नलिखित प्रस्ताव पेश करता हूँ ।

उत्तराखण्ड में ग्रामीण डाक सेवा का विस्तार है, वहां पर कार्यरत डाक सेवकों को उनकी मेहनत का पर्याप्त हक नहीं मिल पा रहा है और उन्हें केन्द्रीय कर्मचारियों की श्रेणी में लिया जाए ताकि उनको उनकी मेहनत का समुचित लाभ मिल सके ।

बजट 2009-10 में गरीबी के रेखा से नीचे जीवन यापन करने वाले (बी.पी.एल.) प्रत्येक परिवार को 3 रू. प्रति किलोग्राम की दर से 25 कि. ग्राम चावल अथवा गेहूं देने का फैसला स्वागत योग्य है । महोदया, गढ़वाल संसदीय क्षेत्र के भ्रमण के दौरान क्षेत्रीय जनता द्वारा मुझे अवगत कराया गया है कि उत्तराखण्ड राज्य में ए.पी.एल. श्रेणी के अंतर्गत जीवन यापन करने वाले परिवारों को खाद्य विभाग राशन प्रणाली द्वारा खाद्यान्न मुहैया नहीं करवाया जा रहा है । महोदया, उत्तराखण्ड राज्य का लगभग 80 प्रतिशत भू-भाग पर्वतीय होने के कारण राज्य के काश्तकार, व-र्ा पर आधारित पहाड़ी अनाज की पैदावार करते हैं, जिसकी पैदावार बहुत कम होती है । कहने का तात्पर्य यह है कि राज्य के ए.पी.एल. श्रेणी के अंतर्गत जीवनयापन करने वाले परिवार पूर्णतः खाद्य विभाग द्वारा उपलब्ध कराये गए राशन पर ही आश्रित रहते हैं ।

अतः मेरा आपसे आग्रह है उत्तराखण्ड राज्य की वि-ाम भौगोलिक परिस्थितियों को दृ-िटगत रखते हुए ए. पी. एल.श्रेणी के अंतर्गत जीवन यापन करने वाले परिवारों को भी उचित मात्रा में राशन उपलब्ध कराने एवं राशन प्रणाली की आपूर्ति तथा वितरण व्यवस्था के उचित क्रियान्वयन के लिए विशे-ा मानीटरिंग हेतु उचित कदम उठाये जाए, ताकि आम जनता को बिना किसी कठिनाई के राशन प्रणाली के अंतर्गत खाद्यान्न उपलब्ध हो सके ।

माननीय वित्त मंत्री जी द्वारा प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत व-र् 2009-10 के बजट में 50 प्रतिशत धनराशि की अतिरिक्त् वृद्धि की है जो किएक सराहनीय कदम है । इस संदर्भ में मेरा प्रस्ताव है कि चूंकि उत्तराखण्ड , राज्य प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत स्वीकृत मोटर मार्गों के निर्माण में विशे-ा रूचि नहीं ले रही है, जिसके कारण केन्द्रीय सरकार द्वारा उक्त् योजना के अंतर्गत स्वीकृत धनराशि का उपयोग एवं मोटर मार्गो का निर्माण यथासमय नहीं हो पा रहा है। महोदया, राज्य के पर्वतीय भू-भाग में मोटर मार्ग की नितान्त आवश्यकता को देखते हुए उक्त् योजना के अंतर्गत बिहार राज्य की भांति उत्तराखण्ड राज्य में भी स्वीकृत मोटर मार्गों के निर्माण का दायित्व केन्द्रीय लोक निर्माण विभाग अथवा किसी अन्य स्वतंत्र एजेन्सी को दिया जाए ताकि स्वीकृत सड़कों का निर्माण यथासमय पूर्ण हो सके और इन स्वीकृत मार्गों के निर्माण हेतु पुनरीक्षित प्राकलन कमेटी गठित, करने की आवश्यकता न पड़े । महोदया, सड़कों के निर्माण से ही पर्वतीय राज्यों के कई गांव जो कि अभी तक सड़कों से

नहीं जुड़े है उनके लिए विशे-ा ध्यान देने की आवश्यकता है । महोदया, पर्वतीय क्षेत्र की वि-ाम भोगोलिक परिस्थितियों को दृ-िटगत रखते हुए, पर्वतीय क्षेत्र के लिए प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत निर्धारित मानकों में भी शिथलीकरण किये जाने हेतु उचित कदम उठाया जाए ताकि प्रधानमंत्री ग्राम सड़क योजना का समुचित लाभ पर्वतीय क्षेत्र की जनता को मिल सकें । मेरे संसदीय क्षेत्र में लंबित/अधूरी प्रधानमंत्री ग्राम सड़क योजना एवं राज्य सैक्टर के अंतर्गत लंबित/अधूरी योजनाओं का विवरण निम्न प्रकार हैः-

प्रधानमंत्री सड़क योजना के अंतर्गत लंबित अथवा अधूरी योजनाएं

जिला पौड़ी गढ़वाल

1. पैठाणी-बडेथ मोटर मार्ग
2. वेदीखाल-चोरखिण्डा मोटर मार्ग
3. नौडखाल-मालकोट मोटर मार्ग
4. ऐसा-चरेख मोटर मार्ग
5. मोल्काखाल-टीला मोटर मार्ग
6. कण्डलसेरा-कुराली तल्ली मोटर मार्ग
7. किल्योखाल-टकोलर मोटर मार्ग
8. बूँगी-रिक्साल मोटर मार्ग
9. पिनानी से पिनानीधार मोटर मार्ग
10. मेलसैण-चोपड़ा (स्टेज-2) मोटर मार्ग
11. सौन्दरबैण्ड-ऍडी मोटर मार्ग
12. परसुण्डाखाल-काण्डई मल्ली मोटर मार्ग
13. पीपलपानी-नौली-धारकोट मोटरमार्ग
14. रीठाखाल-पंचवटी नाई मोटर मार्ग
15. भरोली-मैठानी मोटर मार्ग
16. चाकीसैण-जाख मोटर मार्ग
17. थापला-सासौ मोटर मार्ग
18. त्रिपालीसैंण-डुग्री मोटर मार्ग

जिला चमोली में लंबित मोटर मार्ग

1. निजमुल्ला पाणा-ईराणी मोटर मार्ग विकास खण्ड दशोली
2. घिघराणा-स्यूणबेमरू-डुमक कलकोट-ऊर्गम मोटर मार्ग विकास खण्ड दशोली
3. पुरसाडी-पलेठी-सरतोली मोटर मार्ग विकास खण्ड दशोली
4. वि-णुगाड चाई थैंई मोटर विकास खण्ड जोशीमठ
5 लंगासू बणसोली मैखुरा मोटर मार्ग विकासखण्ड कर्ण प्रयाग ।
6. आदिबद्री सिलपाटा भरराड़ी सैंण मोटर मार्ग विकास खण्ड गैरसैंण ।
7. ग्वाड़ रिखोली नैल मोटर मार्ग विकास खण्ड गैरसैण ।
8. नलगांव भटयाणा मोटर मार्ग विकास खण्ड नारायणबगड़ ।
9. परखाल जुनेर डुंगरी मोटर मार्ग विकास खण्ड नाराणबगड़ ।

प्रधानमंत्री ग्राम सड़क योजना के अंतर्गत जिला टिहरी विकासखण्ड कीर्तिनगर में लंबित मोटर मार्ग

1. खजरा-गोदी मोटर मार्ग
2. वागसैण-कफना मोटर मार्ग
3. कमान्द-कपरोली मोटर मार्ग

विकास खण्ड देवप्रयाग

1. रानीठौंक से राजवानकोडा बमाना मोटर मार्ग
2. मुल्यागांव-पेलेठी कोठी मोटर मार्ग

राज्य सैक्टर के अंतर्गत देव प्रयाग क्षेत्र में लंबित मोटर मार्ग

1. पौड़ीखाल भारौ मोटर मार्ग
2. पाड़ीखाल-सादनाकोट मोटर मार्ग
3. पाडीखाल-ग्वालनानगर मोटर मार्ग
4. स्यूटा-सिगोली मोटर मार्ग
5. पौड़ीखाल-कुलंर ककराडा मोटर मार्ग

6. माल्डा श्रीकोट पैडुलापाटा मोटर मार्ग
7. हिण्डोलाखाल-पलेटठी-बनगढ़ मोटर मार्ग
8. नागचौड-चागी धौडियाधार मोटर मार्ग
9. ढुंगी-खिलेथीपंवार पलेठी बनगढ़ मोटर मार्ग
10. हिण्डोलाखाल-काण्डी-दुरोगी सिरवा मोटर मार्ग
11. हिण्डोलाखाल-भंसाकोट-ललूडीखाल सिरवा मोटर मार्ग
12. हिण्डोलाखाल-कोठी पलेड़ी मोटर मार्ग
13. ललथ सिवाली-गुजेठा मोटर मार्ग
14. बगड़वालधार-कुंड भरपूर मार्ग
15. गोल्ठा चक-व्यालनी-टकोली मोटर मार्ग
16. बरसोली बैण्ड-गौली-गुरछोली-डांगचौरा मोटर मार्ग
17. लक्षमोली तल्याकोट मोटर मार्ग
18. बागवान-जावर-हिसरियाखाल मोटर मार्ग
19. नौसाबागी-कुनडी मोटर मार्ग
20. काण्डीखाल-चन्द्रवदनी मोटर मार्ग

राज्य सैक्टर के अंतर्गत विकासखण्ड कीर्तिनगर में लंबित मोटर मार्ग

1. पैडुलाबैण्ड-रोमला सिरोला जखंड मोटर मार्ग
2. डागचौरा-गुंडोली मोटर मार्ग
3. पावबैण्ड न्यूलीनोटीपाब सेलसैण-माठुडागांव मोटर मार्ग
4. खजरा-बैजवाड़ी मोटर मार्ग
5. रौडू-जाखीगवाना ग्वाडा बेला मोटर मार्ग
6. घंडियालधार पांडवचोनीखाल मोटर मार्ग
7. चोनीखाल-नाडा धौलियाना खोंगचा पांडव मोटर मार्ग
8. चोनीखाल-कांडीऐराडी मुलाना मोटर मार्ग
9. सिल्काखाल-सरसेटसारकेना मोटर मार्ग
10. मंजाकोट-बंदारा मोटर मार्ग
11. धण्डियालधार बंदारा मोटर माग्र
12. धण्डियालधार बंदारा मोटर मार्ग

13. धनजी-धारकोट सुपारडांडा मोटर मार्ग
14. कमेडा बैण्ड मालगड्डी मोटर मार्ग

प्रधानमंत्री ग्राम सडक योजना के अंतर्गत नरेन्द्रनगर विकास खण्ड में लंबित मोटर मार्ग

1. शिवपुरी तिमली मोटर मार्ग
2. रानी चौरी-भौण मोटर मार्ग
3. गूलर-चमेली मोटर मार्ग
4. गूलर-नाई मिन्डाय मोटर मार्ग
5. नाई-सिलकणी-गठियाली मोटर मार्ग
6. कौल-कौड़ारना मोटर मार्ग

प्रधानमंत्री ग्राम सडक योजना के अंतर्गत रामनगर क्षेत्र में लंबित मोटर मार्ग

1. रामनगर-हल्द्वानी मार्ग मे बेलगढ़ से क्यारी भारी वाहन मार्ग ।

मैं माननीय वित्त मंत्री जी से आग्रह करूंगा कि देश में पेयजल की उपलब्धता में कमी जो कि एक रा-ट्रीय समस्या है से उबरने के लिए रा-ट्रीय स्तर पर एक समयबद्ध व्यापक योजना बनाई जाए जिससे केन्द्र सरकार द्वारा प्रायोजित पेयजल योजनाएं सही ढंग से क्रियान्वित हों सके, साथ ही इन योजनाओं की उचित मानीटिरिंग हो, ताकि पेयजल आपूर्ति सुनिश्चित की जा सके, खासकर इस व-र्ा जबकि पूरे देश में सूखे की स्थिति बनी हुए हे और उत्त्राखड में खेती जो कि केवल व-र्ा पर ही निर्भर होती है, वहां भयंकर सूखे के कारण फसल तो दूर की बात है पीने योग्य पानी तक उपलब्ध नहीं है । मेरे गढ़वाल संसदीय क्षेत्र में लंबित/अधूरी पेयजल योजनाओं का विवरण निम्न प्रकार हैः-

जिला पौड़ी गढ़वाल में लंबित पेयजल योजनाएं

1. चौब्ट्टाखाल ग्राम समूह पम्पिंग पेयजल योजना
2. बीरोंखाल ग्राम समूह पुनर्गठन पम्पिग पेयजल योजना, तृतीय चरण
3. भैरवगढ़ी ग्राम समूह पम्पिंग पेयजल योजना का सर्वेक्षण किया गया है इस योजना को स्वीकृत किया जाना है ।

4. महादेव से, बरसुण्डा देवता तक पूर्वी नयार नदी पम्पिंग पेयजल योजना
5. देवकुण्डई तल्ली पेयजल योजना
6. बवासा-घोड़ियाना-सिन्दुड़ी पेयजल योजना
7. बडेरो ढैय्या त्रनागणी पेयजल योजना
8. केदारगली पेयजल योजना को बीरोंखाल ग्राम समूह पम्पिंग पेयजल योजना से जोड़ना
9. बडेथ पेयजल योजना का क्रियान्वयन एवं गुराड मल्ला के लिए नई पेयजल योजन का निर्माण
10. नानघाट पेयजल योजना ।

जिला चमोली में लंबित पेयजल योजनाएं

1. गोपेश्वर नगर से अमृत गंगा पेयजल योजना
2. विकास खण्ड गैरसैण में बड़ागांव पेयजल योजना

जिला रूद्रप्रयाग में लंबित पेयजल योजनाएं

1. तल्लानागपुर पेयजल योजना
2. तिलवाड़ा सुमाड़ी पेयजल योजना
3. रौठिया-जवाड़ी (पश्चिमी भरदार) पेयजल योजना
4. तैला पेयजल योजना
5. पिल्लू-जंगही पेयजल योजना
6. अगस्त्यमुनि पेयजल योजना
7. बसुकेदार-डांगी -सोगना पेयजल योजना

जिला टिहरी में लंबित पेयजल योजनाएं;

1. लक्षमोली-हडीम की धार पम्पिंग पेयजल योजना, पट्टी हिसरियाखाल के लिए।
2. मलेथा-कपरोली-अकरी-बारजुला पम्पिंग पेयजल योजना पट्टी कड़ाकोट पश्चिम भाग एवं पट्टी अकरी बारजुला हेतु
3. कोटेश्वर-सिल्काखाल पेयजल पम्पिंग योजना द्वितीय चरण पट्टी चौरस एवं काड़ाकोट पूर्वी भाग
4. मुनेठ-सजवान कांडा पेयजल पम्पिंग योजना पट्टी भरपूर हेतु

5. देवप्रयाग नगर हेतु पेयजल पम्पिंग योजना
6. कोटेश्वर झण्डीधार तथा कोटेश्वर-पालकोट पेयजल ग्राम समूह पम्पिंग पेयजल योजनाएं ।
7. क्वीली-पालकोट पेयजल पम्पिंग योजना
8. सूरजकुण्ड-रानीताल पेयजल पम्पिंग योजना

जिला नैनीताल में लंबित पेयजल योजनाएं

1. ढिकुली में ओवर हैड टैंक का निर्माण एवं वितरण प्रणाली का पुनर्गठन ।
2. भवानी खुल्वे, भवानीपुर तडियाल, मड़ियाल में 1 कि. लाइन कार्य
3. बांगाझाला पेयजल योजना का स्वच्छ जलाशय निर्माण कार्य रामनगर शहर में ।

माननीय प्रधानमंत्री जी की घो-णाएं;

महोदय, इसके अलावा में आपके संज्ञान में यह बात भी लाना चाहूंगा कि दिनांक 19 अक्तूबर, 2006 में अपने हरिद्वार आगमन पर मा. प्रधानमंत्री डा. मनमोहन सिंह जी के द्वारा उत्तराखंड प्रदेश के लिए पांच पंपिंग योजनाओं के निर्माण की घो-णा की गई थी किन्तु केन्द्र सरकार द्वारा अभी तक धन अवमुक्त न किये जाने के कारण इन योजनाओं पर कार्य प्रारंभ नहीं हो पाया है । इनका शीघ्र निर्माण होना अति आवश्यक है ।

जनपद पौड़ी गढ़वाल

डांडा नागराजा ग्राम समूह पम्पिंग पेयजल योजना

. मुण्डनेश्वर ग्राम समूह पम्पिंग पेयजल योजना

जनपद टिहरी

घंटाकरण ग्राम समूह पम्पिंग पेयजल योजना

जनपद अल्मोड़ा

दोडम ग्राम समूह पम्पिंग पेयजल योजना

सरयू वेलम ग्राम समूह पम्पिंग पेयजल योजना ।

सरकार द्वारा दैवीय आपदा/सूखा राहत के तहत प्रभावितों को अनुदान दिया जाता है वह आपदा के मूल्यांकन के साक्षेप में अति न्यूनतम है । उपरोक्त राहत सहायता वितरण हेतु देश के सभी क्षेत्रों मे लिए एक ही मानक निर्धारित है । महोदया, इस संबंध में मेरा प्रस्ताव है कि क्योंकि उत्तराखण्ड राज्य की भौगोलिक स्थिति

शहरों की अपेक्षा अलग है, यहां खेती की उपज शत प्रतिशत् व-र्ा पर ही निर्भर होती हे और इस व-र्ा तो सारा देश ही सूखे की चपेट में है तो उत्तराखण्ड की स्थिति और भी भयंकर है, अतएव उत्तराखण्ड राज्य के लिए उक्त राहत सहायता का मानक अलग होना चाहिए ।

इन्हीं शब्दों के साथ में आपको बहुत-बहुत धन्यवाद देता हूँ कि आपने मुझे इस सुअवसर पर बोलने का मौका प्रदान किया ।

***श्री अर्जुन राम मेघवाल (बीकानेर)** माननीय वित्त मंत्री श्री प्रणव मुखर्जी द्वारा प्रस्तुत जनरल बजट 2009-10 के संबंध में आपके माध्यम से माननीय वित्त मंत्री के लिए निम्नांकित कुछ सुझाव प्रस्तुत कर रहा हूँ-

माननीय वित्त मंत्री जी ने बजट भा-ाण के पैरा 10 से 16 तक के देश की आर्थिक स्थिति को सुधारने के संबंध में जिक्र किया है । निर्यात को बढ़ाने के संबंध में भी उल्लेख किया गया है, लेकिन मेरे बीकानेर संसदीय क्षेत्र के वूलन सेक्टर, जो गत दो-तीन सालों से मन्दी की मार झेल रहे हैं । वूलन इंडस्ट्रीज एसोसिएशन द्वारा वूलन सेक्टर के पुनरूद्धार के लिए 125 करोड़ के पैकेज की मांग की गई थी, जिसका बजट में उल्लेख नहीं होना, बीकानेर के वलून सेक्टर के लिए चिन्ता का वि-ाय है, क्योंकि बीकानेर वूलन मण्डी ऐशिया की सबसे बड़ी ऊन मण्डी है । इस सेक्टर को मन्दी से उबारने के लिए मैं आपके माध्यम से वित्त मंत्री जी से 125 करोड़ रूपये के पैकेज की माँग करता हूँ ।

बजट भा-ाण के पैरा 17 से 26 तक में आधारभूत ढाँचे के विकास की बात कही गई है तथा पैरा 46 में रा-ट्रीय ग्रामीण रोजगार गारण्टी के तहत 144 प्रतिशत बजट मे बढ़ोतरी का उल्लेख किया गया है । मैं माननीय वित्त मंत्री जी को आपके माध्यम से यह सुझाव देना चाहता हूँ कि नरेगा के तहत राजस्थान राज्य की विशे-ा परिस्थितियों को ध्यान में रखते हुए प्रत्येक किसान के लिए एक लाख लीटर क्षमता वाला वाटर टैंक बनाने की अनुमति किसान के स्वयं के खेत में दी जावें, जिससे ग्रामीण क्षेत्र में पानी की उपलब्धता के लिए बेहतर आधारभूत ढाँचा विकसित हो सके एवं किसान अपने स्वयं के खेत में खेती के साथ-साथ बागवानी के लिए भी अग्रसर हो सके एवं आय के अतिरिक्त स्त्रोत भी विकसित हो सके । प्रथमतः राजस्थान के सभी 11 मरूस्थली जिलों में सभी 5 लाख लघु एवं सीमान्त कृ-ाकों को इस कार्यक्रम में सम्मिलत किया जावें । इसके लिए तकनीकी दृ-िट से 15 फुट व्यास एवं 20 फुट गहरा टांका बनाना आवश्यक है, जिसके चारों ओर प्रत्येक जिले की औसत व-ार् के आधार पर कम से कम 60 से 80 फुट व्यास का जलग्रहण क्षेत्र (आगौर) बनाया जाए। इस योजना के क्रियान्वयन में हमारा यह भी सुझाव है कि जलग्रहण क्षेत्र (आगौर) बनाया जाए । इस योजना के क्रियान्वयन में हमारा यह भी सुझाव है कि जलग्रहण क्षेत्र स्थानीय मुरड या अन्य सामग्री से कुटाई कर पक्का बनाया जाए जिससे एक ही अच्छी व-ार् से टांका पूरा भर जाए। इस माप के टांके एवं आगौर के निर्माण पर तकनीकी आंकलन के आधार पर लगभग 80,000/- का खर्चा आएगा । जिसमें लगभग् 50 प्रतिशत श्रम पेटे एवं 50 प्रतिशत राशि सामग्री पेटे आवश्यक होगी । टांकों का निर्माण सभी की सहभागिता से कृ-ाकों द्वारा स्वयं ही अपने-अपने खेत में किया जाएगा । जिससे उसके

*Speech was laid on the Table.

परिवार के सदस्य एवं गांव में उपलब्ध भूमिहीन श्रमिक एवं अन्य बेरोजगार श्रमिकों को भारी संख्या में श्रम रोजगार उपलब्ध हो सकेगा । बजट भा-ाण के पैरा 27 में कृ-ि के विकास के बारे में उल्लेख किया गया है कि कृ-ि विकास का सीधा संबंध फसल बीमा योजना से है । अतः फसल बीमा योजना में सम्पूर्ण तहसील को ईकाई माना गया है, जिससे किसानों को बहुत कम लाभ इस योजना का लाभ अधिक से अधिक किसान उठा सकेंगें एवं कृ-ि विकास में अपना सहयोग दे सकेंगें ।

कृ-ि विकास में किसान क्रेडिट कार्ड की भी अपनी महत्वपूर्ण भूमिका है । किसान क्रेडिट कार्ड जारी करने की प्रक्रिया को सरलीकृत किया जाना चाहिए एवं नवीनीकरण के समय वर्तमान में बैंकों द्वारा जो दस्तावेज मांगें जा रहे हैं, उनकी आवश्यकता नहीं है । एक बार किसान क्रेडिट कार्ड जारी होने के बाद नवीनीकरण की प्रक्रिया सरलीकृत प्रक्रिया के माध्यम से किये जाने से किसानों को समय पर ऋण उपलब्ध हो सकेगा एवं किसान कृ-ि के विकास में अपना अपेक्षित योगदान दे सकेगें ।

बजट भा-ाण के पैरा 28 में रा-ट्रीय कृ-ि ऋण माफी एवं राहत योजना 2008 का उल्लेख किया गया है, लेकिन राज्य सरकारों द्वारा भेजे गए पुनर्भरण प्रस्तावों के बारे में इस संबंध में कोई उल्लेख नहीं किया गया है । जिससे भ्रम की स्थिति पैदा हो गई है एवं राजस्थान के सहकारी बैंकों के सामने तरलता की समस्या उत्पन्न हो गई है । अतः पुनर्भरण के बारे में भी स्प-ट उल्लेख किया जाना चाहिए ।

माननीय रेलमंत्री जी ने रेल बजट में लैण्ड बैंक बनाने की बात का उल्लेख किया है । मैं माननीय वित्त मंत्री जी का आपके माध्यम से यह सुझाव देना चाहता हूँ कि रेलवे पटरी के साथ-साथ खाली पड़े रेलवे पड़त भूमि का उपयोग रतन जोत (जेट्रोफा) की खेती के लिए किया जा सकता है । इससे रेलवे पड़त भूमि का उपयोग होने से भूमि अतिक्रमण से मुक्त् हो सकती है तथा देश को हरा-भरा करने में भी इसका योगदान हो सकता है एवं रतन जोत के माध्यम से बायो डीजल मिलने से देश की डीजल बढ़ोतरी के लिए भी महत्वपूर्ण कदम हो सकता है ।

बजट भा-ाण में प्रत्यक्ष एवं अप्रत्यक्ष करों के बारे में उल्लेख किया है एवे एक्साइज ड्यूटी में छूट के संबंध में भी जिक्र किया गया है । मैं आपके माध्यम से माननीय वित्त मंत्री जी का ध्यान आकर्नित करना चाहता हूँ कि जैसे पहाड़ी क्षेत्र में विनियोजित करने वाली ईकाईयों को एक्साईज की ड्यूटी में छूट का प्रावधान है, वैसा ही प्रावधान राजस्थान के रेगिस्थानी ईलाकों में भी विनियोजन करने वाली औद्योगिक ईकाईयों के लिए भी होना चाहिए, ताकि राजस्थान के रेगिस्थानी इलाकों का विकास हो सके एवं संविधान की भावना के अनुरूप क्षेत्रीय असंतुलन को

बजट भा-ाण में आधारभूत ढाँचे के विकास की बात पी.पी.पी. मोड पर करने का उल्लेख किया गया है, लेकिन देश की प्रमुख नदियों को जोड़ने जैसी महत्वपूर्ण योजना का उल्लेख बजट में नहीं किया गया है। मैं आपके माध्यम से मंत्री जी का ध्यान आकर्नित करना चाहता हूँ कि देश की नदियाँ जोड़ने के प्रस्ताव को बजट में स्थान मिलें एवं इस हेतु उचित बजट प्रावधान करकें देश की प्रमुख नदियों को जोड़ने का प्रोजेक्ट हाथ में लिया जाना चाहिए। जिससे राजस्थान जैसे रेगिस्थान प्रदेश को एवं देश के अन्य प्रदेशों जहाँ बाढ़ की परिस्थितियां बनी रहती है। नदियों के जुड़ने से देश में सूखे तथा बाढ़ दोनों परिस्थितियों से प्रभावी ढंग से निपटा जा सकता है।

***कैप्टन जय नारायण प्रसाद नि-ााद (मुजफ्फरपुर)** 6 जुलाई, 09 को माननीय वित्त मंत्री श्री प्रणव मुखर्जी द्वारा 2009-10 का बजट प्रस्तुत किया गया जिस पर सदन में चर्चा में भाग लेते हुए मैं कहना चाहता हूँ कि यह बजट महज आंकड़ों का खेल भर है । 2008-09 का बजट भी काफी भारी भड़कम वादों के साथ प्रस्तुत किया गया था, लेकिन उस पर अमल नहीं हुआ । ग्रामीणों और छोटे कस्बों की उपेक्षाएं हुई है । खासकर बिहार जैसे पिछड़ें राज्य में बाढ़ एवं सूखा से हर साल त्राहिमाम की स्थिति रहती है, लेकिन इस त्राहिमाम से निजात कैसे मिलेगी, इसकी चर्चा नहीं की गई हैं । ग्रामीण रोजगार गारंटी योजना के मद में 39,100 करोड़ रू0 का प्रावधान किया गया है, लेकिन इसके लिए उल्लेख करने की जरूरत है कि देहात में खेतिहर मजदूरों को 100 दिन का काम मिलेगा, जिन मजदूरों का जॉब कार्ड बना है, उसके नाम से स्थानीय बैंक में खाता हो-काम सृजन हो अथवा नहीं 100 दिन की मजदूरी अवश्य मिलेगी । इसकी गारंटी की जाने की आवश्यकता है । पिछले बजट में किसानों का कर्ज माफी का ऐलान किया गया था- उसे भी अभी तक लागू नहीं किया गया है । बैंकों का नोटिस बदस्तूर जारी है ।

सूखा और बाढ से निपटने के लिए किसानों के समक्ष कोई स्प-ट नीति का उल्लेख नहीं है। 15 जून के बाद बिहार में बाढ़ग्रस्त इलाके में काम बंद हो जाता है -कोसी बाढ़ नियंत्रण के लिए विशे-ा पैकेज की घो-ाणा की जानी चाहिए थी, जो इस बजट में नहीं है ।

माननीय वित्त मंत्री जी ने अपने बजट भा-ाण में बड़ी चतुराई से ग्रामीण विकास और गरीबी रेखा से नीचे रहने वाले व्यक्तियों के अनुपात को कम करने की बात कही है; पांच व-र्ाों में झुग्गी-झोपड़ी विहीन भारत की बात कही है; लेकिन पिछले बजट की घो-ाणाओं के अनुरूप यह भी खालीस घो-ाणा भर बनकर रह जाएगी । इसकी संभावना कैसे बनेगी, कोई जिक्र नहीं है । देश में महंगाई जिस कदर बढ़ी है और बढ़ती जा रही है; लोगों के उपभोग की तमाम वस्तुओं के दाम आसमान छू रहे हैं उर्वरकों के दाम बढ़ रहे हैं । स्टील फर्टिलाइजर, केमिकल्स, दवाइयों के दाम कम्पनियों द्वारा मनमाने ढंग से बढ़ाया जा रहा है- सरकार का इस पर कोई नियंत्रण नहीं है; आने

---

*Speech was laid on the Table.

वाले दिनों में महंगाई और बढ़ने के आसार हैं, क्योंकि सरकार ने बजट पूर्व पेट्रोल और डीजल के दाम बढ़ा दिए हैं दाम बढ़ोत्तरी को कोई भी केन्द्रीय नीति निर्धारण नहीं होने से सरकार कभी भी पब्लिक सेक्टर में उत्पादित सामानों के दाम बढ़ा सकती है । बाजार पर सरकार का कोई नियंत्रण नहीं है । बजट में स्कीमों के उल्लेख तो किए गए हैं, लेकिन इसके इम्पलिमेंट के कोई उपाय नहीं बताए गए हैं।

मोबाइल फोन और इलेक्ट्रानिक सामानो के दाम कम करने से जनता को कोई राहत नहीं मिलने वाला है । जब तक बुनियादी और घरेलू उत्पादों के दाम कम नहीं होंगे, तब तक महंगई बढ़ती ही जायेगी । यह बजट कारपोरेट सेक्टर को ध्यान में रखकर उसे खुश करने के लिए बनाया गया है । कर निर्धारण अधिनियम सरकार की हमेशा लचर रही है जिस कारण करदाताओं को बचने और सरकार के साथ आंख-मिचौनी करने का हमेशा कारपोरेट घरानों को अवसर मिलता रहता है ।

सरकार की नीति दूरसंचार, विद्युत उत्पादन, हवाई अड्डों , बंदरगाहों, रा-ट्रीय राजमार्गों , रेलवे आदि में निजी भागीदारी को प्रोत्साहित करने की है- इससे वित्त पो-ाण संबंधी कठिनाईयों को दूर करने के बजाए महत्वपूर्ण सेक्टर पर से सरकार का नियंत्रण ही खत्म हो जायेगा और ये सभी प्राइवेट हाथों की कठपुतली बनकर रह जायेंगी । इसलिए सरकारी सेक्टर में प्राइवेट इनवेस्टर की अनुमति सरकार को नहीं देनी चाहिए ।

शिक्षा के क्षेत्र में भी इस बजट में कोई खास उल्लेख नहीं है । हमारा मानना है कि सरकार शिक्षा को उद्योग का दर्जा देने से बाज आये । आज देश में प्राइवेट शिक्षा का जाल सा बिछता जा रहा है । ये देश गांवों का देश है, सरकारी शिक्षा धाराशायी होता जा रहा है जिस कारण गांव में शिक्षा का स्तर गिरने लगा है ।

मौजूदा बजट में गांव में लड़कियों को शिक्षित करने, गांवों के स्कूल और कालेज को व्यवस्थित करने और गरीबों, किसानों के बच्चे-बच्चियों को उच्च शिक्षा प्राप्त करने के लिए कैसे प्रोत्साहित किया जाय, इसकी चर्चा नहीं की गई है । इससे गांव और शहर की खाई और बढ़ेगी । बिना कोइ गारंटी के गरीबों और किसानों के बच्वें को उच्च शिक्षा ऋण देने की नीति सरल बनाई जाये । जब तक उच्च शिक्षा प्राप्त कर उसे नौकरी नहीं मिल जाती, तब तक ऋण वसूली न की जाये जैसे नीति को तैयार करने से ग्रामीण क्षेत्रों के मेधावी छात्र-छात्राएं भी इसका लाभ उठा सकते हैं । एक तरफ कहा गया है कि सरकारी क्षेत्र के उपक्रम रा-ट्र की सम्पत्ति है और दूसरी तरफ धीरे-धीरे सभी सरकारी क्षेत्र के उपक्रम में प्राईवेट विनिवेश के लिए रास्ता खोले जा रहे हैं । यह दोहरी नीति बजट में स्प-ट दिखती है ।

रा-ट्रीय खाद्य सुरक्षा अधिनियम के अंतर्गत प्रत्येक परिवर को एक माह में 25 किलों चावल या गेहूं तीन रूपये प्रति किलो देने की बात कही गई है । गांव में एक परिवार में दस-दस-बारह-बारह सदस्य होते हैं । इसलिए इसे प्रत्येक परिवर को 25 किलों चावल और 25 किलो गेहूं किया जाए और इसमें सस्ते दामों पर दाल, चीनी और मिट्टी तेल भी दिए जाएं ।

हमारी अर्थव्यवस्था का बहुत बड़ा भाग असंगठित क्षेत्र पर निर्भर है लेकिन इस बजट में असंगठित क्षेत्र को मात्र छूकर छोड़ दिया गया है । मेरा मानना है कि इस सेक्टर में रोजगार और उत्पादन के बहुत बड़ी शक्ति श्रम शक्ति है जिसके बचाव के लिए उत्थान के लिए कारगर सामाजिक सुरक्षा योजनाओं की आवश्यकता है । असंगठित क्षेत्र के मजदूरों के लिए सामूहिक बीमा पालिसी और इसमें पेंशन स्कीम तथा नौकरियों में स्थाई करण की नीति बनाई जानी चाहिए और इसे लागू करने के लिए कड़े कानून का प्रावधान किया जाना चाहिए ।

ग्रामीण महिलाओं को शिक्षित करने, उसे स्वावलंबन की ओर ले जाने, ग्रामीण क्षेत्र में उत्पादित वस्तुओं का पैकेजिंग करने इसके लिए पाकेट तैयार करने और इन्हें भी ग्रामीण कामगार का दर्जा देकर इन्हें ग्रामीण सामाजिक सुरक्षा का सीधे-सीधे लाभार्थी बनाया जाए ।

अतः मैं अपनी बात को विराम देते हुए कहना चाहूंगा किः-

1. बजट में बिहार के लिए विशे-ा पैकेज की घो-ाणा की जाए ।
2. उत्तरी बिहार और मुजफ्फरपुर का बहुत बड़ा भाग बाढ़ के समय प्रभावित रहता है इसे सभी आवश्यक जगहों पर बांध और रा-ट्रीय राजमार्ग एवे रेलवे मार्ग को पुखता करने के लिए वेशे-ा पैकेज दिए जाएं ।
3. मुजफ्फरपुर में रा-ट्रीय विश्वविद्यालय की स्थापना की जाए ।
4. मुजफ्फरपुर उत्तरी बिहार का प्रमुख व्यापारिक केन्द्र है, शहर को मेट्रो सिटी का दर्जा देकर इसके विकास और विस्तार के लिए यहां एक पर्यटन केन्द्र को विकसित करने के लिए विशे-ा राशि आवंटित की जाए ।
5. मुजफ्फरपुर में भी अखिल भारतीय स्तर के अस्पताल के निर्माण के लिए राशि आबंटित की जाए ।

* DR. THOKCHOM MEINYA (INNER MANIPUR) :   At the very outset, I would like to place on record my heartfelt congratulations to him for the rare opportunity and the distinction of presenting the regular budget for 2009-10 of the UPA Government after having presented the Interim Budget for 2009-10 in the last UPA Government. This budget speech of the Hon. Finance Minister introducing the General Budget 2009-10, is no doubt a document of continuity. Continuity of stability and continuity on prosperity together take the society to peace and progress; which in turn provide for inclusive growth and equitable development.

We are very proud of you. This year's budget is the combination of India's rural economy based on agriculture and the global high tech economy.

The interim budget, 2009-10 did anchor the policies for the new Government in as many as 11 (eleven) areas like 9% annual growth rate, 12 million jobs, reduction of BPL families to half by 2014, 4$ Agricultural growth, strengthening delivery mechanism of basic amenities including healthcare, global standard education system and integrated energy security system.

---

* Speech was laid on the Table.

The Finance Minister outlined three challenges being recognized by the Government:

1) The first challenge is economic revival to the high GDP growth rate of 9 percent per annum.
2) The second challenge is to establish inclusive development fully.
3) The third challenge is to improve delivery mechanism.

To meet these challenges, the Government has to come out with a comprehensive and innovative rather a holistic mechanism to satisfy all the basics of governance.

The Budget Estimate 2009-10 is very intelligently done. The tax proposals are humane and generous and not hurting any particular section of society. However, while in direct taxes. I would like to request hon. Finance Minister to revisit the personal income tax exemption limit for individual tax-payers as under: For senior citizens Rs. 2.50 lakhs, for women tax payers Rs. 2.25 lakhs, and for other categories of individual tax payers to Rs. 2.00 lakhs.

The Finance Minister has rightly concluded that the road ahead will not be easy and very rightly decided to follow what the Father of the Nation has said, "Democracy is an art and science of mobilizing the entire physical, economic and spiritual resources of various sections of the people in the service of the common good of all"

On the whole, this budget is really a balanced one.

I shall now come down directly to region specific. The Finance Minister has set the right tone when he said, 'the North east Region is very sensitive'. I come from the state, Manipur. Manipur along with other states of the Northeast and the state of J&K are categorized as Special Category States (SCSs) in the country.

I shall illustrate an example how the people of these SCSs face problems which are altogether different from those of the other states. Manipur is one such state where no train has ever run. There are still some elders in the state who has never seen a train wagon forget about travelling in it.

In 2004, for the first time, the UPA Government under the leadership of the Hon. Prime Minister, Dr. Manmohan Singh and Respected UPA Chairperson, Madam, Sonia Gandhi sanctioned the Jiribam-Tupul (Imphal) Railways National Project and the foundations tone was laid at Jirighat by the Hon. Prime Minister, Dr. Manmohan Singh in 2004 in presence of the then Union Railway Minister, Shri Lalu Prasad Yadav and a host of other leaders of the Northeast. This project was initially targeted to be completed by 2010, now extended to 2012. Very unfortunate. Let s pray that it is not delayed further.

The reason for this delay as well as the delay in other development works of these states region is attributed to the adverse law and order situation in these areas. We are very happy to learn that the Union Government have taken up the matter with the concerned authorities for providing necessary security coverage for these projects. I, very respectfully, suggest to the Union Government more particularly the Home Minister that funs to maintain a dedicated security each for every National Projects sanctioned for these SCSs region may kindly considered and implemented in the best interest of all concerned.

Of late, the infamous Arms Forces Special Power Act, 1958 (AFSPA) has been in the news once again in J&K. We are all aware of the fact that this is a National Act, but regional in application. Why regional, if any State of the Union of India declares that the state or a part of it is disturbed area, then this AFSPA can be invoked and the Act comes into force.

For more that a decade or so, Manipur remains a battle field rather a killing field. This is over and above there mark of the Hon. Prime Minister, Shri Manmohan Singh in Shimla that Manipur is a failed state. I would say that not single day is passed without the report of killings in the local dailies/electronic news bulletins. Fake encounters, custodian

killings and killing of innocent locals, non-locals, security personals and of course insurgents are the order of the day. This is in spite the fact that AFSPA is still applied in the majority portion of the state. in the last decade, the number of valley-based insurgent groups has grown from 14 to 40.

My state Manipur has had enough of this Act and there has been continuous mass movement from the civil society organizations for the repeal of this Act. At present, a lady called Irom Chanu Sharmila has been on fast unto death since 2000 demanding the repeal of this act. During this long period of almost nine years, she has been nose fed and thank God she managed to survive hale and healthy. In 2007, she was awarded the Gwangju Human Rights Award of Korea.

In 2004, the amount the UPA Government assumed office and sensing the gravity of the situation arising out of the application of AFSPA in the state, the UPA Government has constituted one Committee under the chairmanship of Justice Jeevan Reddy to examine and report to the Government its findings towards giving a humane face to the Act or to repeal it.

The Reedy Committee has recommended the repeal of the Act. The report is now with the Union Government and yet to see the light of the

day. We are hopeful that the Government will take up suitable and timely action as per the recommendation.

The Government of Manipur has already declared that its Imphal Municipality Area comprising of seven Assembly Segments is no longer disturbed and hence the application of AFSPA in the area ceases. That is, there is no application of AFSPA in the Imphal Municipality Area.

However, in the rest of the state, this AFSPA is still being applied. The Government in the state has been working extra hard to have a solution to the acute insurgent problem and to make the state really not disturbed and then to remove the AFSPA from the entire state of Manipur.

Recently a University Professor was killed in the university campus. One insurgent group claimed that they did it while next morning an IRB sepoy surrendered that he was killed. There appears to be infiltration of underground elements in the recruitment of IRBs and state security forces. Even the Manipur University which is the seat of higher education is not safe at all. Let the almighty save all of us.

One peculiar problem of my state is its very low revenue collection. It is almost negligible. The state lives on the grants & loans from the Union Government. The question now is how long this should be allowed to

continue. This should not be allowed to continue further. For this, we have to work hard and create more infrastructures for earning more revenues. The potentials are aplenty. Development of tourists' destinations alone will bring enormous revenue for the state. The Union Government should now come out openly and help the state to create more infrastructures etc. for tourism and other suitable local industries along with the development of Agriculture & Horticulture.

The country has been passing through an acute draught situation. The State Government of Manipur has declared drought last month. However, the Union Government has yet to give its cognizance. The actual position is this that though there has been intermittent rainfall from drizzling to heavy shower for short period, the summer sunshine dried the wetness in a few hours. To be precise, the ground realities is that the paddy fields in the state are completely dry and cracking and not fit for cultivation. There is not a drop of water in the fields. Since the time not growing paddy is already getting very late, the farmers had sown paddy seeds on the dry fields.

Lastly, I would like to seek the indulgence of the Hon. Members present and that of this august House to tell you that fact the North East region is a mini India in it true sense of the term. Many different small

ethnic groups settle together. The people in this region profess all forms of religions- Hindu, Christian, Islam, Buddhism, Jainism and of course the time tested indigenous religions.

The looks of these people are more akin to those in the East, Far-East and South-East Asia and are allegedly having some genuine difficulties to be identified along with their brethren in the mainland India.

This being the actual position, the initiatives of the Hon. Union Finance Minister for inclusive growth and equitable development are in the right direction towards achieving the desired goals.

I would heartedly support the General Budget, 2009-10.

***श्री नीरज शेखर (बलिया):** रा-ट्रीय ग्रामीण रोजगार गारंटी एक्ट इस सरकार का ग्रामीण इलाकों में चल रहा सबसे महत्वपूर्ण कार्यक्रम है । अपने बजट भा-षण में वित्तमंत्री जी ने घो-षणा की है कि इस योजना में धनराशि की 144% की वृद्धि की जा रही है लेकिन सच्चाई यह है कि ग्रामीण इलाको में गरीब लोगों को 100 दिन का काम नहीं मिल रहा है । सरकार की ओर से ग्रामीण विकास मंत्री महोदय ने स्वीकार किया है कि औसतन 45 दिन ही काम दिया जा रहा है । इसका मतलब यह हुआ कि योजना अपने लक्ष्य का आधा भाग भी हासिल नहीं कर पा रही है । सवाल यह है कि जब सरकार को मालूम है कि इतनी महत्वपूर्ण योजना में इतनी खामियां हैं तो उसे दुरस्त करने की कोशिशें क्यों नहीं की जा रही हैं ।

आश्चर्य इस बात पर होता है कि सरकार को मालूम है कि राज्य सरकारों ने जो न्यूनतम मजदूरी बांध रखी है नरेगा में उससे भी कम मजदूरी दी जाती है । न्यूनतम मजदूरी से कम मजदूरी देने की बात समझ में नहीं आती है । क्या सरकार ने नीति के स्तर पर गरीब आदमी की मजदूरी हड़पने की नीति बना रखी है। इस बात का पता लगाया जाना चाहिए कि जब राज्य सरकारों ने न्यूनतम मजदूरी 100 रूपए से ज्यादा तय कर रखा है तो किसकी सलाह पर नरेगा में यह 100 रूपए तय की गई ।

---

* Speech was laid on the Table

उसके अलावा निहित स्वार्थ के चलते बड़े पैमाने पर फर्जी जॉब कार्ड बनवाए गए हैं । इनके आधार पर भी बड़ी रकम भ्र-टाचार के हवाले हो रही है । उत्तर प्रदेश में यह योजना पिछले साल से ही भ्र-ट नौकरशाही की लालच की भेंट चढ़ रही हे । केन्द्र सरकार को ऐसा कुछ करना होगा जिससे यह उन लोगों तक पहुंचे जिनके लिए उसे बनाया गया है । ग्रामीण इलाकों में जो सबसे बड़ी परेशानी है वह खाद की है । उत्तर प्रदेश, खासकर पूर्वी उत्तर प्रदेश में सूखे की स्थिति है । चारों तरफ लोग त्राहि-त्राहि कर रहे हैं । मानसून के पहले हुई बारिश में जो कुछ भी बोया गया था, वह सूख चुका है । कुछ इलाकों में सात दिन तक बिजली नहीं आती है । फिर एकाध दिन, कुछ घंटो के लिए आती है जिससे खेती का कोई काम नहीं हो सकता । राज्य में जो सरकार है वह आम आदमी के हित के बारे में बिल्कुल लापरवाह है । मूर्तियों और स्मारकों के बीच उलझी भ्र-ट अफसर-ठेकेदार मिलीभगत की पो-ाक सरकार से कोई उम्मीद नहीं की जा सकती ।

खरीफ की फसल तबाह हो चुकी है, धान की बुवाई का सीजन है, जिसमें खाद की बहुत जरूरत होती है । खाद बनाने वाली कंपनियों पर किसी का नियंत्रण नहीं है। पूरी तौर पर मनमानी चल रही है । 500 रूपए प्रति बोरी की डाई खुलेआम 800 रूपए में ब्लैक की जा रही है । उसमें भी राज्य सरकार की मिलीभगत से मिलावट करने वालों की चांदी है । जाहिर है मिलावटी खाद के चलते सब कुछ तबाह होने का खतरा पैदा हो गया है । केन्द्रीय बजट में हमेशा ही खाद पर सब्सिडी दी जाती है । इस बार भी दी गई हे लेकिन नतीजा शून्य से ज्यादा नहीं है । केन्द्र सरकार को चाहिए कि इस भयानक स्थिति को समझे और उत्तर प्रदेश के किसान को तबाह होने से बचाये ।

MADAM SPEAKER: Hon. Members, 89 hon. Members have already participated in this discussion. Time allotted was 12 hours and we have already taken approximately 14 hours.

Comment [r19]: Contd by w1.e

If the House agrees, we can skip the lunch hour and reply can be given at about 3 p.m. today.

SHRI ANANDRAO ADSUL (AMRAVATI): Madam, the Members may be allowed to lay their speeches.

MADAM SPEAKER: Yes, the hon. Members, if they so wish, can lay their speeches on the Table of the House.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Madam, I have only one small submission on this. We must conclude the discussion by 2.45 p.m. and then the reply should come latest at 3 p.m.

MADAM SPEAKER: Yes, so, we should have the reply latest at 3 p.m.

Now, Shri Govind Mishra to speak.

श्री गोविन्द प्रसाद मिश्र (सीधी): अध्यक्ष महोदया, जो वर्ना 2009-2010 का बजट प्रस्तुत किया गया है, आज जो देश में महंगाई है, उस महंगाई को रोकने के लिए इसमें कहीं कोई व्यवस्था नहीं की गई है।

आज दाल का भाव अगर पता किया जाये तो अरहर की, तुअर की दाल 70 रुपये किलो तक है। यह जो हमारा बजट पेश किया गया है, इस हिन्दुस्तान के 70 प्रतिशत गरीब किसान इससे प्रभावित हैं।...(व्यवधान) आप बता रही हैं, दूसरे माननीय सदस्य बता रहे हैं कि 70 रुपये किलो नहीं, 90 रुपये किलो दाल का भाव है। ऐसी स्थिति में जो यू.पी.ए. सरकार द्वारा बजट पेश किया गया है, इसमें निश्चित रूप से हिन्दुस्तान के उन गरीबों के प्रति कहीं किसी तरीके की कोई सोच ही नहीं है कि हिन्दुस्तान के गरीब किस तरह से अपना जीवन-यापन कर सकेंगे। रोजमर्रा की जो आवश्यकताएं हैं, उन आवश्यकताओं के बारे में बिल्कुल ध्यान नहीं दिया गया है, जिसके कारण उन गरीबों को किसी कारण से राहत नहीं मिली है। चुनाव के वक्त हमारे मित्रों ने तमाम बड़े-बड़े स्वप्न गरीब जनता के बीच में पेश करके उनका विश्वास तो अर्जित कर लिया, लेकिन जो लाभ उन्हें मिलना चाहिए था, उसके बारे में किसी तरीके से सरकार ने कोई ध्यान ही नहीं दिया।

आज किसानों की बात आप ले लें, करीबन 70 प्रतिशत जिस देश में किसानों की आबादी है, इस देश में आज सूखे की स्थिति है। हमारे मध्य प्रदेश में पिछले वर्ना सूखे की स्थिति थी। वहां पर जो हमारी स्टेट से, राज्य से राहत के लिए प्रकरण भेजे गये थे, उनमें सरकार ने आज तक किसी तरह की राहत नहीं दी, जबकि जो केन्द्र और प्रदेश का सम्बन्ध होता है, उसके तहत इनको उसमें 75 प्रतिशत राशि उपलब्ध करानी चाहिए थी, लेकिन उसमें से पिछले वर्ना में एक पैसा भी केन्द्र शासन द्वारा उपलब्ध नहीं कराया गया है। आज किसान खेती पर निर्भर रहता है। अगर प्रकृति में किसी तरीके का मौसम परिवर्तन हो गया, पानी नहीं गिरा तो उस वक्त किसान सूखे की पीड़ा से ग्रसित रहता है।

आज जरूरत थी कि किसानों को ट्यूबवैल खनन के लिए कोई सब्सिडी दी जाये। केन्द्र सरकार किसानों की रहनुमाई तो करती है, लेकिन किसी तरीके से ट्यूबवैल खनन के लिए इस बजट में कोई प्रावधान नहीं किया गया है। आज जो किसानों को इक्विपमेंट खरीदने में छूट दी जाती है, आज महंगाई इतनी बढ़ गई है कि पिछले समय में 2-4 साल पहले जो छूट का रेश्यो था, आज वह शून्यवत है। ट्रैक्टर के लिए और जो हमारे अन्य सिंचाई के इक्विपमेंट्स हैं, उनकी सब्सिडी में किसी तरीके की हमने बढ़ोत्तरी नहीं की है कि उन्हें उस छूट से कुछ ज्यादा मिल सके। आज बिजली की स्थिति बड़ी गम्भीर रहती है, इसलिए जैनरेटर से अगर कोई किसान सिंचाई करना चाहता है और वह सिंचाई करके हिन्दुस्तान के लिए गल्ला पैदा करता है, अपने लिए तो करता ही है, तो वह कर सके। हमारे यहां जब गल्ले का संकट पड़ता

है, हमारे यहां गेहूं का संकट पड़ता है, दाल का संकट पड़ता है तो हम विदेशों से आयात करते हैं और दोगुने, चार गुने रेट पर करते हैं। हम गेहूं का भाव यहां एक हजार रुपये, 11 सौ रुपये प्रति क्विंटल देते हैं और जब हमें विदेशों से आयात करना पड़ता है तो उसका रेट 14 सौ, 15 सौ रुपये प्रति क्विंटल होता है। अगर इस बात को हम सोचें, हमारी दूरदृन्टि हो तो उस दूरदृन्टि के माध्यम से हम अगर यहां हिन्दुस्तान में किसानों को सिंचाई के लिए ट्यूबवैल में छूट दे दें तो किसान चूंकि जुआ खेलने की, सट्टा खेलने की हिम्मत नहीं करता, क्योंकि अगर ट्यूबवैल खनन कराया और कहीं उसमें पानी नहीं निकला तो वह किसान टूट जाता है।

Comment [R20]: cd by x

इसलिए उसे प्रोत्साहित करने के लिए कम से कम 50 प्रतिशत ट्यूबवेल खनन के लिए छूट देनी चाहिए। चूंकि पूरे हिंदुस्तान में बिजली का संकट है, ऐसी स्थिति में हम जेनरेटर लगाने में किसानों को छूट दें। अगर हम किसान को सहायता देंगे, तो कृनि क्षेत्र में उत्पादन बढ़ेगा। जब उत्पादन बढ़ेगा, तो हमें विश्व के दूसरे देशों के सामने हाथ नहीं फैलाना पड़ेगा और साथ में हम लुटेंगे भी नहीं। हम एक हजार रूपए में अपने यहां गेहूं खरीदते हैं, लेकिन जब आयात करते हैं, तो 1500-1600 रूपए प्रति क्विंटल, लगभग दोगुना देना पड़ता है।

मैं माननीय वित्त मंत्री जी से कहना चाहूंगा कि इस संबंध में किसानों के लिए कोई प्रावधान नहीं किया गया है, अतः उनके लिए प्रावधान किया जाए। आप नरेगा की बात ले लें। इस स्कीम के माध्यम से आप वाहवाही लूट रहे हैं, लेकिन क्या आपने देखा कि उन मजदूरों को छः-छः महीने तक पेमेंट नहीं मिल पा रही है, इसलिए नहीं मिल रही है, क्योंकि आपने बैंकों में खाता खुलवा दिया है। एक विभाग दूसरे विभाग को चेक भेजता है और चेक क्लियरेंस में चार-पांच महीने लग रहे हैं। मेरे ग्राम पंचायत की बात है। ग्रामीण यांत्रिकी विभाग के एग्जीक्यूटिव इंजीनियर ने, पोस्ट आफिस में उन्होंने जो खाता खुलवाया था, उसका चेक पोस्ट आफिस में भेज दिया। लेकिन वहां का पोस्ट मास्टर तीन महीने तक चेक क्लियरेंस नहीं करा पाया।

अध्यक्ष महोदया : अब आप समाप्त करिए।

श्री गोविन्द प्रसाद मिश्र : मैडम, यह महत्वपूर्ण बात है। यह हिंदुस्तान के मजदूरों की बात है। मैं मध्य प्रदेश के सीधी जिले की बात बता रहा हूं। माननीय मंत्री जी, यहां पूर्व मंत्री भी सदन में उपस्थित हैं, हमने कानून बना दिया कि मजदूर का पेमेंट बैंक से या पोस्ट आफिस के माध्यम से होगा। संबंधित विभाग के कार्यपालक ने उसको भेजा, लेकिन 6 महीने तक बैंक से उस चेक का क्लियरेंस नहीं हुआ। वहां मजदूर तड़फड़ा रहे हैं। वे हमारे पास आए। हमने संबंधित कलेक्टर और अधिकारियों से कहा कि पोस्ट आफिस

केंद्र का विभाग है। वह गड़बड़ी कर रहा है, क्लियरेंस नहीं करा रहा है, उससे उसका कोई मतलब नहीं है। मैं चाहूंगा कि नरेगा में मजदूरों के प्रति पेमेंट की जो व्यवस्था है, उसके लिए कड़ाई से रिजर्व बैंक के माध्यम से स्टेट के प्रमुख सचिवों को पत्र को लिखा जाए कि अगर महीने भर में उनका पेमेंट नहीं होगा, तो यह रेस्पांसिबिलिटी आपकी होगी और आपके खिलाफ कार्रवाई की जाएगी। हमारा मजदूर काम करता है, उसे एक हफ्ते या दो हफ्ते में पैसा मिलना चाहिए, लेकिन यह देखा गया है कि छः-छः महीने तक मजदूरों का पेमेंट नहीं हुआ।

मैडम, मैं एक बात और कहना चाहूंगा। किसान क्रेडिट कार्ड की बात की जाती है और आज हजारों किसान बैंकों में जाते हैं। जो किसान गरीब हैं, कम पढ़े-लिखे हैं, मासूम हैं, उनके लिए बैंकों के द्वारा किसान क्रेडिट कार्ड मनमाने तरीके से समय पर नहीं बनाया जाता है। हम लोगों के पास वे आते हैं, फिर हम एसडीएम और कलेक्टर को कहते हैं कि आप इसे दिखवाइए। उनके लिए किसान क्रेडिट कार्ड बनने चाहिए। बैंक मनमानी तौर से काम करते हैं। बैंकों के ऊपर किसी तरीके का दबाव नहीं है। इसके कारण हमारी नीतियों का सही ढंग से पालन नहीं हो पाता है।

अध्यक्ष महोदया : अब आप समाप्त करिए। बहुत से माननीय सदस्यों को बोलना है और तीन बजे मंत्री जी का रिप्लाई होना है। कृपया आप समाप्त करें।

श्री गोविन्द प्रसाद मिश्र : मैडम, अगर यह दिक्कत है, तो ठीक है। मैं आपसे फिर निवेदन कर रहा हूं कि आप जो बजट प्रस्ताव आप लाए हैं, निश्चित रूप से यह किसानों के लिए हितकारी नहीं है, मजदूर के हित के लिए नहीं है। मैं कहना चाहूंगा कि आप हिंदुस्तान के किसान और मजदूर से वादा करके आए हैं। आप देखें कि महंगाई कहां है? उस महंगाई से क्या वह राहत पा रहा है? आप सभी हिंदुस्तान के निवासी हैं। मंत्री हों या प्रधानमंत्री हों, उनको मार्केट रेट मालूम है कि 90 रूपए में दाल मिल रही है। ...(व्यवधान)

अध्यक्ष महोदया : धन्यवाद।

श्री नामा नागेश्वर राव।

श्री गोविन्द प्रसाद मिश्र : क्या वह गरीब दाल खा सकेगा? यह चुनौती है। आपको इसे देखना होगा। समझनी होगी हिंदुस्तान की तस्वीर, क्योंकि तस्वीर और तकदीर बनाने की जिम्मेदारी आपके ऊपर है। इस चुनौती को स्वीकार करें। हिंदुस्तान के किसान और मजदूर को ...(व्यवधान)

*SHRI ANANDRAO ADSUL (AMRAVATI): I am thankful to you for giving me an opportunity to speak on General Budget for the year 2009-10.

First of all, I regret to say that this budget is very common budget which was not expected by the people of India of the various cadre of society. Being a well experienced and high intellectual person like you.

On the ground that here excellency President of India, had announced in her joint session speech that, UPA Government will chalk out 10 point programme for the common people and within 100 days the people of India will see the progress of the implementation.

The Prime Minister of India Hon'ble Shri Manmohan Singhji had endorsed the above said things while answering to the congratulating session of president's speech. Unfortunately, I have to say that nothing is reflected regarding 10-point programme in the budget speech. Honourable Minister has announced 39000 thousand crores of rupees for national rural employment guarantee Act but unfortunately taking into consideration last three years experience of the said Act not a good outcome is shown.

While presenting the interim budget, honourable Minister had told

* Speech was laid on the Table.

that 53000 thousand crores of rupees expenditure was made but on same day CAG report tells that 20000 crores rupees were diverted to the cultural programme that is 150 years celebration of 1857 first free India movement. Only 115 districts are selected for the scheme. Why not in other district of the country, the reason best known to the Honourable Minister. There is not a proper monetary accountability system in the scheme. I had observed in my last constituency, BULDHANA (Maharashtra).

Large number of middle class persons have not been given good relief on their total earning of the year.

Honourable Minister has announced establishment of IIFC Ltd. for the strengthening of the infrastructure in the field of Telecommunication, Road, Railways, Ports, Airports, Power Generation.

I will bring to the kind notice of Honourable Minister that in past the IDBI was specifically established for the development of industries, but our experience is very bad, the said bank has suffered heavy losses and was compelled to Government merge into IDBI bank, with Government support of 14000 crores like such, how much this IIFC will help to the infrastructure.

Now I will come to the cooperative banking industry which is a backbone of the rural India and very common person of rural and urban society of the country.

In short “SELF HELP” made effective by organization is a concept of this movement. People contributes their shares and form a registered society under the rules and regulations of society Act of various states. The said society (cooperative banks) is run by elected people among the shareholders. The needy people are helped by way of loan, within the parameter of Banking Regulation Act. Here borrower is the shareholder of the society. The amount of the share remains the same because of it is not linked with stock exchange. The borrower and shareholder is one and same, that is why whatever surplus is achieved by the society (Bank) such person is rightful person to claim the dividend. Secondly, now a days there is a heavy competition in between public sector bank and private bank, so that cooperative bank has to go for new technology like core banking, ATM, CR_DR card for their own survival.

I wish to bring to the kind notice of Honourable Minister that in the year 1966, those cooperative banks had brought under Banking Regulation Act same time late K. Kannamwar had urged then Government for introduction of sec. 80 p for the exemption of income tax of the cooperative banking industry. Same exemption was continuously given for last 40 years.

But unfortunately former finance minister Honourable P. Chidambaram has withdrawn this exemption and levied income tax on

cooperative banking industry. Which is affecting the movement of common person, as cooperative banks are not in a position to create expansion and development plan and also they are not into position to pay the dividend to the shareholders. Who is borrower too. Hence being a chairman of Maharashtra Urban Banks Federation, I had given a representation to you for restoration of Sec. 80 p of income tax Act of 1961. Same representation was given by the National Urban Bank and Credit society Federation to you and also Central registrar had also submitted their report for the same thing.

I, think that, person like you as I told earlier wiser, well experienced and generous will take serious note of all those things and will continue relief under sec. 80 p to the cooperative banking industry in India.

* **डॉ. किरोड़ी लाल मीणा (दौसा)** : वित्त मंत्री 2009-10 के आम बजट में आम आदमी, बाजार और सरकार की परस्पर टकराती उम्मीदों के बीच तालमेल नहीं बैठा सके । बजट प्रावधानों से आम आदमी, ग्रामीण और कृ-नकों को राहत देने का प्रयास तो किया है किन्तु वह भी जैसे- "फाड़ा तो नो गज और दिया दो गज " की कहावत चरितार्थ होती दिखाई देती हे । वित्त मंत्री ने 5 साल में देश को झुग्गी झौपड़ी से मुक्त करने की बात कही है किन्तु आवास के लिये पर्याप्त धन ही नहीं रखा गया है तो लाखों लोगों के घर के सपने कैसे पूरे होंगे । 2009-10 में 1 करोड़ 20 लाख लोगों को नौकरियों कहा से आयेंगी । इस बार मानसून धोखा देता दिखाई दे रहा है, तो कृनि में चार फीसदी विकास दर कैसे प्राप्त होगी ।

वित्त मंत्री जी ने बजट को देश के इतिहास का अब तक का सबसे बड़ा 10 लाख 20 हजार करोड़ रूपये व्यय वाला बजट बताया हे । लेकिन इतनी बड़ी धनराशि की प्राप्ति के वित्तीय स्त्रोत स्प-ट नहीं किये हैं । नए बजट में राजको-नी घाटा (जीडीपी) के 6.8 फीसदी रहने का अनुमान है । ऐसी चिन्ताजनक चुनौतियों के कारण उम्मीद नहीं है कि नया बजट देश को मन्दी एवं महंगाई के दौर से निकालने में सार्थक भूमिका निभा पायेगा ।

बजट प्रावधानों से तो राजनैतिक एवं चुनावी लगता है । बंगाल, महारा-ट्र में विधान सभा चुनावों को ध्यान में रखते हुए, वहां वारे न्यारे कर दिए है । जबकि कुछ ऐसे प्रदेश है जो ढेर सारी समस्याओं से जूझ रहे हैं । उनकी ओर ध्यान ही नहीं दिया गया । राजस्थान राज्य की इस बजट में पूर्णतया अनदेखी की गई है ।

---

*Speech was laid on the Table.

पानी से त्रस्त राजस्थान को विशे-ा दर्जा या कोइ खास पैकेज देने में कुछ नहीं किया । रिफायनरी स्थापना व शीघ्र तेल उत्पादन की घो-ाणा नहीं की, प्रदेश में आईआईएम खोले जाने बजट में स्प-ट घो-ाणा नहीं की । जयपुर में मैट्रो रेल पिरियोजना के बारे में बजट में चर्चा तक नहीं की । मेदी से जूझ रहे हैंडीक्राफ्ट क्षेत्र के लिए कुछ राहतकारी उपाय नहीं किए । मरूस्थलीय समस्याओं व मरू प्रसार के मुकाबले के लिए कोई खास घो-ाणा नहीं की गई । बांसवाडा में परमाणु बिजली घर स्थापित किए जाने की घो-ाणा नहीं की गई है । पर्यटन विभाग व हैरिटेज संरक्षण की खास योजना प्रदेश को नहीं दी गई । अन्तरा-र्टीय सीमा पर सुरक्षा व विकास के लिए खास पैकेज नहीं दिया गया । राजस्थान की नदी जोड़ों परियोजना पर भी कुछ नहीं कहा गया ।

पूर्वोत्तर राज्यों और उत्तराखंड, हिमाचल व कश्मीर की तरह विशे-ा राज्य का दजा प्राप्त करने की प्रायः सभी शर्तों को राजस्थान पूरा करता है । किन्तु विशे-ा दर्जा देना तो दूर की बात प्रदेश की एकमात्र पेयजल की भी-ाण समस्या से निजात दिलाने के लिए केन्द्र सरकार ने एक घेला भी उपलब्ध नहीं कराया है । जो राज्य के साथ भारी पक्षपात को दर्शाता है । जबकि लोक सभा के आम चुनावों में जनता ने बीजेपी को 21 सीटों से 4 सीटों पर समेट कर रख दिया और कांग्रेस की झोली में 20 सीट परोस दी, फिर भी राजस्थान को कुछ नहीं देकर पूरी तरह से प्रदेश को निराश कर दिया है ।

भौगोलिक दृ-िट से देश का सबसे बड़ा राज्य और रेगिस्तान प्रधान राजस्थान को विशि-ट श्रेणी के राज्य का दर्जा देने की मांग पिछले कई व-ाेंं से की जा रही है । बिहार सहित कुछ राज्य भी ऐसी मांग कर रहें है, लेकिन राजस्थान की विशे-ा भौगोलिक परिस्थितियों को ध्यान में रखते हुए जिसमें पानी की कमी सबसे बड़ा संकट है, चिंता और चुनौती का वि-ाय है । यहां पानी की एक प्रतिशत उपलब्धता और प्रायः पड़ने वाले अकाल एवं सूखे को देखते हुए राजस्थान को विशि-ट राज्य का दर्जा दिए जाने की सिफारिश करने का अनुरोध काफी लंबे समय से किया जा रहा है । साथ ही यह आग्रह भी किया जा रहा है कि औद्योगिक विकास और रोजगार के अवसर बढ़ाने के लिए निवेश को प्रोत्साहन देने की दृ-िट से राजस्थान को पांच व-ा के लिए पर्वतीय राज्यों की भांति कर मुक्त् क्षेत्र घो-ित किया जाए ।

राजस्थान भौगोलिक दृन्टि से देश का सबसे बड़ा राज्य है । देश की कुल भौगोलिक क्षेत्र का 10.41 प्रतिशत तथा भारत की 5.50 प्रतिशत जनसंख्या इस राज्य में है । इसके अलावा राजस्थान में उत्तर-पश्चिम भाग के 12 जिले मरूस्थलीय क्षेत्र हे, जो राज्य के कुल भाग का 61.11 प्रतिशत है । राज्य का 5.85 प्रतिशत क्षेत्र जनजाति बाहुल्य हे । जिसमें राज्य की कुल जनसंख्या की 12.6 प्रतिशत आबादी रहती हे । प्रदेश की भौगोलिक परिस्थितियां अत्यंत वि-ाम हैं और राज्य के लोगों को प्रधान की जानेवाली विद्युत, पानी, सड़क, शिक्षा, संचार व चिकित्सा जैसी बुनियादी सेवाओं को पहुंचाने में प्रति व्यक्ति लागत अधिक आती है । विशे-ाकर राजस्थान के सुदूर गांवों और ढ़ाणियों में छोटी-छोटी बस्तियों तक पानी बिजली और सड़क आदि मूलभूत सुविधाएं पहुंचाने पर अन्य राज्यों की तुलना में बहुत अधिक लागत आती है । वि-ाम भौगोलिक परिसितियों और बुनियादी सुविधाओं की लागत अधिक आने के मद्देनजर राजस्थान के समग्र विकास के लिये विशे-ा राज्य की मांग वाजिब ही है ।

राजस्थान देश का एक महत्वपूर्ण और संवेदेशनशील राज्य है, लेकिन आज तक इस राज्य के लिये केन्द्र ने खजाने का मुंह नही खोला है । अतिरिक्त केन्द्रीय सहायता की वजह से ही सीमा पर सित पंजाब और कश्मीर में तेजी से आर्थिक स्थिति सुधरी, लेकिन राजस्थान काफी पिछ्ड़ा रहा है । राजस्थान के लोग बाहर के राज्यों में जाकर काम करने को मजबूर हो जाते है । राज्य की सीमा बहुत बड़ी लंबाई (1040 कि.मी.) की है जो पाकिस्तान से लगती है । इसलिये सीमावर्ती क्षेत्रों में कृनि, खनन, उद्योग की स्थापना, व्यापार जैसी गतिविधियां निरन्तर बाधित होती रहती है । तथा जान-माल का खतरा हमेशा बना रहता है । सीमावर्ती रक्षा पर राज्य सरकार को परोक्ष रूप से खर्चा करना पड़ता है और काफी असुविधाएं भुगती पड़ती है । जिससे विकास बाधित होता ही है । राजस्थान आर्थिक सामाजिक, राजनैतिक, शेक्षणिक दृन्टि से पिछ्ड़ा राज्य है । यहां की जनसंख्या में 28 प्रतिशत जनसंख्या अनुसूचित जाति एवं जनजातियों की है । राज्य में गाड़िया लुहार जैसी जातियां भी है, जिनका कोई स्थाई आवास नहीं है । न्यूनतम जल संसाधन, अपर्याप्त एवं अनिश्चित व-ार् पर निर्भरता, सूखा एवं अकाल के कारण राज्य के विकास की दर प्रभावित होती है । अभी राजस्थान के 12 जिले सुखा व अकाल से प्रभावित है । राज्य के घरेलू उत्पाद एवं नियोजन में

कृनि राज्य की अर्थव्यवस्था के मरूदण्ड की तरह है । लेकिन यहां की कृनि पूरी तरह मानसून पर निर्भर है ।

विशेन दर्जा मिल जाने पर राज्य को केन्द्रीय ऋण या सहयोग की जगह सहायता (ग्रांट), विभिन्न मरूस्थल उन्मूलन या विस्तार अवरोध, जनजातिय क्षेत्रों का विकास, अति पिछड़ी अनुसूचित जातियों एवं जनजातियों के आर्थिक , सामाजिक व शैक्षिणिक उन्नयन एवं विकास, सूखा निवारण की दीर्घकालीन परियोजनायों आदि के लिये बड़ी राशी की केन्द्रीय सहायता लंबे समय तक मिलती रहेगी । इसी प्रकार केन्द्रीय ऋणों में अधिक भाग, आपदा प्रबंधन कोन, विश्व बैंक व एशियाई विकास बैंक जैसी अंतर्रा-ट्रीय वित्य संस्थाओं से बड़ी मात्रा में अतिरिक्त सहायता जैसे कई प्रकार लाभ लंबे समय तक मिलने से राज्य की स्थिति में अवश्य सुधार होगा । राजस्थान की जल समस्या, प्रतिकूल भौगोलिक स्थिति, संवेदनशील अन्तरा-ट्रीय सीमा के करीब मौजूदगी, गरीबी अशिक्षा इत्यादि आधारों पर विशेन दर्जा हर हाल में मिलना चाहियें । एक हजार चालीस कि.मी. के अंतरा-ट्रीय सीमा को चौकसी, बढ़ता आतंकवाद, जातियों के झकड़सें से बिगड़ती कानून व्यवस्था, मादक पदार्थों का कारोबार रोकने में भी पूरी ताकत लगाती पड़ती है । ऐसा नहीं है कि राजस्थानी काम नहीं कर रहे हैं, कमाई के रास्ते नहीं ढूढंते । साक्षरता हो, चाहे नरेगा, मिड डे मील आदि में हमने खूब किया है । बाड़मेर के तेल से रिफाईनरी लगाना चाहते हैं , लेकिन इस में भी केन्द्रीय कानून का अड़ंगा लग रहा है । राजस्थान केन्द्र को कमा कर भी खूब देता है । बस अपनी मुश्किलों के हल के लिए थोड़ा हिस्सा ज्यादा मांग रहे हैं । हमें भी सबके साथ गिनते रहें । मेहनत में हम किसी से पीछे नहीं है । मारवाड़ियों की मेहनत और कौशल से तो पूरा देश परिचित है, फिर यहां घर घर मारवाड़ियों का है, देश पर मर मिटने वाले फौजियों का है ।

राजस्थान में पिछले 60 सालेां में से कमोबेश 55 साल अकाल व सूखे की स्थिति रही है । प्रदेश में पानी को लेकर हालात बिगड़ते जा रहे है तथ 332 में से मात्र 32 बलॉक सुरक्षित बचें है । 300 ब्लॉक में पानी रसातल को चला गया है । राज्य में देश का सर्वाधिक 137 प्रतिशत् दोहन है यही कारण है कि राज्य द्वारा लगातार कई व-र्गों से विशेन दर्जे की मांग की जा रही है जबकि गुजरात में 47 %, उत्तर प्रदेश में 70 %, आंध्र प्रदेश में 45 %, तमिलनाडु में 85 %, महारा-ट्र मं 48

प्रतिशत दोहन है । पेयजल के गंभीर संकट को देखते हुए समय रहते इस पर ध्यान देने की आवश्यकता है । इस आबादी तक मूलभूत सुविधायें पहूंचानें की लागत बहुत अधिक आती है । पानी एक बड़ी समस्या है । नदी और तालाब प्रदेश के बहुत कम हिस्सों में है, जबकि भूजल की सिथति बहुत खराब है और जल स्तर लगातार गिरता जा रहा है । प्रदेश के 70 प्रतिशत लोगों की आजीविका कृनि से चलती है और यह सामान्यतयाः अनिश्चित रहने वाले मानसून पर ही निर्भर है । जनसंख्या वृद्धि की दर रा-ट्रीय औसत से ऊपर बनी हुई है । श्रमिकों को संख्या के मुकाबले रोजगार के साधन उपलब्ध नही है । बिजली उत्पादन में प्रदेश आत्म निर्भर नहीं है । सामाजिक और आर्थिक आधारभूत ढांचा अभी भी पूर्ण विकसित नहीं है । संचार साधन भी रा-ट्रीय औसत से कम है । राज्य में बहुत लंबी अन्तरा-ट्रीय सीमा और उसी चौकसी से संसाधनों पर भार पड़ता है ।

इस प्रकार राजस्थान राज्य की बजट में अनदेखी की गई है । ऐसे संकट ग्रस्त तथा आपदाओं से घिरे राजस्थान को विशे-ा दर्जा देकर दौड़ में शामिल किया जाये।

अध्यक्ष महोदया : केवल नागेश्वर राव जी की स्पीच रिकार्ड में जाएगी।

*(Interruptions) …**

SHRI NAMA NAGESWARA RAO (KHAMMAM): Madam Speaker, I would like to express my views and offer some suggestions on the General Budget 2009-2010. It is the Government's responsibility to provide to the common man the following assurances :

- Minimum price security for the farmers
- Education security
- Employment security
- Essential commodity price control security – this is very important
- Food security
- Environmental and global warming security
- Energy security
- Village and Cottage Industry protection security and
- Life security

Madam, for want of time, I will not be able to explain the importance of each and every issue mentioned above. But I underline some of the core issues.

Madam, it was mentioned in the Budget that there is a sharp fall in the Wholesale Price Index close to zero per cent in March, 2009. It is surprising that how on the one side the prices of essential commodities are going up by 100 to 300 per cent and on the other side the wholesale price index is falling to zero per cent. This is completely misleading and a mis-statement.

The agricultural growth has been projected in the Budget at four per cent whereas the average agricultural growth for the last five years is 1.8 per cent and last year it was only 1.6 per cent. This rate of growth is lesser than the population growth at 1.9 per cent. It is the concern of everybody. It is a very serious issue.

---

* Not recorded.

In this context, to increase the food production we have to support the farmers substantially by giving loan at four per cent instead of seven per cent interest rate, by providing subsidies for the farmers for all inputs and by direct transfer of subsidies to the farmers. Minimum support price is to be given to the farmers. The Swaminathan Commission's recommendations have to be implemented immediately. These are all the things which are required for the farmers. Otherwise this country will face food shortage.

The food production reserves have come down like anything. It was 65 million tonnes and now it is 23 million tonnes. It is the concern of everybody. During the last five years one lakh farmers have committed suicides. They were mainly in the Congress-ruled States of Maharashtra and Andhra Pradesh which are at numbers one and two positions. This is the concern of everybody. The monsoon has been good for the last five years. But the production of food grains has fallen. This was due to faulty policies of the Government. … (*Interruptions*)

SHRI J.M. AARON RASHID (THENI): Madam, please permit me. He is not stating the facts. … (*Interruptions*) I have a serious objection. … (*Interruptions*)

MADAM SPEAKER : Let him speak.

… (*Interruptions*)

MADAM SPEAKER : Please take your seat.

… (*Interruptions*)

SHRI NAMA NAGESWARA RAO (KHAMMAM): The subjects of health and education go along with human resource development. Unfortunately, the primary education and health are totally overlooked by the Government which is creating a problem for the poorer sections in the society. … (*Interruptions*)

MADAM SPEAKER : Please take your seat. Let him complete.

… (*Interruptions*)

SHRI NAMA NAGESWARA RAO : Madam, even after 62 years of Independence, the literacy has not crossed 60 per cent mark. At this rate, we do not know how many more decades are required to attain total literacy.

Due to the global warming and climate change, the monsoons have been erratic and are directly affecting the farmers.

Madam, life security is another major problem the reason being cross-country terrorism. This should be tackled properly.

Over and above, I am also disappointed by the tax structure for the employees. The concession announced in the Budget is highly disappointing and needs to be revised for the benefits of the employees.

Regarding energy security, oil and natural gas have been discovered in the Krishna-Godavari Basin in Andhra Pradesh. The Government should ensure that there is sufficient production of natural gas to meet the growing demand of the country. There are still large oil and gas reserves remaining unexplored and the energy infrastructure is underdeveloped. We are importing the expensive crude oil more and more from other countries. My State is being deprived of the full benefit of the natural resources. The Government has imposed service tax on the high risk business of exploration when most of the exploration firms efforts fail without any discovery. The hon. Finance Minister has announced seven-year tax holiday for the natural gas business from the next bidding. I understand that the oil and natural gas recovery has been made by ONGC, Reliance and GSPC and other companies in the previous bidding round, where the Government has already promised the tax benefits in that bidding round itself. What is the new tax benefit that the Government is now proposing? I do not understand this. Is it that the Government, after making the promises of the benefits under the existing contracts, now wants to withdraw these for the previous contracts.

The hon. Finance Minister is truly committed to promote the natural gases and is concerned about the energy security of the country. He should honour the commitments already made. The Government has decided to change the definition of mineral oil. … (*Interruptions*)

MADAM SPEAKER : Please conclude.

SHRI NAMA NAGESWARA RAO : The Government has decided to change the definition of mineral oil. Less than a year later the Government decided, the natural gases should be granted tax holiday.

Comment [k21]: contd by z1

Such issues do not give confidence to the investors and ultimately, the tax burden will be passed on to the shoulders of the common man by increasing the LNG … (*Interruptions*) lalita

MADAM SPEAKER: You can lay rest of the speech on the Table of the House. Please conclude.

SHRI NAMA NAGESWARA RAO : Madam, this is an issue which is related to the common man. … (*Interruptions*) The Andhra Pradesh Government has a programme for connecting each house in Andhra Pradesh.

MADAM SPEAKER: Thank you so much. Shri Thol Thirumaavalavan.

SHRI NAMA NAGESWARA RAO : Madam, please give me only one minute.

MADAM SPEAKER: You can lay it on the Table of the House please.

SHRI NAMA NAGESWARA RAO : Madam, please give me one minute. … (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what Shri Thirumaavalavan says.

(Interruptions) … *

MADAM SPEAKER: Shri Thurmaavalavan, please start.

… (*Interruptions*)

MADAM SPEAKER: No, it will not go on record. You please lay it on the Table of the House.

… (*Interruptions*)

SHRI NAMA NAGESWARA RAO : In order to ensure that benefits of the schemes reach the common man, the Government should adopt the 'direct cash transfer system' as proposed by our leader, the President of Telugu Desam Party – Shri Chandrababu Naidu.

* Not recorded.

Keeping all these issues as explained, it is requested that the Government should re-think about all the above issues so as to benefit the farmers, the common man and the employees. I conclude my speech with the hope that the Finance Minister will give due consideration to the points raised by me.

Madam, I thank you for giving me this opportunity to speak. Thank you so much. I beg to lay the remaining portion

MADAM SPEAKER: Thank you.

I suggest that the tax benefit now proposed for oil and natural gas exploration should be retrospectively applied to the blocks already developed.

Provision made for the NREGA, SGSY and similar schemes are welcome but due to the large scale corruption in the system the benefits do not reach to the common man.

* SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Madam Speaker, hon. Ministers and my esteemed colleagues, I deem it a privilege to render my views on the General Budget in my mother tongue Tamil, which is one of the ancient and classical languages of the world. I feel proud to do so in this historic House of the People. I express my heartfelt gratitude to the gesture of the Union Government to have recognized and accorded the classical language status to one of the oldest languages of the world and the greatest languages of this sub-continent, my mother tongue Tamil. I would like to make a request to the Government of India that Tamil must be made one of the official languages of India.

I am happy to take part in the discussion on this year's Union Budget brought before this House by the hon. Finance Minister. I would like to thank Madam Speaker again for providing me with this opportunity to participate in this debate. A Budget is not a mere compendium of statistical data pertaining to various receipts and expenditure under various heads. It is a document that reflects the social commitment, economic policies and programmes of this Government that seeks to evolve plans with a farsightedness.

While presenting the Budget, the hon. Finance Minister was quoting the hon. Prime Minister who emphasized the need to go in for inclusive growth while upgrading the quality of our financial management and economic measures. Inclusive growth and equitable development have been core elements of this Budget. Our Finance Minister has stated that this Budget has been brought with a dedicated concern to involve every individual, social group and community in the inclusive growth of which benefit will be equitably distributed to all the citizens of this country. He has also proclaimed that this Budget aims at the poor, especially in the rural areas and provides for an improved quality of life. He has named it as *Aam Aadmi* Budget. I am duty bound to heartily welcome this Budget meant for

* English translation of the Speech originally delivered in Tamil.

deprived sections of the society, the oppressed people of this nation and all the poor in the various geographical regions of this country.

At the same time, I would like to share my anguish and pain, disappointments and disdain on certain things that needs to be addressed. Our Government that wants to ensure the growth of our national economy on par with the economies of the world must also ensure that the depressed class and the deprived sections of the society are not left behind in the path to prosperity and growth. We cannot be oblivious to the hard reality we face on our witnessing casteist violence and atrocities against women among such social evils. There are many villages that have not seen electricity till day. I would like to appreciate the effort on the part of the hon. Finance Minister to take into consideration the plight of the poor and his valiant measures to improve their lot. Under the Pradhan Mantri Adarsh Gram Yojana, 44,000 villages among 6 lakh villages of India have been identified as to have more than 50 per cent of the population to be Scheduled Castes and from among them 1,000 villages have been identified with an allocation of Rs. 100 crore for bringing about a change towards prosperity and development. I know that this has come as a recommendation from the Committee of Ministers on Dalit Affairs. I wish the Government of India takes note of all the recommendations made by that Committee for the upliftment of Dalits. Our Finance Minister is also part of that Committee that has recommended to identify 1,000 villages with an allocation of Rs. 10 lakh each for bringing about change in that village for the better. Shri Pranab Mukherjee is the Chairman of that Committee. High quality residential schools must be set up in every Panchayat Union to ensure that quality education is provided to children from the depressed class. It is part of the recommendations of that Committee. I urge upon the Government to take note of this and give due consideration to implement that recommendation which will go a long way in providing quality education to the children from Dalit community. I would like to point out that the same Committee

has also recommended that landless Dalits must be provided with land and those of the Dalits who have got land already must be provided with irrigation facility by the Government itself at its cost. Only when these recommendations are translated into action, the oppressed people can walk freely holding their heads high.

13.00 hrs.

I can walk freely into this House. At the same time, a Dalit cannot walk freely in certain common areas of the village and enter some of the temples. This is the hard reality. A Dalit can occupy the post of the President of India and even the Chair of the Prime Minister, but at the same time, it is not that easy for a Dalit to walk freely as a Panchayat Chairman in some of the villages in India today. So we must strive to ensure inclusive growth and equitable development through the measures of the Government, be it budgetary or legislative. I would like to appeal to the Government of India to come out with an exclusive budget for Dalits in the same way as Railway Budget being presented separately in this House.

13.01 hrs (Dr. M. Thambidurai *in the Chair*)

In this Budget, Rs. 500 crore has been apportioned for the rehabilitation of the internally displaced Tamils in Sri Lanka. The Government of India must take steps to see that this fund reaches directly the Tamil people in Sri Lanka who are in dire need of help and assistance. This assistance must not be handed over to the Sinhalese Government. If it is handed over directly to the Sinhalese rulers, it will only be utilized to let loose violence and control over the hapless Tamils. I urge upon the Union Government to see that they do not act to the contrary belying our hopes we have vested in them. Sri Lankan Armed Forces must be completely moved away from the camps where Tamils have been kept like captives. Still 3 lakh innocent Tamils have been kept in tortuous captivity. The world community is shocked and anguished at the way in which a country's Government is treating its own countrymen with racial prejudice. The Government of India must take

immediate steps to see that all those 3 lakh Tamils are sent back to the areas where they have been originally living and help them rebuild their lives.

When the racial war has come to an end, when there is no more clash with the militants, there is no justification for the Sri Lankan Armed Forces to be there controlling and curtailing the movements of common Tamil people. I would like to impress upon the Government of India to look at it from this angle. It is something unheard of that a country's Government has kept in captivity its own countrymen as refugees in refugee camps. I urge upon the Government of India to intervene to ensure a peaceful life for the Tamil people in Sri Lanka who should be allowed to go back to the places where they were inhabitating and leading their lives earlier. Thousands of refugees stay and live in India. Just because the Government of India is not a signatory to the International Convention pertaining to the refugees, we find condition of refugees to be an inhuman one even in the refugee camps in Tamil Nadu and various other places in India. The condition of Tamils as refugees in Sri Lanka cannot be put in words easily. Every individual Tamil refugee gets only Rs. 220 per month. The share of Tamil Nadu Government is Rs. 110 per month per head. Hence I urge upon the Government of India to sign the International Treaty pertaining to refugees.

I would like to point out that the colonization of Sinhalese in the Tamil inhabited areas has been intensified. It continues unabated. The Government of India must stop this. According to Indo-Sri Lanka Accord signed between Rajiv Gandhi and Jayawardane provides for a unified Tamil homeland merging both the Northern and Eastern Provinces of Sri Lanka. If the present rulers of Sri Lanka are having any regards for India and the accord signed with India, they must have a united province linking both the Northern and Eastern provinces as one unitary province. I would like to point out that the Sri Lankan Tamil refugees in Tamil Nadu or for that reason in any other part of India are apprehensive of being sent back to Sri Lanka and they are not for it. Such is the available situation.

I would like to know from the Government of India whether they have real concern for the Tamils, even the citizens of India. Our Indian fishermen from Tamil Nadu have been attacked and shot at by the Sri Lankan Armed Forces many a times. In these 25 years, there have been more than 300 attacks have occurred. The Government of India has not condemned it even once. No warning has been given by our Government. I would like to know from the Government of India whether they consider the Tamil speaking citizens of India as Indian citizens. It is discriminatory. It pains the hearts of Tamils and the Tamil speaking Indians. I wish the Government of India pays heed to our prayers and respect our sentiments. If you consider the people of Tamil Nadu as Indian citizens, then you must accept our demands. The Government of India must come forward to ensure a peaceful settlement there in Sri Lanka providing for peaceful life for Sri Lankan Tamils there in their own country. The Government of India should not be a party to the atrocities let loose against the Tamils there. You should not cause wound and hurt our feelings.

Repeatedly the Chief Minister of Tamil Nadu was raising his voice for the cessation of hostilities there in Sri Lanka when the violent war was at its height. He passed a Resolution in the Legislative Assembly. He came to Delhi to take it up with the leadership here. Even after meeting the Prime Minister as a delegation demanding possible steps to stop the genocidal attacks there, we were not at all heard. This raises a question whether the Government of India accepts the Tamils here in India as Indian citizens.

As one living within the boundaries of India, as an Indian citizen within the framework of India, as one who is interested in the affairs of the Government of India, I would like to ask of you that you must desist from extending assistance and cooperation beyond a measure to the Sri Lankan Government. You should not be supportive of their actions anymore. With this I conclude expressing my thanks to the Chair again.

श्री पन्ना लाल पुनिया (बाराबंकी): सभापति जी, मैं आपका आभारी हूं कि आपने मुझे वित्त मंत्री जी द्वारा प्रस्तुत केन्द्रीय बजट पर अपने विचार रखने का अवसर प्रदान किया। वित्त मंत्री जी द्वारा प्रस्तुत बजट एक ऐतिहासिक बजट है। दुनिया में मंदी के दौर के बावजूद मंत्री जी ने विकासपरक बजट प्रस्तुत किया है। इस संतुलित बजट के लिए मैं उनका आभार व्यक्त करता हूं।

मैं बजट में दिए गए योजनावार और सेक्टरवाइज आबंटन का विवरण देकर सदन का समय नहीं लूंगा, क्योंकि उसका उल्लेख बजट में है और कई पूर्व सांसदों ने भी उसका जिक्र अपने-अपने भा-ाणों में किया है। मैं यह अवश्य कहूंगा कि इस संतुलित बजट में युवाओं और छात्रों को, महिलाओं और वरि-ठ नागरिकों को, अल्पसंख्यकों और दलितों को, मजदूरों और किसानों को, शहरों और गांवों को, शिक्षा और स्वास्थ्य को, बिजली और सिंचाई को, हाईवेज और रेलवेज़ को, फौज और पुलिस को, आइला और श्रीलंका के तमिलों को सुविधा और फंड देने के लिए बजट में पर्याप्त प्रावधान किया गया है, जिसके लिए मैं वित्त मंत्री जी का आभार व्यक्त करना चाहता हूं।

विपक्ष में बैठे हमारे योग्य वक्ताओं ने फिस्कल डेफिसिट के बारे में यहां अपने विचार रखते हुए उसकी आलोचना की है। वित्त मंत्री जी ने सदन में इसका खुलासा किया था कि यह सोच-समझ कर लिया गया निर्णय है। हर सेक्टर में, विशे-ा रूप से ग्रामीण क्षेत्र के लिए बजट में आबंटित राशि में पिछली बार के मुकाबले अभूतपूर्व वृद्धि की गई है, जिससे अर्थव्यवस्था में मांग में जबर्दस्त वृद्धि होगी। यह बजट घाटा पूरी अर्थव्यवस्था के लिए एक टॉनिक का काम करेगा। वित्त मंत्री जी ने केलकुलेटेड रिस्क लिया है। मुझे पूर्ण विश्वास है कि वह अपने उद्देश्य में सफल होंगे। मुझे यह भी उम्मीद है कि जो माननीय सदस्य आज इस बात की आलोचना कर रहे हैं, जब इस कदम के परिणाम सामने आएंगे, तो वे उनकी भूरि-भूरि प्रशंसा करेंगे।

सभापति महोदय, वित्त मंत्री जी ने अपने बजट भा-ाण में तीन मुख्य चुनौतियों का उल्लेख किया है।

Comment [R22]: cd. by c2

Firstly, to lead the economy back to nine per cent rate of growth; (2) to deepen and broaden the agenda for inclusive growth; (3) to re-energise Government and improve the delivery system; provide high quality of public service, provide security and rule of law to the citizens with transparency and accountability.

सभापति महोदय, मैं केवल तीसरी चुनौती की तरफ ध्यान आकर्नित करना चाहूंगा। आज डिलीवरी सिस्टम और उसका मैकेनिज्म सबसे महत्वपूर्ण है। यह खर्च की गुणवत्ता से संबंधित है, यह खर्च की क्वालिटी ऑफ स्पेंडिंग से संबंधित है, अंतिम लाइन में खड़े व्यक्ति को उसका हक और हिस्सा पहुंचाने से संबंधित है। तत्कालीन वित्त मंत्री जी ने, एनडीसी की मीटिंग में, वर्न 2007 में यह उल्लेख किया था कि

गरीबों के लिए एक रुपया पहुंचाने में 3.60 पैसे खर्च आता है। प्रधान मंत्री के रूप में, स्वर्गीय राजीव गांधी जी ने यह स्वीकार किया था कि एक रुपया जो हम दिल्ली से भेजते हैं, वह गरीबों तक पहुंचते-पहुंचते 15 पैसे रह जाता है। माननीय राहुल जी ने बुंदेलखंड का दौरा करने के बाद, जमीनी हकीकत जानने के बाद यह स्प-ट किया है कि यह धनराशि 10 पैसे से भी कम है।

माननीय सभापति जी, यह अत्यन्त गंभीर वि-नय है। इस बात पर विवाद हो सकता है कि पिलफिरेज की मात्रा कितनी है, लेकिन इस बात पर विवाद नहीं हो सकता कि हमारी वर्तमान सरकारी व्यवस्था, डिलीवरी सिस्टम में भ्र-टाचार है और उसे समाप्त किया जाना चाहिए। गरीबों का पैसा अगर भ्र-टाचार की भेंट चढ़ जाए तो उसे कतई बर्दाश्त नहीं किया जाना चाहिए। वर्तमान व्यवस्था में मूलभूत परिवर्तन करने की आवश्यकता है। मैं माननीय वित्त मंत्री जी का अत्यन्त आभारी हूं कि उन्होंने इसे महत्व देते हुए तीन मुख्य चुनौतियों में सम्मिलित किया है।

सभापति जी, केन्द्रीय योजनाओं के अंतर्गत राज्यों को भारी धनराशि उपलब्ध कराई जाती है। मौके पर जाकर देखा जाए तो केवल केन्द्रीय योजनाओं से संबंधित ही काम होते दिखाई देते हैं। इनकी मॉनिटरिंग का विशे-न व्यवस्था होनी चाहिए और यह ध्यान दिया जाना चाहिए कि राज्य सरकार द्वारा भेजी गयी धनराशि का सही इस्तेमाल हो। ...(व्यवधान)

MR. CHAIRMAN : I do not want anybody to do cross-talking.

श्री दारा सिंह चौहान (घोसी): बुंदेलखंड में किसानों और मजदूरों के लिए आपकी सरकार ने क्या किया? आप यह भी बताएं। ...(व्यवधान)

MR. CHAIRMAN : Please take your seat.

श्री पन्ना लाल पुनिया : माननीय सभापति जी, मैं आपको अवगत कराना चाहूंगा कि यहां पर किसानों और मजदूरों के लिए काम होता है। यहां कोई नेता अपनी मूर्ति लगवाने का काम नहीं करता है। जहां 2000 करोड़ रुपया अपनी मूर्तियां लगवाने में खर्च होता है, उस दल को क्या हक है यह पूछने का कि उन्होंने बुंदेलखंड में गरीबों और किसानों के लिए क्या काम किया?

MR. CHAIRMAN : Nothing will go on record except what the hon. Member is speaking.

(Interruptions) ... *

श्री पन्ना लाल पुनिया : सिर्फ मूर्तियां लगाने से गरीब का पेट नहीं भरता और जो महान नेता हुए हैं उन्होंने कभी अपनी मूर्तियां नहीं लगवाईं। अपनी मूर्ति स्वयं वही लोग लगाते हैं जिन्हें यकीन होता है कि उनके जाने के बाद उनकी मूर्तियां कभी नहीं लगेंगी।

---

* Not recorded.

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions) …**

श्री पन्ना लाल पुनिया : केन्द्रीय योजनाओं का नाम बदल दिया जाता है और उनका नाम अपने नाम पर रख लिया जाता है। ऐसी बातों पर अंकुश लगना चाहिए। केन्द्रीय योजनाओं सं संबंधित जितनी भी योजनाएं हैं उन पर उस योजना का नाम लिखा जाना चाहिए। स्पेशल कंपोनेंट प्लान में बनी हुई जो योजनाएं हैं, उनपर उनका नाम लिखा जाना चाहिए। यह कतई बर्दाश्त नहीं होना चाहिए कि केन्द्र पैसा भेजे और राज्य सरकार मनमाने ढंग से उन योजनाओं का नाम बदलकर काम पूरा कर ले। सभी केंद्रीय योजनाओं का मुख्य आधार बीपीएल सूची है। उत्तर प्रदेश में व-र्न 2002 के बाद से बीपीएल सूची का रिवीजन नहीं हुआ है।

Comment [r23]: Cd by D2

Comment [I24]: sh panna lal punia cd.

MR. CHAIRMAN : Punia sahib, please take your seat now. You can lay the rest of your speech on the Table.

श्री पन्ना लाल पुनिया : महोदय, मैं अपनी बात कह रहा हूं। व-र्न 2007 में बीपीएल सूची का रिवीजन होना चाहिए था।

महोदय, मैं बजट का समर्थन करते हुए अपना शे-न भा-नण ले कर रहा हूं।

* Not recorded.

* पिछली यू.पी.ए. सरकार ने अनेक क्रांतिकारी कदम उठाये थे । 15वीं लोक सभा के चुनाव में लोगों ने उन पर अपनी मोहर लगाई तथा निरंतरता, सुदृढ़ता तथा समेकित विकास के लिये जनादेश दिया गया । कार्यक्रमों में आम आदमी के विकास, किसानों के कल्याण तथा अवस्थापना सुविधाओं पर जोर दिया गया है । इस बजट में उन सभी कार्यक्रमों को अधिक प्रभावी ढंग से लागू करने के निश्चय के साथ प्रधानमंत्री आदर्श गांव, शहरी क्षेत्रों के लिये राजीव गांधी आवास योजना जैसी नयी योजना लाकर मूलभूत समस्याओं को जड़ से उखाड़ फेंकने का प्रयास किया गया है ।

महोदय, इस बजट में माननीय वित्त मंत्री जी ने आर्थिक सुधार एवं जनकल्याण दोंनों को एक दूसरे का पूरक बनाने की कोशिश की है । इस बजट में आम आदमी की गांठ मजबूत करने और उनका जीवन स्तर ऊंचा उठाने का रास्ता अख्तियार किया गया है । रा-ट्रीय रोजगार गारंटी योजना में 144 प्रतिशत की वृद्धि करते हुए इसे उन्नतालीस हजार सौ करोड़ रूपये करना, भारत निर्माण कार्यक्रम में 45 प्रतिशत की वृद्धि इन्दिरा आवास योजना में 63 प्रतिशत की वृद्धि तथा ग्रामीण आवास को-ा के लिये अलग से दो हजार करोड़ रूपये का बजटीय प्रावधान करके विकास की गति तेज करने का एक सराहनीय प्रयास किया गया है ।

महोदय, खेती एवं किसान की सेहत आज भी हमारी अर्थव्यवस्था की रीढ़ है । इसी को ध्यान में रखकर कृनि क्षेत्र के लिए किसानों को कर्ज की राशि 2 लाख 87 हजार करोड़ से बढ़ाकर 3 लाख 25 हजार करोड़ तथा त्वरित सिंचाई के लिए अतिरिक्त् 1000 करोड़ रूपये का आवंटन हुआ है । गांवों से संबंधित सभी योजनाओं के लिए आवंटित राशि न सिर्फ बढ़ाई गई है, बल्कि गांवों के ढांचागत विकास के लिए 4,000 करोड़ रूपये का अतिरिक्त को-ा भी दिया गया है ।

महोदया, ग्रामीण भारत के स्वास्थ्य का ख्याल रखते हुए गांवों में बेहतर स्वास्थ्य सेवायें उपलब्ध कराने के लिए रा-ट्रीय ग्रामीण स्वास्थ्य मिशन पर 13930 करोड़ रूपये खर्च करने का प्रावधान किया हे। अब गरीबी रेखा के नीचे के सभी परिवार रा-टींय स्वास्थ्य बीमा योजना का लाभ भी उठा सकेंगे ।

महोदय, शहरों में बुनियादी ढांचा दुरूस्त करने के मकसद से जवाहर लाल नेहरू रा-ट्रीय शहरी नवीकरण मिशन के लिए वित्तीय आवंटन 12887 करोड़ रूपये किया गया है । पिछली बार की तुलना में यह 87 फीसदी ज्यादा हैं राजीव गांधी आवास योजना के जरिये शहरों को स्लम मुक्त किया जायेगा ।

देश के नगरीय क्षेत्रों तथा ग्रामीण क्षेत्रों में उपलब्ध सुविधओं में भारी अंतर हे। शहरी क्षेत्रों में सड़कें हैं, बिजली है, पानी की व्यवस्था है, चिकित्सा सुविधा है, शिक्षा की व्यवस्था है जबकि ग्रामीण क्षेत्र में इनका अभाव है ।

…. This part of the Speech was laid on the Table.

इस असमानता को दूर करने के लिए ही भारत निर्माण योजना लागू की गई । मुझे बड़ी प्रसन्नता है कि पिछले पांच वर्-ा में सफलता पूर्वक संचालित इस योजना के लिए बजट में भारी वृद्धि की गई है, जिससे ग्रामीण क्षेत्र भी शहरी क्षेत्रों की तरह सड़क, बिजली, पानी, आवास, शिक्षा चिकित्सा आदि की सुविधा प्राप्त कर सकेंगे तथा अपने जीवन स्तर में सुधार ला सकेंगे ।

महोदय, वित्तमंत्री जी ने बजट भा-ाण में ग्रामीण चिकित्सा के क्षेत्र में डिलीवरी सिस्टम को सुदृढ़ किए जाने की बात कही है मेरा मानना है कि डिलीवरी सिस्टम हर क्षेत्र में दुरूस्त होना चाहिए । तत्कालीन वित्त मंत्री जी ने वर्-ा 2007 की रा-ट्रीय विकास परि-ाद की बैठक में कहा था कि गरीबों तक एक रूपए का लाभ पहुंचाने में 3 रूपए 65 पैसे खर्च होते हैं । उसे एक रूपए के बारे में स्व0 राजीव गांधी ने प्रधानमंत्री के रूप में कहा था एक रूपए की धनराशि में से गरीब तक 15 पैसा ही पहुंचता है । आदरणीय राहुल गांधी ने बुन्देलखंड का व्यापक दोरा कर जमीनी हकीकत जानने के बाद कहा था कि केवल 10 पैसा ही गरीब तक पहुंच पाता है ।

महोदय इस बार के बजट में बी.पी.एल. (गरीबी रेखा के नीचे) परिवारों के लिए कई घो-ाणाएं हैं । खाद्यान्न सुरक्षा योजना के अंतर्गत गरीबी रेखा के नीचे के सभी लोगों को 3 रूपये प्रति किलों की दर से 25 किलो चावल/गेहूं प्राप्त होगा । गरीबी दूर करने के लिए यह एक ऐतिहासिक पहल है । गरीबों की बड़ी संख्या एक चिंता का वि-ाय है। 2004-05 के योजना आयोग के आंकड़ों के अनुसार उ.प्र. में सबसे ज्यादा गरीब है । 590.03 लाख व्यक्ति बी.पी.एल. श्रेणी में हैं । आज यह आंकड़ा कुछ ज्यादा है । अन्य प्रदेशों के गरीबों की संख्या भी बहुत है । देश के विकास में हर तरह की भागीदारी सुनिश्चित करने का प्रयास बजट के माध्यम से किया गया हे । बी.पी.एल. सूची में हर वर्ग, धर्म एवं जाति का आदमी यदि गरीब है तो वह इसमें लाभ प्राप्त कर सकता हे । बी.पी.एल. सूची समग्र योजना का एकमात्र आधर है । यदि सूची सहीं नहीं बनी है तो इस योजना का लाभ पात्र लोगों को नहीं मिल पायेगा ।

उत्तर प्रदेश में बी.पी.एल. सूची बहुत गड़बड़ है । 2002 के बाद रिवीजन नहीं हुआ । 2007 में इस सूची का रिवीजन होना चाहिए था लेकिन रिवीजन के समय शासक दल के लोगों द्वारा अपने अमीर लोगों को शामिल कर लिया गया । जिनके पक्के मकान हैं, व्यापार हैं, खेती है, उनके नाम बी.पीएल. सूची में है तथा जो भूमिहीन, बेसहारा हैं, उने नाम बी.पी.एल. सूची में नहीं है । लोगों का विरोध होने पर 2007 में नई सूची को निरस्त कर दिया गया और आज सन् 2002 की बनी सूची ही लागू है । केन्द्र की अधिकांश योजनाओं का आधार बी.पी.एल. सूची है । जब सूची गलत बनी है तो योजनाओं का लाभ भी गलत लोगों के हाथों में जाएगा । मेरी मांग है कि उ.प्र. में बी.पी.एल. सूची की पड़ताल कर यथाशीघ्र नई सूची बनाई जाए।

महोदय, वर्तमान अन्नपूर्णा योजना तथा सार्वजनिक वितरण प्रणाली तथा आगे खाद्यान्न सुरक्षा योजनाओं के संचालन में प्रमुख भूमिका उचित दर दुकानों पर ही रहेगी । उचित दर दुकानों के नेटवर्क के माध्यम से ही गरीबों

तक खाद्यान्न चीनी, मिट्टी के तेल इत्यादि पहुंच सकता है । उ. प्र. में उचित दर दुकानों को भ्र-टाचार का माध्यम बना लिया गया है, सत्ता दल के लोग प्रत्येक दुकान से वसूली करते हैं, जब कोटेदारों से वसूली होगी तो वे अपने नुकसान की भरपाई करने के लिए गरीबों के अनाज चीनी, मिट्टी के तेल को बाजार में बेच देते हैं और जनता लाभ से वंचित रह जाती है ।

महोदय, अल्पसंख्यकों की तरक्की के लिए माननीय वित्त मंत्री जी ने केन्द्रीय बजट में 74 फीसदी का इजाफा करके जो दरियादिली दिखाई है, उसकी जितनी तारीफ की जाए कम है । देश के अल्पसंख्यक जिलों में पानी, बिजली, सड़क, शिक्षा, बैंक आदि मूलभूत सुविधाओं का विकास अल्पसंख्यकों को तरक्की में बराबर की भागीदारी दिलाने की यह एक अहम कोशिश है ।

महोदय, वित्त मंत्री जी ने बजट के जरिय यह स्प-ट कर दिया है कि देश की सुरक्षा के साथ कोई समझौता नहीं किया जायेगा । जवानों को खुश करने के साथ ही आंतरिक सुरक्षा के मोर्च पर भी धन की कमी आड़े नहीं दी गयी है । पुलिस बलों के मद में इस दफा ऐतिहासिक 33 फीसदी की बढ़ोतरी की गई है ।

महोदय जी, मेरा संसदीय क्षेत्र बाराबंकी अत्यंत ही पिछड़ा हुआ क्षेत्र है । मैं आपके माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र के रामनगर तहसील के 5-6 लाख लोगों की दयनीय स्थिति की ओर आकर्नित करना चाहता हूं जो की घाघरा नदी की बाढ़ से हर व-र्ा प्रभावित होते हैं और उनके घर और खेत हर व-र्ा बाढ़ से उजड़ जाते हैं । अतः मेरा अनुरोघ है कि सीतापुर सीमा के सिरोली गौसपुर तक पक्का तटबंध बनाया जाना चाहिए तथा इस क्षेत्र के लिए विशे-ा रूप से अस्पताल व विद्यालयों का निर्माण कराया जाना चाहिए ताकि अन्य लोगों की तरह यहां के लोग भी इस सुविधा का लाभ उठा सकें ।

अंत में मैं कहना चाहूंगा कि इस बजट में समाज के सभी वर्गों का ख्याल रखा गया है । कुल मिलाकर यह एक विकासोन्मुखी, प्रगतिशील और संतुलित बजट है, जिसका मैं समर्थन करता हूं ।

MR. CHAIRMAN: The Minister is going to reply at 3 o’clock. There are many Members to speak. Each of them is allotted only five minutes. You have already exhausted your time. Please take your seat. If anything is left out, please place it on the Table.

SHRI R. THAMARAISELVAN (DHARMAPURI): Hon. Chairman, Sir, I thank you for providing me with an opportunity to deliver my maiden address to this august House. It is my proud privilege to speak on this solemn occasion.

Before I dilate on various issues confronting my Constituency, I must heartily thank our beloved Leader, the hon. Chief Minister of Tamil Nadu Dr. Kalaignar and the hon. Deputy Chief Minister Thalapathy Thiru M.K.Stalin for giving me this opportunity to contest from Dharmapuri and enter this august House. It is a great opportunity in the Democracy to represent 15 lakhs of people in this august House.

Mr. Chairman, Sir, my father, mother and entire family members are staunch followers of the veteran rationalist Thanthai Periyar, Peraringnar Anna and Dr. Kalaignar. My father owned a small tea shop in the remote village of the most backward district of Dharmapuri, namely Elakkiyampatty village. He committed his whole life for the cause of social justice. As an ordinary cadre of DMK party and as a lawyer practising in the Madras High Court, I am very happy to deliver this maiden speech on the budget presented by the hon. Finance Minister.

Mr. Chairman, Sir, my first appreciation on the speech of the hon. Finance Minister is that of a socialist pattern of society being reaffirmed through this Budget. Till now the people were thinking that the corporate bodies and industrial houses are focused in the Budget while small space was given for popular demands. But this Budget is very much pro-democratic, pro-socialist and pro-poor.

The benefit of the Education Loan Scheme could not be availed of by poor students because many uncalled for conditions have been imposed by the banks even though the scheme was very attractive when initially launched. When the poor students were approaching the banks, their request for education loans were rejected arbitrarily on the following untenable conditions:-

1. As per the conditions laid down in the Scheme, there is no need to furnish surety for loans up to Rs.4 lakh. However the officials of the banks expect some property as security even for sanctioning an amount of below Rs.4 lakh.

2. If there are any arrears in any subject in the 1st or 2nd year, that student's request for the loan for the next year is denied which resulted in discontinuation of the course of the student for non-payment of necessary fees.

3. The parents are compelled to pay the interest on the loan even before the completion of the course. In some Banks, the parents are compelled to remit the entire loan amount before the completion of the course in such cases.

4. If the loan amount is more than Rs.4 lakh, some banks are not ready to accept the agricultural lands as security and they blindly refused to grant education loans for reasons best known to them.

How can we expect an agricultural family to own non-agricultural property? Moreover, if this is the situation of the students for getting the education loan from the banks, how can they complete their course? I feel that there will be attempt to suicide cases just like agriculturists committed suicide due to their inability to repay the debts. Because of these unwanted conditions put forth by the bankers, the very object of the Government itself is defeated. Hence, I would request the hon. Finance Minister to remove all these lacunae and issue very strong guidelines so that the poor students are not disappointed for getting better higher education.

Literacy Mission for the rural masses should be given a major boost and monitoring of the expenses for education of the poor should be done regularly so that the fruits of improvement of literacy rates are achieved as planned. The Rural Health Missions should be accelerated and possible health initiatives should percolate to the under privileged classes of the society across the country. The funds should be evenly disbursed based on the ground realty. Accountability of the concerned Agencies should be strictly monitored.

Dharmapuri is the Most Backward District in Tamil Nadu and the time has now come for serious introspection to develop industrial base. In the Budget Speech, the hon. Finance Minister has promised to locate one Handloom Mega Cluster in Tamil Nadu to preserve the magnificent textile traditions.

Comment [KMR25]: Cd by e2

Since, in my constituency, more than 25,000 people are dependent on the Handloom Industries for their livelihood and the District is located very near to the Bangalore City and the Junction of Karnataka, Andhra Pradesh and Tami Nadu, it will be very beneficial for marketing through this area. That apart, it is well connected by National Highways, Railway Stations and Airport within the reachable distances. Hence, I would request the Government to locate the Handloom Mega Cluster in my Dharmapuri Constituency so that the local artisans, semi-skilled workers and local labour force are provided employment opportunities and our Most Backward District will also become forward.

I would like to point out that after the announcement by the hon. Finance Minister in the Budget regarding imposition of Service Tax on the Legal Profession, some of the Bar Associations are on the agitational mood. In the Budget Speech itself it has been clarified that it is not applicable to individuals but it is applicable only for Law Firms and corporate clients. I find from the Press report yesterday that some Law Firms are preparing to get the individual vouchers of the corporate clients to escape from the Service Tax Net. Hence, I would request the hon. Finance Minister to remove the Service Tax imposed on Legal Profession since the Law Firms are recent development by the Indian Lawyers. When the system is strengthened to the level of Foreign Law Firms it can be thought of.

An amount of Rs.500 crore is allocated for rehabilitation of internally displaced persons and reconstruction of the Northern and Eastern Areas of Sri Lanka, even though our hon. Chief Minister of Tamil Nadu has requested the Centre to allocate Rs.1000 crore.

This is like feeding a piece of food grain to a hungry elephant. In Tamil, we say, "*Yanai pasikku salappori." This* is also like "giving pittance against expectations and like plenitude from your end."

Anyhow, we welcome the sincerity of the Government for the welfare of the Sri Lankan Tamils. Even though enough funds have been earmarked for the benefit of minorities and weaker sections, the funds for dalits' improvement have been neglected and there should be uniformity in allocation of funds for all weaker sections of the society.

Our hon. Chief Minister has welcomed the Budget saying that it is a balanced one and takes care of every aspect of development. I do not hesitate to mention that the dynamic leadership of my party leader Dr. Kalaignar has become a beacon for me to emulate throughout my life. He is not only the torch bearer of my party but also a selfless and steadfast leader of the masses.

In the end, I once again thank the hon. Speaker and the House for the patient hearing and I do hope that my concerns will be taken note of for tangible action in a time bound manner.

I take this opportunity to say that my only endeavour will be to completely change my backward district into a forward district in the time to come and I rise to support the Budget 2009- 2010.

***श्री उदय प्रताप सिंह (होशंगाबाद)**: मैं बजट प्रस्ताव के उपर कांग्रेस पार्टी की ओर से समर्थन के लिए अपनी बात रख रहा हूँ । मैं माननीय वित्त मंत्री जी को बधाई देना चाहता हूँ कि उन्होंने किसानों के लिए जो कर्जमाफी से वंचित थे, कम ब्याज दर पर ऋण उपलब्ध कराने का फैसला किया है । मैं उन्हें बधाई देना चाहता हूँ उन्होंने स्वास्थ्य के क्षेत्र में, शिक्षा के क्षेत्र में और देश में सड़क निर्माण के लिए जो धनराशि उपलब्ध कराई है, वह स्वागतयोग्य है । इसके अतिरिक्त मैं निवेदन करना चाहूंगा कि किसानों को पूर्व में स्परिंग किलर के उपर सब्सिडी मिलती थी उसकी वजह से मध्य प्रदेश के कई क्षेत्रों में जिनमें नरसिंह पुर एवं होशंगाबाद जिला शामिल है, ने बहुत लाभ लिया । चूंकि पानी की देश में बहुत कमी है, मैं प्रार्थना करूंगा कि किसानों को ड्रिप इरीगेशन के लिए प्रोत्साहित करने हेतु उस पर सब्सिडी उपलब्ध कराई जाए । इस सिंचाई व्यवस्था से पानी तो बचेगा ही बिजली की भी बहुत बचत होगी ।

मेरा एक निवेदन और है स्वास्थय के ऊपर बजट में बहुत बड़ा हिस्सा दिया गया है इसमें स्वास्थ सुविधा उपलब्ध कराने एवं परिवार नियोजन एवं एच.आई.वी. के नियंत्रण पर काफी खर्च किया जाना है । मेरा सुझाव है बजाय प्रचार-प्रसार के परिवार नियोजन के क्षेत्र में जो परिवार एक बच्चा के बाद परिवार नियोजन अपनाता है उसे नकद धनराशि उपलब्ध कराई जाए एवं बच्चे के बड़े होने पर उसे नौकरियों में अलग से अपने परिवार का एक बच्चा होने के नाते प्राथमिकता दी जाए ।

सौर उर्जा पर काफी काम हो रहा है । चूंकि मध्य प्रदेश में वहां की सरकार ने

---

* Speech was laid on the Table.

बिजली की हालत बहुत खराब कर रखी है इसलिए केन्द्र सरकार को अलग से ध्यान देकर आदिवासी क्षेत्रों में चाहे वह तेंदूखेड़ा का क्षेत्र हो, होशंगाबाद का केसला हो या नरसिंहपुर का डोंगर गांव क्षेत्र यहां सौर उर्जा के संयंत्र स्थापित किए जाने चाहिए । चूंकि यह क्षेत्र आदिवासी बाहुल क्षेत्र है इसलिए भी यहां काम किया जाना आवश्यक है।

मुख्य बजट में तेदुखेड़ा से गाडरवारा मार्ग पर निर्मला नदी के पुल को भी शामिल किया जाना चाहिए एवं वनखेड़ी से छिंदवाड़ा को जोड़ने वाले मार्ग को भी स्वीकृति प्रदान की जानी चाहिए ।

माननीय वित्त मंत्री जी से अपेक्षा है कि मेरे इन प्रस्तावों पर गंभीरतापूर्वक विचार करते हुए इन्हें बजट के संशोधित प्रस्ताव में शामिल करने का क-ट करेंगे । पुनः यू.पी.ए. की सरकार द्वारा प्रस्तुत बजट का समर्थन करते हुए उसकी अध्यक्षा श्रीमती गांधी को बहुत बधाई एवं धन्यवाद देना चाहता हूँ ।

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Thank you, Sir, for giving me this opportunity. I specially thank Prime Minister Manmohan Singh, UPA Chairperson Smt. Sonia Gandhi and Finance Minister Pranab Mukherjee for presenting this fantastic budget. I also thank them for raising minimum wages to Rs.100 per day in 100 days employment guarantee scheme, which will transform the lives of rural poor. The way the National Rural Employment Guarantee Scheme is being implemented in the state of Andhra Pradesh, it may be taken as a model for implementation through out the country. Saving accounts in Banks are being opened in the name of beneficiaries of this scheme and where there are no banks, accounts are being opened in Post Offices. So, that the wages can be deposited in the accounts of beneficiaries directly.

…. English translation of this part of the Speech was originally delivered in Telugu.

For the convenience of the hon. Members, I would like to speak in Hindi and English, because nobody is using the microphone.

We need a lot of money for that programme because there is no limit for this NREGA programme. Anybody can come and enroll their names; we have given a challenge to the nation by saying that we will pay Rs.100 for 100 days, giving Rs.10,000 to each family in a village, to those who is ready to take manual labour.

Comment [p26]: Cd F2

This is a wonderful programme and for this you have to generate money. I wonder whether this Government will be able to do that with the same mechanism.

I would like to bring to the notice of the House an instance. In November 2006 I brought out one of the biggest scams in India. An individual, violating the norms of the Reserve Bank, was collecting deposits from public to the tune of Rs.2,600 crore. This was brought by me on 6th November, 2006 but till today no action could be taken against him because he has taken shelter under the umbrella of the courts. I do not understand what the Departments, particularly the Income Tax Department, ...* are doing. At my instance when the courts gave a notice to this particular individual, he went to the court and obtained a stay on 28th January 2008. Sir, 18 months have passed since then. What the Income Tax Department is doing? Can anybody go to the court against a notice given? A notice saying, 'Rs.1400 crore were to be collected from you, show cause and bring the records from 2001 to 2006' was given. That particular individual went to the Court and obtained a stay. What the Income Tax Department has done in these 18 months? Had he been a small man what they would have done? Since he is a big man, he holds the biggest newspaper in Andhra Pradesh, holds 13 news channels in the country, nobody is able to even figure him.… (*Interruptions*)

श्री नामा नागेश्वर राव (खम्माम): इस तरह की बात नहीं है।...(व्यवधान)

---

* Expunged as ordered by the Chair.

MR. CHAIRMAN: Please sit down.

… (*Interruptions*)

SHRI ARUNA KUMAR VUNDAVALLI : Sir, this is a serious matter and these people are responsible. They are protecting the financial frauds… (*Interruptions*)

MR. CHAIRMAN: When the hon. Member, Shri Aruna Kumar is speaking why are other Members standing?

… (*Interruptions*)

SHRI ARUNA KUMAR VUNDAVALLI : According to the Reserve Bank Act he has to pay Rs.5200 crore This particular man is being protected.… (*Interruptions*)

MR. CHAIRMAN: Any allegation made against a particular person cannot go on record. But since he has not taken any name and is speaking in general, I cannot do anything.

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): He has not mentioned any name. Why are you objecting to it?… (*Interruptions*)

MR. CHAIRMAN: He has not mentioned any name.

SHRI V. NARAYANASAMY: He has not mentioned any name. If he has mentioned any name, you can object to it. Why are you unnecessarily trying to … (*Interruptions*)

MR. CHAIRMAN: Nothing except Shri Aruna Kumar's speech will go on record.

*(Interruptions) …**

SHRI ARUNA KUMAR VUNDAVALLI (RAJAHMUNDRY): Sir, this whole thing is with regard to the Budget and without money how can you pay? You have to collect money. Look at them? When I am speaking, they are disturbing

---

* Not recorded.

me. This is why I wanted to place it before you. These people are objecting to the law taking its own course of action.

MR. CHAIRMAN: Please wind up now.

श्री अरुण कुमार वुंडावल्ली : माननीय आडवाणी जी जब आंध्र प्रदेश .गए ... *...(व्यवधान)

MR. CHAIRMAN: Do not bring in his name.

… (*Interruptions*)

श्री अरुण कुमार वुंडावल्ली : मैं सच बोल रहा हूं।...(व्यवधान)

श्री नामा नागेश्वर राव : आडवाणी जी का नाम लिया है।...(व्यवधान)

श्री अरुण कुमार वुंडावल्ली : मैं सच बोल रहा हूं और यह रिकॉर्ड में है।...(व्यवधान) At that time he was being focused as the next Prime Minister.… (*Interruptions*) He was being focused as the next Prime Minister.… (*Interruptions*)

MR. CHAIRMAN: Hon. Member is not here. Do not bring in his name. It is not correct.

… (*Interruptions*)

SHRI ARUNA KUMAR VUNDAVALLI : मैं सच बोल रहा हूं। You cannot stop me from saying the truth. '*Satyamev Jaytey'*, that is the Parliament. So long as I am speaking truth you cannot object me.… (*Interruptions*)

MR. CHAIRMAN: So long as you are not taking any name, it is all right.

… (*Interruptions*)

SHRI ARUNA KUMAR VUNDAVALLI : If I am telling anything untruth, I will keep quiet forever. When I am speaking truth you cannot… (*Interruptions*) I am speaking truth and this is on record.

MR. CHAIRMAN: Please sit down. You have mentioned whatever you wanted to.

… (*Interruptions*)

---

* Not recorded.

SHRI ARUNA KUMAR VUNDAVALLI : My request to them would be, hereafter do not do it. Let the law enforcing people enforce the law, collect the money… (*Interruptions*) How can different schemes be implemented if big people are not made to pay the taxes?… (*Interruptions*)

MR. CHAIRMAN: Whatever you wanted to say, it has already come on record. Those portions which cannot go on record will not be recorded. You have taken more than ten minutes. Therefore, please wind up.

… (*Interruptions*)

SHRI ARUNA KUMAR VUNDAVALLI : Lastly, Sir, let the rivals of this democratic system who are supporting financial frauds realise that *धर्मो रक्षति रक्षितः।*

Comment [R27]: cd. by 'g2'

You go with *dharma*, you will be protected and if you go against *dharma*, you will be destroyed and you will be dislodged.

* **श्रीमती जयश्रीबेन पटेल (महेसाणा) :** सरदार योजना यानि नर्मदा योजना, गुजरात राज्य में स्थित विश्व की बहुहेतुक (मल्टीपरपस) योजना है ।

वह गुजरात के लिए संजीवनी है । कल्पतरु समान योजना है । जीवन की डोर है (लाइफ लाइन) ।

यह योजना गुजरात सरकार द्वारा साकार हो रही है । वह सारे भारत की सबसे बड़ी और विश्व की जो तीन बड़ी-बड़ी योजनाएं हैं, उनमें से एक जल संशोधन योजना है ।

यह योजना का स्वप्नसृ-टा अखंड भारत के शिल्पी ऐसे आदरणीय सरदार पटेल ने व-र्ा 1946 में सुनहरा सपना देखा था ।

इस योजना का शिलान्यास 5 अप्रैल, 1961 में उसी समय के प्रधानमंत्री स्व. जवाहरलाल नेहरू के कर कमलों से हुआ था ।

यह योजना देश के पश्चिम के विस्तारों मध्यप्रदेश, महारा-ट्र, गुजरात और राजस्थान राज्य के विशाल क्षेत्र को लाभान्वित करने वाली सर्वश्रे-ठ योजना है ।

सरदार सरोवर योजना नर्मदी पर नर्मदा जिलों के नवागाम में स्थित है । नर्मदा नदी का पौराणिक और ऐतिहासिक महत्व अनोखा है इसलिए नवामि देवी नर्मदे । यह सूत्र प्रवर्तमान है ।

इस योजना के पूर्ण होने से गुजरात के 26 जिलों में से 12 जिलों में स्थित 4000 गांवों के करीब 18 लाख हेक्टेयर से भी ज्यादा क्षेत्र में सिंचाई सुविधा उपलब्ध कराई जाएगी उनमें से विशे-ातः विस्तार अछतग्रस्त विस्तार है ।

राजस्थान में स्थित बाड़मेर और जालौर जैसे सूखे और सरहद सीमा वाले जिलों में करीबन 2,25,000 हेक्टेयर विस्तार को भी पानी की सुविधा उपलब्ध कराई जाएगी ।

---

* Speech was laid on the Table.

इस योजना से 1415 मेगावाट जल विद्युत उत्पादन करने का प्रयोजन है । फिलहाल यह योजना 1330 जल विद्युत उत्पादन करने की क्षमता रखती है ।

इस योजना से 500 मेगावाट बिजली उत्पादन सुलभ हुआ है ।

इस योजना पर जो बांध बनने वाले हैं उसकी ऊंचाई करीब 138.5 मीटर निर्धारित हुई है । आज तक 121.92 मीटर की ऊंचाई तक डेम बांध काम हुआ है । यदि उसकी पूर्णतः ऊंचाई ले जा सके तो पश्चिम भारत के चार राज्यों को लाभान्वित कर सकेंगे । इस डेम के दरवाजे बनाने का काम अभी हुआ नहीं है ।

किंतु नर्मदा कंट्रोल अथॉरिटी के नियमों अधिनियम की जाल में भगीरथी की जटा में यह नर्मदा योजना, सरदार योजना उलझ गई है ।

इस दिशा में यदि केन्द्र सरकार प्रबल इच्छा शक्ति प्रदान करेंगी तो पश्चिम भारत के विकास में सीमा चिन्ह रूप घटना सिद्ध होगी । यदि यह कार्य संपूर्ण सफलता सम्पन्न होगा तो रा-ट्रीय अर्थतंत्र को विकास की दिशा की ओर अत्यंत बल मिलेगा और भावी अर्थतंत्र का विकास उजागर होगा ।

7 फरवरी, 2008 के दिन केन्द्र सरकार के उस समय के माननीय जल संसाधन मंत्री जी ने एक भगीरथ हकारात्मक अभिगम करके देश की 14 जल योजनाओं को रा-ट्रीय सम्पत्ति घो-ित की है । उस संदर्भ में केन्द्र सरकार 90 प्रतिशत फंड भी प्रदान करेगी ।

इस योजना के तहत पंजाब, जम्मू कश्मीर, हिमाचल प्रदेश, अरुणाचल प्रदेश, उत्तराखंड जैसे प्रत्येक राज्य में 2/2 योजनाएं और पश्चिम बंगाल, असम, महारा-ट्र, हिमाचल प्रदेश, उत्तराखंड जैसे राज्य में 1/1 योजना का समावि-ठ किया गया है ।

जल योजना के इस भगीरथ योजनाओं में सरदार सरोवर योजना को समावि-ट किया गया नहीं है । वह बहुत ही दुखद और कम नसीब घटना है । अब भी इस योजना को रा-ट्रीय योजना घो-ित करने की हार्दिक विनती है ।

इस प्रकार की पहल से लोगों की विकास की अपेक्षाएं चरितार्थ होगी, परिपूर्ति होगी ।

सरदार सरोवर योजना को भी रा-ट्रीय योजना में शामिल करें ताकि सरदार सरोवर प्रोजेक्ट जो लौह पुरु-ा स्व. सरदार पटेल का एक महत्वशील स्वप्न था, वह साकार हो सकें, इसके लिए हार्दिक अपील है ।

कम नसीब बात यह है कि सामान्य बजट में भी उस सरदार सरोवर योजना का कोई नामोनिशान नहीं है ।

केन्द्र सरकार और प्रत्येक प्रदेश के नेताओं को पानी के लिए पानी को रा-ट्रीय संपत्ति में विकास के परिप्रेक्ष्य की नजर से देखा जाए, वह समय की मांग है ।

पानी के लिए नो मोर पोलीटिक्स ....

अब ...... बहुत हो गया ।

गुजरात राज्य के प्रति भेदभावपूर्ण रवैया बरतने की नीति है । उसमें यह एक विशे-ा अन्याय प्रतीत हो रहा है । अर्थतंत्र की व्यवस्था में गुजरात और गुजरात के किसानों की उपेक्षा स्प-ट करने वाला नकारात्मक अभिगम है जिसमें यह एक प्रत्यक्ष सबूत है ।

इस प्रोजेक्ट जो कि डार्क जोन संदर्भ में विकास से वंचित क्षेत्रों के किसानों के लिए कामधेनु समान, आशीर्वाद रूप योजना है । इस दिशा में योग्य विचार-विमर्श करना बहुत ही आवश्यक और जरूरी है ।

कृपया केन्द्र सरकार सरदार सरोवर योजना के बारे में अपना रवैया बदले ।

स्वतंत्रता, समानता, बहुलता, रा-ट्रीयता, स्वचेतना जैसे मूल्यों को उजागर करने वाली भारतीय लोकशाही में सरकार के तीन महत्वपूर्ण अंग हैं धारासभा, कारोबारी और न्यायतंत्र ।

न्यायतंत्र कानूनी अर्थघटन कर के नागरिकों के मूलभूत अधिकारों की रक्षा करके न्याय देने का पवित्र कार्य करती है ।

यह न्याय किफायती और त्वरित दिया जाए वह न्याय का एक विशि-ट लाक्षणिकता है ।

कहा जाता है कि ''जस्टिस डिलेयेड इस जस्टिस डिनाइड'' विलंब से दिया जाने वाला न्याय अन्याय है ।

अपने देश में पिरामीड आकार का सुग्रथित क्रमिक व्यवस्थापन वाले न्यायतंत्र में तहसील कक्षा से लेकर सुप्रीम कोर्ट तक लाखों, करोड़ों केस अनिर्णित और पेंडिंग अवस्था में व-र्गों से अनिर्णित अवस्था है । उस दिशा में नूतन विचार 1982 में लोक अदालत स्वरूप में गुजरात देश ने प्रदान किया है । इस तरह की एक अन्य सोच ''सांध्य कोर्ट'' देकर पूरे देश के न्यायतंत्र को त्वरित और किफायती न्याय की दिशा में सीमाचिन्ह रूप कार्य किया गया है । देश का ध्यान भी केन्द्रित किया है ।

11वां नाणा पंच के संदर्भ में देश की सभी कोर्टों में पेंडिंग केसों के निराकरण करने हेतु भारत सरकार ने भी फास्ट ट्रैक कोर्ट की 100 प्रतिशत केन्द्रीय पुरस्कृत योजना पेश की गई है । उसका शुभारंभ 2001 से शुरू हुआ है । इस योजना को 1910 तक जारी कर दिया गया है ।

भारत सरकार ने आवर्तक (रीकरींग) और अनावर्तक (नोन रीकरिंग) खर्च के लिए सहायता देने हेतु प्रोविजन किया गया है । यह फास्ट ट्रैक कोर्ट की योजना की समीक्षा 2006 में करते हुए यह योजना अब 100 प्रतिशत केन्द्र पुरस्कृत योजना नहीं रही है ।

इस बारे में बजट में पुनः समीक्षा करके गुजरात सरकार के आर्थिक बीज को कम करने हेतु फास्ट ट्रैक कोर्ट के आवर्तक/अनावर्तक खर्च को पूरा करने हेतु भारत सरकार द्वारा ग्रान्तट इन एईड की राशि में बढ़ोतरी करने की आवश्यकता है ।

मैं आशा करती हूँ कि इस न्याय की बात में गुजरात को उचित धनराशि देकर न्याय किया जाएगा ।

श्रीमती दर्शना जरदोश (सूरत): माननीय सभापति महोदय, मैं सूरत शहर का प्रतिनिधित्व करती हूं। सूरत एशिया का सबसे तेजी से विकसित होता शहर है। सूरत को मिनी भारत कहा जाता है। इसे डायमंड सिटी और टैक्सटाइल सिटी भी कहा जाता है। डायमंड, टैक्सटाइल और जरी उद्योग की वजह से देश के विभिन्न प्रांतों से लोग यहां आकर रहते हैं। इसलिए सूरत को मिनी भारत भी बोला जाता है, क्योंकि देश के हर प्रांत के लोग यहां आकर बसे हुए हैं। इस शहर की आबादी लगभग 40 से 45 लाख है, लेकिन इतनी बड़ी आबादी के इस शहर में न तो अन्य राज्यों से कनैक्ट करने वाला कोई बड़ा इंटरनेशनल एयरपोर्ट है और न ही रेलवे की अच्छी सुविधा है। सूरत शहर देश को 3500 करोड़ रुपये एक्साइज के रूप में और 335 करोड़ रुपये के सर्विस टैक्स का भुगतान करता है। यहां की टर्न ओवर 90 हजार करोड़ रुपये है, जिसमें 80 हजार करोड़ का डायमंड का टर्न ओवर है। सूरत शहर में दो हजार से ज्यादा डायमंड्स की फैक्टरियां हैं, जिनमें से 217 रजिस्टर्ड टी.सी. साइट होल्डर्स हैं। जिनका बिजनेस बेल्जियम, न्यूयार्क और अमेरिका के देशों से रहता है। वहां साढ़े छः लाख टैक्सटाइल लूम्स हैं। करोड़ों रुपये की एम्ब्रॉयडरी मशीनें वहीं लगी हुई हैं। वहां चार सौ के लगभग बिग प्रोसैस हाउस इस्टाब्लिश हुए हैं। वर्तमान में सूरत शहर डायमंड्स और टैक्सटाइल का हब बन चुका है। रिलायंस, कृभको, एसार और एल. एंड टी. जैसी बड़ी कंपनियों की वजह से यहां हर रोज बहुत सारे लोगों की आवाजाही रहती है। सूरत में एयरपोर्ट का इंफ्रास्ट्रक्चर रेडी होने के बाद भी यहां वर्ल्ड क्लास का एयरपोर्ट होना चाहिए, ताकि यहां से सब लोग आसानी से आ-जा सकें, लेकिन इसकी सुविधा यहां नहीं है। यहां नाइट लैंडिंग की सुविधा है, कारगो की भी सुविधा भी हम लोग कर सकते हैं। सूरत जैसे बड़े शहर में एक पासपोर्ट ऑफिस होना चाहिए। लेकिन यहां की आबादी के हिसाब से ये सब फैसिलिटीज यहां नहीं हैं।

सभापति महोदय, मैं आपके माध्यम से रत्न कलाकार भाइयों के बारे में भी कुछ कहना चाहूंगी। आज वैश्विक मंदी के कारण यहां कार्यरत रत्न कलाकारों को उनके काम से निकाल दिया गया है। मैं वित्त मंत्री जी से उनके लिए पैकेज की मांग करती हूं। सूरत में चूंकि डायमंड का बहुत बड़ा बिजनेस है, इसलिए वहां से बहुत सारा पैसा सैंट्रल एक्साइज में जमा होता है, चूंकि व्यापारी वहां से एक्सपोर्ट करते हैं। इन लोगों के लिए जो पैकेज की मैंने मांग रखी हैं, उसमें केन्द्र सरकार सूरत की यूनिटों को रफ डायमंड लेकर उन्हें पालिश करवा सकते हैं। आजकल सोने का भाव बहुत बढ़ गया है। डायमंड के मामले में ऐसा होता है कि यदि आप इस समय डायमंड लेते हैं तो वह अच्छा रहता है और सस्ता भी होता है। लेकिन वहां के वर्कर्स एम्ब्रॉयडरी मशीनों पर ट्रांसफर हो गये हैं। इसलिए मैं वहां के वर्कर्स के लिए सहायता पैकेज की मांग करती हूं।

रेलवे के लिए हमने पहले भी बोला था कि वहां से 132 पासिंग ट्रेन्स हैं। जलगांव, नासिक जैसे शहरों और अन्य प्रांतों से सूरत शहर जुड़ चुका है। हमने वहां से सम्पर्क क्रांति एक्सप्रैस की भी मांग की थी। सूरत से रोजाना 20 लाख रुपये की टिकटें खरीदी जा रही हैं। इसलिए मैं आपके माध्यम से माननीय वित्त मंत्री जी से मांग करती हूं कि वह मेरे द्वारा मांगी गई उपरोक्त सभी सुविधाएं हमें जल्दी से जल्दी देने का कन्ट करें, ताकि वहां के लोगों को इन सब चीजों की सुविधाएं प्राप्त हो सकें।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Hon. Chairman Sir, price rise, poverty and unemployment are the three big problems in our country. In order to do away with these, we need to focus more and more on agriculture. Though Hon. Minister of Finance has increased the allocation in the budget and has also announced certain rebates and concessions, yet the agriculturists are a distressed lot. Gradually land under agriculture is shrinking, productivity is going down. Rainfall is not adequate, irrigation facilities are not up to the mark, dams, lakes and canals are drying up due to lack of proper planning and management. We also find that the farmers are not getting the remunerative price for their produce as a result of which agriculture is becoming a loss-making profession. People are now less attracted towards agricultural activities. Prices of commodities are shooting through the roof and common people are suffering. We have been talking about alleviation of poverty but to no effect. Therefore we cannot call this budget a budget for all.

Number of schools and colleges in the country has increased, rate of literacy has increased, academic institutions, medical colleges, engineering colleges have touched international standards. But the irony is that only children of the wealthy families are being able to study in these institutions - ordinary students are not getting admission. The schools and colleges are mostly private.

These are running as business houses. Thus the development in the educational sector is confined to the haves while the have nots are deprived of quality education.

We find rampant privatization in railways, health sector, educational sector. A time will come when the government will be taken over by these business houses - all policies of the government will be decided upon by the entrepreneurs

---

*English translation of the Speech originally delivered in Bengali .

while the government will just remain a paper tiger. It will only look after the law and order situation in the country - the economy will the regulated by private companies. We are gradually moving towards such a future. So I cannot support this budget.

The retired employees of the central and state governments depend wholly on their pension funds. But privatization is creeping in slowly into this sector also. The money is invested in the share market thus indulging in high risk. Profit or loss - has to be borne by the people. We can see that the nominal rebate given in the income tax is not helping the salaried people much. On the other hand, the rate of corporate tax remains unchanged with some more tax concessions. This is again serving the interest of the well-to-do. It is true that certain services have been proposed and some allocation have also been made. But that should not lead us to believe that this is a pro-poor budget. It is extremely difficult to say how much the common people will benefit out of it. This infact will result in more poverty, more unemployment and more price rise. Price of patato is already touching Rs.16-17 per Kg. but the farmers do not get their due.

I would just raise another issue before concluding. Through you I would like to know from Hon. Finance Minister that what the current status of the Tista project is. Hon. Minister of the previous government Shri Priya Ranjan Das Munshi had nationalized this project of North Bengal but in this budget, not a single penny has been earmarked for this. I would like to know whether the Central Government has taken over this project or not. AIIMS was also to be set up in Raiganj - what happend to that? I would be glad to get the reply from Hon. Minister in this regard.

I thank you Sir for allowing me to take part in this debate and conclude my speech.

श्री भूदेव चौधरी (जमुई): सभापति महोदय, आपने मुझे सामान्य बजट पर बोलने का अवसर दिया, उसके लिये मैं आपका धन्यवाद करता हूं।

मैं लगातार 2 जून से लोक सभा सदन की बैठक में उपस्थित रहा हूं। मैंने दो बजट प्रस्तुत होते हुये देखे और सुने भी हैं। सुश्री ममता बनर्जी की तरफ से रेल बजट प्रस्तुत हुआ।

Comment [s28]: Fd. by j2

सामान्य बजट अनुभवी विद्वान वित्त मंत्री माननीय प्रणव मुखर्जी जी के माध्यम से प्रस्तुत हुआ। जब यह सदन चलता है तो देश के कोने-कोने से लगभग 120 करोड़ लोगों की नजर इस पर रहती है। लोगों की अपेक्षाएं, इच्छाएं, भावनाएं इस देश की सर्वोच्च पंचायत पर रहती हैं और लोगों की अंदर एक जिज्ञासा पनपती है कि जब देश की इस सर्वोच्च पंचायत में बजट प्रस्तुत होगा तो देश के भाग्य और तकदीर का फैसला होगा। इस देश को आजादी वर्न्न 1947 में मिली थी और यह आजादी देश के सारे राज्यों के लिए बराबर थी। यदि आप आजादी के बाद के देश का सर्वे करेंगे तो यह लगता है कि बिहार राज्य सदियों से उपेक्षा का शिकार है। यह बजट बिल्कुल स्वार्थ से वशीभूत है, इस बजट में स्वार्थ छिपा है और मुझे लगता है कि यह बजट किसी राज्य या प्रांत के स्तर से प्रस्तुत हुआ है। देश के कोने-कोने के लोग जानते हैं कि बिहार पिछड़ा हुआ है और आज भी बिहार में बेबसी, लाचारी और बेरोजगारी है। बिहार के लगभग 1 करोड़ 50 लाख नौजवान, जिसकी भुजा में ताकत है, वह जवानी की चरम सीमा पर है देश के कोने-कोने में बेबसी और लाचारी से जूझ रहे हैं। उनके बूढ़े मां-बाप, जवान पत्नी और छोटे-छोटे अबोध बच्चे बिहार की गलियों में विलाप करते नजर आते हैं। बिहार की लगभग 10 करोड़ की आबादी है और यहां से क्रांतिकारियों की अगुवाई हुई है। गांधी जी राजस्थान और गुजरात से चलकर बिहार आते हैं और उन्होंने बिहार की धरती चंपारण से क्रांति की आग सुलगायी थी, लेकिन आज इस उपेक्षित बिहार को देखने वाला कोई नहीं है।

महोदय, आपको मालूम होगा बिहार में बाढ़ की विभीन्निका आयी और बाढ़ से त्रस्त लाखों लोग बेघर हो गये। प्रधानमंत्री डा. मनमोहन सिंह जी खुद वहां गये थे और उन्होंने इसे रान्ट्रीय आपदा घोन्नित किया था। इस बजट के प्रति बिहार के लोगों की जो लालसा थी, आशाएं थीं, इस बजट में उनके प्रति जरा भी चिंता नहीं हुई है। अभी बिहार सुखाड़ से ग्रसित है और किसान सुखाड़ से बेबस है।

महोदय, आपको मालूम होगा कि इस देश में बड़ी आबादी के लिहाज से दूसरे स्थान पर बिहार राज्य आता है। बिहार में पंजाब और हरियाणा से तीन गुणा उपजाऊ जमीन है, लेकिन बिहार के किसानों के प्रति केंद्र सरकार को कोई चिंता नहीं है।

महोदय, मैं जमुई क्षेत्र से आता हूं और वह नक्सलपंथी क्षेत्र है, नक्सलाइट का एरिया है और लोग जानते हैं कि जमुई में नक्सलियों का सेंटर है। आखिर क्या कारण है कि वहां नक्सलाइट लोग ज्यादा सक्रिय हैं? इसकी वजह यह है कि वहां बंजर भूमि बहुतायत में है और उस बंजर भूमि पर सिंचाई का कोई साधन उपलब्ध नहीं है, वहां काम की कोई व्यवस्था नहीं है।

महोदय, वहां पर पर्यटन के काफी साधन उपलब्ध हैं। भीमबांध पर काफी पर्यटक आते थे, लेकिन अव्यवस्था के कारण वहां पर भी कोई उपाय नहीं बचा है। वहां पर उद्योग-धंधों की पर्याप्त संभावना है। अगर वहां पर पर्यटन स्थल को सुदृढ़ किया जाए, उद्योग-धंधे खोले जाएं, इंडस्ट्री खोली जाएं, एनटीपीसी की ब्रांच खोली जाए और केंद्रीय विद्यालय खोला जाए तो मुझे लगता है कि बिहार में जमुई क्षेत्र अव्वल बन सकता है।

महोदय, हम अंत में यही कहना चाहते हैं कि छेड़ने से मूक भी वाचाल हो जाता है, टूटने से शीशा भी काल हो जाता है, इस तरह बिहार की उपेक्षा न हो, जलने से कोयला भी लाल हो जाता है।

महोदय, इन्हीं शब्दों के साथ बहुत-बहुत धन्यवाद।

SHRI NAVEEN JINDAL (KURUKSHETRA): I rise to support the General Budget presented by the hon. Finance Minister, Shri Pranab Mukherjee. I welcome the statement made by the hon. Finance Minister regarding making all-out efforts to achieve and sustain a nine per cent GDP growth. Before the unprecedented global financial crisis and economic slow down, our country had been achieving nine per cent GDP growth rate. Even after the financial crisis, we have been able to achieve 6.7 per cent growth rate due to the wisdom and the astute planning of our leadership, especially of the hon. Prime Minister and the hon. Finance Minister, Shri Pranab Mukherjee.

I welcome the statement of the hon. Finance Minister to deepen and broaden the agenda of inclusive growth. This will include the Government efforts to ensure that benefits of growth will reach every individual, community and region of our country.

The National Rural Employment Guarantee Scheme, which has been extremely successful and popular has already covered 4.47 crore households till the year 2008-09. In the current year, it is being expanded further and the Budget for this has been increased by 144 per cent. I particularly welcome the NREGS II, which will ensure durable asset creation, use of information technology and convergence of the scheme with other schemes relating to agriculture, forest, water resources, etc. This will be launched on the 20th of August which is coinciding with the birth anniversary of our former Prime Minister, late Shri Rajiv Gandhi. I welcome the statement of the Government to reduce the proportion of people living below the poverty line to half by 2014.

We have been independent for more than sixty years. It is high time – it is everyone's responsibility – that we must reduce the level of poverty in our country. We must make the people of our country more prosperous.

I am delighted by the determination of our Government to make the country slum-free in the next five years by implementing the Rajiv Awas Yojana. In the movies also they depict the slums of India. It is a matter of great shame for all

Indians. So, we all have to make efforts to provide proper housing for the urban poor and homeless.

I welcome the allocation for Indira Awas Yojana, which is being raised by 63 per cent and the allocation for Pradhan Mantri Grameen Sadak Yojana by 59 per cent, to Rs. 12,000 crore, as these are very popular schemes.

I would like to suggest, through you, to the hon. Finance Minister that we really have to strengthen our social security scheme. We have to have some pension schemes, especially for disabled, and mentally and physically challenged children. It is because we see in the villages there are children who keep on suffering and there is no scheme really for them. We need to have a scheme for them.

I am very happy to inform the House, through you, that in 2007 I had moved a Private Member's Resolution in the Lok Sabha demanding that the Government should bring out a comprehensive policy to ensure food security and nutrition for all the citizens. Hon. Members cutting across parties had supported the Resolution. I had even apprised the hon. Chairperson of UPA, Madam Sonia Gandhi, about the contents and significance of the Resolution which she appreciated.

I am very happy that the Government is now coming forward with the Food Security Bill. The basic and the most important thing that we can ensure for our people is three healthy meals in a day. I hope that the Bill will be introduced in the current Session of the Parliament. The Government had promised to give wheat and rice at Rs. 3 per kg. I feel that rather than giving subsidised food grains, we must give subsidy in the form of food coupons or direct cash transfers into their bank accounts. We all know that there are major deficiencies in our public distribution system. There is a lot of corruption also. This has been admitted by various Governments also. When we talk about the third challenge, the challenge being improving the delivery mechanism, we have to ensure change. If we continue to do the same things which have not really succeeded in the past,

then we cannot expect any different results by continuing the same scheme. If you want the delivery mechanisms should improve, then we also must change the schemes. Internationally, the world over, they do not keep on giving cheaper kerosene or cheaper rice. … (*Interruptions*) We will have to change our mode of giving the subsidies. It can be in the form of direct cash transfers because that is the only way we can weed out corruption and we can improve the things.

Comment [r29]: Contd. By L2

I also welcome the proposal of the Government for the agricultural sector to move towards a nutrient based subsidy instead of the current product pricing regime. It is a very welcome step which will help the farmers to use innovative products and even organic manures.

Similarly, as I said, the products like kerosene are highly subsidized and a lot of time it is being used to adulterate petrol. This will also stop if we start giving direct subsidy into the hands of the consumers.

Sir, I welcome the setting up of the Unique Identification Authority of India and induction of Shri Nandan Nilekani as its Chairman. I think this will be very successful in our country. We really need these national identity cards and this will serve that purpose.

Sir, in the defence sector, I would just like to add one thing. We have to improve the quality of arms and ammunition and equipment which are being provided to our Armed Forces and paramilitary forces. At present, some of the small arms being produced by the Indian ordnance factories are amongst the worst in the world and which has to improve.

Sir, I would really like to thank the hon. Minister of Finance and the hon. Minister of Defence for giving One Rank One Pension to all the ranks and all the Officers. I am grateful to both of them in this regard.

Sir, now, I come to sports. I am a sports person. I am a member of the National Shooting Team also. … (*Interruptions*)

MR. CHAIRMAN : When you were speaking, the Sports Minister has come to the House.

… (*Interruptions*)

SHRI NAVEEN JINDAL : Sir, within one minute I will sum up everything. I would like to point out here that we are hosting the Commonwealth Games which is a unique opportunity to showcase India. I am very happy that the hon. Minister of Sports has just walked in. So, Sir, please give me only one more minute. It is a great opportunity for us. I appreciate that the Government has increased the allocation for the Commonwealth Games. We have to ensure that India achieves number one position like China did when it was hosting the Beijing Olympic Games. Sir, through you, I would like to request the hon. Minister of Sports that the Government must give 150% weighted deduction to corporates. … (*Interruptions*) Sir, I will conclude within one minute. I am just summing up. The Government must give 150% weighted deduction to companies which promote Olympic sports.

Sir, I have to conclude my speech with only two more points. … (*Interruptions*)

MR. CHAIRMAN: You please mention only one point.

… (*Interruptions*)

SHRI NAVEEN JINDAL : I would like to say something about MPLAD Scheme. I am speaking on behalf of all the hon. Members of the Parliament over here. Sir, under MPLAD, only Rs. 2 crore have been provided for the last more than seven or eight years. A sum of Rs. 2 crore, what it used to be seven or eight years back, is not the same today. … (*Interruptions*)

MR. CHAIRMAN: If you do not conclude now, then your colleagues will not get chance to speak.

… (*Interruptions*)

SHRI NAVEEN JINDAL : So, I would request the hon. Minister of Finance to increase this amount from Rs. 2 crore to Rs. 5 crore as far as Lok Sabha Members of Parliament are concerned. But so far as Rajya Sabha Members of Parliament

are concerned, since they do not represent any constituency, it should be kept at the same level. … (*Interruptions*)

Sir, I am on my last point. In the duty free shops at the airports, as you must have noticed this, they did not use to accept Indian currency. They wanted dollars, pounds etc. But when we go to other countries, they very happily accept their own currency. After a lot of efforts of five years, they have started accepting Indian rupees from the Indians. But the foreigners when they are going back are left with the Indian rupees. It is a matter of regret shame actually that we refuse to take our currency. We must change this.

Sir, with these few words, I would like to thank you for giving me this opportunity to speak on the Budget. I support the Budget.

* SHRI P.K. BIJU (ALATHUR): I would like to place my comments, suggestions and recommendations on the general budget placed by the Hon'ble Finance Minister.

The first budget of the UPA's second stint in power has failed to deliver on the promises and needs of the common people. This budget was all the more important because it was to be the first budget after the economic slump unfolded itself in the world economy.

While the Economic Survey of the government itself noted that the crisis has had a huge effect on the Indian economy, especially in areas like agriculture, the measures announced in the budget fall far short of what was required. The total expenditure is slated to increase by a mere 2% of GDP only, essentially to meet non-developmental expenditures like interest payments and implementing sixth pay commission recommendations. It is obvious that such half hearted measured will not be able to provide the required stimulus or relief to pull the economy from the downturn. While certain steps like increasing the stipulated minimum wage in NREGA to Rs. 100 should be welcomed, the increased allocation of just 2350 crore is not

* Speech was laid on the Table.

sufficient to meet the requirements to provide relief. The government has also backtracked on many of its earlier commitments especially in the social sectors.

In case of education as a whole, the total budgeted expenditure in this year's budget for education is Rs. 44528 crore which is 4.4% of the total expenditure of the budget. This is much below the demand of the student movement in the country, that the expenditure on budget should be 10% of the total budgetary expenditure. Even after 5 years of UPA rule and a fresh mandate, the Congress led UPA Government has not been able to meet the long standing demand of the student community.

One of the most shocking features of this budget is no allocation to implement the Right to Education. The Government this year has decreased the allocation on Elementary education as compared to the Budget Estimates of 2008-09 (from 19777.50 crores to 19682.96 crores). However, compared to the Revised Estimates of 2008-09, there has been an increase of around Rs. 200 crores. However, what is shocking is that the Government has decreased the allocation for both Sarva Siksha Abhiyan as well as the Mid-Day Meal scheme. Particularly, for the Mid-Day Meal Scheme, the decrease has been substantial. Such decrease in the fund allocated for the children of the country is shameful. Similar non-seriousness is reflected in other social

sector schemes like universalization of ICDS, which has been allotted only Rs. 360 crore extra and only Rs. 100 crore extra allocation for social security schemes for unorganized sector workers which constitute almost 95% of the work force in this country. It is unfortunate that the Finance Minister has given his stamp of approval to an increase in the price of food grains by Rs. 1 per kg for Antodaya families and a cut in the allocation of food quotas by 10 kg to BPL families in the name of the Food Security Legislation. None of the promises made to women including the widow pension scheme has received increased allocations.

The series of direct and indirect tax concessions in the wake of the global economic crisis has led to the tax revenue forgone reach as much as Rs. 4.18 lakh crore in 2008-09. Rather than withdrawing these concessions to enable greater resource mobilization and spending in critical areas, the Finance Minister has chosen to extend these concessions for the entire financial year of 2009-10. The abolition of the Fringe Benefit Tax and Commodities Transaction Tax will also adversely impact tax mobilization.

It can be said that the UPA government has failed to honour the mandate which was given to it by the people of this country who needed immediate relief from the effects of the unequal growth which has been there in our country and further deterioration which has taken place because

of the economic crisis. There is also a glimpse of the Congress reverting back to its neo-liberal agenda in the talk of "fiscal prudence" and disinvesting of Public Sector Units which figure both in the Union Budget and the Economic Survey. The UPA government's main assumption it seems is that it will be able to maintain its fine balance between pleasing its neo-liberal allies and providing some relief to the people, by riding on the growth tide which the Indian economy experienced in its first tenure. But unless bold and strong measures are taken to provide both stimulus to the economy and relief to those hit, the condition on ground is not expected to improve.

श्री हरिभाऊ जावले (रावेर): सभापति महोदय, मैं आपका आभारी हूं कि आपने मुझे सामान्य बजट की चर्चा पर बोलने का अवसर दिया।

महोदय, माननीय वित्त मंत्री ने आम जनता के लिए बजट प्रस्तुत किया है। आम जनता की सोच रहती है कि बजट आने के बाद हमें कुछ खुशी मिलेगी, कुछ लाभ मिलेगा। लेकिन इस बजट से दो दिन पहले जनता के लिए पेट्रोल और डिज़ल के दाम बढ़ा दिए गए। बजट के दो दिन बाद आम जनता को सब्जी, फलों और अनाज के भाव में बढ़ोतरी मिली। बजट पेश होने के बाद से आम जनता को महंगाई मिली है।

महोदय, मैं मंत्री जी से पूछना चाहता हूं कि आप आम जनता की बात करते हैं, लेकिन आपने आम जनता को बजट में क्या दिया है? मैं महारा-ट्र से आता हूं और मेरे संसदीय क्षेत्र रावेर और जलगांव पूरी तरह से इरीगेशन पर आधारित है। वहां किसान एक साल में तीन-तीन फसल लेते हैं। महारा-ट्र और जलगांव जिले में उर्वरक की कमी चल रही है। आप चार फीसदी कृनि विकास दर के बारे में सोच रहे हैं, लेकिन वह आपको कैसे प्राप्त होगी?

Comment [r30]: C dby m2

आप उर्वरक नहीं दे सकते तो कृनि का विकास कैसे होगा? वित्त मंत्री जी ने इस बजट में किसानों के लिए फर्टिलाइज़ के ऊपर एक लाख करोड़ के आसपास जो सब्सिडी मिलती है, वह सीधा किसानों को देने के लिए प्रस्ताव रखा है, वह कैसे दे सकते हैं। अभी जो फर्टिलाइज़र है, वह बंगलादेश, नेपाल, पाकिस्तान और हमारे जो पड़ौसी रा-ट्र हैं, वहां के किसानों को मिल रहा है। इसके बारे में माननीय वित्त मंत्री जी को देखना चाहिए। जलगांव जिले में अभी भी रसायनिक उर्वरक का शार्टेज चल रहा है। मेरी डिमांड है कि जो वाटर सोलिबल फर्टिलाइज़र आता है, उस पर सब्सिडी देनी चाहिए।

महोदय, मेरी दूसरी डिमांड यह है कि किसानों के लिए मैंने पिछले बजट में भी बात रखी थी कि जो किसानों के खेती के रास्ते हैं, जिन्हें कटान के रास्ते बोलते हैं, वे किसी प्लान में नहीं आते हैं। हम उसमें एमपी लैड यूस कर सकते हैं। अभी कई माननीय सदस्यों ने बोला कि दो करोड़ रुपए में हम क्या करेंगे। इसलिए एमपी लैड दो करोड़ से बढ़ा कर पांच करोड़ करना चाहिए। खेती के लिए किसानों के जो महत्वपूर्ण कटान के रास्ते है, उसके लिए अलग से बजट में प्रावधान करना चाहिए। मेरी माननीय वित्त मंत्री जी से मांग है कि आप उसे किसी प्लान में डालिए और कम से कम दस हजार करोड़ रुपए खेती के लिए देना चाहिए।

13.36 hrs. (Mr. Deputy Speaker *in the Chair*)

महारा-ट्र में शुगर इंडस्ट्रीज़ हैं।...(व्यवधान)

उपाध्यक्ष महोदय: माननीय सदस्य अपना भा-ाण समाप्त करें।

श्री हरिभाऊ जावले : उपाध्यक्ष महोदय, मुझे पहली बार बोलने का चांस मिला है, आप मुझे दो मिनट और बोलने दीजिए। महारा-ट्र में शुगर इंडस्ट्रीज़ का शुगर एक्सपोर्ट सब्सिडी 270 करोड़ देना बाकी है, वह उन्हें तुरंत मिलना चाहिए ।...(व्यवधान)

उपाध्यक्ष महोदय: जावले जी, इस पर बहुत से माननीय सदस्य बोलने वाले हैं, अगर आप थोड़ा-थोड़ा समय लेंगे तो सब को बोलने का मौका मिलेगा।

श्री हरिभाऊ जावले : उपाध्यक्ष महोदय, मैं दो मिनट में अपनी बात समाप्त करता हूं। आपने पांच मिनट का समय दिया है, अभी तो मैं एक मिनट ही बोला हूं।

सोफ्ट वेयर इंडस्ट्रीज के लिए हमारे बहुत सारे इंजीनियर्स ने लाखों रुपए खर्च किए। इस समय सोफ्टवेयर इंडस्ट्री बंद पड़ी हुई है। सोफ्टवेयर इंडस्ट्री के इंजीनियर्स बेरोजगार घूम रहे हैं, उनके लिए एक पैकेज का प्रावधान करना चाहिए। सोफ्टवेयर इंजीनियर्स और सोफ्टवेयर इंडस्ट्री के लिए कुछ पैकेज का प्रावधान करना जरूरी है। महारा-ट्र में किसानों के लिए हम जो कर्जा लेते हैं, उनमें से कुछ किसानों का कर्जा सरकार ने माफ किया। किसानों ने बड़े-बड़े साहूकारों से कर्जा लिया था, उसके लिए टास्क फोर्स बनाने की घो-ाणा की है, लेकिन उससे कुछ मिलने वाला नहीं है। वहां जो क्रेडिट सोसायटीस हैं, वे बहुत कठिनाई में चल रही हैं। उसके लिए 500-600 करोड़ के पैकेज की वहां के लोग जो डिमांड कर रहे हैं, वह होना चाहिए।

उपाध्यक्ष महोदय, महारा-ट्र के लिए इस सरकार ने कुछ नहीं दिया है। महारा-ट्र के ओबीसी के स्टुडेंट्स के लिए 1230 करोड़ रुपए का स्कॉलरशिप केन्द्र सरकार की तरफ बाकी है, वह उन्हें मिलना चाहिए। मैं केवल कुछ मुद्दे रख रहा हूं।...(व्यवधान)

उपाध्यक्ष महोदय: अगर आपका भा-ाण लम्बा है तो आप लिख कर दे दीजिए।

श्री हरिभाऊ जावले : उपाध्यक्ष महोदय, मैं केवल दो मिनट का समय और लूंगा। फलों से बनने वाला जो वाइन है, जो किसानों द्वारा पैदा किए गए फलों से बनता है, उसके लिए मेरी मांग है कि उसे फूडग्रेड में डाल कर उसकी एक्साइज़ ड्यूटी एग्ज़म्पट करनी चाहिए। इंदिरा आवास योजना के माध्यम से जो बीपीएल के लोगों को घर मिलता है, हैवी रेन सीजन होने की वजह से जो आवास क्षतिग्रस्त हुए, उनके लिए हमारी योजना है, उसे भी मंजूर करना चाहिए। यहीं मेरी डिमांड्स हैं।

उपाध्यक्ष महोदय, आपने मुझे जो दो मिनट का समय और दिया, उसके लिए मैं आपका आभार व्यक्त करता हूं।

14.00 hrs.

SHRI P. VISWANATHAN (KANCHEEPURAM): Hon. Deputy-Speaker, Sir, I come from an ordinary Dalit family. It is indeed extremely happy to deliver my maiden speech in the Budget Session of the 15th Lok Sabha. At the outset, let me thank the Congress Party and its dynamic and able leader Madam Shrimati Soniaji, the Chairperson of UPA and Dr. Manmohan Singhji, hon. Prime Minister of India for selecting me as the candidate for Kancheepuram Lok Sabha constituency and the people of my constituency for electing me as their responsible representative in this House.

On this occasion, it is my duty to thank our most respected leader and my mentor Shri P. Chidambaram, the hon. Home Minister and our young and dynamic leader Shri Rahul Gandhiji, a source of inspiration to all of us, especially the young MPs for guiding the UPA to come to power again and serve the nation. It is widely accepted that based on the successful performance and good governance of the UPA government and the impact created by its massive programmes like NREGP, the introduction of the Right to Information Act, Bharat Nirman, Sarva Shiksha Abhiyan, Indira Awas Yojana, Rajiv Awas Yojana and many other social security schemes, the people of India have reposed their faith and once again given their mandate for a secular and progressive UPA Government.

On this memorable occasion, let me also congratulate our hon. Finance Minister Shri Pranab Mukherjeeji on his presenting a people-oriented, growth-oriented 2009-10 Budget with more focus on the welfare of the downtrodden, the marginalized and disadvantage sections of the people.

Mr. Deputy-Speaker, Sir, I represent Kancheepuram reserved constituency which is newly formed after the 2008 delimitation and I feel proud to be the first MP of the constituency. The name Kancheepuram immediately brings to one's mind the traditional hand-woven silk sarees, temples and a number of religious activities. Every Indian woman feels high and proud when she wears a hand-woven Kancheepuram silk saree as it gives her a graceful and auspicious look and

feel. I am sure that this statement will have the endorsement of all the 59 women Members of this prestigious House, which is the highest in number since Independence and the House should feel proud about it.

Sir, now I would like to project the socio-economic status of the people of my constituency, the majority of which are predominantly weavers. The handloom sector of Kancheepuram is facing a gloomy scenario and needs the utmost attention of our UPA Government to revive the dying handloom sector and safeguard the weaving community. The traditional handloom weavers mainly depend on the weaving profession for their livelihood. It is heart breaking to realize that they start migrating to the urban areas for work. They even work as coolies in many places. On this occasion, I recall the recent announcement of the UPA Government's 100 days agenda of the Ministry of Textiles in the interest of the weaving sector. I trust that our hon. Minister Shri Dayanidhi Maran will see to it that the weavers are benefited by this.

MR. DEPUTY-SPEAKER: Kindly conclude now.

SHRI P. VISWANATHAN : Sir, this is my maiden speech. So kindly allow me some more time.

Sir, I request the UPA Government to draw a comprehensive plan to benefit the handloom weavers so that one of the ancient and traditional industries of our country could be saved and the weavers could be well protected. Such a comprehensive plan could focus on providing interest-free and time-bound loans at least for one year to all the sick handloom cooperative societies in my constituency and waiving the existing debts of 61 silk weavers' societies to the tune of around Rs. 53 crore and re-issue new cash credit for them in order to save about 15,000 weavers in my constituency.

Comment [KS31]: (Cd. by o2)

Comment [RS32]: Vishwanathan ctd

Hon. Deputy-Speaker sir, having been actively involved in student's welfare activities during my college days and youth development activities after my graduation, I have a special place in my heart for the youth in general and Dalit youth in particular.

It is a known fact that most of the youngsters who are bright in studies are unable to pursue higher studies due to financial constraints. Education, particularly higher education has become more expensive and therefore many are deprived of their opportunities. Therefore, there is a need for institutional funding.

Here I would like to make a special mention that our hon. Union Home Minister, Shri P. Chidambaram, during his tenure as Finance Minister, made a revolution by simplifying the process of education loan from the banks to the students hailing from the poorest of poor. About 16 lakh such students at the cost of approximately Rs.25,000 crore are able to pursue their higher studies due to his initiative. He deserves to be complimented for this.

MR. DEPUTY-SPEAKER: Please conclude now.

SHRI P. VISWANATHAN : I would like to quote a Tamil saying in this regard:

> "Undi Koduthor uyir koduthor,
> Kalvi koduthor kadavulukku samamanor."

I would like to translate this for the benefit of the House.

> "Food-giver is life-giver.
> Education provider is equal to God."

I am happy that the bankers are liberal in granting education loan to poor students. However, there is need for further improvement by the intervention of the Government of India. There should be sanction of education loan at the lower rate of interest to the economically weaker sections.

उपाध्यक्ष महोदय : इनकी बात आगे रिकार्ड में नहीं जाएगी।

SHRI P. VISWANATHAN : Sir, I am concluding. Presently each bank is charging a different rate of interest for the educational loan. This differential interest rate

should be abolished and brought under uniform reduced rate of interest and waiver of margin money throughout the country by all the nationalized and other scheduled banks so that large number of poor students could avail this facility.

With this, I would like to conclude my speech by extending my thanks to hon. Speaker and to everyone present here....(व्यवधान)

उपाध्यक्ष महोदय : बाकी आप लिखकर दे दें। प्लीज़ कन्क्लूड।

श्री गोरखनाथ (भदोही): माननीय उपाध्यक्ष जी, मैं आपका आभारी हूं कि आपने मुझे इस बजट पर बोलने का अवसर दिया।

मैं आपके माध्यम से बजट में माननीय मंत्री जी द्वारा बहुत सारी बातों, बहुत सारी घो-ाणाओं को लेकर यह कहना चाहूंगा कि यह देश किसानों का देश है, यह गांवों में बसता है, लेकिन गांवों की गरीबी, गांवों की बदहाली और गांव के लोगों की, झुग्गी-झोंपड़ी में रहने वाले लोगों की तरफ ध्यान नहीं दिया गया है।

इस देश के गांवों में जो लोग रहते हैं, उनमें 70 प्रतिशत आबादी किसानों की है, लेकिन जहां हम गरीबी मिटाने की बात करते हैं, जहां हम गांवों को खुशहाल करने की बात करते हैं, वहां उनकी जो आम समस्याएं हैं, उन पर ध्यान नहीं दिया गया है। मैं आपके माध्यम से कहना चाहूंगा कि गांवों में जब खेती का वक्त आता है तो उस समय खाद-बीज नहीं मिल पाते, सिंचाई की व्यवस्थाएं नहीं हो पातीं, नहरों में टेल तक पानी नहीं पहुंच पाता। गांवों की गरीबी दूर करने के लिए इनकी जरूरत है।

बहुत सारी बातों में नरेगा की बात आई है और उस पर सरकारी पक्ष ने अपनी पीठ भी थपथपाई है, लेकिन गांवों में पांच व-र्ा पहले नरेगा के लिए एक इन्क्वायरी की गई और उसमें जो भी काम हुए हैं, उस पर मैं आपके माध्यम से ध्यान आकृ-ट करना चाहूंगा कि घपलेबाजी शुरू हुई है। गांवों में जिनको उसका लाभ मिलना चाहिए, वह सामान्य वर्ग को नहीं जा रहा है। उसमें भी हेराफेरी हो रही है। मैं आपके माध्यम से कहना चाहूंगा कि उसकी वास्तविक स्थिति तब बन पाएगी, जब गांव के सामान्य व्यक्ति को, गरीब व्यक्ति को, मज़दूर को उसका लाभ मिल पाएगा।

मैं जिस क्षेत्र से आता हूं, वह पूर्वांचल, उत्तर प्रदेश का भदोही जनपद है। वहां पर कुटीर उद्योग के रूप में कालीन उद्योग चला करता था, लेकिन पिछले कुछ व-र्ाों से इसे चाइल्ड लेबर के नाम पर बदनाम किया गया और कुटीर उद्योग के रूप में चलने वाला वह व्यवसाय, जो गांव के सामान्य परिवारों में होता था, जो झुग्गी-झोंपड़ी में चलता था, जो सामान्य मज़दूर उसमें काम करके अपनी आमदनी बढ़ाता था, उस पर भी प्रभाव पड़ा है।

Comment [R33]: cd by p2

इस पर भी आपका ध्यान जाना चाहिए। ऐसे लोगों को जिन्होंने इस देश को केवल बदनाम किया है, इस उद्योग को बदनाम किया है, उस ओर भी ध्यान जाना चाहिए। इस उद्योग को प्रोत्साहित करने के लिए, कुटीर उद्योग को, खादी ग्रामोद्योग में सम्मिलित किया जाना चाहिए।

मान्यवर, मैं जिस क्षेत्र से आता हूं, जो गंगा का कटान से प्रभावित काशी और प्रयाग का मध्य है। वहां प्रतिव-र्ा हजारों एकड़ जमीन गंगा के कटान से प्रभावित होती है। हजारों एकड़ जमीन की फसल बर्बाद

होती है, लेकिन उसके लिए कोई प्रभावी व्यवस्था नहीं हो पायी है। मैं बार-बार प्रदेश की असेंबली में इस बात को उठाया करता था, लेकिन बजट अधिक है, इस नाते इसे रोक दिया जाता था।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह कहना चाहूंगा कि अपने बजट में कुनिया केनिया क्षेत्र, जहां हजारों परिवार हर व--र्ा इससे प्रभावित होते हैं, हरिहरपुर नाम का एक गांव, जो गंगा की कटान में विलीन हो गया, समाप्त हो गया। वहां दर्जनों गांव मदद की बाट जोह रहे हैं, जिस साल भयंकर बाढ़ आती है, बरसात होती है, गंगा में उफान आता है, तो सैकड़ों गांव प्रभावित हो जाते हैं। मान्यवर, मैं आपके माध्यम से कहना चाहूंगा कि गंगा के कटान को रोकने के लिए तटबंध बनाए जाएं। हजारों-हजार परिवारों को सुरक्षा दी जाए। वहां हजारों एकड़ जमीन हर व--र्ा बर्बाद हो जाती है, उसके लिए भी कुछ व्यवस्था की जाए।

मान्यवर, बालिकाओं की शिक्षा के संबंध में मैं कुछ कहना चाहता हूं। गांव में ऐसे परिवार हैं, जो अपनी बच्चियों को प्राथमिक शिक्षा से आगे नहीं पढ़ा पाते। मैं आपके माध्यम से माननीय मंत्री जी का ध्यान आकृ-ट करना चाहूंगा। हम उत्तर प्रदेश की मुख्यमंत्री जी के आभारी हैं जिन्होंने बालिकाओं की शिक्षा के लिए एक योजना बनायी। उन्होंने उनके लिए धन की व्यवस्था की है और उनको शिक्षा देने के लिए बहुत सारी योजनायें बनायी हैं। केन्द्र सरकार का भी ध्यान इस ओर जाना चाहिए। मैं कहना चाहूंगा कि जब भी गांव में बुआई का समय आता है, तब यदि खाद, बीज, बिजली और पानी की व्यवस्था नहीं होगी, तो किसान खुशहाल नहीं होगा, गरीबी खत्म नहीं होगी और देश में खुशहाली नहीं आएगी। इस संबंध में बजट में व्यवस्था नहीं की गयी है। गांव में निर्धन, असहाय और कमजोर रहते हैं, उन्हें संरक्षण की जरूरत है। बजट में उनकी तरफ ध्यान नहीं दिया गया है। मैं आपके से माननीय मंत्री से कहना चाहूंगा कि उस तरफ भी ध्यान दें, ताकि गांव का गरीब उठ सके, किसान उठ सके।

SHRI N. PEETHAMBARA KURUP (KOLLAM): Mr. Deputy-Speaker, Sir, thank you for giving me this opportunity. I congratulate and whole-heartedly support the marvelous Budget presented by our respected Finance Minister Pranab Mukherjee. I also congratulate the UPA Chairperson Shrimati Sonia Gandhi. Our Government led by the visionary Prime Minister Dr. Manmohan Singh is committed to the welfare of this great nation. The Budget presents the aspirations and hopes of millions of men and women who voted back UPA to the power. United Progressive Alliance led by Sonia Gandhi has always put *aam aadmi*'s interests forward and is committed to the social security and social justice to all sections of the society. The Budget presented by our learned leader Pranab Mukherjee carries the road-map to prosperity and welfare of this great nation.

I must congratulate first the respected Finance Minister for providing loan to farmers at the rate of 7 per cent and greater allocation of loans to farmers, who are the backbone of this nation. While congratulating you in this regard, I must also make a demand to the Government for strict monitoring for ensuring of the loan disbursement by each bank. We must ensure that the banks and the bureaucracy are implementing the welfare measures of the Government to reach to *aam aadmi*. I must appeal to the Finance Minister to have a personal monitoring of the success of this scheme on monthly basis.

Our Government has taken a historic decision to provide subsidy on fertilizers directly to the farmers. I must congratulate Pranab Mukherjee, Prime Minister and UPA Chairperson Sonia Gandhi for this historic decision. While appreciating your great initiative, I must also caution the Government for chalking out the plans in a people friendly manner. I am not blaming bureaucracy, but I must tell that sometimes the welfare measures announced in New Delhi are not reaching the grass-root level due to the 'snail pace' attitude of the Government machinery. I hope the Government would take all measures and make this historic decision in a transparent way and the benefits would reach to the farmers as early as possible.

Comment [RP34]: Contd. By q2

Some Members had already made complaints that in some States the BPL List is prepared on political lines. I would urge upon the UPA Government to ensure transparency and give instructions to those States to rectify these complaints. Sir, our Government's Food Security Act may be hampered if there is any discrepancy in the BPL List. We should give strict instructions to the Government officials for taking benevolent attitudes in preparing the BPL List.

Pranab ji deserves congratulation for giving more allocations to NREGA, Bharat Nirman and National Rural Health Mission. I know that the Government is preparing another flagship programme called 'National Urban Health Mission'. I must appeal to the Government for the implementation of this great noble venture, which caters to the wishes of millions of urban poor as early as possible.

I am representing the Kollam constituency of Kerala State, the most southern part of India. I would like to take this opportunity to highlight certain demands of this region as well as the State. I am appealing to the Finance Minister for allocating more funds for the modernization and infrastructure development of the public sector company, Indian Rare Earths. Sir, we should consider the development and modernization of Titanium-based industries in the wake of global meltdown. Dear Pranab Da, I hope, you would show kindness to these companies.

I am congratulating the Government for announcing innovative measures for the upliftment of the textile industry. This industry, where millions of workers are engaged, needs a special care. You have given care to boost the textile industry in the country. Like several National Textile Corporation units, one unit is also in my constituency in sick position for the past decade. I am appealing to the Government for the renovation and modernization of Parvathi Mills in Kollam. Several hundreds of workers are in misery. We must show mercy to these workers. I hope that a kind decision for the renovation of Parvathi Mills would be taken by the Government.

My constituency, Kollam is the prime area of cashew industry, which brings billions of foreign exchange to the country, and lakhs of men and women are engaged in this industry. Global meltdown has also affected this industry. I am appealing to the Government to announce stimulus packages to the cashew industry and also chalk out welfare measures to these lakhs of workers engaged in the cashew industry as well as to the poor people who are engaged in coir and fishing fields.

With these humble requests, I conclude and thank the Chair for giving me this opportunity to raise these pertinent issues. Once again I am congratulating and supporting the *Aam Admi*-oriented Budget presented by Pranab Da. Thank you.

DR. MIRZA MEHBOOB BEG (ANANTNAG): Sir, we have been hearing very healthy discussions on the General Budget presented by the hon. Finance Minister of the House. I am here to speak in favour of this General Budget.

Sir, I will be very brief. Straightaway I will try to focus the attention of the Government, through you, Sir, to my State, that is, the State of Jammu and Kashmir. Luckily, the Chairperson of UPA, Madam Gandhi is here.

Sir, the State of Jammu and Kashmir is very rich so far as its revenue generating capacity is concerned.

Comment [H35]: cd. by r2

If you look at the natural resources, water resources of the State of Jammu and Kashmir, the Almighty has endowed the State of Jammu and Kashmir with huge water resources. But unfortunately, because of a Treaty, which is known as the Indus Water Treaty, which was signed way back in 1962, we have no control on our own water resources, and the water, which was endowed upon the State of Jammu and Kashmir by the nature, just flows to the territory of Pakistan, and we have no control. Had we got any control on our own water resources -- I want to bring it to the notice of the Government – not only the State of Jammu and Kashmir would have been self-sufficient in power generation, but it could have given it to the rest of the country also. So, if that Treaty cannot be scrapped, because it being an international treaty, I would request the Government of India to have a look at it and compensate the State of Jammu and Kashmir and also ask the Government of Pakistan to compensate the State of Jammu and Kashmir hugely for the loss, which we are facing because of this Indus Water Treaty.

Sir, the State of Jammu and Kashmir, the crown of India, should be looked after well because there is political alienation. If we concentrate and focus on economic health of the State of Jammu and Kashmir, it can take care of the political alienation also.

Sir, I belong to South Kashmir. I represent, Ananatnag of Kashmir Valley. If we talk about tourism, we only know one place in the entire South Kashmir, which is Pahalgaon. It has a huge potential so far as tourism is concerned, it can

fetch us huge foreign exchange if we concentrate on it. We have places like Achabal. If I am not wrong, waterfall in Aharbal, is in South Kashmir. We have Kokarnag; we have Achabal. We have many places. But we do not have the infrastructure. We do not have the road connectivity to these places, which can fetch the entire country huge foreign exchange. Therefore, I would like to request the Government of India to give the infrastructure, to give the basic facilities. To focus more on this, I would say, if we could be given a domestic airport in South Kashmir because there is a huge *yatra* rush also in South Kashmir, as the devotees go to the revered Amarnath Cave. So, it has a huge potential. It has pilgrim potential as well as the tourism potential. So, we can generate huge revenue from these sources.

Sir, I would like to say that it is not only the tourism, we have Kashmiri silk, Kashmiri carpet, Kashmiri agriculture, Kashmiri horticulture, Kashmiri floriculture, which have a huge revenue-generating potentials. Not only that, in Jammu and Kashmir, particularly, in Kashmir, there is a huge unemployment. A large number of youth are lying idle; they have nothing to do. I would like to request the Government of India to give us a special package, which will address the unemployment issue of the State of Jammu and Kashmir, particularly, in Kashmir The only job providing opportunities to Kashmiri youth is through the State Government, and the State Government cannot take care of them. Therefore, I would request the Government of India to give special attention, special care to the State of Jammu and Kashmir, which is the crown of India.

With these words, I conclude.

SHRI ABDUL RAHMAN (VELLORE): My sincere thanks to the hon. Chairman for having given me an opportunity to present my views on the Budget 2009-10 delivered by our hon. Finance Minister, Shri Pranab Mukherjee.

At the outset, I shall state that the enlightenment of the Budget has undoubtedly offered a form of pragmatic insights and in turn, it has gained and received constructive response by all categories of people all over the country.

Comment [r36]: contd by s2.e

As our country is facing a lot of innovative challenges, it is found necessary to build unified approach with the positive support irrespective of political differences. Here, I would like to record my sincere appreciation for the greenish initiatives taken in the Budget for the year 2009-2010 towards a new era.

Some salient and key features of the Budget had attracted me very much. I would like to appreciate it by pointing out some of them. The Budget has proposed for reducing the proportion of people living below poverty line to less than half from present levels by 2014. Agriculturists are the main backbone of our Indian economy. The Budget has proposed for the growth of Indian agriculture at an annual rate of four per cent. The Budget has proposed to increase the investment in infrastructure to more than 9 per cent of GDP by 2014. The Budget has proposed to support the Indian industry to meet the challenge of global competition and sustain the growth momentum in exports.

Mr. Deputy-Speaker, Sir, in agriculture the target of credit flow to the tune of Rs.2,87,000 crore is already in action. Now, it has been increased and set at Rs.3,25,000 crore. Along with that, the short-term crop loan up to Rs.3 lakh per farmer at the rate of seven per cent interest is continued. It is well appreciated. More than that, one per cent incentive for repayment of the settlement in schedule is really welcome. Under the Agricultural Debt Waiver and Debt Relief Scheme, those farmers, who are having more than two hectares of land, can pay 75 per cent of their over-dues till 31st of December, 2009. It is really welcome. But I appeal to this august House that we are considering here the farmers who are having more than two hectares of land. What about the farmers having less than two hectares of

land? There are so many small levels of agricultural mannerisms. Definitely, I humbly request this august House to re-consider this and extend the facility to all sorts of agriculturists, irrespective of the hectares of land or any other land that they are having.

Under NFSA, National Food Security Act, the families living below the poverty line are entitled to have 25 kilos of wheat or rice per month at Rs.3. Really, this kind of a declaration is very much a welcome one. But as far as Tamil Nadu is concerned, we can humbly and proudly say that the hon. Chief Minister of Tamil Nadu, Dr. Kalaignar Karunanidhi has announced one kilo of rice at Re.1. Why not such kind of concession be proclaimed from the Central Government also?

The low level of female literacy continues to be a matter of grave concern. The National Mission for Female Literacy has been launched by focussing minorities, Scheduled Caste and Scheduled Tribe people. In my constituency, Peranampet is an area which is having 60 kilometres radius but it is not having the facility of any women college. So, I humbly appeal to the Government for the formation of a women college in Peranampet.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI ABDUL RAHMAN : Sir, this is my maiden speech. Please give me one or two minutes to conclude my speech.

For Multi-Sectoral Development Programme, Rs.1,740 crore has been allocated for the minorities. This is really not sufficient. Rajendra Sachar Committee has exposed the ground reality and the matter of pragmatism in this country in all respects and in all fields. The Government of India should concentrate more on implementing the recommendations in various fields by giving adequate funds. So, this amount of Rs.1,740 crore is really not sufficient, not enough.

I could recall the undaunted voices of our late Muslim League leaders, Quaide Millath Mohammad Ismail Sahib, Ibrahim Sulaiman Sait, Ghulam

Mohammed Banatwalla Saheb and Sirajul Millath Abdul Samadh Sahib on this floor for minority issues and for Scheduled Caste and Scheduled Tribe people. They had raised their undaunted voices for the progress of the minorities and Scheduled Caste and Scheduled Tribe people.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI ABDUL RAHMAN :I am concluding now.

Comment [m37]: Ctd. By t2

Rs.25 crore has been allocated for new campuses of Aligarh Muslim University both in West Bengal and Mallepuram in Kerala, which is really a welcome measure. Announcement for the setting up of a mega cluster for handloom in Tamil Nadu has been made which will definitely give an opportunity for creation of more employment and I am welcoming this also.

The budget for higher education has been increased by Rs.2000 crore over the Interim Budget for 2009-10. A college for Gudiyattam is necessary in my constituency. I feel privileged to lodge that kind of an appeal in this House to set up one college for higher studies in Gudiyattam.

In banking so many positive aspects have been declared in the Budget. The concept of Islamic Banking is widely accepted by the world reformers in the field of economics. This has been implemented in Western and European countries. The International Monetary Fund has recently announced that the growth rate of global economy will be 1.3 per cent this year. The Indian economic growth rate has been pronounced in April 2009 to be 4.5 per cent, but the IMF has said that 5.4 per cent is projected for the coming months. Not only this, the future India will never show any kind of sluggishness any more. On the contrary, our nation will shine in a unique manner with ferocious representation of youths like Rahul Gandhi under the prestigious leadership of Sonia Gandhiji. In conclusion, I hope that our nation India would be driven to the visionery height of developments in all respects alongwith associated service contribution of leaders like Hon'ble Chief Minister of Tamil Nadu Dr. Kalaighar Karunanidhi who is a unique historical excellence.

उपाध्यक्ष महोदय: अब आप अपनी स्पीच खत्म करें। अब रिकार्ड में आपकी बात नहीं जाएगी।

…(व्यवधान) *

उपाध्यक्ष महोदय: आपकी बात रिकार्ड में नहीं जा रही है। आप अपनी स्पीच का बाकी पार्ट ले कर सकते हैं।

*(Interruptions) …**

*SHRI ABDUL RAHMAN (VELLORE): Sir, as my constituency Vellor is a most backward area having a large number of economic downtrodden area like Beedi workers, tannery labourers weavers and so on.

In order to alleviate and redress the grievances of poor sections of my area, I humbly appeal to set up a mega industry to be incorporated with this Budget 2009-10. All requisites of industry formation will definitely cater to the adequate expectations of the Government.

In banking industry, Islamic Banking concept is a very successful mode everywhere in the world. As this banking mode is a vital one to do all sorts of banking business against financial exploitations like undue and enormous amount of interest. This concept reiterate the trade policy only. This is welcome by all financial institutions all over the world. Nowadays, mostly European countries, Western and Arab countries are having Islamic Banks irrespective of religion or any specific caste. This is more visible for all sectors of any country in the world.

If this banking system is implemented in India, our national economy will definitely find a clear strategically development in banking industry.

Recently, a committee formed by our Government of India under the leadership of Shri Raguram Rajan has revealed the necessity of setting up Islamic banks in India which will cater to all prosperous activities in Banking industry.

---

* Not recorded.

… This part of the speech was laid on the Table.

Therefore, I humbly appeal in this August House to take adequate initiatives to set up a committee to establish Islamic Banks. If Government of India made any special coordination from World Islamic Banking Forum, I am ready to coordinate with our Government to have delegation either to go to Islamic Banking Forum, I am ready to coordinate with our Government to have delegation either to go to Islamic Banking Body or to invite them to visit us to have essential interactions.

In recent financial crisis what all banking institutions faced all our the world, it was proved that only banking sector which is having Islamic Banking Policy could revive without any adverse impact. Some International banks nowadays like Citi Bank, HSBC etc. are having Islamic Banking cell apart from their conventional banking activities. Hence they find Islamic Banking cell earns more profits rather than their usual conventional banking business.

With this, I conclude my speech and I support the Budget of 2009-2010.*

श्री नारायण सिंह अमलाबे (राजगढ़): उपाध्यक्ष जी, हाल ही में जो बजट वित्त मंत्री जी द्वारा पेश किया गया है, वह देश की तथा अर्थव्यवस्था की बेहतरी के लिए दीर्घकालीन हितों को ध्यान में रखकर तैयार किया गया है। इसके लिए मैं वित्त मंत्री जी को बहुत-बहुत धन्यवाद देना चाहूंगा। वित्त मंत्री जी ने बजट में जो ग्रामीण जनसंख्या का विशे-ा रूप से ध्यान रखा है, उसके लिए भी मैं उनको बहुत-बहुत धन्यवाद देना चाहूंगा। आज पूरे विश्व की अर्थव्यवस्था पर आर्थिक मंदी की छाया पड़ी हुई है। ऐसे में हमारे देश की अर्थव्यवस्था ने आर्थिक मंदी का सफलतापूर्वक सामना किया है और वह आज भी सुदृढ़ बनी हुई है। उसका श्रेय यूपीए सरकार की बेहतर आर्थिक नीतियों व कुशल प्रबंधन को जाता है।

मैं वित्त मंत्री जी को धन्यवाद देना चाहूंगा, जिन्होंने इस बजट में देश के अंतिम पंक्ति के अंतिम पायदान पर खड़े व्यक्ति के समग्र विकास को प्राथमिकता पर रखा।

कृ-ि क्षेत्र की विकास दर चार प्रतिशत रखे जाने की बात कही है और कृ-ि विकास योजना के मद में 30 प्रतिशत वृद्धि किए जाना स्वागत योग्य है। सिंचाई व्यवस्था के लिए 1,000 करोड़ रुपए का अतिरिक्त प्रावधान कृ-ि उत्पादन में वृद्धि करने में सहायता प्रदान करेगा। इससे गांवों में रहने वाले दलितों और किसानों के जीवन स्तर में सुधार होगा। कृ-ि ऋण के लिए 3 लाख 25 हजार करोड़ रुपए का प्रावधान तथा कृ-ि ऋण माफी योजना के तहत सरकार ने जो किसानों के ऋण माफ किए थे, उसकी समय सीमा दिसम्बर, 2009 तक बढ़ा दी गई है। सरकार की इस मंशा से देश के गरीब तबके के किसानों को भारी राहत मिलेगी। किसानों को समय पर ऋण अदायगी पर एक प्रतिशत ब्याज राहत दिए जाने का प्रावधान भी नियमित रुप से ऋण की अदायगी को प्रोत्साहित करेगा। भवि-य में इस दिशा में और कदम उठाए जाने पर सकारात्मक नतीजे आ सकते हैं।

कृ-ाक परिवार में जन्म लेने से मुझे भलीभांति ज्ञात है कि बहुसंख्यक किसान अपने कर्ज को चुकाने के लिए प्राणप्रण से प्रयास करते हैं। किसानों को सात प्रतिशत ब्याज दर पर फसल ऋण लेने के फैसले से भी भारी राहत मिलेगी।

Comment [R38]: cd. by u2

रा-ट्रीय ग्रामीण रोजगार गारंटी योजना भारत के इतिहास में एक क्रांतिकारी योजना है। इस योजना के आवंटन में, गत व-र् की तुलना में 144 प्रतिशत की ऐतिहासिक वृद्धि का हम कोटि-कोटि स्वागत करते

है। बजट में, इस योजना के लिए 39,100 करोड़ रुपये के आवंटन से, देश की आत्मा, जो गांव में बसती है, उसमें खुशहाली पहुंचेगी और गरीब व वंचित तबके के लोगों को रोजगार मिलेगा। इससे देश की आर्थिक तरक्की में नया आयाम जुड़ेगा व आर्थिक असमानता को दूर करने में मदद मिलेगी। इस योजना की मॉनिटरिंग की सख्त आवश्यकता है।

भारत निर्माण योजना के अंतर्गत, प्रधान मंत्री सड़क योजना के माध्यम से, पिछले पांच व-र्ाों में हजारों ग्रामों में सड़कें बनाकर विकास का मार्ग प्रशस्त किया गया है। इस बजट में, भारत निर्माण योजना के आवंटन में की गयी 45 प्रतिशत की वृद्धि स्वागत-योग्य है तथा इससे अधोसरंचना को भी मजबूती मिलेगी। राजीव गांधी ग्रामीण विद्युतीकरण योजना के लिए 7000 करोड़ रुपये का आवंटन निश्चित ही ग्रामीण इलाकों का अंधेरा दूर करने में सहायता देगा । इंदिरा आवास योजना के अंतर्गत, बजट में राशि 63 प्रतिशत बढ़ाकर 8800 करोड़ रुपये के आवंटन का प्रावधान किया गया है। केन्द्र की राशि से संचालित इस योजना से आवास आवंटन में सांसदों की भूमिका सुनिश्चित की जानी चाहिए, जिससे मात्र व्यक्तियों को योजना का अधिक से अधिक लाभ पहुंचाना निश्चित किया जा सके।

नागरिक परिचय पत्र देने की सरकार की एक महत्वाकांक्षी योजना है। यह योजना घुसपैठ की समस्या से निपटने में भी सहायक होगी और इस योजना के माध्यम से सरकार की कल्याणकारी योजनाओं का लाभ सीधे पात्र व्यक्तियों को, सरकार की मंशा-अनुसार पहुंचेगा। यह यूपीए सरकार की पारदर्शिता, भ्र-टाचार तथा बिचौलियों को हटाने के संकल्प को दर्शाती है।

रेल बजट में, मध्य प्रदेश व राजस्थान को सीधा जोड़ने वाली बहुप्रतीक्षित रामगंज मंडी व भोपाल रेलवे लाइन का काम द्रूत गति से करवाया जाए। रेल बजट में इस व-र्ा खर्च की जाने वाली राशि 20 करोड़ रुपये को बढ़ाकर 50 करोड़ रुपये किया जाएं।

उर्वरकों पर दी जाने वाली सब्सिडी को भी सीधे अंतरित करने के इरादे को तत्काल अमल में लाये जाने हेतु सरकार से अनुरोध करना चाहूंगा ताकि इससे खाद की कालाबाजारी और मुनाफाखोरी पर अंकुश लग सके वित्त मंत्री जी ने जो बजट पेश किया है वह पूरे आत्म-विश्वास के साथ, पूरे संकल्प के साथ और सकारात्मक सोच के साथ पेश किया है। आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

महोदय, शे-न भा-nण मैं सभा पटल पर रखता हूं।

* पिछड़े गांवों के लिए प्रधानमंत्री आदर्श ग्राम योजना एवं 50 प्रतिशत से अधिक अनुसूचित जाति, जनजाति की आबादी वाले ग्रामों के विकास के लिए 100 करोड़ का आवंटन सर्वहारा वर्ग के प्रति सरकार के चिंतन की गंभीरता को दिखाता है । *

… This part of the Speech was laid on the Table.

***श्री जगदम्बिका पाल (डुमरियागंज):** उपाध्यक्ष महोदय, मैं आभारी हूं, आपने मुझे वित्त मंत्री प्रणव दा द्वारा प्रस्तुत 2009-10 के बजट के समर्थन में बोलने का अवसर दिया। लोक सभा के आम निर्वाचन यूपीए सरकार की वापसी से भारत के सम्पूर्ण जनमानस में खुशी की लहर एवं संतुन्टि व्याप्त हुई। यह यूपीए सरकार द्वारा पूर्व के वर्न्गों में किये गये रान्ट्र के सर्वांगीण विकास की सराहना की प्रतीक थी। प्रस्तुत बजट समावेशी विकास की अवधारणा पर जनोन्मुखी एवं कल्याण संबंधी कार्यो को आगे बढ़ाने के प्रति पूरी तरह प्रतिबद्ध है। किसी कल्याणकारी राज्य की अवधारणा में बजट केवल आमदनी एवं खर्च का ब्यौरा नहीं होता है। रेल का बजट आम आदमी के हित में या सामान्य बजट आम आदमी के रोजी-रोटी एवं मकान के लिए कानूनी हक प्रदान करने वाला है। भारत की लोक सभा से पहली बार यूपीए सरकार ने आम आदमी को गांव में ही 100 दिन का रोजगार 100 रूपये प्रतिदिन के हिसाब से उपलब्ध कराने हेतु रान्ट्रीय ग्रामीण रोजगार अधिनियम (नरेगा) पारित कराया। आज सम्पूर्ण भारत के किसी जनपद के किसी भी गांव में 18 वर्न्न के बालिग द्वारा ग्राम प्रधान से लिखित रूप से काम मांगने पर गांव कार्ड बना करके पंद्रह दिन के अंदर उसे रोजगार मुहैया कराना आवश्यक होगा। यदि उसे पंद्रह दिन के अंदर रोजगार उपलब्ध नहीं होगा तो उसे बेरोजगारी भत्ता मिलेगा। इस मद में वित्त मंत्री ने इस वर्न्न परिव्यय 39,100 करोड़ रूपये का प्रावधान किया है, जिससे साल भर में 4.47 करोड़ परिवार के लोगों को रोजगार मिलेगा। पिछले साल की तुलना में 144 प्रतिशत परिव्यय की बढ़ोत्तरी की है जिससे बड़े पैमाने पर रोजी का अवसर गांवों में उपलब्ध होगा। 2008-09 में नरेगा के अंतर्गत 3.39 करोड़ लोगों को रोजगार उपलब्ध हुआ था। इसी तरह रोटी के लिए भी रान्ट्रीय खाद्यान्न सुरक्षा अधिनियम यूपीए सरकार ने सदन से पारित कराया। गरीबी रेखा के नीचे रहने वाले लोगों को नेशनल फूड सिक्योरिटी एक्ट के अंतर्गत प्रत्येक परिवार को 25 किलो चावल अथवा गेंहू का खाद्यान्न 3 रूपये प्रति किलो के हिसाब से प्रति माह मिलेगा। यूपीए की सरकार ने खाद्य सुरक्षा विधेयक तैयार करके खाद्यान्न के लिए भी कानूनी हक देश के आम एवं गरीब जनता को दिया। इस तरह यूपीए सरकार ने पहली बार रोजी एवं रोटी दोनों के लिए जनता को कानूनी हक प्रदान करके ग्रामीण अर्थव्यवस्था में स्लमडॉग मिलीनेयर बजट प्रस्तुत किया, जो भविन्य में ग्रामीण बाजार के विकास की नींव साबित होगी। वित्त मंत्री जी ने एलीफेंटाईन इंस्टीटयूशनल मैमोरी से भारतीय अर्थव्यवस्था और उसकी

---

* Speech was laid on the Table

राजनैतिक आवश्यकता की गहराई से परख करके बजट दिया है। बजट ने विशे-ा वृद्धि संसाधनों के जरिये भारत के आधारभूत ढांचे को मजबूत करने की सार्थक पहल की है। वित्त मंत्री जी ने जवाहर लाल नेहरू नेशनल अर्बन रिवाईवल मिशन प्रोग्राम में शहरी विकास के लिए 87 प्रतिशत का परिव्यय बढ़ाया है। इसी तरह नेशनल हाईवे डेवलपमेंट प्रोग्राम के लिए 25 प्रतिशत का परिव्यय में वृद्धि की है। प्रधानमंत्री ग्राम सड़क योजना में ग्रामीण सड़कों के विकास के लिए 59 प्रतिशत परिव्यय की धनराशि रखी है। राजीव गांधी ग्रामीण विद्युतीकरण योजना में 27 प्रतिशत की वृद्धि की है। एक्सीलीरेटेड पॉवर डेवलपमेंट एंड रिफार्म प्रोग्राम में 60 प्रतिशत की धनराशि बढ़ाई है। इन योजनाओं में आर्थिक संसाधन मुहैय्या करा करके देश को विश्वास दिलाया कि सरकार आधारभूत ढांचे के विकास के प्रति प्रतिबद्ध है। वित्त मंत्री जी ने गांव एवं शहरों में रहने वालों के लिए पहली बार राजीव आवास योजना का प्रारंभ किया। शहरी क्षेत्र से स्लम बस्तियों को समाप्त करने की दिशा में राजीव आवास योजना के लिए 3973 करोड़ का परिव्यय निर्धारित किया है। इसी तरह ग्रामीण क्षेत्रों के लिए इंदिरा आवास योजना के लिए 8800 करोड़ का बजट निर्धारित किया है। सरकार ने पहली बार रा-ट्रीय आवास बैंक के लिए 2000 करोड़ रूपये दिये हैं। गांवों के समग्र विकास के लिए इस बार प्रधान मंत्री आदर्श ग्राम योजना में 44,000 गांवों में जहां 50 प्रतिशत से ऊपर अनुसूचित जाति की आबादी रहती है, उसके 1000 गांवों के लिए 100 करोड़ एकीकृत विकास के लिए दिया है। जिससे अंतराल निधि से प्रति गांव 10 लाख रूपया उपलब्ध कराया जायेगा। रा-ट्रीय ग्रामीण स्वास्थ्य मिशन में 2057 करोड़ की बढ़ोत्तरी की है। रा-ट्रीय गंगा नदी बेसिन प्राधिकरण के लिए 562 करोड़ रूपये का परिव्यय निर्धारित किया है। राजको-ीय घाटा 2007-08 के 2.7 प्रतिशत से 08-09 में इसलिए 6.2 प्रतिशत बढ़ा है क्योंकि यूपीए सरकार ने छठे पे कमीशन की रिपोर्ट कर्मचारियों के लिए लागू की है तथा पांच करोड़ किसानों का 71600 करोड़ रूपये ऋण माफ किया है। इस बार बजट में 36 प्रतिशत की वृद्धि की है तथा सिंचाई में भी 27 प्रतिशत की बढ़ोत्तरी की है।

पहली बार आज तक इतिहास में सर्वाधिक परिव्यय 10 लाख करोड़ का परिव्यय बजट में निर्धारित किया है। सरकार ने इसीलिए कृ-ि क्षेत्र में 1.6 प्रतिशत से 4 प्रतिशत की वृद्धि का वार्-िक लक्ष्य रखा है। बजट में 2008-2009 में कृ-ि ऋण प्रवाह 2,87,000 करोड़ की जगह 2009-10 में 3,25,000 करोड़ की धनराशि निर्धारित की है। किसान को 3 लाख रूपया कृ-ि कार्यो के लिए 7 प्रतिशत ब्याज दर पर मिलेगा। यदि किसान समय से फसल ऋण की अदायगी करता है तो ब्याज दर उसे केवल 6 प्रतिशत पर देना होगा। इसके लिए कृ-ि में अतिरिक्त बजट 411 करोड़ का परिव्यय निर्धारित किया गया है। बहुत दिनों से चली आ रही मांग एक रैंक एक पेंशन को भी इस बार 21, 790 करोड़ का परिव्यय निर्धारित करके 12 लाख जवानों को फायदा पहुंचाया गया है। दुनिया के वैश्विक आर्थिक मंदी में भी चाईना के बाद केवल भारत ने

ही बखूबी मुकाबला करके अपनी अर्थव्यवस्था को 6.7 प्रतिशत पर बरकरार रखा जबकि तमाम यूरोपीयन मुल्कों में 3 प्रतिशत से भी कम पर पहुंच गई जबकि भारत में 2008-09 में 9 प्रतिशत तक विकास दर हासिल किया है। आज भारत में विदेशी मुद्रा भंडार 252 अरब डालर का मौजूद है जो मंदी के किसी भी मुकाबले में निबटने के लिए सक्षम है। इससे भारत की अर्थव्यवस्था मजबूत होगी। मंदी से निपटने के लिए 86 हजार करोड़ रूपये की व्यवस्था की गई है। कुल जी.डी.पी का 3.5 प्रतिशत है। इस बजट से न केवल समावेशी विकास एवं समतापरक विकास होगा बल्कि देश के विकास में निरंतरता, स्थिरता एवं समृद्धि आयेगी। पहली बार यूपीए सरकार ने भारत निर्माण योजना में 2008-09 के मुकाबले 45 प्रतिशत परिव्यय अधिक रखा है। केवल प्रधान मंत्री ग्राम सड़क योजना में 12,000 करोड़ रूपये की धनराशि निर्धारित की है तथा राजीव गांधी ग्रामीण विद्युतीकरण योजना के लिए 7000 करोड़ का परिव्यय निर्धारित किया गया है। वैश्विक आर्थिक मंदी के बावजूद हमने अपना per capita income 4.6 प्रतिशत रखा है। सोशल सेक्टर में केन्द्रीय सरकार का व्यय 2002-03 के 11.23 प्रतिशत से बढ़कर वर्न 2008-09 में 19.44 प्रतिशत हो गया। इस प्रकार यूपीए सरकार सामाजिक सुरक्षा के प्रति जनता के लिए कटिबद्ध है।

यूपीए सरकार ने सर्वशिक्षा अभियान के अंतर्गत 2,76,903 नये विद्यालय खोलने का निर्णय लिया है। इसी तरह प्रधान मंत्री ग्राम सड़क योजना के तहत कुल 2,14281 किलोमीटर सड़क तैयार की है, जिस पर 46807.21 करोड़ रूपये का व्यय आयेगा। स्वर्ण जयंती स्वरोजगार योजना के तहत 34 लाख से अधिक स्वयंसेवी समूहो (एस.एच.जी) का गठन किया जा चुका है। वर्न 2008-09 में मोनेटरी पॉलिसी को उपयुक्त स्थान दिया गया और वर्न 2009-10 के लिए मनी सप्लाई को 17 प्रतिशत पर रखने पर ध्यान दिया गया। वित्त मंत्री के द्वारा प्रस्तुत बजट से यूपीए सरकार ने व्यापक आर्थिक मंदी, बढ़ती मूल्यवृद्धि और बेरोजगारी के होते हुए इनके विपरीत प्रभावों को भारतीय अर्थव्यवस्था पर हावी नहीं होने दिया। यूपीए सरकार ने महिला साक्षरता के लिए इस बार बजट में रा-ट्रीय महिला साक्षरता मिशन आरंभ करने का निर्णय लिया है, जिससे अल्पसंख्यकों, अनुसूचित जाति, अनुसूचित जनजाति और अन्य उपेक्षित वर्गो पर ध्यान दिया जा सकेगा। अल्पसंख्यक के कल्याण के लिए 2008-09 में 1000 करोड़ रूपये का परिव्यय निर्धारित था लेकिन इस बार अल्पसंख्यकों के लिए बहुक्षेत्र विकास कार्यक्रम, मौलाना आजाद शिक्षा प्रति-ठान को अनुदान सहायता के लिए 1740 करोड़ का परिव्यय निर्धारित किया गया है जो 74 प्रतिशत अधिक है। छात्रवृत्तियों, रा-ट्रीय फेलोशिप की नई स्कीम, राज्य वक्फ बोर्डों के अभिलेखों के कम्प्यूटरीकरण हेतु केन्द्रीय वक्फ परि-ाद को अनुदान हेतु 900 करोड़ का प्रावधान है। अलीगढ़ मुस्लिम विश्वविद्यालय ने पश्चिम बंगाल में मुर्शिदाबाद तथा केरल में मल्लपुरम में अपने कैंपस स्थापित करने का निर्णय लिया है। दोनों कैंपसों के लिए

इस बार बजट में 25-25 करोड़ रूपया आबंटित किया गया है। यूपीए की सरकार ने रा-ट्र मंडल खेलों के लिए अंतरिम बजट में किए गए 2112 करोड़ रूपये के बजट आबंटन को बढ़ाकर 2009-10 में 3472 करोड़ रूपये का परिव्यय निर्धारित किया है। केन्द्रीय एवं केन्द्रीय पोनित परियोजना में दिये गये 22,000 करोड़ के कामों की समिति बना कर करना चाहिए।

इस बार के बजट में देश के सभी वर्गो के कल्याण के लिए परियोजनाओं के लिए परिव्यय निर्धारित किया गया है। बजट में केवल Inflows और outflows का ब्यौरा ही नहीं दिया गया है बल्कि आंकड़ों से ज्यादा परिणामों से जनता को संतु-ट किया गया है। इस बार का बजट 9 प्रतिशत विकास दर को प्राप्त करेगा। बजट में देश के ग्रामीण क्षेत्रों में रहने वाले 70 प्रतिशत आम जनता के हितों को दृ-टिगत रखकर तैयार किया गया ऐतिहासिक दस्तावेज है, क्योंकि बजट का आधार पूर्णतया समावेशी विकास है तथा ग्रामीण क्षेत्रों में आर्थिक वि-ामता एवं गरीबी और अमीरी के बीच खाई को विकासोन्मुखी कार्यक्रमों के परिणामस्वरूप कम होगी। अंत में मैं वित्त मंत्री द्वारा प्रस्तुत बजट का पुरजोर समर्थन करते हुए उन्हें बधाई देता हूं।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): उपाध्यक्ष महोदय, कहा जा रहा है कि इकोनोमिक ग्रोथ हुई और इकोनोमिक ग्रोथ के साथ इंक्लूसिव ग्रोथ की बात भी कही जा रही है और विभिन्न बजटों को मैं देख रहा हूं और कंग्रेचुलेशन्स और थैंक्स की बात भी मैं सुन रहा हूं। कहा जा रहा है कि बहुत बढ़िया बजट है, लेकिन हिंदुस्तान के माथे पर गरीबी का कलंक हट नहीं रहा है, घट नहीं रहा है। इसलिए गरीबी कब हटेगी, यह प्रश्न है? गरीबी तब हटेगी जब बेरोजगारी हटेगी। जब तक बेरोजगारी नहीं हटेगी तब तक गरीबी हट नहीं सकती। यह ठीक है कि हिंदुस्तान के मशहूर रोजगार गारंटी कानून ने गरीबी पर हमला किया है और गरीबी को जड़ से हिला दिया है। लेकिन केवल रोजगार गारंटी कानून से गरीबी हटने वाली नहीं है। दस हजार परिवारों को, जो गरीबी रेखा से नीचे रहते हैं, इससे आमदनी की व्यवस्था हुई है, लेकिन कम से कम 36 हजार रुपया सालाना, प्रत्येक गरीब परिवार को मिलें, यानी प्रत्येक गरीब परिवार से एक लड़के या लड़की को चुनकर तीन हजार रुपया सालाना मिले और पता लगाया जाए कि कहां पर काम है, कहां पर डिमांड है।

Comment [r39]: Cd by W2

उसी प्रकार की अच्छी ट्रेनिंग देकर उन्हें प्लेसमेंट दिलवाया जाए। 50-60 लाख नौजवानों को इससे रोजगार मिल सकता है। इसलिए वर्-ा 2015 तक दृढ़ इच्छा शक्ति का हमने अभाव देखा है। गरीबी नारा लगाने से, सपना देखने से और बयान देने से हटने वाली नहीं है। इसलिए गरीबी हटाने के लिए बेरोजगारी हटाने का संकल्प और गरीबी रेखा से नीचे के लोगों को रोजगार मिलना चाहिए। वर्-ा 2015 तक वेजड इम्पलायमेंट गारण्टी कानून है, लेकिन सेल्फ इम्पालयमेंट गारण्टी यदि हम गरीबों को नहीं दे सकते हैं तो उनके साथ अन्याय है। उन लोगों को इंसाफ नहीं मिल रहा है। 20 लाख करोड़ रूपये बैंकों में जमा है। उद्योगों को छूट मिल जाती है, लेकिन गरीबों को ऋण नहीं मिलता है। वह पैसा किस लिए है? राज्यों का सीडी रेश्यो देखा कि कहां पर है? इसीलिए सेल्फ इम्पलायमेंट का गारण्टी कानून होना चाहिए। कुछ माननीय सदस्य अनंत गीते जी और लल्लन सिंह बिना जाने समझे राजनीतिक कारणों से रोजगार गारण्टी कानून के खिलाफ बोल रहे हैं। रोजगारी गारण्टी कानून जीरो टालरेंस आफ करप्शन है, उसमें गड़बड़ी की गुंजाइश नहीं है। कतिपय कई जगहों पर इसे लागू करने में गड़बड़ियां हो सकती हैं। डिस्ट्रीक एवं विलेज कमेटियां हेडेड बाय लोकल एमपीज़ अभी तक क्यों अधिसूचित नहीं हुई हैं।...(व्यवधान) सीएजी ने भी देखा है और सीएजी को कहा हुआ है कि हर एक जिले की जांच करे और रिपोर्ट दीजिए। देश की जितनी इंडीपेंडेंट एजेंसियां हैं, वे जांच कर रही हैं। कैम्ब्रिज यूनिवर्सिटी और ऑक्सफोर्ड यूनिवर्सिटी, हार्वर्ड यूनीवर्सिटी, आईआईटी और आईआईएम इत्यादि जांच कर रहे हैं। इसे पोलीटिसाइज़ नहीं किया जाना चाहिए। यह योजना गरीबों के लिए वरदान है। एक साल में साढ़े चार करोड़ परिवारों को रोजगार मिला है।

इसलिए गरीबों के लिए वरदान इस योजना को राजनीतिक कारणों से दो-न नहीं दिया जाना चाहिए। इसे राज्य सरकार लागू करे। देश में तीन सभाएं हैं, लोक सभा, विधान सभा और ग्राम सभा। आपकी बैठक होती है, लेकिन ग्राम सभा की बैठक क्यों नहीं होती है? रोजगार गारण्टी कानून में कलैक्टर को जिम्मेदार बनाया गया है। हर एक गांव की सभा होगी, जिसमें सभी कुछ डिसकलोज़ होगा। सात करोड़ खाते खुले हैं। बैंक और पोस्टआफिस में कुदाल चलाने वाले का खाता खुलना साधारण क्रान्ति की बात नहीं है।...(व्यवधान) रोजगार गारण्टी के बाद वैज इम्पलायमेंट और उसके बाद सेल्फ इम्पलायमेंट प्रोग्राम लागू होना चाहिए। यही हमारी मांग है और इसी इच्छाशक्ति का अभाव हमने बजट में देखा है। गरीबी को जड़ से हटाने के लिए कोई टाइमबाउण्ड प्रोग्राम होना चाहिए। हम व-र्ाों से सुन रहे हैं "कखन हरब दुख मोहे भोलानाथ, दुखई जनम भेले दुखई जियाउल, सुखई सपनु नहीं हेल " कभी सुख नहीं लिया, कितने व-र्ा बीत गए, लेकिन यातनाएं नहीं गईं, रोटियां गरीब की प्रार्थना बनी रही, श्याम की बंसी बजी, राम का धनु-न चढ़ा, बुद्ध का भी ज्ञान बढ़ा, निर्धनता गई नहीं। गरीबी नहीं हट रही है। यह कलंक हिन्दुस्तान के माथे पर है। बेरोजगारी हटाने के लिए वेज इम्पलायमेंट के बाद सेल्फ हेल्प ग्रुप मूवमेंट, महिलाओं का सहकार आंदोलन के बारे में माननीय सदस्य कितना जानते हैं?

महोदय, धरती का भगवान किसान, बोलते हैं हर कोई, कहते हैं, जय जवान, जय किसान, जय विज्ञान, सब मैं सुन रहा हूं। लेकिन मैं एक सवाल उठाना चाहता हूं, सूखाढ़ से ग्रस्त हो गए गांव में लोग पूजा-पाठ और भोलानाथ सिमरन कर रहे हैं।

Comment [r40]: Cd by x2

गांवों में लोग बारिश के लिए पूजा-पाठ और भोलानाथ भगवान का स्मरण कर रहे हैं। सरकार क्या कर रही है? अभी तक सरकार ने सुखाड़ से मुकाबला करने के लिए क्या किया? किसान बाढ़ से तबाह हो रहा है, सुखाड़ से तबाह हो रहा है लेकिन सरकार किसान के बारे में नहीं सोच रही है। जब देश भर के सचिवों की बैठक हुई थी तो फैसला हुआ था कि 15 जुलाई तक यदि बरसात नहीं होगी तो हम इन्तजाम करेंगे। आज 14 जुलाई है। बारिश नहीं हुई है। मानसून ने धोखा दिया। सरकार ने क्या किया? हम सदन के लोग जानना चाहते हं कि सरकार किसानों की समस्याओं के प्रति कितनी चिंतित है? सरकार ने किसान के लिए क्या व्यवस्था की है? कई सालों से मैं सुन रहा है कि घुमा-फिरा कर मिल रहा है, इसलिए किसान को सीधे सब्सिडी देंगे, फर्टिलाइजर में देंगे, लेकिन किसानों को सब्सिडी खाद में और मजदूरी में सब्सिडी क्यों नहीं दी गई? गांवों में किसान कहता है कि मजदूरों के लिए रोजगार गारंटी योजना चलाई गई है। किसान बोल रहा है कि हमारे लिए भी मजदूर गारंटी करि। किसान मजदूरों की मजदूरी नहीं दे पा रहा है। आप सच्चाई देखें कि उसे वास्तव में कितना मिल रहा है? कितना मिनिमम वेजेज है और मजदूरों को

कितनी मजदूरी मिलती है जो किसान नहीं दे पाते। फॉर्मर कमीशन, स्वामीनाथन आयोग, नेशनल डवलपमेंट काउंसिल औऱ किसानों के संगठन सबको मैं देख रहा हूं लेकिन मैं यह पूछना चाहता हूं कि क्या हिन्दुस्तान के अंदर ऐसा कोई एक व्यक्ति भी है जो यह बता सके कि किसानों को मजदूरी में सब्सिडी क्यों नहीं दी जा सकती? यह सवाल मैं उठाना चाहता हूं और इस पर संसद में बहस होनी चाहिए।

उपाध्यक्ष महोदय : माननीय सदस्य, अब आप कृपया अपना भा-ाण समाप्त करें।

डॉ. रघुवंश प्रसाद सिंह : किसान जो धऱ्ती का भगवान होता है और मेरा यह मानना है कि जब तक किसान खुशहाल नहीं होगा, हिन्दुस्तान भोजन के मामले में आत्मनिर्भर नहीं रहेगा और हिन्दुस्तान को आगे बढ़ने में दूसरा कोई सहायता करने वाला नहीं मिलेगा। इन तीनों सवालों का हल बजट में नहीं दिया गया है। इसीलिए मैं यह खोज रहा हूं कि सरकार की दृढ़ इच्छा-शक्ति है या नहीं है और उसके साथ ही धरती का भगवान किसान और जय जवान, जय किसान और साथ ही यह भी कहूंगा कि ये सभी नारे तभी सार्थक होंगे जब किसान खुशहाल रहेगा अन्यथा ये सारे नारे सार्थक नहीं होंगे। रोटी, कपड़ा, मकान, पढ़ाई और दवाई ये पांच मूल समस्याएं हैं जिनका समाधान करने की दिशा में सरकार को अवश्य विचार करना चाहिए।...(व्यवधान)

उपाध्यक्ष महोदय : डा.जी.विवेकानन्द।

डॉ. रघुवंश प्रसाद सिंह : इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करते हुए निवेदन करूंगा कि बजट में उसका रिफलैक्शन होना चाहिए कि कैसे देश में गरीबी, बेरोजगारी दूर होगी और देश की समस्याएं क्यां हैं, उनका समाधान कैसे होगा?

उपाध्यक्ष महोदय : रिकार्ड में नहीं जा रहा है।

*(Interruptions) ... **

---

* Not recorded.

***श्री सोनवणे प्रताप नारायणराव (धुले):** भारत सरकार का बजट यह एक बड़ी घटना है । इस बजट की बहस में भाग लेने का मौका मुझे आपने दिया इसलिए मैं आपका धन्यवाद व्यक्त करता हूँ ।

मैं बजट के संबंधी को-ऑपरेटिव बैंकों पर जो टैक्स लगाया गया है उसके परिणाम स्वरूप जो स्थिति पैदा हुई है उस तरफ आपके माध्यम से सरकार का ध्यान आकर्नित करना चाहता हूँ । सहकारी क्षेत्र आम आदमी के जीवन में विशे-न महत्व रखता है । बिना 'सरकार नहीं उद्धार' तथा 'दस की लकड़ी एक का बोझा' ऐसा भी सहकारी क्षेत्र के बारे में कहा गया है । थोड़ा-थोड़ा सहकार्य एक दूसरे के प्रति पूरी प्रमाणिक भावना से किया गया तो जगन्नाथ का रथ भी खिंचा जा सकता है यही सहकारी क्षेत्र मूल का तंत्र है । सहकार क्षेत्र में जो को-ऑपरेटिव बैंक कार्य कर रही है उनके आय पर जो टैक्स का बोझा भारत सरकार ने लगाया है इससे उस क्षेत्र को अपरीमित हानि हुई है । इस स्थिति से निपटने के लिए जिन सुधारों की जरूरत है उसी से संबंधित सूचनाओं को मैं संसद की पटल पर आपकी अनुमती से रखना चाहता हूँ ।

महोदया, मेरी राय से बजट से आम जनता प्रमुख तीन बातों की अपेक्षा रखती हैः

1. आर्थिक विकास
2. सामाजिक उत्थापन की बात
3. गरीब तथा पिछड़े लोगों के विकास के संबंध में

मैं खेद प्रकट करते हुए कहना चाहता हूँ कि आर्थिक विकास के लिए इन्फ्रास्टक्चर क्षेत्र में महत्वपूर्ण घो-णा करने कि आवश्यकता थी वह नहीं की गई है ।

---

* Speech was laid on the Table.

विभिन्न क्षेत्रों में विदेशी निवेश को लाने के लिए कोई खास प्रावधान नहीं है । रघुराम राजन समिति ने आर्थिक विकास के बारे में जो अहवाल दिया है वह छुपा के क्यों रखा गया है ? वित्त मंत्री के वक्तव्य में उसका उल्लेख भी नहीं किया गया है ? सामाजिक विकास तथा सामाजिक उत्थान के वि-नयों की तरफ ध्यान नहीं दिया गया है। स्वतंत्रता के 60 साल के बाद भी बड़ा क्षेत्र पीने का पानी , आरोग्य की सुविधा शिक्षा की सुविधा से वंचित है ।

महोदया, हमारे संसद क्षेत्र के निवासियों को जब मिलते हैं उसमें से तो ज्यादातर युवा होते हैं । वह हाथ में अपनी शिक्षा का प्रमाणपत्र लेकर आते हैं और रोजगार की माँग करते हैं । यूपीए शासन ने 2004-09 के कार्यकाल में प्रतिवर्-न 1 लाख नौकरियाँ देने की बात की थी, पर वह पूरी नहीं हो पाई है । यूपीए के पाँच सालों में बेरोजगारी बढ़ी है और अब आगामी पाँच साल में 6 कोटी नौकरियाँ देने का आश्वासन यूपीए सरकार दे रही है उस पर हम भरोसा कैसा करें ।

हमारे देश के युवाओं के प्रति इस तरह का रवैया अपनाया गया तो देश के भवि-य के लिए नुकसानदायक हो सकता है ।

महोदया, इस बजट में एक छुपा हुआ मुद्दा मेरे ध्यान में आ रहा है इस बात को मैं सदन के सामने रखना चाहता हूँ । भारत सरकार की पी.एफ. और जी. पी. एफ. यह अच्छी योजनाएं हैं । इस योजना में लाखों-करोडों आम आदमी की भवि-य की पूंजी जमा होती है । इस योजना में जमा हुई राशि बुढ़ापे में परिवार के हित में बच्चों कि शिक्षा के लिए सुख-दुख में बहुत उपयुक्त साबित हुई है। इसलिए इस पूंजी को अदालती जप्ती से दूर रखा गया है । इस योजना की पूंजी सरकार के पास बड़ी मात्रा में रखी हुई है । यूपीए शासन ने 2004-09 तक के गत कार्यकाल में यह पूंजी अन्य क्षेत्र में निवेश करने का प्रयास किया किंतु वामपंथियों के विरोध के कारण यह मनमानी संभव नहीं हो पाई । सबको इस बात का पता है यूटीआई के निधी का निवेश गलत क्षेत्र में हुआ था और उसका नुकसान आम आदमी को उठाना पड़ा था । इसी तरह से पी.पी.एफ का पैसा सरकार यदि फिर से

गलत क्षेत्र में सरकार निवेश करेंगी तो उसका भी नुकसान लाखों-करोड़ों आम आदमी को उठाना पड़ सकता है । इसलिए मैं आपके माध्यम से माँग करता हूँ कि जनता की पूंजी का निवेश गलत जगह ना हो ।

महोदया, मैं जिस धुलिया क्षेत्र का प्रतिनिधित्व करता हूँ वहाँ धुलिया शहर तथा ग्रामीण मालेगांव शहर, यहाँ पर बड़ी संख्या में यंत्र मांग उद्योग का कामकाज होता है । इस क्षेत्र को सुविधाएं दी जाती है, टैक्स में सहूलियत दी जाती है तो यह क्षेत्र तेजी से प्रगति कर सकता है । महारा-ट्र का मैन्चेस्टर बनने की क्षमता इस क्षेत्र की है ।

महोदय, इस यंत्रमाग क्षेत्र के साथ झोडगा, धुलिया, सोयगांव, सटाणा, मालेगांव औद्योगिक क्षेत्र विकसित होने हेतु सरकार सहायता करेगी तो बेरोजगारों को नौकरियाँ उपलब्ध हो सकती है ।

महोदय, मेरे इस क्षेत्र में 80% किसान बंधु रहते हैं । यह सब लोग मिलते हैं तो अपनी भावनाएं व्यक्त करते हैं कि हमें अन्य सुविधाएं देरी से मिली तो चल सकता है पर पीने का पानी तथा सिंचाई का पानी अत्यावश्यक है । इसके लिए यहाँ पर अवकलपाड़ा और वाड़ी शिवाड़ी धरण तथा ताप्ती नदी से लिप्ट के पानी की योजना का काम जल्दी से जल्दी पूरा करने की आवश्यकता है । यह काम निधि के अभाव के कारण विलंबित है । इन्हें ए.आई.बी.पी. योजना के तहत निधि देने की माँग मैं करता हूँ।

नरडाना और सोनगिर के दरम्यान थर्मल पावर स्टेशन का काम मंजूर है पर निधि के अभाव में यह भी काम विलंबित है । इसके लिए निधि देने की कृपा करने की माँग मैं करता हूँ ।

महोदया, पेट्रोलियम पदार्थों की माँग दिन-ब-दिन बढ़ रही है । बड़ी मात्रा में विदेशी चलन इसके लिए खर्च करना पड़ता है । इथेनॉल यह इन सब के लिए काफी मात्रा में पर्याय साबित हो सकता है । इसलिए इथेनॉल की निर्मिती तथा उसके इस्तेमाल के लिए प्रोत्साहन देने के बारे में योग्य कार्यवाही करने की माँग मैं करता हूँ ।

महोदय, रा-ट्रीय संत श्री तुकाराम महाराज जी ने 350 साल पहले ही अर्थ संकल्प के आर्थिक नियोजन के बारे में कहा था ।

जोडीनीया धन उत्तम वेवहारे ।
उदास विचारे वेच करी ।।

इस उक्ति का का अर्थ है सभी वर्गो का हित ध्यान में रखते हुए आय जमा करनी चाहिए तथा उसका इस्तेमाल भी सभी वर्गों की भलाई के लिए करना चाहिए लेकिन इस में से किसी भी तत्व को बजट, 2009 में ध्यान नहीं दिया गया है । खेद के साथ यह भावना व्यक्त करते हुए मैं अपना वक्तव्य समाप्त करता हूँ ।

The heterogeneous nature of geographical distribution of the cooperative banks with 85% of banks being located in just 5 states. Co-operative banks are best suited organization to the future process of financial inclusion in all parts of the country. The co-operative provides credit and banking services mainly to poorer section of society and therefore any move that weakened the co-operative banks would adversely affect the less privileged segments of the population. It is also important that the urban co-operative banks were strengthened and more new banks were encouraged to be organized in all states in good numbers. The introduction of the sec 80 P (4) has hampered the growth of these banks as their capital formation has slowed down considerably. The deduction provides in the Act was introduced in 1966 after due consideration of the role still remained the same. As such there was no reason to have this deduction removed in 2006-07 budget.

The co-operative banks being member driven mutual organisations, did not have access to capital markets, and they had to depend heavily upon retained earnings to ensure that they met the requirements of the CRAR norms. Co-operative banks should therefore be allowed to augment their own funds by ploughing back the surplus without tax being deducted, in true spirit of mutuality, as it is being practiced in many other countries of the world.

Rationale in submission on restoration of income tax deduction to Co-operative banks:-

1. Co-operative banks are not seeking any new relaxation in the budget.
2. They are only seeking a reversal of the injustice done to them in 2006.
3. For over 100 years, Co-operative banks income has never been taxed for the reasons that continued to be valid even today.
4. When the Co-operative banks were brought under the purview of the Banking Regulation Act 1966, amendment to Income tax Act ensured that they were not treated as commercial banks from income tax angle.
5. underlining the importance of co-operative banks, Sec. 80 P (2) (1) was introduced in 1967 budget when Smt. Indira Gandhi was Prime Minister, to protect the interest of Co-operative banks.
6. The concept that co-operative banks are social sector banks which support the unorganized sector, and need different

dispensation, has been well understood and recognized for 40 years.

7. Since, state co-operative banks and district co-operative banks finance agriculture activities and the urban banks provides credit to very small borrowers, they are also exposed to much higher risk and therefore deserve to be protected through relaxation and concessions.

8. The premises of equating co-operative banks with commercial banks which formed the bases of introduction of Sec. 80 (P)(4). For the removal of co-operative banks for the purview of Sec 80 (P)(2)(1) in 2006 is inherently faulty and incorrect. Cooperative banks are conceptually and structurally, different from commercial banks, as is obvious from the reasons cited below:

i. Co-operative banks are member owned institutions based on one man one vote principle as against commercial banks that are shareholders driven with direct co-relation between control and number of shares held;

ii. Size of average co-operative bank is miniscule in comparison to that of an average commercial bank;

iii. Cooperative banks are local in character with very limited geographical spread as against the national-international presence and operations of commercial banks;

iv. Cooperative banks predominantly serve people of limited means in urban areas, small and marginal farmers in rural areas. Their small exposure limit on account of their small capital base ensures that as per exposure norms, cooperative banks cater smaller borrowers;

v. Cooperative banks constitute the life line of local economies. They mobilize local resources and redeploys them locally to boost the region's economy, that helps in the process of financial inclusion. They can only grow if the entire surplus in the form of reserves is allowed to be retained without 30% of it being taken away as income tax;

vi. The nature of share capital of cooperative bank is different form that of commercial banks. Shares of cooperative banks can be withdrawn and to not appreciate in value. Cooperative bank do not have access to capital markets. Retain earnings are important to them for meeting CRAR norms.

DR. G. VIVEKANAND (PEDDAPALLY): Hon. Deputy-Speaker, Sir, thank you very much for giving me this opportunity to speak on the Budget. My father was a seven-time Member of Parliament, and our hon. Shrimati Sonia Gandhi had given me the ticket upon Shri Rahul Gandhi's call that the youth should come forward. It is because of her blessings that I am able to participate in this Budget discussion.

The Congress Party has always presented innovative and bold Budgets. If one can recollect that in 1991 -- when there was a financial crisis, our hon. Prime Minister -- who was then the Finance Minister -- had presented the most difficult and innovative Budget at that time. At that time, the country had mortgaged the country's gold to raise $ 2.2 billion loan. At that time, he initiated the liberalization programme with a human face. It was then that about Rs. 30,000 crore were budgeted for rural development, and it was since then that all the successive Governments started allocating huge funds for the rural development.

Today, with world recession taking place in most of the countries globally, where they are giving Budgets with fiscal deficit and going for loss-making Budgets, our hon. Finance Minister has given a Budget with Rs. 4,95,000 crore of deficit going towards rural development, infrastructure development and highways development.

Comment [r41]: cd.. by y2

So, this Budget is mainly going towards ensuring more jobs creation in the rural areas and thereby ensuring that poor people are able to get more food grains. For the first time, he has started giving fertilizer subsidy directly to the farmer. This is a very good initiative which our Finance Minister has taken. This will ensure that slowly we are on the way to giving direct cash subsidy to the people who are below the poverty line. Deliverables have always been a concern in this country. I am sure with this direct subsidy going to the people, it will go a long way in alleviating poverty. It is understood that about Rs. 20,000 per family and about Rs. 1,00,000 are given as loans to these people. If we are able to make this cash transfer scheme available directly to the poor people, I am sure the poor people will definitely decide as to what is good or bad for them.

Sir, the Finance Minister, who way back in 1985 was the first to introduce the NREGS, provided funds to it. It is because of his vision that today we are able to get higher allocation under the NREGS. I would request the Finance Minister to introduce some provisions for giving direct cash subsidy. I hope the Finance Minister will include such provisions that there should be compulsory education in all the rural areas and also ensure that health insurance is taken up.

Our State of Andhra Pradesh has introduced the Rajiv Arogyasri Programme under which more than 3,20,000 operations have taken place at a cost of below Rs. 2,00,000 in each case. This is a unique scheme, and I would request the Finance Minister to see whether this can be implemented all over the country.

Our Finance Minister referring to our public sector units said that we would not like to sell our family silver. He has rightly mentioned that he would not like to sell to bridge the fiscal deficit. He said that he would use that money for modernization and strategic investment and also ensure greater autonomy of the public sector units. I am sure that when the shares are sold, with these new measures, the family silver will turn into gold.

I will request that under the Sarva Shiksha Abhiyan, the Finance Minister should allocate more funds towards construction of toilets in schools. I would also suggest that a National Water Commission should be set up to ensure that the various programmes for safe drinking water are properly implemented.

Sir, I come from an area which is dominated by coalminers. An allowance of Rs. 800 which is given to the coalminers who work underground is exempt from tax. I would request the Finance Minister to increase this exemption limit from Rs. 800 to Rs. 1800.

The hon. Finance Minister has increased the agricultural credit for agricultural sector from Rs. 2,87,000 crore to Rs. 3,25,000 crore which, I am sure, will go a long way in assuring prosperity in the rural areas.

With these few words, I once again thank you, Mr. Chairman, for giving me this opportunity to speak.

श्री संजय सिंह चौहान (बिजनौर): आदरणीय उपाध्यक्ष महोदय, मैं बहुत कम समय में अपनी बात केवल किसान और कृनि के बारे में कहूंगा। आदरणीय वित्त मंत्री जी ने जब बजट भा-ाण पढ़ा था तब मैं समय नोट कर रहा था और वह भा-ाण 100 मिनट का था। इसमें 26 पृ-ठ हैं और कृनि को एक पृ-ठ पर तीन-चौथाई स्थान मिला है। आदरणीय मंत्री जी ने खेती के बारे में सौ में से केवल तीन मिनट में अपनी बात कही है। उन्होंने स्वयं माना है कि इस देश की साठ प्रतिशत जनता खेती से जुड़ी हुई है। इसमें चार प्वाइंट्स हैं और इसकी एग्रीकल्चरल डेवलपमेंट हैडिंग है लेकिन दुखद स्थिति यह है कि इनमें से तीन में किसानों को ऋण देने के बारे में ही बताया गया है।

Comment [r42]: Cd by z2

मैं समझता हूं कि किसान ऋण के दुश्चक्र में हजारों सालों से फंसा हुआ है और न किसान की यह मानसिकता है कि वह ऋण से अपनी कोई तरक्की कर सके। कोई इंडस्ट्रीज ऋण से तरक्की कर सकती है। लेकिन किसान उस मध्यम वर्ग से आता है कि जिसका पैसा लड़कियों की शादी और मां-बाप की तेरहवीं करने पर खर्च होता है। जो ऋण हम उसे उपलब्ध कराते हैं, कोई किसान उसे खेती में लगाकर तरक्की कर पाया हो, ऐसा उदाहरण हिंदुस्तान में नहीं है। लेकिन वह लगातार ऋण के दुश्चक्र में फंसता चला जाता है। मेरा आपके माध्यम से माननीय वित्त मंत्री जी और सरकार से निवेदन है कि बजाय ऋण का प्रबंध करने के यदि हम किसान को उसकी फसल का वाजिब दाम दिलाने का प्रयत्न करें तों मैं समझता हूं कि किसान भी और लोगों की तरह उसी हैसियत में आ जायेगा कि वह भी अपना पैसा जमा कर सके। माननीय वित्त मंत्री जी कह रहे हैं कि हम सात परसैन्ट पर देंगे और अगर उसने लौटा दिया तो छः परसैन्ट पर देंगे। पैसा तो किसान को लौटाना ही पड़ता है कि चूंकि उसकी जमीन गिरवी रखी होती है। वह इस स्थिति में आ जाए कि माननीय वित्त मंत्री जी इसी सदन में घो-ाणा करें कि किसान को जो पैसा मिला है, हम उसे उसकी जमा पर और लोगों से ज्यादा ब्याज देंगे।

महोदय, मैं दूसरी बात कहकर अपनी बात समाप्त करूंगा। यह सही है कि मैं नया सदस्य हूं। लेकिन मैं समझता हूं कि सदन को इस बात पर विचार करना चाहिए कि हमारा देश कृनि प्रधान है और जिस प्रकार से रेलवे का अलग बजट होता है, हमारा रक्षा का अलग बजट है तो फिर हमारी कृनि से संबंधित बजट अलग से क्यों नहीं पेश किया जाता? इसके अलावा मैं कहना चाहता हूं कि कृनि विभाग को इतना नॉन-सीरियस बना दिया गया है कि अगर हम खेती की बात करने जाएं तो मैं समझता हूं कि हमें कम से कम बीस मंत्रियों से बात करनी पड़ेगी। इर्रिगेशन अलग है, उर्वरक अलग है, अगर हम गेहूं, धान की खरीद की बात करें तो खाद्य मंत्रालय अलग है. तो ऐसा कोई डिपार्टमैन्ट क्यों नहीं है कि जिसमें हम खेती की बात कर सके? कोई अपनी किसान लॉबी हो। हिंदुस्तान के किसान इस वजह से मात खा रहे हैं,

चूंकि उनकी कोई लॉबी नहीं है, कोई उनकी बात कहने वाला नहीं है। यहां शराब लॉबी है, चीनी लॉबी है। वे माननीय वित्त मंत्री जी के सामने अपनी बात प्रस्तुत कर सकते हैं। लेकिन किसान की बात कहने वाला कोई नहीं है, इसलिए उनकी बात बजट में शामिल नहीं की जाती।

महोदय, मेरा निवेदन यह है कि कृनि विभाग से संबंधित एक ऐसा विभाग हो, जहां हम जाकर अपनी सब बातें कह सकें। इसी के साथ मैं अपना वक्तव्य समाप्त करता हूं।

*SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM):

We all know the world economy is passing through turbulent times. As repels of the global economic crisis and slow down is being felt by all countries in the world, the Indian Economy is also facing the economic challenges. With the able guidance of our UPA chairperson Smt. Sonia Gandhiji and honourable, dedicated Prime Minister Dr. Manmohan Singhji, we are squarely facing the challenges. Our Honourable Finance Minister, the modern Kautilya, Sri Pranab Mukherjee presented a balanced budget to face this economic challenge, by aiming at inclusive growth with high GDP growth of 9 percent per annum at the earliest. When the challenges come we should renew our energy to meet the challenges. Many steps were announced in this budget for the revival of economy.

As we all know that with the persistent efforts of the government the fall in the growth rate is arrested at 6.7 percent.

---

* Speech was laid on the Table.

For India to become the developed country, it should have good infrastructure. The finance Minister has given utmost thrust to the development of infrastructure in his budget proposals. The budget proposal of strengthening the India Infrastructure Finance Corporation Limited (IIFCL) to evolve the takeover financing scheme in consultation with banks.

It is very happy to know that IIFCL will refinance upto 60 percent of commercial bank loans for PPP projects in critical sectors over the next fifteen to eighteen months, as IIFCL and banks are now in a position to support projects involving total investment of Rs. 1,00,000 crores.

The proposal on highways and railways, urban infrastructure and Accelerated power development and reform programme (APDRP) are welcome steps.

We all know India is predominantly agricultural based economy, with 60% of population still depending on it and in the recent past it has recorded a growth rate of 4 percent. The target of agricultural credit flow of Rs. 3, 25,000 crores is really laudable.

The interest subversion of additional one percent for short term crop loans upto Rs. 3 lakhs per farmer and extension of time for 25% debt relief to marginal farmers utpo 31st December 2009 is a welcome step. I request

the finance minister to extent this u pto the end of this financial year i.e. 31 March 2010.

Now I want to bring to the kind attention of the Honourable Finance Minister that the allocation of Additional Rs. 1000 crores to the Accelerated Irrigation Benefit Programme (AIBP) is a step in the right direction. All states which are concentrating on development of irrigation projects should be provided all financial help. The state of Andhra Pradesh under the Dynamic leadership of Honourable Chief Minister Sri Y.S. Rajashekhar Reddy has given lot of importance for the development of irrigation projects in the state. I urge the honourable Finance Minster Sri Pranab Mukherjee, to give appropriate directions so that enough funds flow from the center to states and the irrigation projects are completed on time and thus benefiting the farming community, as these projects were declared as National projects by the Union Government.

The proposed task force on the study of loans taken by the farmers from private money lenders in Maharashtra is a welcome step. I request the finance Minister to increase the scope of the proposed task force so that all the states in the country will be covered and the Government also will get realistic view of the gravity of the situation so that appropriate measures can be taken.

To encourage use of nutritional fertilizers, pricing and Subsidies of fertilizer based on the nutritional values than on the product based is a well come step. This will definitely increase the productively level of our agricultural fields and the subsidies reaches the target and more needy farmers. Here I want to stress that no enough soil testing mobile vans are available in the country and I request the finance minister to allocate enough funds so that our farmers get enough support to go for the use of innovative nutritional based fertilizers products in the next 2 to 4 years. I request the Hon'ble Finance Minister to encourage the use of bio-fertilizers also, which will help in sustaining the friendly environment.

Allocation of Rs. 4000 crores for the Rural Infrastructure Development Fund (RIDF) is a welcome step. Here I request the finance minister to evolve guidelines so the SHG will get funds under micro and small enterprises from SIDBI (Small Industries Development Bank of India). This will help in achieving the target of 50% S.H.G. s members coming under banking preview in the next five years and all women become part of economic growth of our country.

The steps enumerated in the budget for Aam Admi, for more inclusive growth involving creating entitlements, backed by legal guarantee to provide basic amenities and opportunities for livelihood to vulnerable

sections are welcome. Proposed allocation for NREGS to Rs. 39000 crores is a welcome step. This will help in getting real wages of Rs. 100 per day and will benefit more than 5 crore households.

New scheme Pradhan Mantri Adarsh Gram Yojana (PMAGY) with an allocation of Rs. 100 crore launched on pilot basis for integrated development of 1000 villages having population of scheduled castes above 50 per cent is a welcome step. I request the Finance Minister that based on the results of the pilot projects this scheme can be extended to thickly populated Tribal and Backward class Villages.

The Government initiative to actualize the proposals under the proposed National Food Security Act (NFSA), where in every family living below the poverty line in rural and urban areas will be entitled by law to 25 kilos of rice or wheat per month at Rs. 3/- a kilo.

Here once again I want to bring to the attention of the house that in my Home State of Andhra Pradesh the new Government headed by our Hon'ble Chief Minister Sri Y.S. Rajasekhar Reddy put his first signature on the G.O, which will entitle each family living below poverty line to get 30 kgs of rice at Rs. 2/- a kilo. I request the finance minister to study the scheme, which is very effectively promoted by Andhra Pradesh Government.

The Proposal to increase the female literacy is a welcome step. I sincerely believe that the launching of **National Mission for Female Literacy** with focus on minorities, SC, ST and other marginalized groups will definitely reduce the illiteracy by 50% in the next three years.

The increase of Rs. 2,057 crores over and above Rs. 12,070 crores for the **National Rural Health Mission** is a welcome steps. It makes India more healthy nation.

As Finance Minister stressed India is Young nation now. All the proposals for the youth are welcome. The mission in education through ICT with increased allocation of Rs. 900 crores is a welcome step. The Rs. 2,113 crore allocated for IITs and NITs which includes a provision of Rs. 450 crore for new IITs and NITs. And Rs. 827 crore allocated for opening one Central University in each uncovered State are welcome steps.

I welcome the proposal that the Donations to electoral trusts to be allowed as a 100 percent deduction in the computation of the income of the donor. This will go along way in bringing electoral reforms in our country. Scraping of Commodity Transaction Tax (CTT) will definitely improve the commodities market.

The increase in the Income Tax exemption limit for senior citizens by Rs. 15,000, for women and others by Rs. 10,000 each is a welcome step.

I request the Honourable Finance Minister to increase the exemption limit to women by Rs. 20,000/-

With these few words, I thank you for having given me an opportunity to participate in the General Budget for 2009-10.

*SHRI S.S. RAMASUBBU (TIRUNELVELI): At the outset I would like to thank and congratulate our finance minister hon. Pranab Mukherjee for presenting the "Aam Admi" – pro-poor budget. This progressive budget is widely welcomed by all sections of the people.

In spite of all global economic recession and meltdown our finance minister is presenting the budget by including job creation, economic revival, social progress and fiscal consolidation. The budget carries forward inclusive growth. The budget is mainly focused on rural economy.

Agriculture – Agriculture development is mainly given importance in this budget.

Tamil Thirugural says: Thrugural is the real producer of food materials are agriculture people, we people are depending only upon them. The target of credit flow set at Rs. 325000 crores which is raised up to 38000 crores over and above the target of previous year.

Welcome the decision of provision that Task force to be set up to examine the issue of debt taken by a large number of farmers in some region of Maharashtra from private money lenders who were not covered by the loan waiver scheme announced last year. I request you kindly to examine in all the states including Tamil Nadu. Since in almost all the states the rural money lenders are exploiting this poor agriculture people by collecting abnormal rate of interest from their money lending. The Government should take measures to ease the farmers from the suffering of indebtedness.

* Speech was laid on the Table

Many number of pesticide producers are supplying and producing without giving ISI certificates. The farmers are cheated. The low standard pesticides are unable to remove the diseases which frequently engulfing the crops cultivated by the farmers.

I request you Sir, a minimum support price for vegetables should also be fixed by the Government to protect the farmers from losing the money by supplying the vegetables in lower price which are lower than the cost of production.

Irrigation – The increased allocation under accelerated irrigation benefit programme and "Rashtriya Krishi Vikas Yojana" will go a long way in helping the farm community.

Our Government can formulate a plan to construct a new river from Kashmir to Kanyakumari. It will show and specify the National Integration. It may be in the name of our leader Rajiv Gandhi he was the exponent of National Integration when there is heavy rain and flood in North India, we can channelise this excess water into this newly established river and water can be utilized for agriculture and also for the drinking water supply of all the states.

Welfare of workers in the Unorganised Sector – Implementation of Social Security Scheme for building construction workers, builders, Beedi workers and rickshaw pullers. This scheme is going to benefit the workers engaged in these industries. In my Constituency a large number of workers especially ladies are engaged in Beedi making industries. In order to give protection from health hazards the EPP hospitals are there in some area. The hospitals are not having adequate doctors, assistance, medicine required to these people. Sir, I request you to kindly provide required doctors and necessary medicines to this hospital.

New NREGS – The focus on inclusiveness lay through the increased allocation under NRGES by 144 percent. About 39100 crores of rupees have been enhanced. Moreover 44.7 million house holders are expected to be covered this year against 33.9 million this year.

Female Literacy – In this budget sir, Nakim mission for female literacy to be launched which focused on minorities, SC, ST and other marginalized groups with the aim to reduce the female illiteracy.

Bharatdharan a great Tamil poet says: If there is no education to the women, then it is equal to the barren land which is not yielding anything.

Our government is giving predominant role for women both in society and politics.

Handloom: Our Government has announced "Mega Cluster" each in West Bengal and Tamilnadu.

In Tamil Nadu, large number of handloom and powerloom units are functioning and huge number of workers are engaged in this industry. Many number of skilled and semi-skilled workers are largely available in various districts of Tamil Nadu.

I urge the concerned Minister and Finance Minister to establish it. Handloom mega cluster in Tiruchili constituency. It will be helpful to protect the handloom industry and workers enormously from my constituency.

Banking: We are having a sound financial system and monetary institution to stabilize our economy from global crisis and a slowdown. After the nationalization of 14 commercial banks by Inderaji, our monetary system had changed tremendously. Even though the developed countries are facing the financial crisis and recession. Our financial system and policy is readily protecting our economy from crisis. Most of the banks were collapsed was developed countries. But our monetary policy and our RBI control over banking system regularized the Indian financial system. We are protected from global crisis.

Lakhs and lakhs of students are benefited by education law. Our U.P.A. Government directed the banking sector to give adequate financial assistance for education. Most of the students have completed their education. Many numbers of students are having the problem of repayment of loan and interest on the loan since they are not able to get a suitable employment opportunity. I urge upon the

Hon'ble Finance Minister to waive at least interest of the loan which are mounting and burdensome for students.

Power: Power factor is important for all the development of our country. We are deficit in power production in almost all the States. Even though our Government takes various steps to augment the power position, we have yet to produce more power to meet out the growing demands.

An Inter-Government Agreement on Nuclear power production project was signed on November 20, 1988 by then Prime Minister Rajiv Gandhi and Soviet President Mikhal Gorbachev. The project is still in progress without bring out the generated power to the public. Our Government should take immediate steps to accelerate the power production in Kondamkulam project which is established in my constituency. In Tamil Nadu, there is a heavy shortage of power.

Due to shortage of power, the New Economic Zone at Nangueri and SIDCO in Kangiakanduam is in slow progress. They are expecting power from Kondamulam project.

Taxation: The budget has hiked the Income Tax exemption to the individual by Rs.10,000/- over and above the already available limit.

Abolition of surcharge is condemned by all. Abolition of Fringe Benefit Tax is giving benefit to both employees and employers.

In my constituency, the agriculture people are getting irrigation facilities from Thaupravaam and Chitorny which are hailing from Western Ghat. But the channels and irrigation tanks are filled with "Amalai" plants and enormous problem to bring the water through its channels. The channels must be rejuvenated and repair work must be done. The "Amala" plants should be eradicated. Our Central Government should allot funds for the rejuvenation and repair work of all these channels and irrigation tanks.

Assistance to Sri Lankan Tamilians

500 crores of rupees are allotted by our Government for the betterment of the Tamil people who have lost their homes and properties during the war period.

It is an humanitarian assistance to the Tamilians in Sri Lanka in order to establish hope in their life to rehabilitate their position.

Finally I hereby conclude that the budget is growth oriented and welcomed by all the people. It is providing social protection and economic development for all the sections of the people.

*__SHRI P. T. THOMAS (IDUKKI):__ As I represent a predominantly rural constituency and being the son of a farmer, I must compliment the government for showing extra-ordinary sensitivity towards the needs of rural India, without negating the need for sustaining the momentum of growth, through this first Budget of the new UPA government. It is remarkable that even in a period of recession across the world, we have introduced a growth-oriented and pro-poor Budget.

It is interesting to recall when our first budget was introduced in 1947 immediately after our independence. The budget provision was only 197.37 crores whereas today it has been increased manifold.

Sir, the increased allocations for a large number of people-oriented programmes like the NREGP, the national Rural Health Mission, the Urban Renewal Programme, the scheme for the waiver of poor farmers debts, for education, rural infrastructure, the social security scheme for the unorganized sector, among other things, are part of our earnest and sincere efforts to ameliorate the plight of the poor and to bring about more inclusive and equitable growth in the country.

Sir, mint the partner publication of wall sheet journal rightly comments that it is a more inclusive developmental budget. Yes, it is really an inclusive developmental budget.

Through the effective implementation of these programmes, all sections of our people will get to experience the fruits of development. The emphasis is on bridging the rich-poor and the urban-rural gap to which the UPA government is committed. Our focus is on expanding our infrastructural base, providing quality

* Speech was laid on the Table

health care and education, address the shortfall in the energy sector and on taking the right initiatives for the empowerment of the weaker sections, the minorities, the unorganized sector and everyone who needs the helping hand of the government today.

Sir, we have to achieve consistent economic growth. In spite of the serious crisis the world economy is confronted with India under UPA government, managed to achieve an average of nearly 8 per cent growth in the last five years. When we compare it with the average growth of about 5 per cent during the NDA years, we can understand the effectiveness of our programmes and the efficiency with which we had implemented them.

I would like to congratulate our visionary leader hon. minister and UPA chairperson Soniya Ji in this regard.

Sir, according to a recent study only by 2050, will more than 50% of our people begin to enjoy the benefit of urbanization. City-centric development will not address the concerns of our rural people today. Yes, sir, cities are the show-windows in a globalised world. We need to take development to the villages not as a concession to them, but as their rights under our democratic system. Today there is a competition to grab the rural market by everyone-to spread rural telephony, the media-network and to take the consumerist culture into the rural areas. But not many ask: with what will our rural poor fall for this market? The challenge before us today is that of empowering the rural India in real terms.

Sir, we want to urban India to shine reflecting the glow coming from rural India-from the faces of our rural masses. It has to be real. We have seen what happens when you try to sell a mirage-try to bluff our people. They will call your bluff at the earliest opportunity-as we had seen in 2004. our rural people are only lacking in wealth-but not in prudence and common sense. It is, therefore, essential that everyone involved should demonstrate genuine commitment to implement our well-conceived plans. It can have real value for the rural poor only when they are also able to enjoy the fruits of development.

Sir, the Budget reflect our government's recognition of these truths as also its commitment to address them within the broad framework of justice and equity. The 11^{th} Five Year Plan allocates more than 50 per cent of the Central Gross Budgetary Support to agriculture, health, rural development and education, the sectors that need the most focused attention of governments at all levels.

Sir, for the coming several years the Congress-led UPA government will be remembered for the revolutionary legislation i.e. National Food Security Act which is emphasized in the budget.

Sir, there are, however, certain areas to which I would draw the attention of the Government. Many of our well-meaning programmes are defeated at the implementation-stage. Take the case of education-loan for example it is really a welcome relief to the students commission but sir some bank officials are behaving like feudal landlords. They are not even giving applications forms to the students specially SCs/STs. The Government's policies provide for loan without collateral security. It is practically impossible for any genuine applicant to obtain a loan without collateral security today. The financial institutions should be made more accountable and transparent in their functioning. The Banking Consultative Committee's recommendations on various aspect of the financing for agriculture, education and other pro-poor programmes are often violated by these institutions. We have to guard against that. For many the complexities associated with not having proper title deeds, for the limited properties they have, make their task sometimes extremely difficult.

Sir, my constituency Idukky is one of the major spice-producing districts in the country. The spice-producers across the country face various problems. Most of their products do not get the price they deserve to make their production commercially viable. The producers often do not get the benefit of the increase in prices in the international market. Mostly it is the traders who take away those benefits. The government need to be more sensitive to the needs of the producers of the spices in the country.

Sir, similar is the plight of the producers of coconut and rubber in the country. In recent years the fluctuation in prices in the market was so varied that the producers had to face very unpredictable situations. Partly this is to do with international factors. But it is also to do with our domestic polices. Considering that only very few States in the country produce rubber, it is for us to create demand within the country by switching to the use of rubber in many areas where plastic is used as a substitute, which also contributes to many of our environmental problems.

Sir, another important area to which I would like to draw the attention of the government is to the plight of the plantation labourers in the country. As many of us are aware, most of these labourers are engaged on seasonal basis. For periods ranging from one third to half the year many of them have to remain without jobs, thus pushing them to the fringes of our society. I would request this government to be more sensitive towards their condition and declare all the plantation workers as belonging to the BPL category. With such laudable programmes that we have announced through this Budget for the welfare of the BPL category, the plantation workers should be able to enjoy those benefits as a matter of right. To take the fruits of this government’s initiatives effectively to the target groups, it is also essential to simplify the procedure for identifying the BPL categories. They should not have to run around the corridors of the government offices for certification. The people’s representatives can have a role in this.

Sir, we have taken on the challenge of brining about inclusive growth, of reducing the rich-poor gap, of bridging the urban-rural divide. I am sure our people across the country are beginning to feel its impact and to take note of it.

***S**HRI K. P. DHANAPALAN (CHALAKUDY): I welcome the budget presented by the UPA government. Being a first time member, it is definitely an honour and privilege to stand and express my views in the first budget of this 15th Lok Sabha. The comeback of the government led by Dr. Manmohan Singh with the able leadership of Smt. Sonia Gandhi is the testimony of the faith reposed by the people on these tallest leaders of the country.

The budget is not merely a financial statement but the reflection and view of the political will of my party. It puts a clear emphasis on infrastructure building through substantially higher allocation for JNNURM, Bharat Nirman, national highways, railways etc., alongwith an initiative for funding of PPP projects through IIFCL and banks. Through this budget, the FM has also shown his keen interest on the importance of education and the need to help those less fortunate.

The budget has focused on inclusive growth and bridging the rural urban divide by promising banking presence in all un-banked blocks, housing for urban poor, 1% interest relief for farmers who paid short term crop loans on time, 45% hike in allocation for Bharat Nirman and a new scheme for 1000 villages with SC majority.

---

* Speech was laid on the Table.

The increase in the allocation of the Women's Self Help Groups to Rs. 500 crores from 100 crores definitely brings about a profound transformation in rural areas and a major up-liftment for the women who have now become independent and an earning member.

The internal security figures top on the government list highlighting the need for modernization of police forces and strengthening of coastal security. The aftermath of the Mumbai fiasco has necessitated thinking on the coastal security. The budget has indeed made provision for the coastal security. But, Madam Speaker, Kerala has a vast coastline and infiltration is expected from any corner through the sea. The LeT in-filtered state is volatile in nature and needs to have more coastal security as well modernize the state police machinery.

The reduced basic customs duty on life saving drugs for cancer, hepatitis-B and rheumatic arthritis is a welcome measure and much relief to the needy but some more diseases are required to cover especially those like Alzheimer, etc.

The Hon'ble Finance Minister has rightly said that efforts are required to create a competitive progressive and well-regulated education system of global standard which would meet the aspirations of all segments of the society. The students passing from IITs and IIMs alone should not be the

distinguished students. Students from the normal institutions and universities should have the opportunity to be par excellence. And the introduction to cover the interest paid on any loan taken to pursue any field of studies is proposal in the right direction for the economically weaker section of the youth in the country. This definitely reflects the vision of my party's dream for the upliftment of the young generation. The R & D facilities in universities and institutions should be raised and more library and reference facilities should be made available. The mention of establishing a center of Aligarh Muslim University in Malappuram, Kerala was a long drawn requirement. Countries like Australia, UK and USA are now looking at Indian students as a source of revenue to their exchequer. We need to tell the world that our education is also of world standard and definitely we should believe that one day our universities will once again become Nalanda Universities. Let me invite the attention of the Government the demand of Kerala for an IIT.

The Finance Minister has fine tuned a 25 kg. of rice or wheat for the BPL families of rural or urban per month. Some measures should be adopted for failure to lift this quota so that the poor get their entitled measures of food.

Sir, now let me specific to some of the burning issues related to my state and constituency which needs immediate attention and funding/financial support by the government. There is an everlasting demand to increase the procurement price of coconut growers are doubly burdened with the influx of palm oil in the market. The import of palm oil should be stopped immediately or coconut oil is given price subsidy. Burning issue we are facing in our society is scarcity of drinking water in our villages. Sir, please introduce a "GRAMIN" Drinking Water" Programme.

The Kerala agriculture sector is totally different from other states. The Kerala farmers are mainly more or less depending on cash crop like coconut, rubber, pepper, arecanut, cardamom etc. The farmers suicides mainly taking place in Kerala are in this sector. The Kerala economy is mainly depending on the small and marginal growers of the cash crops. More financial aide and scientific approach is required in this cash-crop sector for the welfare of the small and marginal growers.

Kerala no doubt is the most advanced state in health care. However, it needs an international R & D Lab to eradicate the frequent bout of influenza and other water borne diseases especially during the monsoon seasons in the coastal regions. This has been on the rise in the past 3 years.

Kerala, the Gods Own Country has produced lot of doctors, nurses and other medical staff than other states of India. Lakhs of Doctors and nurses from Kerala working around the globe contribute highly to the foreign exchange of our economy. This peculiar situation has necessitated a Medical University to be set up in the State of Kerala. It will help to produce more Doctors and other paramedic staff and give a boost to the economy.

For last so many years, India has never achieved any medals in the field of athletics in Olympics. We require a concrete sports agenda for fulfilling the long cherished dreams of the hundred crore Indians. Kerala has produced internationally reputed sports personalities especially in the field of athletics like P.T. Usha, Shiny Wilson, M.D. Valsamma, Anju Bobby George. Kerala is the best place to start a sports university that will roll-out good athletes and sports personalities for the country. Now is the time for thinking of such Universities and aide it with substantial funds for the development of sports sector.

The Labour force in Kerala, especially in the un-organised sectors like the Bamboo/Tweeds industry Tile, Weavers, Coir, bricks, Palm, Ramacham and Inland fishermen is a fragmented segment. Being in the un-organized sector their employment and wages are erratic. Conventional diseases are

catching them due to the nature of their work. Therefore, they should be included in some welfare scheme outlined by the Government.

The Housing Scheme announced in the budget should be extended, with a little change, to the fishing community living on the coastal areas in Kerala as most of them are rendered homeless during monsoon season. They are also rendered penniless as there is a ban on fishing for 45 days during the monsoon period. This needs urgent intervention and inclusion in the proposed scheme. Also Madam, the Coastal Zone regulations in force now stand in the way of Fishermen Housing Programme. I request to give relaxation of CRZ in coastal areas of Kerala.

My constituency Chalakudi is famous for the Tile Industry which provided employment for many. For want of proper marketing and financial support, most of the tile factories have shut down. The Government should consider forming a special package to revive this industry.

Another major intervention required by the Government by way of a special package is for the Periyar River which is the lifeline of central Kerala particularly Ernakulam and Trichur districts of Kerala. This river is the backbone for agriculture, irrigation and drinking water supply for year together besides being a holy river. Due to industrialization, this river has now been highly polluted as in the case of Yamuna in Delhi and thus needs

an action plan to revive this River Periyar on the similar line of the Yamuna River Action plan adopted in Delhi.

Crores of Indians are working in various foreign countries which include millions of Keralities also. Main source of income of the state is their contribution towards their families in the native state. Due to recession, lot of Indians are returning empty handed. The Government should consider implementing some schemes for re-settlement that should include generation of employment for such returnees urgently. The Finance Minister should include soft loans through financial institutions for their re-settlement and re-employment. This would definitely stop suicides of Indians abroad.

Infrastructure development certainly seemed to beat the heart of the budget bases on the facts that infrastructure development alone will generate income alongwith providing employment opportunities to a large section of the people.

I would like to emphasis one thing more. The Government is announcing lot of financial schemes through banks and other financial institutions are not approachable to the common masses who are really needy to avail the Finance. So I humbly request the Finance Minister for the strong implementation and monitoring of these schemes to the needy.

Today the world is facing a reverse trend and major financial crunch is the order of the day. Yet notwithstanding such huge reverses, I have no words to praise this Government for having brought out this Cinderellea moment to the entire Indian society.

With this I conclude my speech by stating that I support the Budget 2009-10.

श्री तूफ़ानी सरोज (मछलीशहर): उपाध्यक्ष महोदय, मैं आपके माध्यम से माननीय वित्त मंत्री जी का ध्यान कुछ बातों की तरफ आकृ-ट करना चाहूंगा। इस बजट में 'नरेगा' में जो धनराशि बढ़ाई गई है, उसका सत्तापक्ष के लोगों द्वारा मेजें थपथपाकर बड़ा स्वागत किया गया। लेकिन जिनके लिए यह धनराशि बढ़ाई गई, वहां गांवों में इसकी कोई चर्चा नहीं है। कई दिनों से बजट पर चर्चा चल रही है और बजट पेश हुए भी कई दिन हो गये हैं। इस बात पर चर्चा इसलिए नहीं हो रही है, चूंकि गरीबों के सामने महंगाई मुंह बाये खड़ी हुई है। आप सौ रुपये रोज की मजदूरी देकर 80 रुपये किलो दाल खिलायेंगे तो गरीब कहां से खुशहाल होगा। साग-सब्जी, तेल, दाल और सारी चीजों के भाव तिगुने, चौगुने हो गये हैं। खाने की चीजों के दाम आकाश को छू रहे हैं। ऐसे में गरीब बहुत परेशान है। इसलिए 'नरेगा' की चर्चा गांवों में नहीं हो पा रही है। 'नरेगा' में धनराशि बढ़ा देने से इसकी चर्चा देश के गांवों में होगी, लेकिन उस चर्चा को महंगाई खा गई है। माननीय वित्त मंत्री जी ने कारपोरेट जगत को खुश करने का पूरा-पूरा प्रयास किया है। अमीर और उच्च एवं मध्य वर्ग को करों में छूट दी गई है। कारपोरेट क्षेत्र को खुश करने के लिए फ्रिंज बैनिफिट टैक्स को खत्म कर दिया है। जबकि इस टैक्स से पूर्व में सरकार को 6533 करोड़ रुपये की आय हुई थी। लेकिन वित्त मंत्री जी ने एक ही झटके में कारपोरेट क्षेत्र को लगभग सात हजार करोड़ रुपये का फायदा पहुंचाने का काम किया है।

Comment [BS43]: (cd. by a3)

<u>15.00 hrs.</u>

सरकार ने मोबाईल सस्ता कर दिया, कार सस्ती कर दी लेकिन गांव का गरीब आदमी जिससे तन ढकता है, साड़ी सस्ता करने का काम नहीं किया। फिर कहां से गरीब लोगों के लिये बजट पेश किया है? अगर साड़ी को सस्ता किया होता तो निश्चित तौर पर गांव में सराहना होती।

उपाध्यक्ष जी, वित्त मंत्री जी ने बजट में 1 करोड़ 20 लाख बेरोज़गार लोगों को रोज़गार देने की घो-णा की है लेकिन बजट में यह खुलासा नहीं किया कि ये अवसर कहां से प्रदान किये जायेंगे? जब उत्तर प्रदेश में हमारे दल की सरकार थी, नेता जी ने बेरोज़गारों को 500 रुपये प्रतिमाह बेरोजगारी भत्ता देने की घो-णा की थी जिससे बेरोज़गार आदमी को राहत मिलती थी लेकिन जब सरकार बदली तो वह बेरोज़गारी भत्ता बंद कर दिया गया। मैं सुझाव के तौर पर माननीय वित्त मंत्री जी से कहना चाहूंगा कि देश में जितने ग्रेज्युएट अनएम्पलायड लोग हैं, अगर गरीबी दूर करना चाहते हैं तो उन्हें प्रतिमाह 1500 रुपया बेरोज़गारी भत्ता देने का काम करे जिससे गांव के लोग एक-दो बीघा जमीन में खेती करके अपने बच्चों का पालन-पो-ण करके उन्हें शिक्षा के साथ जोड़ने का काम कर सकें।

उपाध्यक्ष जी, सरकार ने महारा-ट्र के चुनावों को ध्यान में रखकर महाजनी कर से छुटकारा दिलाने के लिये एक टास्क फोर्स बनाने की घो-ाणा की है जब कि पूरा देश महाजनी कर्ज के चंगुल में फंसा हुआ है। सरकार को टास्क फोर्स पूरे देश के लिये बनानी चाहिये।

उपाध्यक्ष जी, मैं काफी कुछ कहना चाहता था लेकिन आपका निर्देश है तो मैं अपनी बात को यहीं विराम देता हूं और अपनी स्पीच का बाकी पार्ट सभा पटल पर रखता हूं।

*महोदय मैं अपना लिखित भा-ाण सदन के पटल पर रखता हूं। अगर नरेगा में धनराशि बढ़ाकर सरकार यह सोचती है कि हमने गरीबों के हित में बहुत बड़ा कार्य किया है तो मैं बताना चाहता हूं कि गरीब लोगों में इसकी कोई चर्चा नहीं है। वहां तो केवल महंगाई की चर्चा है। आप 100 रूपए रोज की मजदूरी देकर उसे 80 रूपए किलो की दाल खिला रहे हैं। गरीब आदमी सुबह सोकर उठता है तो वह ईश्वर से प्रार्थना करता है कि हे ईश्वर मेरे घर कोई मेहमान न आ जाए, नहीं तो मैं कहां से उसे दाल खिलाऊंगा। साग-सब्जी, सरसों का तेल आदि सारी चीजों का भाव आकाश छू रहा है। नरेगा में धनराशि बढ़ाने से समस्या का हल नहीं हो सकता। आप यह बताइए कि कितने लोग देश में नरेगा के कार्य से लाभान्वित हो रहे हैं? वैसे भी नरेगा के पैसे का बड़े पैमाने पर दुरूपयोग हो रहा है। अगर आप गरीबों के चेहरे पर मुस्कान देखना चाहते हैं तो आपको महंगाई पर कंट्रोल रखना होगा।

महोदय, आपने मोबाइल और कार को सस्ता कर दिया है, जबकि गरीबों के तन को ढकने वाले वस्त्र, साड़ी को महंगा कर दिया है। आपने अपने बजट में गरीबों की तरफ बिल्कुल ध्यान नहीं दिया है। सरकार ने अमीर और उच्च मध्यम वर्ग को करों में छूट दी है। कारपोरेट क्षेत्र को खुश करने के लिए फ्रिंज बेनेफिट टैक्स को समाप्त कर दिया है, जबकि इस टैक्स से सरकार को पूर्व में 6,533 करोड़ रूपए की आय हुई थी। इस तरह एक झटके में वित्त मंत्री ने कारपोरेट क्षेत्र को लगभग सात हजार करोड़ रूपए का लाभ पहुंचाया है।

आपने बजट में 1.2 लाख लोगों को रोजगार के अवसर उपलब्ध कराने की बात कही है, लेकिन बजट में खुलासा नहीं है कि ये अवसर किस तरह से पैदा होंगे। मैं सरकार से पूरे देश के ग्रेजुएट बेरोजगारों के लिए 1,500 रूपए प्रति माह बेरोजगारी भत्ता की मांग करता हूं।

…. This part of the Speech was laid on the Table

आपने बजट में महारा-ट्र के किसानों के लिए महाजनी कर्ज से छुटकारा दिलाने के लिए टास्क फोर्स के गठन का ऐलान किया है, दूसरे प्रदेशों में भी किसान महाजनी कर्ज के चुंगल में फंसा हुआ है, वहां भी टास्क फोर्स का गठन होना चाहिए। आपने महारा-ट्र में चुनाव को नजदीक देखकर जो निर्णय लिया है, वह अन्य प्रदेशों के किसानों के साथ नाइंसाफी है। *

श्री कमल किशोर 'कमांडो' (बहराइच) : उपाध्यक्ष जी, मैं वर्न 2009-10 के सामान्य बजट के पक्ष में बोलने के लिये खड़ा हुआ हूं।

उपाध्यक्ष जी, मैं बहराइच संसदीय क्षेत्र का प्रतिनिधित्व करता हूं जहां नौजवान बेरोज़गारों, गरीबी रेखा से नीचे रहने वाले लोगों की जनसंख्या काफी ऊंची है। स्वर्ण जयन्ती ग्रामीण रोज़गार योजना के अंतर्गत सरकार 2014-15 तक गरीबी उन्मूलन करना चाहती है, इस योजना का मैं स्वागत करता हूं।

15.02 hrs. (Madam Speaker *in the Chair*)

रान्ट्रीय खाद्य सुरक्षा नीति के अंतर्गत प्रति परिवार 25 किलो चावल अथवा गेहूं 3 रुपये किलो के हिसाब से मिलेगा, मेरा मानना है कि यह क्रान्तिकारी योजना है। इस योजना से देश और समाज की तस्वीर बदल सकती है। मैं प्रधानमंत्री आदर्श ग्राम योजना का उल्लेख करना चाहता हूं कि इस योजना के तहत 1000 गांवों में जहां 50 प्रतिशत जनसंख्या अनुसूचित जाति के लोगों की है, गांव का एकीकृत विकास किया जायेगा। मैं इस योजना के लिये माननीय वित्त मंत्री जी को ह्रदय से धन्यवाद देता हूं।

अध्यक्ष महोदया, देश की सुरक्षा मजबूत करने के लिये पिछले बजट की अपेक्षा 2284 करोड़ रुपये की अतिरिक्त धनराशि का प्रावधान किया गया है। इसमें अंतर्रान्ट्रीय सीमाओं पर बाड़, सड़कें, लाइटों का निर्माण किया जाना है। मैं इसका विशेन रुप से स्वागत करना चाहता हूं। इसके साथ एक बात और कहना चाहूंगा कि मेरा संसदीय क्षेत्र नेपाल बॉर्डर से सटा हुआ है जहां काफी मुश्किलें हैं और कई प्रकार की आशंकायें हैं। मैंने स्वयं जाकर देखा है। यह 125 किलोमीटर का ऐरिया है जो मेरे लोक सभा क्षेत्र से लगा हुआ है। वहां की सड़कों और फैंन्सिंग का काम होना चाहिये और इस बजट में उसका प्रावधान हो। जहां यह कार्य शुरु होता है, वह महाराजगंज-पडरौना से लेकर नेपाल बॉर्डर तक है। श्री पुनिया साहब बैठे हुये हैं, वह भी जानते हैं। Additional budget should be allotted there. Fencing should be constructed there. That is a must. अभी भारत-नेपाल का मामला चल रहा था। हमें ज्यादा खतरा नेपाल से नहीं बल्कि नेपाल के रास्ते से आने वाले अन्य लोगों से है।

Comment [s44]: cd. by b3

श्रावस्ती, गौडा, बाराबंकी, बहराइच, के एरिया को फिजिकली मैंने पैदल चलकर देखा है। इन इलाकों में बहुत ज्यादा गरीबी है। यहां थारू जाति के लोग भी निवास करते हैं, इन इलाकों में स्पेशल बंदोबस्त होना चाहिए। इन एस.टी. एरिया में नेपाल और नेपाल से संबंधित असम, मध्यप्रदेश और झारखंड के लोग हैं। मध्यप्रदेश और झारखंड के इलाकों को मैंने बहुत नजदीक से देखा है। इन एरियाज में भी एस.टी. के इसी तरह के लोग हैं। आप असम से मेघालय की तरफ वाले इलाके में चले जाइए, वहां भी इसी तरह के लोग हैं जिस तरह के लोग हमारे बहराइच के साथ लगे इलाकों में वास कर रहे हैं। इस पर विशे-ा रूप से ध्यान देना चाहिए। यहां पर पानी की व्यवस्था नहीं है, नलकूल नहीं हैं और किसानों की बहुत बुरी हालत है। मैंने उस इलाके को नजदीक से देखा है वहां के लोग भेड़, बकरियां पालकर किसी तरह अपना जीवन-यापन करते हैं।

महोदया, उनके लिए विशे-ा सुविधा होनी चाहिए। यहां पर यूपीए की चेयरपर्सन भी बैठी हुई हैं, वित्त मंत्री जी भी बैठे हैं इसलिए मैं आपके माध्यम से यह कहना चाहूंगा कि उनके लिए एक स्पेशल कंपोनेंट की व्यवस्था होनी चाहिए। जब हम नेपाल के किनारे पर जाते हैं तो हमें यह जानकारी नहीं होती है कि ये लोग नेपाल के हैं या हिंदुस्तान के हैं। हम उन दोनों जातियों में अंतर नहीं कर पाते हैं और उनके चेहरों से भी ऐसा लगता है कि ये लोग भी नेपाल के रहने वाले हैं। इसलिए मैं आप लोगों से आग्रह करना चाहता हूं कि इनके लिए एक स्पेशल व्यवस्था होनी चाहिए।

महोदया, मैं एक स्पेशल रिक्वेस्ट इस बजट में और करना चाहता हूं कि एक रेलवे लाइन नेपाल से जुड़नी चाहिए, बेशक वह नेपाल में न जाए, लेकिन एक छोटी लाइन नेपालगंज तक जुड़नी चाहिए। यह कार्य निश्चित रूप से होना चाहिए। अगर आप लोग नेपाल के लिए रेल लाइन देंगे, जो आपको देनी ही होगी। जो नेपालगंज, श्रावस्ती, सिरसा, तुलसीपुर, गोरखपुर, लाइन देंगे तो इससे वहां का विकास होगा। यह विकास का सबसे बड़ा जरिया है।

महोदया, हिंदुस्तान की फोर्स में नेपाल के कई हजार लोग नौकरियां करते हैं। ये सभी सेनाओं में हैं। इससे आपको फायदा होगा और आपकी धनराशि बढ़ेगी। मैं यह कहता हूं कि यह रेलवे लाइन निश्चित रूप से घाटे में नहीं होगी और सुचारू रूप से चलेगी। मैं महोदया को समय देने के लिए विशे-ा धन्यवाद देता हूं और वित्त मंत्री जी से एक बार फिर अनुग्रह करता हूं कि थारू जाति को स्पेशल कंपोनेंट देना चाहिए।

*SHRI S.P.Y. REDDY (NANDYAL): Hon'ble Finance Minister predicted the G.D.P. in industrial will rise from 6.8% to 9% and Agriculture G.D.P. from 1.8% to 4%.

Now, I will not talk of industrial G.D.P. I talk only Agriculture GDP.

Agriculture G.D.P. for the last year i.e. 2008-09 is 1.8%, which is almost stagnant and now projected to increase to 4%.

Our country is an agriculture country. Our economy is an Agriculture economy. Our 60% to 65% of people do and depend on Agriculture. And agriculture depends on rains.

Good and equally spread rains, G.D.P. will rise to 4% to 6%, bad and uneven rains, G.D.P. will fall to 1% to 2%. This is our status.

Now, what is our Hon'ble Finance Minister has done in this budget to increase Agriculture G.D.P. from 1.8 to 4%. I say, nothing, absolutely nothing except praying rain god for good and equal spread rains. Now, in this advanced technology age, we are not only depend on god but also we can depend technology. Suppose there are no rains, we should be able to give supplemental rain using sprinklers rain by utilizing ground water.

Now, there are a few important things:

1. Ground water development
2. Micro Irrigation
3. Solar fencing for growing Two-Three Crops in the same agriculture fields.

Our Hon'ble previous finance minister did recognize the ground water importance which is coupled with repair and renovation of old and dilapidated water bodies. He did start pilot project, and ultimately requested state governments to go to World Bank. Nothing much happened. Lakhs of old water bodies are languishing for repair and renovation.

The importance of ground-water cannot be overemphasized. I request the Hon'ble Finance Minister to take corrective steps to increase ground-water table.

Second is micro-irrigation. Here our Hon'ble Finance Minister has given 300 crores for Micro-Irrigation for entire India. 3500 crores for Common-Wealth Games and 300 crores for Micro-Irrigation. Alas! Where are we going? The trends of the advanced counties are adaption of Micro-irrigation techniques. Micro-Irrigation consumes less water, gives more yields, both quality wise and quantity wise, labour requirement is minimum. Our Government of Andhrapradesh is giving 90% subsidy on Micro-Irrigation and I think Gujarat government is also providing 90% to their farmers. Presently Government of India is giving 40% and put a ceiling on each individual farmer should not cross Rs. 50,000/- subsidy component. I request government of India to increase the percentage of subsidy to at least 80% and no ceiling on individual farmer. The budget be revised from 300 crores to 5000 crores for Micro-irrigation.

Also, states like our Government of Andhra Pradesh are spending Huge amounts on irrigation AP State budget outlay, budget outlay for 2008-09 is more than 30.000 crores. Government of India should liberally come forward to help the states that are constructing large Irrigation projects by way AIBP assistance. Now, I come to drinking water our Hon'ble Minister has given 100 crore for stand-alone Mineral water plants for schools.

Here, I want elaborate. 50% of our diseases are Water-born diseases and caused by drinking unsafe water.

Government of India is spending 22,724 crores on Health and Family Welfare. Also Government of India is spending 9302 crores for drinking water supply.

Our Hon'ble Chief Minister of AP has proposed all the villages in the State of Andhra Pradesh should be served by putting Mineral water plants in each and every village. The budget is approximately 1000 crores.

Coming to my parliamentary constituency, I have started putting up mineral water-plants in all the villages of my constituency using my M.P. lads and other sources. My estimated budget is about 25 crores to cover all my 1000 villages.

I request the Hon'ble Finance Minister to provide Mineral Water plants in each and every village of entire India.

Hon'ble Finance Minister in his budget speech mentioned bio-diesel from vegetable oils. Now what are vegetable oils? Palm oil, Coconut oil, Groundnut oil, Cottonseed oil, Castor oil are all vegetable oils. We are importing edible oils such as Palm-oil in large quantities for human consumption. Now, oils extracted from Jatropa, Pongammia, Caster etc. can be used for manufacturing bio-diesel. I tell you sir, whole programme of Jatropa, Pongammia etc. is a big failure. People are not enough motivated to grow these plants.

I request you to kindly extend the some tax concessions to the above including to bio-petrol (also called ethanol) which is manufacture from molasses (which is a by-product from sugar factory), Jowar, Bajara, Maize etc.

These measures will enable to grow our farmers the above crops in large quantities without fear of market sliding down.

***श्री चंदूलाल साहू (महासमंद):** महोदया, मैं छत्तीसगढ़ के महासमन्द लोक सभा क्षेत्र से पहली बार चुनकर आया हूं और बजट पर चर्चा करने के लिए खड़ा हुआ हूं।

महोदया, वर्तमान बजट आर्थिक एवं सामाजिक असमानता दूर करने में असफल साबित होगा। आज अमीर और अधिक अमीर तथा गरीब और अधिक गरीब होते जा रहे हैं। इसे दूर करने का इस बजट में कोई उल्लेख नहीं किया गया है। घाटे की पूर्ति कहां से की जाएगी इसका उल्लेख नहीं है। काला धन चाहे वह देश में हो या विदेश में, के संबंध में सरकार मौन है। वह क्यों अपनी चुप्पी नहीं तोड़ रहे हैं, जबकि पूर्व के वक्तागण भी काला धन को उजागर करने की बात कर रहे हैं। कृपया इसके संबंध में सरकार का वक्तव्य आना चाहिए।

महोदया, मैं छत्तीसगढ़ प्रदेश के संबंध में बताना चाहूंगा। 45 प्रतिशत अनुसूचित जाति एवं जनजाति के लोग यहां रहते हैं। यहां अभी भी पर्याप्त मात्रा में यातायात के साधन उपलब्ध नहीं है। यदि यातायात के समुचित साधन उपलब्ध नहीं होंगे तो क्षेत्र का विकास नहीं हो सकता है। इसलिए मैंने सरकार से राजम होते हुए शरियाबन्द, देवभोग से घरमजगढ़ (उड़ीसा) तथा महासमन्द से पिथौरा, सराइपाली होते हुए सम्बलपुर (उड़ीसा) तक रेलवे मार्ग की मांग की है तथा रायपुर से धमतरी नैरोगेज से ब्राडगेज में बदलने की मांग की है। छत्तीसगढ़ में पर्याप्त मात्रा में प्राकृतिक संसाधन विद्यमान हैं, लेकिन फिर भी प्रदेश में सर्वाधिक निरक्षा एवं गरीबी है। छत्तीसगढ़ को केन्द्र सरकार से पर्याप्त मात्रा में आर्थिक पैकेज प्राप्त होना चाहिए। छत्तीसगढ़ प्रदेश में नक्सलवाद की समस्या भयावह हो गई है। इससे निपटने के लिए राज्य सरकार ने पूरी ताकत लगा दी है, किंतु फिर भी लगातार घटनाएं घट रही हैं। इस पर नियंत्रण के लिए केंद्र सरकार को कारगर कदम उठाने चाहिए। केंद्र सरकार द्वारा बनाई गई योजनाएं शीघ्रातिशीघ्र क्रियान्वित होनी चाहिए। प्रशिक्षित जंगल-वार फोर्स भेजें। नागा तथा कोबरा बटालियन को तैनात करें तथा इंटर स्टेट संबंध की आवश्यकता है।

महोदया, बजट प्रतिवर्न पेश किया जाता है, किंतु जब तक अंतिम पंक्ति के अंतिम व्यक्ति तक योजना को पहुंचाने की सही तरीके से व्यवस्था नहीं की जाएगी, तब तक प्रदेश व देश का विकास नहीं हो सकता है। इसलिए आवश्यक है कि आम जनता की भागीदारी, जनएकता एवं मोनेटरिंग की भी पर्याप्त व्यवस्था हो। प्रस्तुत बजट जनकल्याणकारी कम राजनैतिक ज्यादा है। इस बजट में छत्तीसगढ़ प्रदेश की

* Speech was laid on the Table

उपेक्षा की गई है। हमारा देश कृनि प्रधान देश है। कृनि पर कम ध्यान दिया गया है और उद्योग जगत पर ज्यादा ध्यान दिया गया है। हमें कृनि पर भी ध्यान देने की आवश्यकता है। छत्तीसगढ़ के महासमन्द लोक सभा क्षेत्र के राजम विधान सभा के छुरा विकासखंड में " पिपरछेड़ी बांध " 20 वर्नों से वन मंत्रालय में अनापत्ति प्रमाण हेतु लटका पड़ा है। ऐसे सभी बांधें को अनापत्ति प्रमाण पत्र दिया जाए तथा गिरते जल स्तर को बनाए रखने के लिए अधिक से अधिक एवं बांध का निमाण्उर् कराया जाए। मेरी सरकार से यही मांगे हैं।

*SHRI S. R. JEYADURAI (THOOTHUKKUDI): I thank you for this opportunity to speak on General Budget. First of all, I thank our leader, Dr. Kalaignar and the people of our Tuticorin Constituency.

Guided by Annai Sonia Gandhi Ji and led by Dr. Manmohan Singh, the UPA Government has an able Finance Minister, in Shri Pranab Mukherjee. So there is a social-minded financial management. In this, the DMK Government, in Tamil Nadu, is a model for the Union Government.

Spending on rural infrastructure gets priority. Allocation for National Rural Employment Guarantee Scheme is raised in a big way to Rs. 39,100 crore. The BPL families will get 25 kg. of rice or wheat at Rs. 3/- per kg. every month. I request the Government to redefine BPL. All needy people must get real benefit.

A Budget is more than a Revenue and Expenditure Statement. Our commitment to policies and programmes is seen there. Rs. 3.25 lakh crore has been fixed as farm credit target for this financial year. A Task Force is to be set up to study the problems faced by the farmers at the hands of money-lenders. This is a common problem found all over the country. All the farmers must be liberated. Fertiliser subsidies must go to farmers directly. Our leader Thiru Mu. Ka. Alagiri, Hon. Union Minister of

---

* Speech was laid on the Table

Chemicals and Fertilisers wants to help the farmers of the country. I welcome this move.

The economic slowdown affects all of us. The poor need the help from the Government. A massive Health Insurance Scheme for the families of workers in the unorganized sector is being taken up by the Government of Tamil Nadu. I urge upon the Union Government to follow this model.

Madam, Rs. 50 crore has been allocated to Punjab University in the Union Budget. In Tamil Nadu, Anna University is opening this year five more Government Engineering Colleges in towns like, Tuticorin. Thanjavur, Tiruvannamalai. I request the Union Finance Minister to consider, allocating funds for spreading technical education in educationally backward areas, the places mentioned above.

Rs. 500 crore is allocated, for the welfare, of displaced Tamils in Sri Lanka. We must see that this fund reaches the needy. Relief material must be sent directly from Tuticorin to Northern and Eastern Provinces of Sri Lanka. This can be done with the supervision of Sri Lankan agencies.

Tax on gold coins is proposed in this Budget. Marriages are sacred in our country. Gold for Thaali or Mangal Sutra is also sacred in our tradition. So exemption for buying gold to make ‘Thaali’ in a traditional manner must be considered.

I congratulate the Minister for allotting more funds for farm and social sector. But still you have fixed a growth rate of 9 per cent. I welcome your initiatives and this Budget.

***श्री हंसराज गं. अहीर (चन्द्रपुर)** : सरकार द्वारा लाए गए बजट 2009-10 पर मैं अपना भा-ाण करने के लिए खड़ा हूँ । अपने बजट भा-ाण में अर्थ मंत्री द्वारा देश के अब तक सबसे बड़े बजट यानी 10 लाख 20 हजार करोड़ रु0 से अधिक बजट रखने की बात कही गई, लेकिन बढ़ते सकल घरेलू उत्पाद को देखते हुए इसका बढ़ना आवश्यक था । आम आदमी का नाम लेकर सत्ता पर आई इस सरकार द्वारा अपने अपयश को छुपाने के लिए वैश्विक मंदी का ही सहारा मिला है । आज देश मंहगाई, बेरोजगारी, कृनि क्षेत्र में हो रही आत्महत्या से जूझ रहा है । लेकिन सरकार ने इस क्षेत्र में विशे-ा ध्यान नहीं दिया है । आज सरकार भले ही मंहगाई की दर ऋणात्मक होने का ढोल पीट रही मगर वास्तविकता कुछ और ही है । आम आदमी की थाली आज मंहगी हो गई है । दाल, चावल, आटा, तेल, सब्जी, फल जैसे रोजमर्रा के उपयोग की वस्तुएं आम आदमी के पहुंच से दूर होती जा रही है । ग्रामीण क्षेत्र की तरह शहरी क्षेत्र में भी कुपो-ाण देखने को मिलेगा तो कोई आश्चर्य की बात नहीं होगी । भवि-य में खाद्यान्नों के दाम नहीं बढ़े इसके लिए रा-ट्रीय स्तर पर उत्पादन बढ़ाने के लिए प्रोत्साहन देने की आवश्यकता है । लेकिन इस बजट में इसका अभाव दिखाई देता है । योजना आयोग द्वारा गठित प्रो. बी.एम. व्यास की अध्यक्षता वाली समिति द्वारा अपनी रिपोर्ट में 11वीं पंचव-ीय योजना के आखिर में देश में खाद्यान्नों की आवश्यकता 244 दशलक्ष टन होगी, लेकिन इसका उत्पादन केवल 214 से 240 दशलक्ष टन ही होगा यानि देश की आवश्यकता से कृनि उत्पादन कम होगा । यह देश के लिए खतरे की घंटी है, हमारी बढ़ती जनसंख्या को देखते हुए हमें खाद्यान्नों का उत्पादन बढ़ाना होगा, इसके लिए विशे-ा कार्यक्रम चलाने की आवश्यकता है । देश में प्रतिदिन 20 रुपए से कम खर्च करने वालो की संख्या 77 प्रतिशत है । इससे गरीबों को दो वक्त पेट भर खिलाने का इंतजाम तो हमें करना ही चाहिए । आंकड़ों की बाजीगरी कर मंहगाई खत्म होने का खोखला दावा करने की बजाय वास्तविक धरातल को देखते हुए मंहगाई पर नियंत्रण लाने हेतु ठोस कदम उठाएं । मैं दूसरी बात कहता हूँ कि जब-जब अनाज के दाम बढ़ते तब आम उपभोक्ताओं को मंहगें दामों पर अनाज खरीदना पड़ता है, लेकिन किसानों को इसका कोई फायदा नहीं मिलता । अनाज का उत्पादन करने वाला किसान और उपभोक्ता दोनों ही घाटे में रहते हैं । इसका संज्ञान लेकर अगर अनाज महंगें होंगे तो किसानों को इसका फायदा मिलना चाहिए और सस्ते अनाजों का उपभोक्ताओं को ।

---

* Speech was laid on the Table.

देश में दूसरा महत्वपूर्ण घटक है कामगार । इस सरकार ने कामगारों के लिए कोई खास घो-ाणा नहीं की है, पांच साल में प्रतिव-र्ा 1.20 करोड़ के हिसाब से 6 करोड़ रोजगार उपलब्ध करने का बजट में वादा किया गया, लेकिन ये रोजगार कहाँ और कैसे उपलब्ध कराए जाएंगे, इसका कोई उल्लेख नहीं किया गया है । 2002 में डा0 एस.पी. गुप्ता समिति ने एक रिपोर्ट सरकार को पेश की, इसके आधार पर 2004 में सत्ता में आई सरकार ने प्रतिव-र्ा 1 करोड़ रोजगार देने की बात कही । कहा गया वह 1 करोड़ रोजगार पिछले पांच व-र्ा में रोजगार देना तो दूर की बात है, उद्योगों में मंदी की मार के बहाने वी.आर.एस. जैसी स्कीम चलकर कामगारों को बेरोजगार होना पड़ रहा है । रोजगार के संबंध में सरकार द्वारा गठित मोंटेक सिंह अहलूवालिया समिति, गीता कृ-णन समिति और राकेश मोहन समिति ने की सिफारिशों के आधार पर रोजगार का वादा किया, लेकिन रोजगार सृजन की ओर सरकार ने उपेक्षा ही की है । एक रिपोर्ट के अनुसार देश में 2020 तक बेरोजगारों की संख्या बढ़कर 21 करोड़ तक जाने का अनुमान है । इसे देखते हुए रोजगार तथा स्वरोजगार के कार्यक्रम बड़े पैमाने पर चलाने चाहिए इसके लिए मौल संस्कृति को छोड़कर खुदरा क्षेत्र में ध्यान देना होगा । खुदरा क्षेत्र में विदेशी निवेश को समाप्त करना होगा । आजकल शिक्षा, उद्योग, सार्वजनिक क्षेत्र में ठेकेदारी पद्धति से काम हो रहा है, इससे सामाजिक तथा आर्थिक सुरक्षा खत्म हो जाती है, इसलिए इसे खत्म करना होगा । बढ़ती जा रही इस बेरोजगारी के उपायों संसाधनों का उपयोग उचित नहीं हो रहा है । कृनि क्षेत्र व खनन सामग्री के आधार पर और भी रोजगार बढ़ाया जा सकेगा । कृनि क्षेत्र को सिंचित कराया जाए नए नए सिंचाई परियोजनाएं जो धनराशि के अभाव से राज्य सरकारें पूरी नहीं कर पा रही उन्हें केन्द्र सरकार धनराशि उपलब्ध कराए अथवा राज्यों की सारी सिंचाई परियोजना रा-ट्रीय परियोजना घो-ाणा कर बजट में भारी धनराशि का प्रावधान करने की मांग करता हूँ । वैसे ही खनन सामग्री जिसमें कोल लौह अयस्क, मैगनीज, लाइम स्टोन इत्यादि खनन सामग्री जो देश के विभिन्न भागों में उपलब्ध है । इस सामग्री पर हम बड़े पैमाने पर रोजगार पैदा कर सकते हैं । लेकिन सरकार इस खनन संपदा को किसी विशि-ट उद्यमियों को बड़े-बड़े डिपॉज़िट कैप्टिव कोल ब्लॉक, आयरन और ब्लॉक में बांट रही है । इस रा-ट्रीय संपदा का सही मायने में उपयोग नहीं रहा है । इस संपदा से रोजगार व बड़ी मात्रा में धनराशि उगाही जा सकती है इस खनन सामग्री जैसे कोल, लौह अयस्क, मैगनीज व अन्य खनन सामग्री को नीलामी बोली से किसी उद्योगों को दिया जाता तथा नये रोजगार के शर्तों के आधार पर तो इस सामग्री से रोजगार व संबंधित मंत्रालयों या देश के हित में बड़ी धनराशि उपलब्ध होगी लेकिन सरकार इस सामग्री को देश के बड़े-बड़े उद्यमियों को मुफ्त में बिना किसी रोजगार के शर्तों पर बंदर बाट कर रही है यह गलत है ।

महोदया, दूसरा महत्वपूर्ण क्षेत्र है स्वास्थ्य सुविधा । आज ग्रामीण क्षेत्र में स्वास्थ्य सुविधा का अभाव स्प-ट दिखाई देता है । हजारों डाक्टर और विशे-ज्ञों के पद रिक्त हैं । आज भी नागरिकों की तुलना में प्राथमिक स्वास्थ्य केन्द्र, उप केन्द्रों की संख्या बहुत कम है । डाक्टर ग्रामीण क्षेत्रों में जाना नहीं चाहते । ग्रामीण क्षेत्र में स्वास्थ्य सुविधा का स्तर बढ़ाने के लिए डाक्टरों को ग्रामीण क्षेत्र जाने के लिए बाध्य करना होगा इसके लिए सरकार कड़ा कानून बनाए । डाक्टरों की कमी को देखते हुए मेडिकल कालेज केन्द्र सरकार तथा राज्य सरकारों को खोलने चाहिए । विशे-ाकर ग्रामीण व आदिवासी दुर्गम पहाड़ी क्षेत्रों में खोलने चाहिए ।

भारतीय आयुर्वेद पद्धति द्वारा इलाज उपलब्ध कराना भी एक दूसरा रास्ता हो सकता है, लेकिन सरकार ने बजट 2009-10 में पिछले व-र् के 17.19 करोड़ के मुकाबले केवल 13 करोड़ रुपए प्रावधान किया है, यह भारतीय आयुर्वेद पद्धति के बारे में सरकार की उपेक्षा के साथ आम लोगों के स्वास्थ्य के बारे में भी सरकार की उपेक्षा को उजागर करता है ।

महादेया, अन्य क्षेत्रों में महत्वपूर्ण है शिक्षा क्षेत्र । सरकार ने सर्वशिक्षा अभियान तथा मिड-डे मील परियोजना पर प्रावधान नहीं बढ़ाया है । सर्वशिक्षा के बाद माध्यमिक स्तर पर शिक्षा हेतु एक मिशन चलाने की बात की जा रही थी लेकिन बजट में इसका कोई उल्लेख नहीं है । शिक्षा के क्षेत्र में शुल्कवृद्धि से छात्र तथा अभिभावक त्रस्त हैं । उच्च शिक्षा आज आम आदमी के लिए सपना बनकर रह गई है । उच्च शिक्षा में निजी क्षेत्रों का एकाधिकार न बन पाए इसलिए सरकार को उच्च शिक्षा हेतु सरकारी संस्थान बड़े पैमाने पर खोलकर उच्च शिक्षा अल्प दाम पर उपलब्ध कराने का प्रयास होना चाहिए । सरकार इस बजट में इसे शामिल करे । सरकार ने 6 हजार आदर्श विद्यालयों को शुरू करने की बात कही है लेकिन 350 करोड़ में 6 हजार विद्यालय कैसे खोले जाएंगे इसका विवरण नहीं दिया गया । यह राशि अपर्याप्त है, इसे बढ़ाने की मैं मांग करता हूँ । सरकार ने बायोडीजल पर उत्पाद शुल्क समाप्त किया मैं इसका स्वागत करता हूँ लेकिन बायो डीजल का वाहनों में प्रयोग अधिक से अधिक होने के लिए सरकार को विशे-ा ध्यान देना पड़ेगा । मैंने इस मामले को पिछली लोक सभा में जोर-शोर से उठाया लेकिन तेल क्षेत्र में सक्रिय माफियों का इसको विरोध देखते बायोडीजल को प्रोत्साहन हेतु अन्य कदम भी उठाने होंगे इससे किसानों को भी फायदा हो सकता है । सरकार ने बजट के माध्यम से आयकर में केवल 10 हजार की राहत दी है, छठे वेतन आयोग की प्राप्ति के कारण नौकरी पेशा लोगों को इसका खास फायदा नहीं होगा । मंहगाई की मार झेल रहे मध्यम वर्ग के लोगों के लिए आयकर में अधिक छूट

देने की आवश्यकता है । रेल सेवा को सेवाकर के दायरे में लाकर रेल परिवहन के द्वारा होने वाली वस्तुओं के दामों का बढ़ जाना सुनिश्चित है । इससे मंहगाई में और इजाफा हो सकता है । सरकार ने पिछले पांच वर्ा की तरह इस वर्ा भी जनता को सुनहरे वायदे कर उन्हें मूर्ख बनाने का कार्यक्रम बजट के माध्यम से जारी रखा है । आज देश की आर्थिक स्थिति खराब है, इसका दोा वैश्विक मंदी को न देकर इस निा्क्रिय सरकार को देना होगा । एक सर्वेक्षण के मुताबिक आज देश के हर नागरिक चाहे वह नवजात शिशु हो, उस पर विदेशी और स्वदेशी कर्ज 29800 रुपए है । देश में गरीबी की संख्या भी लगातार बढ़ती जा रही है । ऐसे समय गरीबी उन्मूलन के लिए विशेा कार्यक्रम चलाने के साथ युवकों के लिए रोजगार और स्व-रोजगार के अवसर उपलब्ध कराने चाहिए । मैं सरकार द्वारा लाए गए इस बजट को विकास में रोधक तथा जनता से किए गए वायदों के खिलाफ मानकर इसका विरोध करता हूँ । अंत में केवल एक बात कहता हूँ वैश्विक मंदी का कु-प्रभाव तो है, लेकिन इसको एक अवसर के रूप में लेकर कदम उठाने की आवश्यकता होते हुए सरकार इससे चूक गई है ।

''माना की अंधेरा घना है,
लेकिन दीपक जलाना कहा मना है''

आम आदमी के जीवन में उजियाला लाने के लिए राजनीतिक इच्छा शक्ति की जरूरत है । सरकार ने इसका उपयोग नहीं किया सरकार इसका गंभीर संज्ञान ले ।

***श्री मिथिलेश कुमार (शाहजहाँपुर)ः** मैं वित्त बजट पर माननीय मंत्री जी का ध्यान आकर्नित करना चाहता हूँ । मैंने आपका बजट भा-ाण बहुत ध्यान से पढ़ा और समझा । आपने किसानों के लिए गाँवों के लिए उतना अच्छा जनहित में बजट नहीं दिया है जो होना चाहिए । आज पूरे देश एवं खास कर उत्तर प्रदेश में सूखा पड़ा हुआ है। इस सूखे से निपटने के लिए कोई खास उपाय इस बजट में नहीं किया गया है । जबकि किसानों की स्थिति ठीक नहीं है । इस सूखे से किसान और बदहाल हो जाएगा। महोदय, मैं एक और समस्या की ओर माननीय मंत्री जी का ध्यान आकर्नित करना चाहता हूँ । इस समय डीजल तथा पेट्रोल के दाम बढ़ाने की आवश्यकता नहीं थी परन्तु सरकार द्वारा किसानों की स्थिति तथा सूखे की स्थिति का सही आकलन न करते हुए दोनों पेट्रो पदार्थो के दाम बढ़ा दिए हैं जिससे किसान और बदहाल हो जाएगा । यदि सूखे से निपटने के लिए ठोस कदम नहीं उठाए गए तथा बजट में प्रावधान नहीं किया गया तो स्थिति अत्यंत भयंकर हो जाएगी ।

मैं माननीय मंत्री जी के सामने एक सुझाव रखना चाहता हूँ । अगर इस सुझाव पर अमल किया गया तो काफी हद तक किसानों को फायदा पहुंचाया जा सकता है । प्रत्येक क्षेत्र में 50-50 कि.मी. की दूरी पर पानी रोक-रोक कर निकाला जाए । इस योजना के लिए बजट में अलग से प्रावधान किया जाए । इससे काफी हद तक सूखे की स्थिति से निपटा जा सकता है । तथा सभी क्षेत्रों को बराबर पानी का उपयोग करने का मौका मिलेगा ।

महोदया, मैं माननीय मंत्री जी का ध्यान रा-ट्रीय रोजगार योजना के अंतर्गत आने वाली समस्याओं की ओर आकर्नित करना चाहता हूँ । इस योजना को चालू करने का उद्देश्य बहुत अच्छा था परन्तु भ्र-ट अधिकारियों के कारण इस पर सही से अमल नहीं किया जा रहा है यह स्थिति विशे-ाकर उत्तर प्रदेश में है जिसके कारण जरूरतमंद लोगों

---

* Speech was laid on the Table.

को रोजगार प्राप्त नहीं हो रहा है । इस योजना के लिए केन्द्र सरकार द्वारा जो धनराशि जारी की जा रही है उसका राज्य सरकार द्वारा सही उपयोग नहीं किया जा रहा है । इसमें भेदभाव बरता जा रहा है । यदि यही स्थिति रही तो यह योजना जिस उद्देश्य के लिए बनी उसका अस्तित्व ही समाप्त हो जाएगा ।

अंत में मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूँ कि उन्होंने इस योजना के लिए धनराशि का पूरा प्रबंध किया है । यदि इसका सही तरीके से इस्तेमाल किया जाए । मैं चाहता हूँ कि इसके लिए केंद्र स्तर पर एक निगरानी तंत्र की स्थापना की जाए जिससे केंद्र द्वारा आबंटित धनराशि का राज्य सरकारें दुरूपयोग न कर सके । इन्हीं शब्दों के साथ मैं अपना भा-ाण समाप्त करता हूँ तथा आशा करता हूँ कि माननीय मंत्री जी मेरे द्वारा दिए गए सुझावों का बजट में प्रावधान करेंगे ।

***डॉ. विनय कुमार पाण्डेय (श्रावस्ती):** महोदय, माननीय वित्तमंत्री प्रणव मुखर्जी जी द्वारा वर्न 2009-10 के प्रस्तुत, समावेशी विकास एवं सुदृढ़ अर्थव्यवस्थायुक्त भारत के बजट का समर्थन करते हुए, किसान होने के नाते कृनि क्षेत्र में किसानों को ब्याज में और सुविधायें प्रदान करने, सिंचाई, आर्गेनिक कृनि, आधुनिक कृनि एवं बिजली आदि की सुविधा के साथ-साथ पशुधन तथा बायोफर्टिलाइजर पर सुविधायें प्रदान करते हुए किसान की लागत को कम करने की बात पर बल देता हूं, ताकि किसानों के रहन-सहन का स्तर सुधर सके और हमारा देश समृद्धशाली हो सके। अनाज के दामों को बढ़ाने से अन्य औद्योगिक उत्पादों के दाम बहुत अधिक बढ़ते हैं, जिससे महंगाई और अधिक हो होती है। अतः किसान की लागत को कम करना ही उचित होगा।

महोदय, मैं आपके माध्यम से यूपीए सरकार को, अर्थव्यवस्था और आधारभूत ढांचे को मजबूती प्रदान करने वाले रान्ट्रीय खाद्य सुरक्षा अधिनियम आदि कार्यक्रमों वाला सफल बजट प्रस्तुत करने हेतु बधाई देना चाहता हूं। मान्यवर, उत्तर प्रदेश में सार्वजनिक वितरण प्रणाली और रान्ट्रीय रोजगार गारंटी योजना जैसे लोकोपयोगी कार्यक्रमों को कोटेदारों और प्रधान के उत्पीड़न का माध्यम उत्तर प्रदेश सरकार ने बना रखा है। इस पर तत्काल निगरानी समितियों के माध्यम से रोक लगाने की व्यवस्था करनी होगी। साथ ही साथ केन्द्र द्वारा भेजे गए धन का दुरूपयोग और विभिन्न योजनाएं चाहे वह पिछड़ा वर्ग कल्याण, अल्पसंख्यक कल्याण, सर्वशिक्षा अभियान या बाल-विकास का धन हो, उत्तर प्रदेश सरकार तीस प्रतिशत तक कमीशनखोरी कर लोकतंत्र का विद्रूप चेहरा प्रस्तुत करने का कार्य कर रही है। इस पर तत्काल अंकुश लगाने की आवश्यकता है। मान्यवर, मैं आपके माध्यम से सरकार का ध्यान इस ओर आकृन्ट करना चाहूंगा।

बार्डर एरिया डेवलपमेंट के कार्य गुणवत्ता और मानक से परे हो रहे हैं। आपके माध्यम से निवेदन करना चाहता हूं कि समाज के अंतिम व्यक्ति, बीपीएल श्रेणी के लोगों, दलित, पिछड़े, अल्पसंख्यकों और किसानों के कल्याण की योजनान्तर्गत जो सुविधायें हम केन्द्र से दे रहे हैं, उनमें बिचौलियों की भूमिका को समाप्त कर उन्हें सीधे लाभ पहुंचाना उचित होगा। इससे भ्रन्टाचार पर काबू पाया जा सकता है। किसानों को धान और गेहूं का बोनस, खाद की सब्सिडी सीधे पहुंचाकर बिचौलियों की भूमिका बिल्कुल बंद करनी होगी, तभी उन्हें लाभ मिलेगा और केंद्र की योजना सार्थक होगी।

---

* Speech was laid on the Table

मेरे क्षेत्र में तराई के असिंचित क्षेत्रों जैसे कि बलरामपुर जनपद के शिवपुरा, तुलसीपुर, गैंसड़ी और पचपेड़वा विकासखंडों के साथ श्रावस्ती जनपद के जमुनहा, हरिहरपुररानी और सिरसिया में तीन-तीन कलस्टर रिंग बोरिंग की महती आवश्यकता पर बल देना होगा।

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam Speaker, I rise to respond to the observations made by a very large number of speakers. More than 94 Members have participated in the discussion. In addition to that, 34 Members have made their observations by submitting written responses, placed on the Table of the House. Such a large number of participation is there. Particularly, quite a large number of them are first-timers who made their maiden speeches; their speeches may be maiden and they may be first-timers, but their observations, comments, criticisms and analysis were mature and beneficial to me and to all my colleagues. I have no doubt that their presence will enrich this House.

Madam, I always had a complaint and I used to express it more than often that Parliament, particularly this House is not exercising its own authority to the extent it should.

Comment [p45]: Cd C3

It is because the entire money and finance related matters starting from sanctioning the expenditure to imposing taxes, even to authorise the withdrawal of sums from the Consolidated Fund of India are subjected to the approval of the Members of this House. That is the basic fundamental principle of parliamentary democracy that directly elected representatives of the people will take part in collecting, disposing of taxes and approving the expenditure proposals of the Government. But the keen interest which particularly my young colleagues have shown by participating both in the Railway Budget, more than 133 Members participated, and in the General Budget, clearly demonstrates that the Indian Parliament is entering into a new phase where Members will definitely make very valuable contribution and I congratulate them once again.

When I was going through the observations of the hon. Members – quite a few of the speeches I listened everyday till 8.30 or 9.00 o'clock when the House adjourned, I remained present. I must frankly admit that I have not listened to all the speeches but most of them I have listened to either sitting in my room or being

physically available in this House and in the other House and I was really impressed. I was impressed because of one current underlying message which came from almost every speech. If they have criticised, if they have been critical of me, if they have raised objections to some proposals, it is not because they are unkind. They have become unkind to be kind to me, to be kind to the people of this country because of their eagerness to extend benefit to all sections of the people, to every segment and this anxiety prompted them to criticise some provisions of the Budget and perhaps expect beyond what should be expected.

After all, we shall have to keep in mind that the Budget document is neither formulated in isolation nor out of context. Budget document is formulated in the context of certain very basic documents with which our system is well acquainted, it is in the context of the Five Year Plan which is being approved by a collective body consisting of the highest representatives of the people of this country, NDC, consisting of elected Chief Ministers of all the States and the Union Council of Ministers. Budget is formulated in the context of the prevailing Five Year Plan. Budget cannot be isolated from the prevailing economic situation domestically and internationally. We may or may not like it but in today's world every economy is inter-dependant. We are linked globally and the global decisions have its impact, positive or negative, on our system, on our efforts.

Moreover, the performance of the UPA Government in the last five years has also raised the expectations of the people of every section, organised, unorganised, entrepreneur, young men and women, self-help groups and persons living below poverty line. When Member after Member raised the demand to extend the job opportunity under National Rural Employment Guarantee Act (NREGA) beyond 100 days, bring more people, more families under Below Poverty Line, these approaches are coming from the eagerness of extending help to those who need.

Comment [R46]: cd. by 'd3'

As I mentioned in my Budget Speech, in the medium term we should have some clear objectives and those clear objectives should be to come back to the path of fiscal discipline as early as possible, in other words, should maintain FRBM. I have also indicated in the Budget by which time I would like to come back. I have also indicated in details the allocations.

Of course, by this time you must have seen the Budget details of the Plan document where we have indicated allocations for various flagship projects. But there was one underlying philosophy of resorting to huge borrowings and also to bursting the ceiling of fiscal deficit and revenue deficit because India requires right now, just at this moment, to come back to the higher growth path. For that, we require higher investment and investment in the sectors where we can have quick yield. There are sectors where investment will provide yield but over a longer period of time. There are sectors where we can have yield in the shortest possible time. Private sectors are shy of this. They do not have the required resources. Therefore, anybody could have chosen the softer option of rather maintaining the fiscal prudence by not crossing the fiscal deficit limit prescribed by the FRBM and would have reduced the borrowings. Where would the investable resources come from? For the teeming millions who are depending on these daily wage earning programmes of NREGA and who are having little bit of development through rural and urban infrastructure programmes through series of flagship projects, should there be no enhancement in the outlays of those projects?

Many Members have demanded that allocation is inadequate under the flagship projects. What would happen by merely giving Rs.100 a day in NREGA? Why can we not expand it more? How to ensure the food security to the teeming millions? For that, we require resources and if we require resources from where we can have these resources. Somebody described the Budget proposals as timid. Of course, with these types of phrases I am acquainted with for the last 40 years. The Budget must be defined. It is a pedestrian Budget, accountant's scrap book, directionless Budget, and timid one. I am acquitted with these types of phrases.

Somebody will give these epithets to the Budget whenever it is presented. That is not. No doubt, I do not subscribe to that.

Comment [R47]: cd. by e3

But it was not easy for any Finance Minister to take a decision to borrow about Rs. 3,98,000/- crore to meet the developmental requirements and particularly, substantially in the rural areas. Last but one speaker has spoken that there should be an Agricultural Budget and commented on my little more than one page devotion in my Budget speech on agriculture. I will answer that when I will come to the agriculture sector and what I have done for that. But because of that, in order to meet the requirements of these sectors, I have to take this risk. But at the same time I do believe that it is not possible to maintain this level of borrowings unless we have higher growth. Higher growth means higher income. It is no longer a theoretical proposition. The performance of the UPA Government in the last five years have clearly demonstrated that when we could reach into the higher growth trajectory of 8.6 per cent average in five years and in the last three years with over 9 per cent growth, that brought resources, that brought income, that improved the tax GDP ratio from 9.2 plus percentage in 2003-04 to 11.5 percentage of GDP in 2008-09 which helped to take an ambitious plan like providing Rs. 65,000 crore to meet the loan repayment responsibility of the farmers to relieve more than three crore farmers from the debt burden. That could provide a substantial step up in NREGA. There is nothing to be pooh-poohed if I have stepped up by 144 per cent, that is from Rs. 16,000 crore to Rs. 39,100 crore under NREGA from BE to BE. It was improved substantially. We have provided further. It is a deliberate action to give a clear signal that these are the sections who waited too long and we must give justice to them. If somebody says, “Mr. Minister, it is too inadequate. It has still to be improved.” I will lower my head and say, `yes, I agree. It should be improved further.’ But it is not wastage. I do not think it is a wastage. It is a social investment. We shall have to make this social investment.

Madam, Speaker, before I proceed further, because a large number of points have been made and I shall have to respond to them, I would just like to

share that recently some silver lining in the economy is visible. As I mentioned, I have taken a tremendous risk as Finance Minister, not only me but the entire UPA Government, all my colleagues have taken this tremendous risk with the hope that there will be a turn around. Silver lining is visible. As I mentioned in my Budget speech, there are some early indications of recovery in the global economy and Indian economy is also showing signs of picking up though uncertainties remain on several fronts. Some positive signs in the Indian economy are that the major steel producers registered a growth of 13 per cent in June, 2009 on a year to year basis. Cement production increased by 13.1 per cent in the same period sales of automobile including two-wheelers and three-wheelers sectors have registered a growth of 14.3 per cent in the month of June. This was driven by the demand of the two-wheelers at 17.4 per cent in June itself. This reflects greater purchasing power of the middle income group, easier availability of credit and affordability. Consumer goods continue to record a double digit growth at 12.4 per cent both in May and in the month of June.

Comment [R48]: Contd. By f3

Mobile phone is no longer a luxury. Even in the remote villages, people are using mobile phones. Mobile phone connections in May, 2009 increased by 49 per cent and approximately, 12 million mobile phone connections were added during the month.

I mentioned that these are small beginnings. We are not out of woods. International economic scenario is not going to soon come out of woods. It will take more time but our strategy of development depends on generating internal demand, injecting resources in the rural areas and enhancing their purchasing power. To some extent, it is responding, and, like all of you, I too pray to Lord Indra that let the monsoon be not erratic, let there be good monsoon. I am not yet pessimistic like many people. Let there be good monsoon, there is still time for a good monsoon and then it would be possible to have higher growth rate.

Madam, as I was following the Budget discussion, almost all issues that were raised highlighted the importance of generating resources for broadening and

deepening our development effort, more specifically for making growth, for which the architecture was laid out by the present Government in its first term. For instance, there were several references to the flagship programmes in the UPA including the demand for extending the benefits of NREGA beyond 100 days of assured employment, to provide social security and primary health facilities to children in the villages, bringing more families under BPL scheme, to maintain the thrust on agricultural growth at 4 per cent and making farm loans available at 4 per cent interest rate. More allocations for education, food security, public health services and faster development for quality infrastructure have been demanded by the hon. Members. The resources for these efforts can come out only from the higher and broad-based growth which is the focus of the Government, as I had highlighted in my Budget speech.

Given the lax in the economy between specific action and desired outcome, we have to initiate institutional reform measures during the current year itself with a view to bringing the economy back to the high growth path. But these measures have to be well thought out for implications in the short term and in the medium term.

Coming to agriculture which is the main stay of our economy, first of all, we have to keep one thing in mind. Last but one speaker, of course in his over enthusiasm, wanted that there should be a separate Budget for agriculture. Demanding is nothing wrong. Agriculture is the most important area. Perhaps he wants to underline that message but please remember, for a very long period of time, there was sluggish growth in agriculture. In the last Government, things have started improving and we achieved four per cent growth but this year, we could not maintain that. We shall have to maintain this four per cent growth and it cannot be done merely by the budgetary allocations. Hon. Member is correct. Agriculture is a very widely spread subject which covers many areas. Therefore, agriculture allocation is not merely for the allocation under the Head of 'Agriculture'.

He talked about prices. Two major commodities which our farmers produce are wheat and paddy. Please compare the step-up which we have given in the Minimum Support Price. It was increased from Rs. 630 per quintal to Rs. 1080 per quintal in the just five years for wheat.

Comment [U49]: cd. by g3

Please show me any five-year period before that when it was increased so much. It was increased from Rs. 630 to Rs. 1,080. This much step-up has been given per quintal of wheat procurement price. For paddy, we have increased the procurement price by Rs. 300. It will be increased further as and when the situation demands. But please remember that it is not a budgetary exercise. This exercise is being done by the appropriate authority in consultation with the Expert Groups.

What does a farmer require? He requires support price, appropriate price and reasonable price; he requires good quality seeds; he requires water for irrigation; he requires quality credit at affordable prices; he requires fertilizer. Of course, he requires pesticides, equipment, power, etc. These are his requirements.

If you talk of agricultural investment, you will have to take into account the related investments in these areas also. Take the case of credit. What was the level of agricultural credit before we came to power? It was Rs. 85,000 crore. The former Finance Minister, Shri P. Chidambaram, who is good at figures will correct me if I am wrong. In five years we have stepped it up to Rs. 2,87,000 crore. This year I have fixed a target of Rs. 3,25,000 crore. I am pretty sure that we can achieve it. Every year we have surpassed the target. These are not empty words. These are the substantial advantages and benefits that we want to provide to our farmers and to our farming community.

Now, take the case of short-term crop loan. Up to Rs. 3,00,000 have been given per farmer at a concessional rate of seven per cent. The farmers are using it. It was a demand from the farming community. Perhaps, the hon. Member did not notice that Finance Ministers hold pre-Budget consultation with important stakeholders. It was done not only by me but also by my predecessors. Out of the

four important stake-holders, one important stake-holder is the farming sector, with industry, economists and labours being the other three major stake-holders. No Finance Minister can afford to ignore these four big stake-holders in the pre-Budget consultation. Therefore, it is not correct to say that there is nobody to talk on their behalf. All of you are here to speak on behalf of farmers. All of us represent the farming community because in one way or the other we are associated with it.

I have also provided incentive for farmers who have paid their dues. We have a debt waiver scheme for those farmers who have become defaulters. But those who have paid their dues, should also have some incentive. So, in order to give them incentive, I have suggested that in this sector one per cent less interest will be charged. It is a good thing and, I think, hon. Members should appreciate it. Most of them have appreciated it.

The question is we have to see our capacity. I have a piece of cloth and I want a dress. The size of the cloth will determine the size of my dress. If I could take care of the debt waiver of every farmer all over India, I would have been the happiest person.

Comment [r50]: Contd. By H3

But in the name of everybody, if I do not do even the barest minimum to the most needed sections, I think I will not be discharging my responsibilities. Therefore, where it is possible, where the problem has come, it is nothing to do with the elections and it is nothing to do with the politics. The fact of the matter is that a large number of suicide cases have taken place there substantially because of waiver, and if in certain regions, certain problems arise, surely the Finance Minister of the country can take care of that problem. Therefore, I have extended the benefit to those for whom the one-time settlement was to be done by paying 75 per cent. Debt limit was till 30th June, 2009, I have extended it up to 31st December, 2009.

Now, I come to other fiscal concessions which we have given. Cold storage chain and warehousing are essentially for the benefit of the farmers

because we have to, some time, keep our procured grains under the sky in open situation.

Some hon. Members have expressed their doubt about the inadequacy of the financial provision for the agriculture sector and farmers in the Budget for 2009-10. It was mentioned by the hon. Member that only one per cent of the total expenditure of Rs. 10,20,838 crore has been earmarked for agriculture sector. If we go into the details of the various expenditure provisions, it is not one per cent; it is one-fourth of the total expenditure. It is 24 per cent of these measures which I have indicated to, all of which are related to agriculture. Therefore, the 24 per cent of the total expenditure, after excluding interest payments, defence expenditure and salary and pension-related expenditure, is directly or indirectly going to the agriculture sector.

Sir, I am grateful to Dr. Murli Manohar Joshi, who initiated the discussion, and I must say that he initiated the discussion with a constructive approach and he maintained it throughout his one-hour long speech. I deeply appreciate that and I also appreciate that he pointed out that he will extend the cooperation; and his Party will extend the cooperation. I want that cooperation. Of course, he gave a rider and there is nothing wrong in it, provided we can reach the target. That means he agrees with the targets and he agrees with the objective. We want to reach the target and we want to reach the objective. It can be achieved in a parliamentary democracy with the cooperation of all sections of the House. Therefore, when I rise to speak and to respond to my colleagues, who are sitting on this side or on that side, it is with this spirit that we will have to reach this target. This is not the target of the Government, it is the target of the nation. It is the target of the country and we shall have to make effort collectively to reach that target. With that spirit, I appreciate the observations of Dr. Murli Manohar Joshi.

Madam, another important area in which I have emphasised in my Budget proposal is the infrastructure. Without infrastructural development, fiscal and social, it would be extremely difficult to achieve a higher growth. I had to provide

fiscal incentives. The figure is known to the hon. Members. Before I assumed the Ministry of Finance, Shri Chidambaram and the hon. Prime Minister, Dr. Manmohan Singh, announced two fiscal stimulus in the month of December and in the month of January.

Comment [t51]: cd. by j3

The third fiscal stimulus I provided in my Interim Budget Proposals. There is another fiscal proposal, fiscal stimulus proposal, the fourth stimulus package you can call even, in my current Budget Proposals. If you aggregate it, it would be more than rupees two lakh crores.

Somebody suggested and reminded me the advices of Kautilya - as I quoted Kaultilya - that the ruler should anticipate the impending disaster. Yes, we anticipated it. We anticipated it in the months of August-September. We anticipated it in the months of December and January. We took steps in the months of December and January before the financial year came to an end. As I mentioned a little earlier, our anticipation and taking the corrective steps have got reflected in two major areas. There has been no further sliding down of our GDP growth. We have been able to keep it at 6.7 per cent. The small signs of improvement which I have indicated a little earlier, if it takes its logical course and gathers momentum in the coming months, perhaps I will be in a better position to give you a brighter picture before the presentation of the next Budget.

For the rural areas, the rural infrastructure, rural and urban infrastructure taken together, if you make a comparison between BE to BE, you will find that it is almost doubled – nearly 98 per cent growth – from Rs.62,647 crore to Rs. 1,24,038 crore. Of course, much more is to be done. I admit that every allocation is inadequate to the requirement. But whatever we have been able to do, please do not pooh-pooh it, minimise it. In the given situation, we have tried to do it to the maximum.

To women-centric programmes, I have increased the allocation from Rs.27,662 crore in the Budget Estimate of 2008-09 to Rs.56,858 crore in the Budget Estimate of 2009-10 – almost 106 per cent step up. Similarly, I mentioned

in my main Budget Speech the enhancement in relation to minorities and their related activity. As I mentioned, Madam Speaker, I have stretched my neck, our neck to the considerable extent by leaving a huge fiscal deficit. I do not minimise it. But, at the same time, I have indicated – and I have given the date – that yes, this year, my fiscal deficit is 6.8 per cent but the next year, I will try to come back to 5.5 per cent. In 2011-12, I shall try to come back to 4 per cent. Somebody was making a comparison of the earlier years saying: "It has taken so many years to come back to this level and how could you expect that in one year or in two years you will be able to come back?" I assume that the extraordinary abnormal situation which is prevailing right now, it is not very frequent. Experts tell that after the 1930 depression, this is the second worst financial crisis in 2008-09. If this crisis is repeated, naturally, everything will go out of hand but it is not. It does not have to do like that.

Comment [R52]: Cd by k3

Therefore, I am expecting that the normal situation will prevail. Keeping that in view I have indicated this.

In respect of the Macro Economic Policy, it is essential that we come back to the path of fiscal prudence without compromising our growth momentum as soon as the current economic circumstances permit us to do so. We cannot lose sight of the fact that much of our recent success in raising our growth trajectory has come about due to the adherence to the FRBM targets both at the Central and State levels. Fiscal prudence is critical for maintaining a stable balance of payments, moderate interest rates and steady flow of external capital for corporate investment.

As I have indicated in the Medium Term Fiscal Policy Statement required under the FRBM Act and placed as a part of the budgetary documents, the fiscal deficit is expected to come down from 6.8 per cent of GDP in 2009-10 BE to 5.5 per cent in 2010-11 and further to 4 per cent in 2011-12. Correspondingly, the revenue deficit is expected to decline from 4.8 per cent of GDP in 2009-10 to 1.5 per cent in 2011-12. There are a number of factors which can help us and, perhaps,

they will help us to make it possible. This time we have to pay the arrears and salary bill of the Sixth Pay Commission. Next year there will be no such responsibility in 2010-11.

The increase in the Plan spending as a part of the implementation of the fiscal stimulus has been in the nature of the front loading of the Plan expenditure approved for the 11th Five Year Plan. With some effort, we should be able to align it with our future requirements. You have noticed the figures. The total Plan outlay for the year 2008-09 was Rs. 2,43,000 crore which is an increase of Rs. 82,000 crore, almost a 33 per cent step up of the Plan outlay in one year. Due to the extraordinary situation we had to do it. Otherwise, it would have been the normal growth which we expected to have.

Much of the decline in business and corporate tax collection is cyclical and will tend to be reversed with the growth expected to pick up from the second half of the current year and lastly, the introduction of the GST in 2010-11 is expected to bring a sustained rise in the tax revenue and here comes the cooperation of all sides belonging to this House because all the major parties are running some States. There is an Empowered Group of State Finance Ministers which is working in close cooperation with the Central Government. I am in touch with them. But if every section of the House cooperates, it would be possible for us to introduce the GST from the 1st April of 2010 and it will help us substantially.

Madam Speaker, on another aspect hon. Members have expressed their apprehension and, perhaps, rightly so that if the Government has such a heavy borrowing, then in the market, private sector will be elbowed out, they will not have the resources to make fresh investments and the Government will take over the entire marketable resources. I do not think so. How can we have it? I assured that it would be possible for the Government and the Reserve Bank of India working in tandem to ensure that the Government's requirement and private sector's requirements are met from the market without crowding out the other. How is it possible?

Comment [s53]: (Cd. by l23)

Comment [RS54]: Pranab ctd

Let me explain it in a couple of sentences. Serious concerns have been voiced on the implication of the Government's borrowing programme, undermining the cost and availability of the funds for the recovery in growth of private investment. The net market borrowing requirement for 2009-10 through the Government of India dated securities works out to Rs.3,97,957 crore. The actual net borrowing through the Government securities in 2008-09 was Rs.2,21,472 crore. Notwithstanding, the increased borrowing in the current year, the cost of borrowing has been significantly lower so far.

During the first-half of 2009-10, the Government market borrowing programme of Rs.2,41,000 crore of dated securities is being supported by RBI through its open market operations. It has to be understood that open market operations of RBI should not be confused with the monetisation of the Government borrowings and that the Government has no intention of monetising its debt. This point is to be understood very clearly and I take this opportunity to assure this House and through this House to the market and to the larger community.

Madam Speaker, one of the reasons why the Sensex fall was given by experts that perhaps there were expectations that Finance Minister while reading out his plan allocation or taxation proposals would also give a list of the public sector companies from where the disinvestment would take place and how much disinvestment would take place. Unfortunately, it did not happen. Therefore, there was – I would not use the word frustration – some sort of disappointment because this did not materialise and it has some adverse impact.

After I presented the Budget on 6th July 2009, a number of news items have appeared in the media commenting on my so-called silence on disinvestment in Central public sector undertakings. I would like to mention that the President's Address, which is a Government document and every word of it is vetted by the Cabinet, addressed to the Joint Session of both the Houses of Parliament on 4th June 2009, had clearly spelt out the policy of the Government on disinvestment,

that is, Government would develop people ownership of public undertakings while ensuring that Government equity does not fall below 51 per cent and the Government retain the management control of the company. I reiterated this in my Budget Speech. It is our intention to enable the PSUs to benefit from the tachno-managerial efficiency and become more competitive in the market.

My Ministry has initiated discussions with other Ministries and Departments for identifying the public sector undertakings where a portion of the Government shareholding can be shown and for issue of fresh equity by the public sector undertakings to meet their fund requirements. The details are being worked out and would be announced in due course. These requirements are for modernisation, for technological upgradation, for expansion of equity.

Now, I would like to make one general comment on the financial sector. We all know that global financial crisis did not affect Indian banks or financial market directly, but it did expose a number of weaknesses in our financial system. The events over the last two years and the outflows and inflows of the FII equity more recently has brought home with renewed force the volatile nature of certain private capital flows. Though such flows provide critical risk capital with long-term benefits to the economy, the volatile nature of these flows has a negative impact on investment decision.

Comment [RS55]: Ctd by m3

We have to create the necessary policy environment that helps in addressing such concerns. There are other issues in financial sector such as those related to the development of long-term debt markets and deepening of corporate debt markets for improving resource flows to infrastructure investments, improving future markets for better price discovery and regulation, and overcoming institutional hurdles to better intermediation. This will have to be addressed in order to make this sector more competitive with an efficient regulatory and oversight system which is responsive to the needs of the high growth.

On investment environment, the reforms of the 1990s liberalised investments across sectors and created a competitive environment in which Indian entrepreneurship could flourish. The fruits of these reforms emerged gradually in the form of rising output and employment and a significantly higher growth from 2003-04 onwards. There is sometimes a perception among the financial and other investors that in the recent past the Government has been slow on policy reforms. I intend to look into all the issues, legislative or otherwise, necessary to carry forward the reforms to their logical conclusion.

Madam Speaker, I have taken a little longer time than I intended to have. But I would like to conclude my observations by saying that I have tried to focus in my Budget proposals veering round *aam aadmi*. We are equally aware of the fact that the wealth has to be created so that each and every section of the society gets benefit from that. I have faith in the determination of the people of the country. The resilience of the Indian economy has proved wrong the Cassandras of doom earlier. I am confident that it will do so once again.

Let me go back to 27 years ago when I had the privilege of presenting the Budget in the Government of Shrimati Indira Gandhi. It was because of extreme balance of payments crisis, we had to enter into extended funding facilities with International Monetary Fund. When I presented the first Budget in 1982, even somebody went to the extent that the Budget had been drafted by the IMF Secretariat. More than a dozen people told that no country of the world had come out of IMF building unhurt, that I will come out of the IMF building on a stretcher. In 1984, when I declared that India will not draw the last instalment of the extended funding facilities amounting to 1.2 billion SDRs, I humbly told this House, which is the master of me and the entire Executive, that I have come out of the IMF building with my head high on my shoulder.

I will conclude by quoting one observation of Sonia *ji* when she said, and I quote:

> "Let us surprise Professor Amartya Sen by giving up our favourite trait of being 'unendingly argumentative' and for a change let us be 'effectively collaborative' "

I will conclude by saying, let us end being unendingly argumentative; let us be collaborative and we can face all the challenges which this country will face in the coming days.

Thank you, Madam Speaker, for giving me this opportunity.

16.00 hrs.

MADAM SPEAKER: I shall now put the Demands for Excess Grants (General) for 2006-2007 to the vote of the House.

The question is:

> "That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to make good the excess on the respective grants during the year ended on the 31st day of March, 2007, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 16 and 22."

The motion was adopted.

<u>16.01 hrs</u>

APPROPRIATION (NO. 2) BILL, 2009*

MADAM SPEAKER: Shri Pranab Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31^{st} day of March, 2007, in excess of the amounts granted for those services and for that year.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31^{st} day of March, 2007, in excess of the amounts granted for those services and for that year."

The motion was adopted.

**

SHRI PRANAB MUKHERJEE: Madam, I introduce the Bill.

MADAM SPEAKER: The Minister may now move for the consideration of the Bill.

**

SHRI PRANAB MUKHERJEE: I beg to move:

> "That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31^{st} day of March, 2007, in excess of the amounts granted for those services and for that year, be taken into consideration."

---

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 14.07.2009.

** Introduced and moved with the recommendation of the President.

MADAM SPEAKER: The question is:

> "That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 2007, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MADAM SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MADAM SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

16.05 hrs.

MOTION RE: REVOCATION OF PROCLAMATION ISSUED BY PRESIDENT IN RELATION TO THE STATE OF JHARKHAND

STATUTARY RESOLUTION RE: APPROVAL OF CONTINUANCE IN FORCE OF PROCLAMATION IN RESPECT OF THE STATE OF JHARKHAND

JHARKHAND BUDGET 2009-10 – GENERAL DISCUSSION AND DEMANDS FOR GRANTS – (JHARKHAND) 2009-10

MADAM SPEAKER: The House will now take up the combined discussion on the motion recommending to the President to revoke the President's rule in the State of Jharkhand, the Statutory Resolution seeking approval of President's rule in the State of Jharkhand for a further period of six months, the General Discussion on the Budget for the State of Jharkhand and the Discussion and voting on the Demands for Grants (Jharkhand) 2009-2010.

Only two Members, Sarvashri Babulal Marandi and Inder Singh Namdhari have tabled cut motions to the Demands for Grants (Jharkhand) 2009-2010. If the hon. Members want to move their cut motions, they may send slips at the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions will be treated as moved.

Shri Hukumdeo Narayan Yadav – Not present
Shri Devidhan Besra – Not present
Shri Arjun Munda

श्री अर्जुन मुण्डा (जमशेदपुर): अध्यक्ष महोदया, मैं प्रस्ताव करता हूं :

"कि यह सभा रा-ट्रपति से सिफारिश करती है कि झारखंड राज्य के संबंध में संविधान के अनुच्छेद 356 के अंतर्गत 19 जनवरी, 2009 को उनके द्वारा जारी उद्घो-णा प्रतिसंहृत की जाए। "

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam Speaker, I beg to move the following Resolution:

> "That this House approves the continuance in force of the Proclamation, dated the 19th January, 2009 in respect of Jharkhand, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 19th July, 2009"

Madam, as the House is aware, the President issued a Proclamation imposing President's Rule under article 356 of the Constitution in the State of Jharkhand on 19th January, 2009, keeping the Legislative Assembly under suspended animation. The Resolutions, seeking approval to the Proclamation were approved by the Lok Sabha and the Rajya Sabha on 19l February and 26th February, 2009 respectively.
As the hon. Members are aware, under clause (4) of article 356 of the Constitution, a Proclamation issued by the President and duly approved by the Parliament shall, unless revoked, cease to operate on the expiration of a period of six months from the date of issue of the Proclamation unless a Resolution approving the continuance in force of such a Proclamation is passed by both the Houses, in which case, the Proclamation shall continue for a further period of six months. Accordingly, the Proclamation in relation to the State of Jharkhand will cease to operate on 18th July, 2009, unless this House decide to extend it for a further period of six months. We must, therefore, either have an elected Government in place by 18th July, 2009 or extend the duration of President's Rule. However, the Governor of Jharkhand has informed us that even after the lapse of five months since the imposition of President's Rule in the State, the political impasse continues and no

political party or group has until now staked its claim to form the Government in Jharkhand.

Madam Speaker, I would like to clarify that in terms of the first proviso to clause (4) of article 356 of the Constitution, President's Rule in a State can be extended for a period of six months only.

Comment [r56]: Contd by p3.e

However, the proclamation can be revoked at any time before the expiration of the six months period, if so required.

In view of the above, it is proposed that the President's Rule may continue for a further period of six months. However, I wish to clarify that should there be no indication or evidence that any group or any political party will stake claim to form a government, it is our intention to come before this House, report to this House and dissolve the Legislative Assembly of Jharkhand as early as possible so that elections can be held soon after the monsoon is over. But at present, since we cannot hold elections before 18th of July 2009, I request the House to extend the Proclamation and accept the assurance of the Government that it has no intention to keep the Legislative Assembly in suspended animation for a further full period of six months. We will come back to this House as early as possible, as soon as the Election Commission is able to make arrangements for holding the election. Obviously, elections cannot be held when the monsoon is on. It is not our intention to keep it alive for another six months. We will come back before this House provided no political party and no group is willing to stake its claim to form a government.

With that assurance, Madam, I request that the mover of the Motion disapproving the Proclamation may withdraw his Motion and the House may pass my Motion to extend the Proclamation for another period of six months.

MADAM SPEAKER: Motions moved:

> "That this House recommends to the President that the proclamation issued by her on the 19th January, 2009, under Article 356 of the Constitution in relation to the State of Jharkhand, be revoked. "

> "That this House approves the continuance in force of the Proclamation, dated the 19th January, 2009 in respect of the State of Jharkhand, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 19th July, 2009."

Comment [r57]: Fld. By q3

> "That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of the State of Jharkhand, to complete the sums necessary to defray the charges that will come in course of the payment during the year ending on the 31st day of March, 2010, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52."

श्री अर्जुन मुण्डा : माननीय अध्यक्ष महोदया, मैंने यह प्रस्ताव आपके सामने प्रस्तुत किया है और मैं आपका आभारी हूं कि आपने मुझे यहां बोलने का अवसर दिया है। मैं हमारे नेता माननीय लाल कृ-ण आडवाणी जी और अपने प्रदेश तथा क्षेत्र की जनता के प्रति आभारी हूं कि उन्होंने मुझे इस सदन में आने का अवसर दिया है। मैं सबसे पहले तो माननीय गृह मंत्री जी के शब्दों के प्रति अपनी गहरी चिंता व्यक्त करते हुए कहना चाहता हूं कि जिस निवेदन के साथ उन्होंने कहा कि इस प्रस्ताव को वापस ले लिया जाए। गोआ के सन्दर्भ में भी यह सदन साक्षी है कि ऐसी ही बात कही गई थी और उसके बाद क्या परिणाम सामने आया, वह इस सदन और इस देश के सामने है। इसीलिए मैं कहना चाहता हूं कि 6 महीने की अवधि, 19 जनवरी को राज्यपाल शासन झारखंड प्रदेश में प्रारम्भ हुआ। मैं आपकी अनुमति से थोड़ा पृ-ठभूमि में जाना चाहता हूं। व-र्ा 2005 को राज्य विधान सभा के चुनाव हुए और 2005 के आम चुनाव के बाद ही झारखंड में शासन नहीं, बल्कि झारखंड को एक प्रयोगशाला बनाने का प्रयत्न लगातार जारी रहा और इस देश के सामने झारखंड की और देश की लोकतांत्रिक व्यवस्था का जो चित्रण हुआ, वह हम सबके सामने है। मैं आप सभी के सामने यह बताना चाहता हूं कि जब 2005 के आम चुनाव हुए, चुनाव के बाद राज्य की जनता ने सबसे बड़े दल के रूप में भारतीय जनता पार्टी को चुना। सबसे अधिक संख्या और यदि द्वितीय स्थान की गणना की जाए तो अधिकांश सीटों पर प्रतिपक्ष के रूप में द्वितीय स्थान के रूप में भारतीय जनता पार्टी सबसे बड़े दल के रूप में भी रही और अधिकतर स्थानों पर हम द्वितीय स्थान पर रहे। इस तरीके से यदि हम देखें तो जन भावना भारतीय जनता पार्टी के पक्ष में थी।

हमारा जो प्री-पोल एलाएंस था, उस एलाएंस के साथ और उसके साथ कुछ सहयोगी इंडिपेंडेंट के साथ हमने सूची महामहिम राज्यपाल को सौंपी और कहा कि लोकतांत्रित परम्परा, परिपाटी भी यही है कि सबसे बड़े दल को अवसर मिलना चाहिए लेकिन देश के सामने एक अजीबोगरीब स्थिति प्रस्तुत हुई, एक ऐसा दृश्य प्रस्तुत हुआ जो मैं समझता हूं कि इंडियन डैमोक्रेसी में कभी भी ऐसा इसके पहले नहीं हुआ था।

Comment [r58]: Cd by q3

हमने महामहिम राज्यपाल को सूची सौंपी और उसके बाद किस ढंग से सत्ता का दुरुपयोग और खेल जारी हुआ मैं इसे अपने शब्दों में नहीं बता सकता। हमने सूची राज्यपाल महोदय को दी और राज्यपाल महोदय ने उसे नजरअंदाज करते हुए दूसरे पक्ष को बुलाया। हम यह बात लेकर महामहिम रा-ट्रपति तक गए और उसके बाद हम उच्चतम न्यायालय में गए। उच्चतम न्यायालय ने अपने शब्दों को निर्णय में अभिव्यक्त किया और मैं उसे इस सदन के सामने थोड़ा उद्धृत करना चाहता हूं। 9 मार्च, 2005 को सुप्रीम कोर्ट ने अपने फैसले में कहा -

"Constitution of India – Articles 164(1), 163 and 333 – Exercise of power under Article 164(1) by Governor – Irregularities in –

> Appointment of leader of party/political alliance, not commanding support of majority of legislators, as Chief Minister by Governor (of Jharkhand) – Fraud on the Constitution – Governor summoned by President in this regard whereupon date of holding of vote of confidence preponed from 21.3.2005 to 15.3.2005 – Supreme Court on writ petition being filed by leader of party."

मैं आपसे कहना चाहता हूं जिस गवर्नर के इस फैसले के बाद माननीय उच्चतम न्यायायल को अपने फैसले में ऐसी बात कहनी पड़ी थी और आज उसी गवर्नर के माध्यम से कहा गया कि वहां अतिरक्त छः महीने एक्सटेंशन की जाए। जब 2009 में लोकसभा के आम चुनाव हुए और उस राज्य की आम जनता ने 2000 के आम चुनाव में अपना मत दिया तब क्या उस समय राज्य विधान सभा का चुनाव नहीं कराया जाना चाहिए था? क्या आपत्ति है? क्या उस समय राज्य के लोग विधान सभा के लिए मत नहीं दे सकते थे? मैं आपसे कहना चाहता हूं कि जो इन्टेंशन है, जो तरीके हैं, वे राज्य के हित में नहीं हैं। वहां की जनता के साथ जिस तरह का व्यवहार किया जा रहा है, वह राज्य के हित में नहीं है। मैं मानता हूं कि वहां ऐसी स्थिति बनी और रा-ट्रपति शासन लागू करना वाजिब था और केंद्र सरकार ने इसकी सहमति दी। लेकिन इसके आगे छः महीने एक्सेंट करने की क्या आवश्यकता है? क्या आपने उस राज्य की वास्तविकता को देखा है कि उस राज्य की वास्तविकता क्या है?

महोदया, मैं राज्य की विधि व्यवस्था के बारे में सबसे पहले बताता हूं। मैं झारखंड राज्य के बहुत ज्यादा शहरों की बात नहीं कहूंगा लेकिन जो प्रमुख शहर हैं, आपके सामने उनका थोड़ा सा चित्र रखना चाहता हूं। रांची राज्य की राजधानी है। बोकारो, सेल का स्टील प्लांट है। धनबाद कोयलांचल है, कोयले की खदान है, माइन्स एरिया है। जमशेदपुर, टाटा स्टील प्लांट है। इन चार शहरों की घटनाओं को एक नजर में देखा जा सकता है कि यहां किस तरह से एक पॉलिटिकल सैंटर के रूप में काम करके पूरी विधि व्यवस्था को चौपट कर दिया गया है। मैं आपके सामने वे आंकड़ें प्रस्तुत करना चाहता हूं जिनके माध्यम से सदन को इस बारे में जानकारी हो सके। मैं आपके सामने रा-ट्रपति शासन की अवधि में रांची जिले का आंकड़ा प्रस्तुत करना चाहता हूं कि इस अवध में आज तक 2643 केस दर्ज हुए और हत्याएं, डकैती, लूट, आपराधिक घटनाएं घटी हैं। ये राज्य की राजधानी में हुई। राज्य की राजधानी में स्थिति यह है कि विभिन्न कारणों के माध्यम से 2643 घटनाएं घटीं।

Comment [r59]: Cd by r3

Comment [BS60]: (Sh.Arjun Munda cd.)

अब मैं दूसरे शहर बोकारो के बारे में बताता हूं, जहां सेल का स्टील प्लान्ट हैं, इंडस्ट्रियल हब है। आज हम आर्थिक स्थिति की चाहे जितनी चर्चा करें, लेकिन यदि हमारा औद्योगिक वातावरण अच्छा नहीं रहेगा तो हम कभी प्रगति की तरफ आगे नहीं बढ़ सकते। मैं आपको बताना चाहता हूं कि रा-ट्रपति शासन की अवधि में अभी तक जो आपराधिक घटनाएं घटी हैं, उनकी संख्या 1295 है। मैं सारी घटनाओं का जिक्र नहीं कर रहा हूं, मेरे पास सारे फिगर्स हैं कि वहां कितनी हत्याएं हुई हैं, कितने अपहरण हुए हैं। मैं इसके बाद सिर्फ राजधानी की घटनाओं का जिक्र करूंगा।

इसके बाद मैं धनबाद जिले पर आता हूं। धनबाद जिला कोयलांचल इलाका है। उस क्षेत्र की विधि व्यवस्था का आप अंदाजा लगा लीजिए कि उस जिले की वास्तविक स्थिति क्या है। अभी तक रा-ट्रपति शासन के दौरान वहां जो घटनाएं घटी हैं, उनकी संख्या 1979 है। इसके अलावा जमशेदपुर जो औद्योगिक शहर है, जहां टाटा स्टील का सौ व-र्ा का इतिहास है, उस शहर में किस तरह की आपराधिक घटनाएं घट रही हैं, मैं उनकी चर्चा भी आपके सामने करना चाहता हूं। व-र्ा 1907 में टाटा स्टील का निर्माण हुआ था और आज रा-ट्रपति शासन में वहां 1906 आपराधिक घटनाएं घटी हैं, 1906 मुकदमे वहां दर्ज हुए हैं। इतनी बड़ी तादाद में वहां आपराधिक घटनाएं घटी हैं। मैंने 24 जिलों में से अभी सिर्फ चार जिलों का जिक्र आपके सामने किया है, यदि आप अनुमति देंगे तो मैं 24 जिलों के आंकड़े आपके सामने प्रस्तुत कर सकता हूं और उन्हें सदन के पटल पर रखता हूं।

अध्यक्ष महोदया, यदि आप वहां विधि व्यवस्था की हालत देखें तो उस राज्य की स्थिति को देखकर आप यह कह सकते हैं कि वह राज्य इस समय भगवान भरोसे चल रहा है, वह रा-ट्रपति शासन के भरोसे नहीं चल रहा है। अगर कोई विश्वास करता हो तो यह कहेगा कि भगवान वहीं पर है, इसलिए वह राज्य भगवान भरोसे चल रहा है। यह वास्तविकता है, वहां लगातार इस तरह की घटनाएं घट रही है। हमारे महामहिम राज्यपाल महोदय औपचारिकता पूरी करते हैं, नाखुशी जाहिर करते हैं और कहते हैं कि ये सब घटनाएं यहां घट रही हैं। लेकिन यदि घटनाएं घट रही हैं तो उन्हें रोकने के उपाय क्या हैं, उन्हें रोकने के उपाय क्यों नहीं किए जा रहे हैं, उन्हें कौन रोकेगा, उसके लिए कौन जिम्मेदार है? रा-ट्रपति शासन में संवैधानिक व्यवस्था को कायम रखने के लिए जिम्मेदार कौन है? वह बयान देते हैं कि इस तरह की घटनाएं घट रही हैं। मेरा कहना यह है कि ये घटनाएं वहां इसलिए घट रही हैं, क्योंकि वहां सारे पुलिस तंत्र को पोलिटिकलाइज कर दिया है। वहां राज भवन राजनीतिक केन्द्र, एक राजनीतिक अखाड़ा बन गया है। जहां

पर राजनीतिक फैसले के तौर से अप्रत्यक्ष शासन के रूप में गवर्नेन्स किया जा रहा है और शासन व्यवस्था की जा रही है और लगातार बदस्तूर यह काम जारी है।

महोदया, इस तरीके से यदि हम राज्य के अंदर विभिन्न घटनाओं को देखें तो मैं नक्सलवाद की घटनाओं का जिक्र इस समय नहीं कर रहा हूं, चूंकि वे घटनाएं ग्रामीण क्षेत्रों और सुदूरवर्ती इलाकों की हैं। मैं सिर्फ शहरी क्षेत्रों का जिक्र कर रहा हूं और शहरी क्षेत्रों में यदि आम आदमी इस तरीके से असुरक्षित हो तो आप समझ सकते हैं कि राज्य की विधि व्यवस्था कैसे चल रही है। लेकिन माननीय गृह मंत्री जी कह रहे हैं कि इसे आगे फिर से एक्सटैंड किया जाए। मैं आपको अभी रांची की घटनाएं बताना चाहता हूं कि जनवरी में नामकुम में लकड़ी व्यवसायी की हत्या हो गई। 16 जनवरी को फिर एक व्यवसायी की हत्या हो गई, रांची शहर के बीच में 19 जनवरी को एक कांट्रैक्टर के घर में अंधाधुंध फायरिंग हुई। 21 जनवरी को रांची शहर में एक पैट्रोल पम्प लूटा गया। 23 जनवरी को रांची शहर में फिर से एक व्यवसायी की हत्या हो गई। 24 जनवरी को फिर दो जगह गोलियां चलीं, अंधाधुंध फायरिंग हुई। इस तरह से राज्य में व्यवसायी की हत्या के खिलाफ 16 जनवरी को व्यवसायियों का एक मौन जुलूस निकाला गया।

Comment [BS61]: (cd. by s3)

उसका प्रतिवाद किया। मैं आपको बताना चाहता हूं कि फरवरी माह में न केवल आम जनता तक बल्कि उसके बाद 14 फरवरी को बिरसा एग्रीकल्चर यूनिवर्सिटी के स्टाफ की हत्या कर दी गई, 7 मार्च को होटल मालिक की हत्या कर दी गई, 8 मार्च को एलजेपी के नेता की राजनैतिक हत्या कर दी गई, 4 मार्च को प्रापर्टी डीलर की हत्या कर दी गई, 3 मई को एक व्यवसायी की हत्या कर दी गई, 31 मई को एक शिक्षक की लाश बरामद होती है, 7 जून को एक संगीतकर गायक की हत्या कर दी जाती है, 9 जून को दिन-दहाड़े रातू, जो रांची राज भवन से 5 किलोमीटर की दूरी पर है, 12 लाख रुपये की लूट हो जाती है, 9 जून को ही सुखदेव नगर में लूट होती है, 10 जून को फिर हत्या होती है, 12 जून को डोरांडो में, जो राजभवन से डेढ़ किलोमीटर की दूरी पर है, हत्या होती है, 14 जून को अजीत यादव की हत्या होती है। इस तरीके से यदि आंकड़ों को लिया जाये तो हत्याओं का दौर जारी है और वह भी राजधानी के अंदर है। केन्द्र ने कौन सी संवैधानिक व्यवस्था का प्रहरी वहां भेजा है, किस तरह का संवैधानिक प्रहरी वहां काम कर रहा है? राज्य की जनता असुरक्षित है और सरकार आगामी 6 महीने के लिये रा-ट्रपति राज्य एक्सटैंड करना चाहती है। यदि कोई दूसरा विकल्प है तो वह यह है कि आज ही सदन के अंदर माननीय गृह मंत्री जी को यह घो-णा करनी चाहिये कि वहां विधान सभा निलम्बित न करके विधानसभा को भंग कर दिया जाये ताकि राज्य की जनता का नया जनादेश आये जिससे जनता की सरकार और जनता यह फैसला करे कि वहां का प्रशासन और वहां की विधि -व्यवस्था कैसी होनी चाहिये?

अध्यक्ष महोदया, राज्य के लिये सब से महत्वपूर्ण ईकाई और देश के लिये सब से महत्वपूर्ण व्यवस्था और उसकी प्रशासनिक दक्षता तभी मानी जायेगी जब राज्य की विधि व्यवस्था अच्छी होती है। जब राज्य में आम आदमी सुरक्षित महसूस करता है। असुरक्षा के माहौल में आप रा-ट्रपति शासन 6 महीने के लिये फिर से बढ़ाना चाहते हैं। वहां विधि-व्यवस्था का यह हाल है कि लगातार इसमें गिरावट आती जा रही है। सुदूर क्षेत्रों का तो कहना ही क्या? लगातार माइन्स ब्लॉस्ट हो रहे हैं। आपके पुलिसकर्मी मारे जा रहे हैं। पौलिटिकल ऐंगल से पद-स्थापना हो रही है। जो अच्छे पदाधिकारी हैं, उन्हें डम्प किया जा रहा है और भ्र-ट पदाधिकारियों को वहां भेजा जा रहा है जहां जाकर वह लूट मचाये। उसे विधि-व्यवस्था से क्या लेना-देना? हवलदार लैवल तक हस्तक्षेप होता है कि कहां उनकी पद-स्थापना की जाये? ट्रांसपोर्ट डिपार्टमेंट का यह हाल है कि कहां चुंगी पर सब-इंस्पैक्टर काम करेगा? राज्य के अंदर यह स्थिति बनी हुई है...(व्यवधान)

MADAM SPEAKER : Please do'nt disturb.

श्री अर्जुन मुण्डा : अध्यक्ष महोदय, अभी तो मैंने आपके सामने वहां की विधि व्यवस्था का जिक्र किया है। और बहुत सी बातें हैं। मैं अब विकास के मुद्दे पर आता हूं। वित्त मंत्री जी ने नरेगा के लिये 39 हजार करोड़ रुपये की घो-ाणा की है। मुझे लगता है कि नरेगा के बारे में मुझे से ज्यादा श्री अजय माकन जानते हैं क्योंकि वह वहा आते जाते रहते हैं लेकिन वह कहेंगे नहीं। वह बात मैं कहने जा रहा हूं। आप वहां की नरेगा की स्थिति के बारे में पता करवा लें। भारत सरकार की पूरी टीम जिसमें कैबिनेट सैक्रेटरी और अन्य पदाधिकारी होते हैं, वहां जाते हैं और अपने कमैंट्स देते हैं। सरकार कहती है कि राज्य के मजदूरों को जॉब काड्र्स दिये गये हैं, वहां के कामगारों को 100 दिनों के लिये रोजगार मिले, यह एन्श्योर कर रहे हैं।

Comment [s62]: cd. by t3

सारा मिट्टी का काम वहां जेसीबी मशीन करती है और पैसा लेबर के दाम से ड्रा होता है। मैं आपको एक उदाहरण देता हूं कि पटौंदा ब्लाक के भड़ान गांव में चले जाइए, पोटका ब्लाक में चले जाइए और वहां के गांव के लोगों से पूछिए कि यहां क्या हो रहा है? यह मैं नहीं कह रहा हूं, आपकी टीम वहां गयी थी और उसने इस सारी वास्तविकता को देखा है। नरेगा के अंदर कैसे एक पदाधिकारी सैंकड़ों जगह पर अंगूठा लगाता है और कहता है कि लेबर का पैसा मैं ड्रा कर रहा हूं। यह वास्तविकता है और यह नरेगा के अंदर हो रहा है। वहां पर रा-ट्रीय खेल होने हैं और वहां 350 करोड़ रूपए की लागत से कार्य शुरू हुआ था। खेल का इंफ्रास्ट्रक्चर कब समाप्त होगा, यह तिथि निर्धारित करने के बजाय उसे ज्यादा से ज्यादा एक्सटेंशन कैसे दिया जाए, उसका एस्टीमेट कैसे अधिक से अधिक बढ़े इसके प्रति लोगों की रूचि ज्यादा बढ़ रही है। खेल कब होगा, इसकी किसी को चिंता नहीं है, लेकिन उसका री-एस्टीमेट कैसे हो, 350 करोड़ रूपए की योजना 1000 करोड़ रूपए पहुंच गयी है, लेकिन इन्फ्रास्ट्रक्चर का कार्य अभी पूरा नहीं हुआ है। रा-ट्रपति शासन में वहां कोई बताने की स्थिति में नहीं है कि यह कार्य कब पूरा होगा। उस कार्य

के लिए धनराशि की लगातार वृद्धि की जा रही है और एक तरह से उस इन्फ्रास्ट्रक्चर के दाम से राशि की बंदरबाट हो रही है।

महोदया, मैं इरिगेशन डिपार्टमेंट के बारे में भी बताना चाहता हूं। एक कांट्रेक्टर ने लिखित रूप में ऑन-डाक्यूमेंट दिया है कि उन्हें टेंडर दिया गया और टेंडर में जितने का प्रोजेक्ट है उसका कुशन-मनी उससे 10 करोड़ रूपए अधिक है। कांट्रेक्टर ने कहा कि इतनी राशि की मुझे आवश्यकता नहीं है और यह स्कीम इतनी राशि की यह स्कीम नहीं है। उससे कहा जाता है कि आप इसे इतने की स्कीम बना दीजिए। कांट्रेक्टर यह लिखकर देता है कि यह इतनी राशि की स्कीम नहीं है और इसमें इतनी राशि की आवश्यकता नहीं है, लेकिन टेंडर हो रहा है। आखिर यह क्या बात है? विकास कार्यों की यह स्थिति है।

महोदया, मैं आपको वर्न 2008-09 के बारे में थोड़ा बताना चाहता हूं। वर्न 2008-09 में आप रान्ट्रपति शासन के अंतर्गत अक्टूबर, नवंबर और दिसंबर के आंकड़ों को देखिए।

… (*Interruptions*)

MADAM SPEAKER: Please let him speak. Please sit down. Please take your seat.

… (*Interruptions*)

MADAM SPEAKER: Let him speak, please sit down.

… (*Interruptions*)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): महोदया, ये बार-बार खड़े होते हैं और यह इनकी आदत है। जब इधर से कोई बोलता है तो इन्हें खड़ा किया जाता है। ये बार-बार खड़े होते हैं।…(व्यवधान) हमारी तरफ से कोई भी बोलता है तो ये खड़े हो जाते हैं। …(व्यवधान) यह मेडन स्पीच है।…(व्यवधान)

अध्यक्ष महोदया : आप बैठिये। आप लोग बैठ जाइए।

जनजातीय कार्य मंत्री (श्री कांति लाल भूरिया): महोदया, ये सदन को गुमराह कर रहे हैं। …(व्यवधान)

MADAM SPEAKER: Hon. Minister, please sit down.

श्री सैयद शाहनवाज़ हुसैन : …(व्यवधान) ये वहां के पूर्व मुख्यमंत्री हैं, ये आपसे ज्यादा जानते हैं। आप सदन को गुमराह कर रहे हैं।…(व्यवधान)

अध्यक्ष महोदया : आप बोलिये और जल्दी समाप्त कीजिए।

श्री अर्जुन मुण्डा : महोदया, अभी हम 20 परसेंट पर आये हैं और 80 परसेंट अभी बाकी है। मैं रान्ट्रपति शासन की पिछले छह महीने की अवधि के बारे में कहना चाहता हूं कि अक्टूबर, नवंबर और दिसंबर में बजट प्रावधान के आलोक में जो खर्चा हुआ था।

Comment [p63]: Contd. By u3

इसके बाद जनवरी-फरवरी में यह राशि 3889 करोड़ रुपये हुई। आपको आश्चर्य होगा कि 31 मार्च को यह राशि अचानक बढ़कर 5706 करोड़ रुपये हो जाती है। कैसे खर्चा होता है? 5706 करोड़ रुपये की राशि खर्च की जाती है और 85 परसेंट उपलब्धि दिखलाई जाती है। रा-ट्रपति शासन एक संवैधानिक व्यवस्था का शासन है और उस व्यवस्था के तहत आम आदमी को यह गारंटी दी जाती है कि संवैधानिक व्यवस्था और उसकी सुरक्षा के लिए, उसके विकास के लिए, उसके भवि-य के लिए वह शासन उत्तरदायी है। यदि रा-ट्रपति शासन में ही ट्रैज़री का इस्तेमाल करके एक तरह से डाका डाला जाएगा, क्योंकि उस पैसे की निकासी करके पार्किंग करना प्रारंभ कर दिया, ट्रैज़री में विश्वास नहीं है, बैंक में राशि रखना शुरू कर दिया। निकासी करने का क्या मतलब था जब कार्य नहीं हुए? फर्जी आँकड़े प्रस्तुत करना कि इतनी राशि व्यय कर दी गई और वह राशि बैंकों में पड़ी हुई है। 31 मार्च के खर्च को मैं कहूँगा कि इस मामले में देखा जाए कि इसमें वित्तीय अनियमितता कितनी है। इसमें एफआरवीएम एक्ट का कितना उल्लंघन झारखंड प्रांत में इस समय हुआ है। झारखंड प्रांत में किस ढंग से राशि का विचलन हो रहा है, इसके बारे में मैं चाहूँगा कि न केवल रा-ट्रपति शासन को अतिरिक्त समय देने की जो माँग है, उसको खारिज किया जाए बल्कि यह जो राशि है, इस राशि की भी जांच होनी चाहिए कि सरकार को अपनी ही व्यवस्था पर विश्वास नहीं है और राशि निकालकर कहीं और रखी जा रही है। ट्रैज़री को सीधे आरबीआई कंट्रोल करता है पर आरबीआई पर उन्हें कंट्रोल नहीं है। वह राशि निकालकर कहीं और रखता है। इस तरीके से झारखंड में विकास के मामले में हो, विधि व्यवस्था के मामले में हो, आम सुरक्षा के मामले में पूरे राज्य में स्थिति खराब है और महामहिम राज्यपाल महोदय अपने बयान में कहते हैं कि रांची पुलिस से जनता का विश्वास हिला। अब हिलाने डुलाने में क्या होगा? झारखंड प्रदेश की जनता को तो सुरक्षा चाहिए। बयान देते हैं कि विकास की योजनाओं की स्थिति असंतो-ाप्रद है। मैं सरकार से पूछना चाहता हूँ कि यदि असंतो-ाप्रद है तो आपने कितने पदाधिकारियों को इसके लिए दंडित किया, कितने पदाधिकारियों पर आपने कार्रवाई की कि असंतो-ाप्रद है, आप काम करने की स्थिति में नहीं हैं, आप काम नहीं कर सकते, आपमें इर्रैगुलैरिटी है, लेकिन कोई भी एक पदाधिकारी पर कोई कार्रवाई, कोई पूछताछ किसी भी तरह की नहीं हुई।..(व्यवधान)

MADAM SPEAKER: Let him complete. Please sit down.

…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

श्री अर्जुन मुण्डा : अध्यक्ष महोदया, मैं अब मूल बातों पर आता हूँ। इसके बाद महामहिम स्टेटमैंट देते हैं कि चुनावों के पहले स्थिति सुधारें। यह चुनावों के पहले स्थिति सुधारने का क्या मतलब है? राज्य की स्थिति

सुधरे यह बात तो ठीक है, पर चुनावों के पहले स्थिति सुधारें, इसका क्या मतलब है? उन्हें चुनाव लड़ने की भी वहाँ से इच्छा है। आखिर क्यों चाहते हैं कि चुनावों के पहले स्थिति सुधारें? चुनावों के पहले ही क्यों? व्यवस्था अच्छे ढंग से काम करे यह कहने के बजाय कहते हैं कि चुनावों के पहले स्थिति सुधारें! राज्य की जनता को प्रलोभन दिया जा रहा है!

Comment [b64]: Cd by w3

इस संसद के माध्यम से हुआ है। महामहिम राज्यपाल ने इस संसद को जो बजट भेजा है, उसमें लोकलुभावन चीजों को, पोलीटिकली चीजों को ध्यान में रखकर किया जा रहा है, जो कि पहले से ही जनता के सामने आ गया है कि लोक सभा में क्या भेजा जा रहा है, अखबारों में छप चुका है। वास्तविकता यह है कि वहां राजनीतिक दृन्टिकोण से लोग लाभ लेने की कोशिश कर रहे हैं। रा-ट्रपति शासन में यदि इस तरह से व्यवस्था कार्य करेगी, इस तरह की इंटेनशन से काम होगा तो लोकतांत्रिक मर्यादाएं विध्वस्त हो जाएंगी और साथ ही साथ रा-ट्रपति शासन पर लोगों का जो विश्वास है, वह हमेशा के लिए समाप्त हो जाएगा।

महोदया, आज रा-ट्रपति शासन के प्रति भी लोगों का विश्वास उठ रहा है। मैं एक पदाधिकारी के साथ गया था। मुझे इस बारे में कुछ नहीं कहना है, मैं गृह मंत्री जी से कहूंगा कि आप इंटैलिजेंस से रिपोर्ट ले लीजिए कि आपकी कोयला ढुलाई की क्या हालत है? मैं यदि कहूंगा तो आप कहेंगे कि सदन में ऐसी बातें कह रहे हैं। आप इंटैलिजेंस से पता कर लीजिए कि 6 महीने में कोयले की चोरी बढ़ी है या घटी है। मैं आपको उदाहरण देना चाहता हूं। गोड्ढा में एमजीआर है और पूरी ढुलाई उसी के माध्यम से होनी चाहिए, उसी के माध्यम से होती रही है। लेकिन क्या आवश्यकता पड़ी कि वहां माल ढुलाई अब ट्रकों से होने लगी और ट्रक बाहर निकलने लगे।...(व्यवधान)

अध्यक्ष महोदया : अब आप समाप्त कीजिए।

...(व्यवधान)

अध्यक्ष महोदया : यह काफी देर से बोल रहे हैं।

...(व्यवधान)

श्रीमती सु-ामा स्वराज (विदिशा): महोदया, झारखण्ड के बजट पर बोलने के लिए हमने जो समय रखा है, उसमें हमारी ओर से केवल एक ही स्पीकर है। दूसरी बात, यह इनकी मैडन स्पीच है। इन दोनों को देखते हुए कृपया आप उन्हें बोलने दीजिए।

अध्यक्ष महोदया : आपका बोलने के लिए समय 26 मिनट है और माननीय सदस्य 35 मिनट बोल चुके हैं। इसलिए मैंने कहा है कि आप कन्कलूड कीजिए। अब आप समाप्त कीजिए।

…(व्यवधान)

श्री अर्जुन मुण्डा : महोदया, मैं बहुत ज्यादा समय नहीं लूंगा। मैं आपकी भावना को समझता हूं।

महोदया, मैं आपके सामने एक मैप की चार कॉपी रखना चाहता हूं। मैं आपको बताना चाहता हूं कि आज जो रेड कोरिडोर अथवा दण्डकारणीय क्षेत्र की बात हो रही है। दण्डकारणीय क्षेत्र को आप मार्क कर दीजिए। मेरे पास फारेस्ट, मिनर्ल्स और यहां रहने वाले लोगों का मैप है। यदि इन मैप्स को एक दूसरे के ऊपर रख दिया जाए तो यहां जल की कमी नहीं है, यहां जंगल की कमी नहीं है, यह फॉरेस्ट रिच एरिया है, यह मिनरल रिच एरिया है। फॉरेस्ट रिच, मिनरल रिच और पानी की उपलब्धता के बावजूद भी यहां रहने वाले लोग देश के सबसे गरीब लोग हैं, सबसे निरह लोग हैं, सबसे दबे हुए लोग हैं।…(व्यवधान)

अध्यक्ष महोदया : अब आप समाप्त कीजिए।

…(व्यवधान)

श्री अर्जुन मुण्डा : आप लोगों को दर्द नहीं होना चाहिए, वास्तविकता सुनिए। …(व्यवधान)

अध्यक्ष महोदया : आप बढ़ाते जा रहे हैं, अब आप समाप्त कीजिए।

…(व्यवधान)

श्री अर्जुन मुण्डा : इसलिए मैं कहना चाहता हूं कि वहां के बारे में गंभीरता से चिंता की जानी चाहिए। मैं बहुत अधिक नहीं बोलूंगा। मैं अपना बाकी का भा-ाण टेबल पर रखना चाहता हूं और गृह मंत्री जी से आग्रह करना चाहता हूं कि विधान सभा को तुरंत भंग किया जाए और राज्य में रा-ट्रपति शासन इसलिए समाप्त किया जाए ताकि वहां अविलम्ब चुनाव हो। वहां जनता की सरकार बने।…(व्यवधान) आपने मुझे बोलने का अवसर दिया, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।…(व्यवधान)

अध्यक्ष महोदया: श्री जगदम्बिका पाल जी जो बोल रहे हैं, केवल वही रिकार्ड में जाएगा।

Comment [r65]: Cd by x3

CUT MOTION

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, मैं आपका अनुगृहीत हूं कि आपने मुझे गृह मंत्री जी के द्वारा रखे गए प्रस्ताव पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। झारखंड की जो संवैधानिक स्थिति है, उस संवैधानिक संकट में रा-ट्रपति शासन को छ: महीने के लिए बढ़ाना बाध्यता है, इस प्रस्ताव का मैं समर्थन करता हूं।

अध्यक्ष महोदया, अभी हमारे प्रतिपक्ष के साथी लॉ एंड आर्डर की चर्चा कर रहे थे। आज चर्चा इस बात की हो रही है कि वहां के बजट को पारित करना है, जो आज निश्चित तौर से प्लान, नॉन प्लान या कंटीजेंसी का पैसा, अगर हम इस बजट को न पारित करें तो निश्चित तौर से झारखंड राज्य के कर्मचारियों की या वहां के एस्टेब्लिशमेंट के खर्चे भी रुक जाएंगे और वहां का विकास भी रुक जाएगा।

अध्यक्ष महोदया, आज चर्चा करने की आवश्यकता इसलिए है, क्योंकि इस समय मानसून सत्र है, चुनाव 19 जुलाई तक नहीं हो सकते हैं, इसलिए निश्चित तौर से वहां रा-ट्रपति शासन लागू करना, वहां के जनहित में और वहां विकास की दृ-िट से भी आवश्यक है। मैं केवल एक बात कहना चाहता हूं कि अभी जिस तरह से चीजों को प्रस्तुत किया गया, झारखंड राज्य में कहा गया कि निर्दलीयों को, वहां के सदस्यों को डाकू की तरह से छूट दी गई और सन् 2005 के आम चुनाव का जिक्र किया गया। सन् 2005 के आम चुनाव के परिणाम को सारे देश ने देखा और वहीं से भ्र-टाचार की शुरुआत हुई। हमारे प्रतिपक्ष के साथी बोल रहे थे, जब वहां के निर्दलीयों की खरीद-फरोख्त करके झारखंड से बाहर ले जाकर,...(व्यवधान) इनके सभी साथियों को कौन नहीं जानता, आप सुनने का साहस रखिए।

अध्यक्ष महोदया: कृपया आप शांत रहिए।

श्री जगदम्बिका पाल : जब आपने बोला है तो सुनने का साहस भी रखिए। ...(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइए।

श्री जगदम्बिका पाल : इस बात का उल्लेख माननीय सदस्य, जो पूर्व मुख्य मंत्री रह चुके हैं, उन्होंने किया है। उनके दल के सम्मानित नेता भी यहां बैठे हैं। मेरा यह कहना है कि कथनी और करनी में अंतर नहीं होना चाहिए। अगर कथनी आदर्श की बात की जाती है और करनी उसके विपरीत की जाए, उसके उदाहरण हैं, झारखंड में जिस तरह खरीद-फरोख्त करके उस समय भाजपा की सरकार बनी, वह सबसे भ्र-टाचार की बात है।...(व्यवधान) उन निर्दलीयों को लेकर दो साल तक झारखंड को लूटने का काम हुआ है। इस बात को पूरा देश जानता है, जिसे ये डाकू कह रहे हैं, अगर वे डाकू बने हैं तो निर्दलीयों को भी डाकू बनाने का काम उसी सरकार ने किया, जिसके मुखिया हमारे माननीय सदस्य, नेता प्रतिपक्ष के थे। ...(व्यवधान) विकास की बात नहीं की। झारखंड इस देश का सबसे नवीन गणराज्य है। इसी सदन से

झारखंड गणराज्य की स्थापना हुई। लोगों की अपेक्षाएं थीं, क्योंकि झारखंड में मैग्नीज, कोल, ऑयरन-ओर है, जो पूरे हिन्दुस्तान की गरीबी को दूर करने के लिए काफी है। जिस तरह वह सरप्लस स्टेट मिला था, अगर आज वह घाटे का स्टेट बना है तो उसकी भी देन इन्हीं की सरकार की है कि जो इन्होंने उस पूरे राज्य को लूटने का काम किया।

अध्यक्ष महोदया, मैं सवाल पूछना चाहता हूं कि विकास की दृन्टि से इन्होंने कौन सा काम किया? उस पूरे शासन काल में, वहां ज्यादातर भारतीय जनता पार्टी का शासन रहा, उस सरकार में आज तक एक झारखंड टैक्नीकल युनिवर्सिटी की स्थापना ये नहीं कर पाए। आज भी झारखंड में एक टैक्नीकल युनिवर्सिटी नहीं है। इस कार्यकाल में आज वहां चार नए इंजीनियरिंग कालेजों की स्थापना हो रही है, विकास की दृन्टि से हम आगे जा रहे हैं। आज लॉ एंड आर्डर की बात की जा रही है, मैं समझता हूं कि जिस तरह झारखंड एक नया गणराज्य बना था, नए राज्य की स्थापना हुई थी, आप इससे सहमत होंगे।

अध्यक्ष महोदया, अगर झारखंड में, एम.सी.सी. या नक्सलवाद की समस्या से निपटने की इन लोगों में राजनैतिक इच्छा शक्ति होती, तो वह समस्या अब तक समाप्त हो चुकी होती। जिस प्रकार से पंजाब में घटनाएं हुई थीं, उस समय की पंजाब राज्य की सरकार की राजनैतिक इच्छा शक्ति उससे लड़ने की थी, वह लड़ी, उससे जूझी और आतंकवाद को पंजाब से खत्म किया। उस समय की सरकार की राजनैतिक इच्छा शक्ति के कारण पंजाब राज्य देश की मुख्य धारा में आया। आज अगर झारखंड, देश की मुख्य धारा में नहीं है, तो इसलिए कि वहां के उन लोगों को संरक्षण देने का काम किया गया, तभी आज तक वह रा-ट्र की मुख्य धारा में नहीं आ सका है। वहां आज तक उस समस्या से दृढ़ राजनैतिक इच्छा शक्ति से नहीं निपटा गया। तभी उस समस्या का आज तक समाधान नहीं हो सका है।

महोदया, आज जिस तरीके से झारखंड में कानून-व्यवस्था की बात की जा रही है, झारखंड में माओवादियों की बात की जा रही है, उन घटनाओं में कितने पुलिस अधिकारियों ने अपनी शहादत दी। उन लोगों ने अपनी कितनी कुर्बानियां दीं, लेकिन उनकी शहादतों के लिए जिस प्रकार से उन्हें एवॉर्ड देना चाहिए या जिस तरह से उनका सम्मान किया जाना चाहिए, वह आज तक नहीं किया गया। मैं समझता हूं कि राजनैतिक रूप से यह बात कहना चाहता हूं कि दो साल तक, जब तक वह सरकार चली, तब सबसे ज्यादा ...(व्यवधान) मैं यील्ड नहीं कर रहा हूं। ...(व्यवधान)

अध्यक्ष महोदया : आप कृपया बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप कृपया बैठ जाइए।

…(व्यवधान)

श्री जगदम्बिका पाल : आप कृपया सुन लीजिए। मैं यील्ड नहीं कर रहा हूं। …(व्यवधान)

अध्यक्ष महोदया : आप कृपया बैठ जाइए।

…(व्यवधान)

श्री जदम्बिका पाल : यह मेरा सौभाग्य है कि मेरा दामाद वहां एस.एस.पी. रहा। …(व्यवधान)

MADAM SPEAKER: This will not go on record.

*(Interruptions) …**

श्री जदम्बिका पाल : अब अगर इन्होंने …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

…(व्यवधान)

श्री जदम्बिका पाल : अध्यक्ष महोदया, मैं इन्हें धन्यवाद देता हूं कि इन्होंने मेरे दामाद का उल्लेख कर दिया। मैं उनका उल्लेख नहीं करना चाहता था। अब आप कृपया बैठ जाइए। मेरी बात सुन लीजिए। …(व्यवधान)

अध्यक्ष महोदया : आप कृपया बैठ जाइए।

…(व्यवधान)

श्री जदम्बिका पाल : महोदया, अगर इन्होंने उल्लेख कर दिया कि मेरा दामाद वहां एस.एस.पी. रहा, …(व्यवधान) अब कृपया सुन लीजिए। …(व्यवधान) अगर मेरा दामाद वहां एस.एस.पी. रहा, तो इन्हीं की सरकार में मेरे दामाद ने झारखंड के नक्सलाइटों से लड़ते हुए अपने सीने पर आठ गोलियां भी खाई थीं। …(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। जब आप बोल रहे थे, तो इन्होंने आपको सुना। अब वे बोल रहे हैं, तो कृपया आप उन्हें सुनें।

…(व्यवधान)

श्री जदम्बिका पाल : सुनने की हिम्मत होनी चाहिए। …(व्यवधान)

अध्यक्ष महोदया : जब वे बोल रहे थे, तो इन्होंने सुना। अब आप इन्हें सुनिए।

…(व्यवधान)

---

* Not recorded.

श्री जदम्बिका पाल : मुंडा जी, सच सुनने का साहस करिए। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

श्री जदम्बिका पाल : हम लोगों ने आपके बोलने के समय, कोई व्यवधान पैदा नहीं किया। ...(व्यवधान) आप सुनने का साहस पैदा कीजिए। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। आपको इन्हें सुनना चाहिए। जब ये बोल रहे थे, तो इन्होंने सुना। अब जब वे बोल रहे हैं, तो आपको सुनना चाहिए।

...(व्यवधान)

अध्यक्ष महोदया : कुछ भी रिकॉर्ड पर नहीं जाएगा।

...(व्यवधान)

श्री जदम्बिका पाल : अध्यक्षा महोदय, हमारे माननीय सदस्य ने उल्लेख किया कि मेरा दामाद एस.एस.पी. रांची है। यह मेरा सौभाग्य है कि वह आई.पी.एस. के कम्पटीशन में सिलैक्ट होकर आया है, आपके रहमो-करम पर नहीं आया है। उसने आई.पी.एस. कम्पटीशन दिया था और उस कम्पटीशन में सिलैक्ट होकर आया है। अब आप मेरी बात सुन लीजिए। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। Please listen to him. Sit down. आप कृपा कर के बैठ जाइए।

श्री जदम्बिका पाल : अध्यक्षा महोदय, माननीय अनन्त कुमार जी, उसके बारे में नहीं जानते होंगे। ...(व्यवधान)

अध्यक्ष महोदया : आप कृपा कर के बैठ जाइए। Nothing will go on record.

...(व्यवधान)

SHRI ANANTH KUMAR (BANGALORE SOUTH): Madam, it is a very serious issue.… (*Interruptions*) He has no right… (*Interruptions*)

MADAM SPEAKER: Please sit down and listen to him.

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record.

(Interruptions) … *

---

* Not recorded.

SHRI ANANTH KUMAR : Madam, he has taken my name.… (*Interruptions*) He has referred to me. He should yield to me.… (*Interruptions*)

MADAM SPEAKER: Let him speak.

… (*Interruptions*)

श्री जदम्बिका पाल : मुंडा जी जानते हैं कि जब वे मुख्य मंत्री थे, तो वह एस.पी. चाईबासा था और नक्सलाइटों से लड़ते हुए उसने अपने ऊपर आठ गोलियां खाई हैं। अर्जुन मुंडा जी, उसकी बहादुरी को भी जानते होंगे। वे क्या बात करेंगे। उसके जैसा ...(व्यवधान) जब आप उल्लेख करेंगे, ...(व्यवधान)

अध्यक्ष महोदया : जब वे बोल रहे हैं, तो उन्हें बोलने दीजिए।

…(व्यवधान)

Comment [RPM66]: (Fd by. z3)

MADAM SPEAKER: A Member is speaking. You please let him speak.

…(व्यवधान)

MADAM SPEAKER: Please let him speak. He is not yielding.

श्री जगदम्बिका पाल : मैं यील्ड नहीं कर रहा हूं। अध्यक्ष महोदया, आज मैं एक बात और कहना चाहता हूं। इन्होंने बात भ्र-टाचार की की, 2005 के चुनाव के बाद...(व्यवधान) आप कृपया बैठ जाइये, मैं यील्ड नहीं कर रहा हूं। ...(व्यवधान)

अध्यक्ष महोदया : आप सुन लीजिए। आप बैठ जाइये, उनको बोल लेने दीजिए।

श्री जगदम्बिका पाल : यह कोई तरीका नहीं है। मैं बोल रहा हूं, अगर मैं नहीं बैठता हूं तो आपको बैठ जाना चाहिए। आपको धन्यवाद कि आप बैठ गये, क्योंकि मैं यील्ड नहीं कर रहा था।

मैं आपसे कह रहा था कि 2005 के आम चुनाव की बात जो की, उसी से हमारे मुंडा साहब ने अपने भा-ाण की शुरूआत की है। उन्हें चाहे इस बात की याद नहीं हो, लेकिन पूरा देश जानता है कि यदि शिबू सोरेन जी की सरकार को उस समय राज्यपाल जी ने बुलाया और जब इन लोगों ने खरीद-फरोख्त कर ली तो उन्होंने सदन में बहुमत पारित कराने के लिए कोई होर्स ट्रेडिंग नहीं की, बल्कि इस्तीफा देकर बहुमत से पहले चले गये। इससे बड़ा कोई नैतिकता और आदर्श नहीं हो सकता कि आज कोई होर्स ट्रेडिंग की बात इन्होंने नहीं की। ये बात करेंगे? सूप बोले तो बोले, छलनी भी बोले, जिसमें 72 छेद, ये बोलेंगे? मैं पूछना चाहता हूं कि जो लोग भ्र-टाचार में लिप्त रहे हैं, जो भ्र-टाचार में आकंठ डूबे रहे हैं, सरकार ही झारखंड में होर्स ट्रेडिंग से बनाई हो, खरीद-फरोख्त से बनाई हो, जहाज पर बैठाकर उनको दक्षिण भारत के राज्य में ले जाकर रखा हो और किस तरीके से...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

श्री जगदम्बिका पाल : दो वर्न् किस तरह से सरकार चली है, सारे देश ने देखा कि निर्दलीय किस तरह से सरकार की नीतियों में परिवर्तन कराते थे और जिस तरह से तत्कालीन मुख्यमंत्री को माननीय सदस्य हीड कराते थे, उनकी बातों को मानते थे, अगर आज झारखंड की जनता कोई कीमत चुका रही है तो आने वाला इतिहास इनको गुनहगार मानेगा, निश्चित रूप से आने वाले दिनों में वह जवाबदेह मानेगा।

मैं एक बात और कहना चाहता हूं। मैं बजट की बात कर रहा हूं, कम से कम इस बात के लिए तो इनको धन्यवाद देना चाहिए कि रान्ट्रपति शासन भी कोई पोपुलर गवर्नमेंट नहीं है, उसे कोई इलैक्शन नहीं लड़ना है, इसके बावजूद कोई नया कर लेकर नहीं आ रहा है। यह निश्चित तौर पर झारखंड की जनता के लिए एक तोहफा है कि आज उनके ऊपर कोई नया कर रान्ट्रपति शासन में भी नहीं लग रहा है।

कृनि को किस जोन में रखा गया है, कम से कम आप यह तो बताते। झारखंड को कृनि के जोन सात में रखा गया है और उस कृनि जोन सात में आप कृनि के क्षेत्र में, बागवानी के क्षेत्र में, मतस्य के क्षेत्र में क्या करने जा रहे हैं, कम से कम कुछ विकास की बात तो करते। हर समय वही कानून व्यवस्था की बात, हर समय वही अपराध की बात, अरे, कम से कम जब काजल की कोठरी में हैं तो उस तरह की बात मत करिये। अब आप भारत की लोक सभा में हैं तो कम से कम भारत की लोक सभा के स्तर की बात करिये। मैं कम से कम आपसे यही अपेक्षा करूंगा। इसलिए...(व्यवधान)

अध्यक्ष महोदया : आप कन्क्लूड करिये।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये। प्लीज़, सुनने दीजिए।

श्री जगदम्बिका पाल : मैंने आदरणीय बहन जी को तो कुछ कहा नहीं, आप बैठ जाइये।

अध्यक्ष महोदया : आप बैठ जाइये।

...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त करिये।

श्री जगदम्बिका पाल : मैं बस एक-दो मिनट और बात करूंगा।

आज तो कम से कम झारखंड इस मामले में सौभाग्यशाली है कि जैसे दिल्ली में कॉमनवैल्थ गेम्स होने जा रहे हैं, ऐसे ही देश के जो रा-ट्रीय खेल होते हैं, 34वें रा-ट्रीय खेल अब झारखंड में होंगे। यह झारखंड के लिए एक सौभाग्य की बात है कि वहां नेशनल गेम्स होने जा रहे हैं। मैगा स्पोर्ट्स कॉम्पलैक्स बनने जा रहा है। आप उसकी चर्चा करते कि उसके लिए कुछ बजट बढ़ाया जाये। आप चर्चा करते कि जो 11 स्टेडियम बनने जा रहे हैं, उसके लिए कुछ ज्यादा पैसा दिया जाये। लेकिन आज आपने झारखंड के विकास के लिए एक भी चर्चा नहीं की। आज आपने इस अवसर पर केवल राजनैतिक रूप से इस बात को कहा है। निश्चित तौर से इस जनतंत्र में, इस प्रजातंत्र में जनता के प्रति भी जवाबदेही होती है। आज आप जो भी यहां बोल रहे हैं, इसका मूल्यांकन झारखंड में बैठी हुई जनता करेगी और जिस दिन भी झारखंड का चुनाव होगा, तो आप यह देख लीजिएगा कि जिस तरीके से केन्द्र में कांग्रेस-यू.पी.ए. की सरकार बनी है, ऐसे ही झारखंड में भी कांग्रेस-यू.पी.ए. की सरकार बनेगी और वहां विकास होगा।

मैं आपका बहुत-बहुत धन्यवाद करता हूं और इस बजट का समर्थन करता हूं।

17.00 hrs.

श्री बसुदेव आचार्य (बांकुरा): अध्यक्ष महोदया, हमारी पार्टी रा-ट्रपति शासन का समर्थन नहीं करती है। हम संविधान की धारा 356 के विरोधी हैं। जब पहली बार इस सदन में झारखंड में रा-ट्रपति शासन कायम करने के लिए प्रस्ताव लाया गया था, तब उस संबंध में चर्चा नहीं हुयी थी। हम लोग चर्चा में भाग नहीं ले सके थे। जो प्रस्ताव बिना चर्चा के उस समय पारित हो गया था, उस समय भी हम विरोध करने वाले थे। इस बार फिर छः महीने के लिए रा-ट्रपति शासन का विस्तार करने का प्रस्ताव आज सदन में गृहमंत्री लेकर आए हैं।

महोदया, व-र्ा 2005 में वहां विधान सभा के चुनाव हुए और चार साल में वहां चार सरकारें बनीं। एक नहीं चार सरकारें बनीं। वहां एक रिकार्ड भी हुआ कि निर्दलीय की सरकार भी बनी। देश में कहीं भी ऐसा नहीं है कि केवल निर्दलीय को लेकर वहां पर सरकार बनी हो। पिछली बार वहां जो मधु कोड़ा जी की सरकार थी, उनकी सरकार को हटाकर श्री शिबू सोरेन जी को मुख्यमंत्री बनाया गया। इस सदन में जो कान्फिडेंस वोट हुआ था, उसमें एक कंडीशन थी कि शिबू सोरेन जी और उनकी पार्टी के समर्थन के लिए यही शर्त थी कि यदि वे समर्थन देंगे, तो झारखंड के मुख्यमंत्री शिबू सोरेन जी को बनाया जाएगा, इसलिए उनको मुख्यमंत्री बनाया गया।

महोदया, वे उस समय विधानसभा के सदस्य नहीं थे। विधानसभा का चुनाव हुआ। पहली बार यह भी एक रिकार्ड है कि मुख्यमंत्री बनकर वे चुनाव में हार गए। चुनाव में हारने के पश्चात उनको पद छोड़ना पड़ा। उन्होंने इस्तीफा दे दिया। इसके बाद इस सदन में यह प्रस्ताव आया। उसी समय यह उचित था, लेकिन पता नहीं क्यों विधान सभा को सस्पेंडेड एनिमेशन किया। सरकार को पता था कि सरकार बनाने या बनने की कोई गुंजाइश नहीं है, कोई ऐसी परिस्थिति नहीं है। 6 महीने का समय कम नहीं है। राज्यपाल महोदय द्वारा, 6 महीने में विधानसभा भंग करके लोकसभा के चुनाव के साथ, वहां विधानसभा का चुनाव क्यों नहीं कराया गया? यह उस समय होना चाहिए था। अब फिर छः महीने के लिए रा-ट्रपति शासन के विस्तार का प्रस्ताव गृह मंत्री जी आज ला रहे हैं। इसके पीछे क्या मकसद है? यही मकसद है कि विधानसभा को भंग न करके, विधानसभा को जिंदा रख कर, किसी तरह फिर एक सरकार बनाने की कोशश रहेगी, खरीद-फरोख्त करके, जो पिछले दिनों हमने झारखंड में देखा है। ...(व्यवधान)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Show me one example in the last six months where we indulged in horse trading. … (*Interruptions*)

SHRI BASU DEB ACHARIA : You tried. आपने कोशिश की, लेकिन उसे नहीं कर सके। ...(व्यवधान) विधानसभा को क्यों भंग नहीं किया? विधानसभा को क्यों सस्पेंडेड एनीमेशन में रखा है? किसलिए? इसके पीछे क्या मकसद है? हमें वहां एक लोकतांत्रिक सरकार चाहिए। रा-ट्रपति शासन छः महीने के लिए काफी है। रा-ट्रपति शासन में काम करने का एक ही उद्देश्य होना चाहिए कि वहां विधानसभा भंग करके, विधानसभा का चुनाव करा के एक लोकतांत्रिक सरकार गठित की जाए। यही उद्देश्य होना चाहिए, लेकिन सरकार का यह मकसद नहीं है।

Comment [p67]: Cont by b4.h

सरकार का मकसद छः महीने के अंदर कोशिश करके फिर से एक सरकार गठन करने का है। यह अनैतिक काम होगा। झारखंड विधान सभा के तमाम विरोधी दलों की मांग है कि विधान सभा भंग करके वहां तुरंत चुनाव करवाए जाएं। आज झारखंड में क्या परिस्थिति है? झारखंड बनने के बाद नौ साल हो गए लेकिन वहां पंचायत के चुनाव नहीं हुए। उससे पहले भी बिहार में जब लालू जी मुख्य मंत्री थे, तब लालू जी ने बिहार के बंटवारे का विरोध किया था, मुलायम सिंह जी ने विरोध किया था और हमने भी विरोध किया था। उस समय हम तीनों ने विरोध किया था।...(व्यवधान) वहां अभी तक पंचायत के चुनाव नहीं हुए। पंचायत के चुनाव न होने के कारण वहां विकास नहीं हो पा रहा है। आज झारखंड में क्या नहीं है? हमारा जिला बगल में है और हम झारखंड में थे, बिहार में ही थे। सन् 1956 से पहले जब स्टेट रीआर्गनाइजेशन नहीं हुआ था, उस समय हमारा जिला बिहार में था, मानभूम जिला था। उसे दो हिस्सों में बांटकर - एक तरफ धनबाद हो गया और दूसरी तरफ पुरुलिया हो गया। हम पुरुलिया में आ गए, बंगाल में आ गए और धनबाद बिहार में चला गया। हम बिहार में ही थे, इसीलिए हमारी शिक्षा और सब कुछ बिहार, रांची, झारखंड और छपरा में हुई।...(व्यवधान) रांची दूसरे काम के लिए नहीं बल्कि पढ़ने के लिए गए थे।...(व्यवधान)

अध्यक्ष महोदया : अब आप समाप्त कीजिए।

...(व्यवधान)

श्री बसुदेव आचार्य : तीन साल हो गए। हमने इस सदन में Scheduled Tribes and other Traditional Forest Dwellers Act जो पारित किया है, वह झारखंड में आज तक लागू नहीं हुआ। उसे कौन लागू करेगा? राज्यपाल महोदय बैठे हैं। वे क्या लागू करेंगे? वे चुनाव नहीं करवा रहे हैं। वहां कोई लोकतांत्रिक व्यवस्था नहीं है। कैसे होगा? आज धनबाद, झरिया की परिस्थिति क्या है? वहां की पांच लाख की आबादी आज खतरे में है। यह एक रा-ट्रीय समस्या है। उसके बारे में जो बजट पेश किया गया है, उसमें इसका कोई जिक्र नहीं है। आज माओवादियों की जो समस्या है, हमारे सीमांत इलाके - पुरुलिया, बांकुरा, पश्चिम मिदनापुर और झारखंड में उनका मुकाबला करने के लिए क्या कार्यक्रम है। कैसे होगा?

वहां एक लोकतांत्रिक सरकार नहीं रहेगी, पॉपुलर गवर्नमैंट नहीं रहेगी और रा-ट्रपति शासन का विस्तार करने का प्रस्ताव यहां आएगा। ये जो करने जा रहे हैं, अगर हम अभी मांग करें कि विधान सभा को तुरंत भंग किया जाए, तो उसके लिए समय नहीं है। लेकिन इनडायरैक्टली बैक डोर से सरकार न बनाकर, विधान सभा को तुरंत भंग करके चुनाव होगा, सरकार यही वायदा यहां देगी।...(व्यवधान) यही एकमात्र उद्देश्य होगा, दूसरा कोई उद्देश्य नहीं होना चाहिए। हम चाहते हैं कि सरकार इस सदन में यही आश्वासन दे कि हम जो विस्तार कर रहे हैं, यह प्रस्ताव ला रहे हैं, इसका उद्देश्य एक ही है कि हम विधान सभा को सस्पैंडेड एनीमेशन में न रखकर, बैक डोर से सरकार न बनाकर, विधान सभा भंग करके चुनाव करवाकर एक लोकतांत्रिक व्यवस्था की स्थापना करेंगे।

खाद्य प्रसंस्करण उद्योग मंत्री (श्री सुबोध कांत सहाय): अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने हमें इस वि-ाय पर इंटरविन करने का अवसर दिया। झारखंड के लोगों के लिए यह राज्य एक सपना था। स्वर्गीय राजीव गांधी जी ने अपनी प्रतिभा के चलते कमेटी ऑन झारखंड मैटर बनाया था। पहली बार उन्होंने झारखंड राज्य की आकांक्षाओं को सम्मान दिया था। यह सौभाग्य था कि होम मिनिस्टर की हैसियत से मैंने यह रिपोर्ट पार्लियामेंट में रखी थी। हमारी यूपीए चेयरपर्सन, जो उस समय नेता विपक्ष थीं, उन्होंने अंगद की तरह पैर रखकर इस राज्य को बनाने के लिए एनडीए सरकार को समर्थन दिया था। यह एक कल्पना वहां के लोगों की थी कि झारखंड बनने के बाद लोग जो सैंस ऑफ पार्टीसिपेशन लैक कर रहे थे, उनको वह भागीदारी मिलेगी। झारखंड में पहली सरकार बनाने का सौभाग्य भाजपा को मिला था, जबकि हम सारे लोगों ने लड़ाई लड़ी थी। व-र्ा 1977 में, जब मैं विधान सभा का सदस्य था, तब से मैं इस लड़ाई को लड़ रहा था। लेकिन इन लोगों को सरकार बनाने का मौका मिला। अब इन्होंने क्या किया? यहां पर हमारे मित्र बैठे हैं। इनकी जो पहली सरकार बनाने का मौका मिला, उसमें तीन राज्य बने –– छत्तीसगढ़, उत्तराखंड और झारखंड। आप उत्तराखंड को देख लीजिए कि श्री नारायण दत्त तिवारी जी ने उस राज्य को कहां से कहां पहुंचा दिया? आदिवासी नेता श्री अजीत जोगी जी ने छत्तीसगढ़ का ऐसा रोड मैप बनाया, जिसके चलते आज उसका कुछ फल आपको खाने को मिल रहा हैं। छत्तीसगढ़ में विकास श्री अजीत जोगी की देन है। उस रोड मैप के चलते भाजपा के लोगों ने वहां अपनी सरकार बनायी । यहां इन्होंने आलमोस्ट साढ़े छः-सात साल राज किया। इन पर नए राज्य को गढ़ने की जिम्मेदारी थी, लेकिन इन्होंने क्या किया? झारखंड एक इंडस्ट्रियल एरिया माना जाता था। जब वह बिहार राज्य में था तब वह इंडस्ट्रियल एरिया था। इन्होंने इन सात सालों में इंडस्ट्रियल पालिसी नहीं बनायी। देश का सबसे ज्यादा मिनरल वहां पाया जाता है, लेकिन इन्होंने मिनरल पालिसी नहीं बनायी। झारखंड शिक्षा के लिए माना जाता था। वहां सब लोग रांची, हजारीबाग और नेतरहाट के स्कूलों में पढ़ने जाते थे, लेकिन इन्होंने आज तक उसकी भी कोई पालिसी नहीं बनायी। जब भी कोई इंडस्ट्रियलाइजेशन होता है, तो उनके लिए रिहैबिलिटेशन पालिसी जरूरी है आज तक कोई भी रिहैबिलिटेशन पालिसी नहीं बनायी गयी। जब हम रांची जाते थे, तो अपने मित्र की फोटो हर बार देखते थे। उनके पोस्टर छपते थे कि आज इनके साथ एमओयू साइन हो रहे हैं, आज उनके साथ एमओयू साइन हो रहे हैं। भाजपा के रिजीम में दो या ढाई सौ एमओयू साइन हुए, जबकि वहां आज तक एक नये पैसे का निवेश नहीं हुआ। इस राज्य में लोग नौकरी के लालच में रहते हैं। हर आदमी सोचता था कि राज्य बनेगा, तो नौकरी मिलेगी।

अध्यक्ष महोदया, वहां कैसे इम्प्लायमैंट होगा, कैसे लोगों को नौकरी मिलेगी, उसकी नीति तक भी यह लोग नहीं गढ़ पाये। वहां बिना नीति के ही लोगों की बहाली होती थी। जब वहां गवर्नर राज्य हुआ, तो पहली बार हर विभाग में नीति बनाने की प्रक्रिया शुरू हुई। हम झारखंड राज्य को देखते हैं, तो जैसे मोर को अपने पैर देखकर क-ट होता है, उसी तरह हमें भी उसे देखकर उतना ही क-ट है। इस राज्य को बनाने के लिए हम लोगों ने भी अपना खून-पसीना बहाया है। इस राज्य को बनाने में कांग्रेस का जो योगदान है, उसे इतिहास भुला नहीं सकता। लेकिन जब राज्य बना, तो इनके हाथ में आया। हम रांची की बात करना चाहते हैं, जो झारखंड की राजधानी है। ये लोग एक जगह भी तय नहीं कर पाये कि कहां राजधानी बनेगी।

Comment [MSOffice68]: Cd by d

अध्यक्ष महोदया, जब राज्य का पहला बजट पेश हुआ था, झारखण्ड सरप्लस में था, लेकिन उसके बाद सब भोजन करते गए, खाते गए जिससे आज यह हालत है कि हम डेफिसिट बजट में रहते हैं। केन्द्र सरकार पैसा देती है। हम लोगों ने प्रधानमंत्री जी से मिलकर कहा, उन्होंने 15 सेक्रेटरीज के साथ कैबिनेट सेक्रेटरी को वहां भेजा, पूरी सेन्ट्रल गवर्नमेंट वहां उठकर गयी। तीन हजार-चार हजार करोड़ रूपए का इनका बजट सरेन्डर हो जाता है, लैप्स हो जाता है और आप विकास की बात करते हैं। जब भाजपा ने वहां सत्ता संभाली, उग्रवाद केवल तीन जिलों में, पलामू जिले के अगल-बगल के तीन जिलों में था और सात साल में आपने उग्रवाद को 18 से 20 जिलों फैला दिया। यही आपका कंट्रीब्युशन है। आप देखिए, इतना अच्छा राज्य जो गोल्डन स्टेट बन सकता था, उसे आपने चौपट कर दिया, इसकी जिम्मेवारी किसी और की नही है। इसका कारण यह था कि आपकी कोई कार्यनीति नहीं बनी, काम करने का तरीका नहीं बना, कोई प्रायरिटी नहीं बनी। आज वहां एक उद्योग नहीं लग पा रहा है।

एक माननीय सदस्य, जो वहां के मुख्यमंत्री भी रहे हैं, ने कहा कि कोयले की चोरी बहुत बढ़ गयी है। आप बताते कि आपके समय में कितनी थी और अब कितनी बढ़ गयी है। इस पूरी परंपरा की शुरूआत आपने की है। झरिया के बारे में हमारे साथी ने कहा, यह आज से बहुत पहले से यह प्राथमिकता होनी चाहिए थी झरिया में जो कोयला जल रहा है, पूरे खदान में झरिया धंसने जा रहा है, उसके लिए क्या व्यवस्था हो? कैसे उस आग को बुझाया जा सकता है? मैं कोई टीका-टिप्पणी करने की बात नहीं कह रहा हूं, लेकिन ये ऐसी चीजें हैं जिनको भुलाया नहीं जा सकता है।

वहां दो सरकारें बनीं, अर्जुन मुंडा जी को पता है कि हम लोग कभी सरकार बनाने के इच्छुक नहीं थे। हमारी नेता तो आज तक हम लोगों को इसके लिए डांटती हैं कि तुम लोगों ने क्यों सरकार बनाई, लेकिन आपके यहां से जो छः लोग भाग आए थे हमारे पास, उन्होंने आपकी सरकार गिराई थी। उस समय आप अपने मंत्री को रास्ते में पुलिस लगाकर पकड़वा रहे थे। आपको ये बातें याद होनी चाहिए। हम उनकी ट्रांजिट गवर्नमेंट मानकर चलते थे क्योंकि हम चाहते हैं कि साफ-सुथरी एक व्यवस्था हो, जनता ऐसे लोगों

को चुने जो एक्का और छक्का नहीं हों जिससे फिर आपको मौका मिल जाए। हम चाहते हैं कि वहां साफ-सुथरी व्यवस्था हो और इसीलिए हमारे होम मिनिस्टर साहब ने बहुत साफ कहा कि अगर कोई सरकार बनाने वाला नहीं होगा तो हम लोग असेंबली डिजॉल्व करके फिर जनता के पास आएंगे। इतनी साफ नीयत से हम काम कर रहे हैं, लेकिन आपकी जो करनी रही है, हम उसे भुगत रहे हैं, झारखण्ड भुगत रहा है, वहां की जनता भुगत रही है। बांसुरी बजाकर घूमने वाले झारखण्डी लोगों ने आज अपने हाथ में हथियार उठा लिए हैं, आज हाथ में हथियार लेकर घूम रहे हैं।

हम उम्मीद करते हैं कि इससे निपटने के लिए राजनीति नहीं, लोगों के मन में विश्वास लाने की जरूरत है। प्रशासन पर से लोगों का विश्वास उठ गया है, इसमें कहीं दो राय नहीं है, लेकिन इसी प्रशासन ने, गवर्नर राज ने आज वहां पर एक्साइज रेवेन्यु बढाया है, ट्रांसपोर्ट के रेवेन्यु लाभ बढ़ाए हैं क्योंकि पहले वे सब बैंकरप्ट थे, लूट के अड्डे थे। इसलिए मैं कहना चाहता हूं कि आज यह वक्त आ गया है कि झारखण्ड को बचाना चाहिए, झारखण्ड को बचाने के लिए आन्दोलन होना चाहिए। वहां के आदिवासी, गैर-आदिवासी, सभी लोग इकोनॉमिकली बैकवर्ड हैं, वहां कोई जमींदार नहीं है, कोई बड़ा खेतिहर नहीं है, सब स्माल-मार्जिनल फार्मर्स हैं और वे सभी लोग बेहाल हैं। भ्र-टाचार अपनी चरम सीमा पर है। आप बताइए कि आपने आज तक कितने पदाधिकारियों के खिलाफ कार्रवाई की है? एक का भी नाम बताइए। आपने ऐसा नहीं किया है। यह छः महीने का गवर्नर रूल कोई जादू की छड़ी नहीं है कि घुमा देंगे, आपने जो इनहेरेन्ट दिया है, उसी को हम लोग भोग रहे हैं और उम्मीद करते हैं कि यह बजट और यह एक्सटेंशन एक साफ-सुथरी व्यवस्था के लिए किया जा रहा है, न कि किसी तिकड़म या जोड़-तोड़ के लिए।

SHRI B. MAHTAB (CUTTACK): Madam Speaker, I, on behalf of my party, stand here to express my opinion relating to the imposition of President's Rule in Jharkhand. As a Regional Party, we hold the view against imposition of Article 356. When it was deliberated upon in the context of Centre-State relations, at that time our party had very forthrightly expressed its opinion that Article 356 should be sparingly used. We were not in favour of totally removing this article from the Constitution. But at that time, an amendment subsequently came in the late 1990s stated that whenever Article 356 is to be imposed, it has to be ratified by the Parliament. So, in that respect, I still hold the view and our party's view is that article 356 should be sparingly used. But when Article 356 is imposed or President's Rule is extended for another six months, nobody can believe that this is being sparingly used. What was the reason for which the government could not hold the election within these six months?

17.22 hrs (Shri Francisco Cosme Sardinha *in the Chair*)

Sir, it is stated that a popular Government could not be formed within these six months because a conducive atmosphere was not prevalent in Jharkhand and so the Assembly was put under suspended animation. But how long can it continue like this? Orissa had witnessed President's Rule a number of times during the 1950s, 1960s and 1970s, but President's Rule is not the panacea where one can get relief. The fractured mandate as it happened in Jharkhand cannot bring about a solution. It has never happened in Uttar Pradesh, it has not happened in two other States in this country and it will not happen in Jharkhand also. You are only prolonging the disease, the disease which has affected Jharkhand. By prolonging the disease, you are killing the popular impression that is prevalent there and this is leading to another aspect, the aspect of Maoist violence.

Sir, what has happened there during the last six months? We were told just now by a learned Minister that policy decisions are being taken now when there is no popular mandate. This is a temporary arrangement and in a temporary arrangement, when the State is under President's Rule, who are those people who are taking policy decisions? Policy decisions are supposed to be taken in the Legislative Assembly. Yet the Minister says in this House very confidently that policy decisions are now being taken. I am really surprised as to how policy decisions are being taken now when the State is under President's Rule.

Formation of smaller States has its merits and demerits and political instability is one of the demerits in smaller States. I do not say that in bigger States political instability does not occur, but corrective mechanism sooner falls in place, but in smaller States these things have to be rectified and I think this House needs to deliberate on this point.

Comment [s69]: (Cd. b y f4)

But the point today is what should have been done? You could have held elections in Jharkhand for Assembly along with the Lok Sabha elections. Why do you want to keep Jharkhand Assembly in suspended animation and for how long?

Comment [RS70]: Mahtab ctd

We are told that the elections are due in two months' time in some States and that elections will be held in States like Maharashtra and some other States. Can the Government assure us… (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I said this. You were not there at that time.

SHRI B. MAHTAB (CUTTACK): I was not there.

I am of the opinion that it is better to dissolve the Assembly and go for elections as soon as possible. What is being done in Jharkhand now should be termed as a temporary measure, should be termed as a temporary arrangement and people should elect their own Government. As soon as it is done, the sooner the better.

श्री मुलायम सिंह यादव (मैनपुरी): सभापति महोदय, हमारी स्थिति विचित्र है। धारा 356 के हम खिलाफ हैं और सरकार का हम समर्थन करेंगे, यह स्थिति हमारे सामने है। लेकिन यह मैं जरूर चाहता हूं कि धारा 356 अगर लगा ही दी गयी है तो सितम्बर में वहां चुनाव करा देने चाहिए, इसमें आपको परेशानी नहीं होनी चाहिए। सितम्बर में चुनाव हो सकते हैं क्योंकि सितम्बर-अक्टूबर में चुनाव पहले भी हुए हैं। समाजवादी पार्टी के लोग, धारा 356 के हमेशा खिलाफ रहे हैं और आज भी हम इसके विरोध में हैं। आपको चुनाव 6 महीने के अंदर कराना चाहिए था। हमारे देश में लोकतांत्रिक व्यवस्था है और इस लोकतंत्र के पीछे हमारा कुर्बानी का इतिहास है। गांधी जी के नेतृत्व में, दादा भाई नरौजी के नेतृत्व में जो कुर्बानियां दी गयीं, आप उस इतिहास को याद करो। उस इतिहास के चलते, बार-बार मैं नेता सदन की ओर इंगित करता हूं कि उस इतिहास की चर्चा मत होने दो।

Comment [r71]: Cd by G4

सभापति महोदय, छह महीने का समय मिला था, धारा 356 लागू करना सही नहीं था, चुनाव हो सकते थे। आज आपको घो-णा करनी चाहिए कि सितम्बर में हम चुनाव करा देंगे। चुनाव कराने में आप जितनी देर करेंगे, उससे आपको फायदा मिलने वाला नहीं है। हम विरोध करते हैं, वोट भी डालते, लेकिन मुश्किल है कि कम्युनल फोर्सेस से मुझे लड़ना पड़ गया। ये अपना धर्म छोड़ेंगे नहीं, अयोध्या छोड़ेंगे नही, ये अपनी नीतियों को बदलेंगे नहीं। अब समय आ गया है, आडवाणी साहब से मैं कहूंगा कि हमारा बहुत टकराव हो गया है। अब ऐसा समय आ गया है कि टकराव को टालिए और नीतियों को छोड़िए। अब लोगों को खुशहाली चाहिए। गांधीवादी नाम तो ले दिया, लेकिन ये लोहियावादी नहीं बन पाएंगे। बकायदा गांधी जी की विचारधार को लोहिया जी ने परिमार्जित किया है और कुछ जयप्रकाश जी ने भी परिमार्जित किया है। गांधी जी को मानते हुए, उनकी प्राथमिकता गांधी जी की है और गांधी जी का नाम आपने लिया और उसके बाद बदल गए। अपने कांग्रेसी मित्रों को मैंने इस इतिहास को याद दिलाया है। बहुत बड़ा इतिहास है, कुर्बानी का है, फांसी का है, सरदार भगत सिंह का है। इस लोकतंत्र से खिलवाड़ मत कीजिए और आप इन्हें मौका मत दीजिए। अगर इन्हें मौका देंगे, तो इन्हें लाभ होगा और आपको नुकसान होगा। यह ठीक है कि आपको बहुमत नहीं मिला, लेकिन बहुमत के करीब पहुंच रहे हैं। बीच में ऐसे काम मत कीजिए। जनता के बीच में सही संदेश नहीं जाएगा कि जन-विश्वास को ठुकराकर आप गवर्नर रूल बढ़ाते रहेंगे। मैं जानता हूं कि गवर्नर रूल कैसे होता है। हमारी सरकार रातों-रात बर्खास्त हो गई थी। रात में ही सरकार बर्खास्त हो गई। हमें सुबह पता चला कि सरकार बर्खास्त हो गई। हम उत्तर प्रदेश सरकार में मिनिस्टर थे, लेकिन जब सुबह उठे, तब नहीं थे। आप ऐसा करना बंद कीजिए। अब हर व्यक्ति को चाहे वह गांवों का है या शहरों का, उसे सुविधा चाहिए। अगर एक का मकान अच्छा है, तो दूसरा सोचता है कि मेरा मकान अच्छा क्यों

नहीं है, यह स्थिति आज की है। नक्सलाइट्स की बात रोज करते हैं। इस पर चर्चा हो चुकी है, अब मैं दोहराना नहीं चाहता हूं। आडवाणी साहब, हमने आपको इसी सदन में कहा था कि आप छोटे-छोटे राज्य मत कीजिए। छोटे-छोटे राज्य करेंगे, तो रोज अल्पमत-बहुमत होता रहेगा। जितने छोटे राज्य करेंगे, उतनी नकस्लाइट की समस्या बढ़ेगी। जमशेदपुर हो या रांची हो या बोकारो हो, छोटे सूबों की लचीली शक्ति होती है और बड़े सूबों की शक्ति शक्तिशाली होती है। कांग्रेस और बीजेपी ने कमरे में जा कर मिल कर बंटवारा कर लिया, हम बैठे रह गए और विरोध करते रह गए। उत्तराखंड बन गया, लेकिन मैं पूछना चाहता हूं कि उसकी क्या हैसियत है? मैंने तब भी कहा था और अब भी कह रहा हूं। छोटे सूबे कर दिए, मुख्यमंत्री की जिला परि-ाद के अध्यक्ष की हैसियत रह गई है, चाहे झारखंड हो या उत्तराखंड हो। कोई सम्मान नहीं रहा है। बड़े सूबे का ही परिणाम है, जिसके कारण नक्सलाइट उत्तर प्रदेश में नहीं बढ़ सका है। हमारे मित्र हैं, हमारी सरकार की नीतियों को इन्होंने पहचाना था, हमारे अधिकारियों से बात भी की थी, हमारा कार्यक्रम भी ले कर गए थे कि कन्या विद्या धन कैसे दे दिया, मुफ्त पढ़ाई कैसे कर दी, मुफ्त दवाई कैसे दे दी। ये रोजगार चाहते हैं, आप गरीबी-गरीबी की कब तक दुहाई दोगे। रोजगार ही नहीं मिलेगा, तो गरीबी कैसे मिटेगी। जनता को रोजगार चाहिए। धारा 356 में जनता को मत उलझाओ। राजनीति को मत उलझाओ। हम धारा 356 का विरोध करते हैं, लेकिन इतना जरूर कहूंगा कि हमें आपके साथ वोट देना पड़ेगा, इसलिए हम चाहते हैं कि सितम्बर में घो-ाणा कर दीजिए।

श्री लालू प्रसाद (सारण): सभापति जी, मैं इस बारे में ज्यादा कंफ्यूजन नहीं देखता हूं। नए सिरे से रा-ट्रपति शासन लगाने का आज का एजेंडा नहीं है, यह संवैधानिक रिक्वायरमेंट है। रा-ट्रपति जी का आदेश मानने की सरकार की बाध्यता है। मैजोरिटी को इग्नोर करके अगर कोई आदमी धारा 356 का इस्तेमाल करता है, तो वह अनुचित है। झारखंड की स्थिति विचित्र है। वहां किसी भी पोलिटिकल पार्टी ने सरकार बनाने का दावा भी नहीं किया है, सिवाए रा-ट्रपति शासन विस्तार करने के और रास्ता भी क्या है? आज अगर वहां बजट बनाना है, एस्टेब्लिशमेंट करना है, खर्चा करना है, तो वहां कोई भी पोलिटिकल पार्टी दावा करे चाहे कल करे, परसों करे, चाहे एनडीए हो या यूपीए हो, अगर उनके पास पर्याप्त संख्या में विधायक हैं, उस समय सरकार नहीं बनती है, तब माना जा सकता है कि जानबूझ कर ऐसा किया जा रहा है।

Comment [I72]: vf/ cd/

अब यह संवैधानिक बाध्यता है और ऑलरेडी वहां रा-ट्रपति शासन है, उसका पीरिएड जो एक्सपायर हो रहा है, तो हम इस विस्तार का समर्थन करते हैं। चुनाव आने वाले हैं। चुनाव में ज्यादा दिन नहीं हैं। बिहार की असैम्बली से पहले झारखंड असैम्बली का चुनाव होगा। होम मिनिस्टर साहब जब जवाब देंगे तो चिदम्बरम जी को मालूम है कि वहां डेट कब ड्यू होती है। इसीलिए इसमें अगर बीजेपी के लोग, एनडीए के लोग कल, परसों दावा करें तो एक्सटेंशन के बाद ही सरकार का गठन 6 महीने के लिए या 4 महीने के लिए हो सकता है, जो भी अवधि बची हुई है। वैसे झारखंड अपने हाथ से निकल चुका है, चाहे कोई सरकार हो। वहां तमाम एक्सट्रीमिस्ट्स भरे पड़े हैं। श्री सुनील मेहतो, जेएमएम से लोक सभा के सांसद जो हमारे साथी भी थे, उनकी हत्या कर दी गई। कोई भी पुलिस का अधिकारी, कर्मचारी जंगल-झाड़ के इलाके में नहीं जाना चाहता क्योंकि वह एम्बुश हो जाता है और वहां लोग मारे जाते हैं। यह समस्या एक सबसे बड़ी चुनौती है और उनसे डील करना राज्य सरकार और प्रेसीडेंट रूल के बूते की बात नहीं है। इसलिए कैसे होम डिपार्टमेंट डील करेगा, होम मंत्रालय को इसको देखना पड़ेगा। आन्ध्र प्रदेश से लेकर छत्तीसगढ़, उड़ीसा, झारखंड, बिहार और नेपाल तक पूरा कौरीडोर बन चुका है। ये सब इलाके बारूद के ढ़ेर पर हैं। इन सारे इलाकों में एक्सट्रीमिस्ट भरे पड़े हैं। इसमें बिहार का मेजोरिटी इलाका भी इसकी चपेट में आ चुका है। इसको देखना है तो कोई न कोई तो व्यवस्था रहनी चाहिए। इसलिए यह जो एक्सटेंशन हो रही है, संवैधानिक रिक्वॉयरमेंट है, यह करना है तो इसे हम सब लोगों को पास कर देना चाहिए, इसमें कोई राजनीति की बात नहीं है। जो भी ड्यू डेट होगी, उस डेट को चुनाव होगा। हम तो चाहते हैं कि बिहार से पहले झारखंड का चुनाव हो ताकि वहां भी कमबैक कर लें और फिर बिहार में भी हम कमबैक कर लें।...(व्यवधान)

MR. CHAIRMAN (SHRI FRANCISCO COSME SARDINHA): Nothing will go on record except what Shri Lalu ji says.

*(Interruptions) …**

श्री लालू प्रसाद (सारण): 6 महीने हैं, नजदीक हैं। इसलिए हम लोग चाहते हैं कि अगर बीजेपी के लोग जिनके 41 एमएलएज हैं तो कल सड़क पर आइए और आप सरकार बनाने का दावा करिए।…(व्यवधान) नहीं चाहते हैं? चूंकि है ही नहीं आपके पास तो करना क्या चाहते हैं?…(व्यवधान)

श्री यशवंत सिन्हा (हज़ारीबाग): आज से नहीं कह रहे हैं, बहुत दिन से कह रहे हैं। लालू जी, उसके लिए राज भवन के सामने मैंने लाठी खाई है कि विधान सभा भंग करो।…(व्यवधान)

श्री लालू प्रसाद : हां, हम लोगों को यह सुनकर तकलीफ हुई।…(व्यवधान)

श्री यशवंत सिन्हा : आप होते तो डरकर वहां से भाग जाते।…(व्यवधान)

श्री लालू प्रसाद : हम भाग जाते? मुझे खुशी है कि यशवंत बाबू से हम लोग कमज़ोर हो चुके हैं। बाकी आगे नहीं बोलेंगे। इसलिए इसमें संवैधानिक बाध्यता है और इसके एक्सटेंशन पर मुहर लग जाए और कोई भी पोलिटिकल पार्टी लाइए, जोड़गांठ करके बात करते हैं। हर आदमी अपने अंदर नहीं देखता है और दूसरे पर ब्लेम कर देता है। सरकार बनानी होती है और कोएलिशन का एरा चल रहा है, मिलीजुली सरकार का एरा चल रहा है तो कहीं न कहीं तो लोगों को जोड़तोड़ करना पड़ता है। कोई दावा नहीं कर रहा है तो इसे विस्तार करके उस तारीख की संभावनाओं का पता करिए कि कब चुनाव वहां ठीक रहता है। लेकिन यह तो करना है।

Comment [r73]: cd

अभी यहां आचार्य जी नहीं हैं। आचार्य जी बिहार में कहां-कहां रहे हैं, सदन को मालूम नहीं है। बसुदेव आचार्य जी के नाम के साथ जब हमने आचार्य टाइटल देखा तो पूछा कि आचार्य क्यों जोड़ा तो पता चला कि वे चैन्नई के रहने वाले हैं, मद्रास के रहने वाले हैं। लेकिन उन्होंने कोलकाता पर भी कब्जा कर लिया, छपरा पर भी कब्जा कर लिया, वे सब जगह कब्जा किए हुए हैं। हम तो अभी तक जानते थे कि वे बंगाल के निवासी हैं लेकिन वे चैन्नई के रहने वाले हैं। वे कांजीपुरम के रहने वाले हैं, उनके गांव के कमला आचार्य पटना में डॉक्टर हैं।…(व्यवधान) शंकराचार्य नहीं हैं।…(व्यवधान)

महोदय, मैं इसका समर्थन करता हूं। अब मौजूदा सरकार के सामने कोई रास्ता नहीं है और यह काम करना है। अगर यह गलत बात होती तो हम विरोध करते लेकिन इसमें विरोध की कोई गुंजाइश नहीं है। आप इसे समय पर कराइए। हम सब लोगों को इस पर मिलकर मुहर लगा देनी चाहिए।

---

* Not recorded.

श्री बाबू लाल मरांडी (कोडरमा): माननीय सभापति महोदय, यहां बहुत चर्चा हो रही है कि रा-ट्रपति शासन लोकतंत्र का विकल्प नहीं हो सकता है। जब जनवरी, 2009 में रा-ट्रपति शासन लगा था तब पहली बार राज्य की जनता ने सुखद अनुभूति की थी। पिछले व-र्ों में, 2003 से जो नए-नए प्रयोग हो रहे हैं उससे जनता एक प्रकार से अधीर हो चुकी थी और इस कारण से इसका लोगों ने स्वागत किया। उस समय बड़ा आश्चर्य होता था कि अगर कोई भी नेता अगर सड़क पर आकर रा-ट्रपति शासन का विरोध करता था तो पब्लिक उसे भगा देती थी, खदेड़ देती । वहां ऐसी हालत पैदा हो गई । वहां के लोग उम्मीद कर रहे थे कि जब 2009 के लोकसभा चुनाव होंगे तो विधान सभा भंग होगी और साथ ही विधान सभा चुनाव भी होंगे। लेकिन जब चुनाव नहीं हुआ तो लोगों में निराशा हुई। अब लोग यह सोचते हैं कि पता नहीं क्यों राज्य की विधान सभा को भंग नहीं किया गया है? अब उस राज्य की जनता को यह भय सता रहा है कि राज्य की विधान सभा भंग नहीं है, कहीं ऐसा तो नहीं होगा कि इस राज्य में नेताओं ने पिछले सात व-र्ों से जो राजनीतिक प्रयोग किए हैं वे फिर दोहराए जाएंगे। आज वहां जनता सशंकित है , इसलिए हम चाहते हैं कि रा-ट्रपति शासन का निश्चित रूप से विस्तार करें लेकिन सदन में झारखंड की जनता को आश्वस्त करें कि अब कोई सरकार नहीं बनाएंगे और समय सीमा के अंदर चुनाव होंगे। अगर हमने इस बारे में जनता को आश्वस्त नहीं किया तो शंका बनी रहेंगी और अगर इस प्रकार का प्रयोग हुआ तो देश और राज्य की जनता का भरोसा उठ जाएगा। हर किसी को लगेगा कि अब इस प्रदेश में, देश में जो बड़ी-बड़ी पार्टियां हैं, बड़े-बड़े नेता है, वे चाहे भा-ाण बड़े-बड़े देते हों, लेकिन उन्हें जनता की चिंता नहीं है, राज्य की चिंता नहीं है बल्कि खुद की चिंता है इसलिए इस प्रकार की सरकार बनाते हैं और इस प्रकार के राजनीतिक प्रयोग करते हैं। हम गृह मंत्री जी से कहना चाहते हैं कि जब आप अपनी बात रखें तो राज्य की जनता को आश्वस्त करें कि अब कोई सरकार राज्य में नहीं बनेगी, चाहे अक्तूबर हो या नवंबर हो, आप निश्चित रूप से चुनाव कराएंगे। अगर आप इस आशा की घो-ाणा करते हैं तो मैं समझता हूं कि जनता इसका स्वागत करेगी, मैं भी इसका स्वागत करूंगा।

महोदय, जहां तक उस राज्य में करप्शन की बात है, भ्र-टाचार की बात है, इस बारे में काफी चर्चा हुई है। मैं उस राज्य को बहुत करीब से जानता हूं क्योंकि मुझे भी दो व-र् सेवा करने का मौका मिला था। हमने इस राज्य में व-र् 2003 से ही भ्र-टाचार के साथ समझौता किया। यह समझौता लगातार चलता रहा और आज तक वह चल रहा है। आज तक लोगों के दिल और दिमाग से वे बातें नहीं निकली हैं।

Comment [r74]: Cd byk4

इसलिए मैं यह कहूंगा कि अब फिर से समझौता नहीं होना चाहिए। उस समझौते के कारण ही आज वहां भ्र-टाचार इतना ज्यादा पनपा है। यह बात सभी ने स्वीकार किया है। ऐसा लगता है कि हिंदुस्तान में झारखंड ही एक ऐसा राज्य है, जहां कोई भी ऐसा विभाग नहीं है, कोई ऐसा क्षेत्र नहीं है, जहां पर अगर आप थोड़ा देखने की कोशिश करेंगे तो या तो राज्य छोड़ने का मन करता है या फिर राजनीति छोड़ने का मन करता है। वहां हम सब लोगों ने ऐसी स्थिति पैदा की है। हमें लगता है कि इस पर सभी को चिंता करनी चाहिए, जो झारखंड में राजनीति करते हैं, उन सभी दल के नेताओं को चिंता करनी चाहिए।

महोदय, इसके साथ ही मैं विकास के बारे में इतना जरूर कहूंगा कि झारखंड की बहुत उपेक्षा होती है। इसका मैं एक उदाहरण खास तौर पर रेलवे प्रोजैक्ट के बारे में जरूर दूंगा। व-र् 2002 में झारखंड में रेलवे परियोजनाएं गई थीं और उस समय उनका बजट दो हजार करोड़ रुपये था। वहां साढ़े पांच सौ किलोमीटर रेलवे लाइन व-र् 2005 में पूरी होनी थी । लेकिन हालत यह पैदा हो गई है कि वह व-र् 2007 में भी पूरी नहीं हो सकी। आज उसका बजट बढ़कर 33 सौ करोड़ रुपये पहुंच गया है। अभी-अभी कैबिनेट सचिव के नेतृत्व में वहां टीम गई थी तो राज्य सरकार के पदाधिकारी उनसे मिले और इस बारे में उनसे कहा। लेकिन उन्होंने साफ इनकार कर दिया कि हम और पैसा नहीं दे सकते। मैं इस बात का उल्लेख इसलिए कर रहा हूं कि यहां रेल मंत्री जी ने उस समय अपने बजट भा-ाण में कहा था कि सामाजिक वॉयबिलिटी को भी हम रेलवे प्रोजैक्ट्स में देखेंगे। लेकिन लगता है कि शायद झारखंड के संदर्भ में इन बातों का या कैबिनेट सचिव के साथ कहीं कोई तालमेल नहीं है। यहां वित्त मंत्री जी भी बैठे हुए हैं। मैं उनसे निवेदन करता हूं कि वे इन चीजों का भी ध्यान रखें, क्योंकि झारखंड में जितनी भी योजनाएं बनीं, चाहे रेल परियोजनाएं हों, हमने कोयला ढोने के लिए जरूर बना दी हैं, हमने आयरन ओर ढोने के लिए बना दी हैं। लेकिन वहां की आम पब्लिक को इनकी सुविधा हो, उसके लिए हम कुछ नहीं कर पाये और आज भी उस दिशा में हम गम्भीर नहीं हैं।

महोदय, मैं यहीं कहूंगा कि आज रा-ट्रपति शासन का जो विस्तार है, निश्चित रूप से यह विस्तार होना चाहिए। लेकिन इस आश्वासन के साथ होना चाहिए कि हम समय सीमा के अंदर राज्य में विधान सभा का चुनाव करायेंगे।

DR. M. THAMBIDURAI (KARUR): Mr. Chairman, Sir, many of our hon. Members explained the circumstances for the President's Rule in the State of Jharkhand. It is unfortunate to have the President's Rule in the State of Jharkhand. Our Party, AIADMK is against the President's Rule in that State. If you have avoided the President's Rule, the Government could have conducted the Assembly elections along with the Parliament elections. In that circumstance, you could have avoided this kind of presentation of Jharkhand Budget. Therefore, I would request the Government to see that the election is held at an early date in the State of Jharkhand and see that the popular Government is established in that State. Under any circumstances, there must not be any extension of President's Rule in future. I hope that at an early date the election may take place in the State of Jharkhand.

SHRI NARAHARI MAHATO (PURULIA): Mr. Chairman, Sir, I am thankful to you that you have given me this chance to participate in the discussion on the extension of President's Rule for a further period of six months with effect from 9th July. My Party, All-India Forward Bloc is not in favour of issuing Article 356 in any State. But in this connection, my humble submission to the Minister, through you, is that six months have passed under the President's Rule. There was enough time to hold elections in Jharkhand and it was a suitable time for holding elections at the time of Fifteenth Lok Sabha general elections.

Comment [m75]: Ctd. By l4

But, it was not scheduled. Today again, we are discussing on the continuation of the President's rule for another six months. My Parliamentary Constituency, Purulia in West Bengal, is in the border of the State of Jharkhand.

I hope that the President's Rule will not remain in force for the full term of the extension for six months which is going to be done now. The Jharkhand Assembly must be dissolved and the election must be held within a short time to elect a new Government for the development of the Jharkhand State. No Government can be formed by adding or subtracting anyone in the present Assembly.

With these words, I conclude my speech.

SHRI PRABODH PANDA (MIDNAPORE): Mr. Chairman, the Resolution moved by the Hon'ble Home Minister stating the reasons for extension of the President's Rule in Jharkhand is understandable. It has become a *fait accompli.* There is no possibility of having a new Government within the stipulated time. So, the extension is a must.

Insofar as our Party's stand is concerned, we are very much opposed, not just today, but from the very beginning, to this sort of promulgation of President's Rule in a State under Article 356. Since 1957, when the President's Rule was imposed in Kerala and the Communist Government was toppled, we have been fighting against this practice.

My point is extension of the President's Rule is not the only panacea to solve the problem of Jharkhand. Jharkhand now has become the breeding ground for horse trade. The problem of Jharkhand has not cropped up today. We know what was happening during the period of Hon'ble P.V. Narasimha Rao's Government at the Centre. Time and again, such problems have been coming to the fore. Not only that, criminalization of politics, muscle power and money power, are also there. It is very regrettable and condemnable. Different political parties even at the Centre are utilizing them for taking political advantage. This should be stopped by whoever is at the Centre and in different States. At least they should not encourage this sort of horse trading practice.

Hon'ble Minister in his intervention said that the Union Government did not take initiative for any horse trading. What is done overtly or covertly is not understood by everybody. My point is that some bold and principled stand must be taken from the Centre, whoever may be in power. At least, at the present juncture, the suspended animation status should go and the Assembly should be dissolved and as soon as possible, within two or three months, elections should be held there. The Hon'ble Home Minister said earlier that he will try for that. At least the

suspended animation should be done away with and the Assembly should be dissolved.

With these words, I thank you, Sir.

श्री शरीफ़ुद्दीन शारिक (बारामुला): चेयरमैन सर, चूंकि सरकार के पास इस वक्त दूसरा रास्ता नहीं है, जैसे कि लालू जी ने भी कहा और दूसरे रहनुमाओं ने भी कहा कि इस वक्त सरकार के पास टाइम भी नहीं है और दूसरा कोई रास्ता भी नहीं है। इसलिए इस प्रस्ताव का समर्थन करना हमारे लिए भी जरूरी है, लेकिन उसूल की बात यह है कि जो कुर्बानियां हमारे असलाफ ने दी हैं, इस मुल्क की आजादी के लिए और इस मुल्क जम्हूरियत के लिए, वह कुर्बानियां गवर्नर राज्य के लिए नहीं दी है। वह कुर्बानियां सदर राज्य के लिए नहीं दी है, वह कुर्बानियां लोकतंत्र के लिए दी गयी हैं, आवामी-जम्हूरियत के लिए दी गयी हैं। इसलिए हम सब का, तमाम पार्टी का, इस सारे हाउस का असली गोल यह रहना चाहिए कि वह ज्यादा से ज्यादा इसी चीज पर नजर रखे और कभी भी जो भी सत्ता में हो, जो भी कुर्सी पर हो, वह यह कोशिश न करे, फंक खेल-खेलकर अपने लोगों को सामने लाने की कोशिश न करे। वह हमारे मुल्क के लिए, जम्हूरियत की कद्रों के लिए इंतेहाई जहरीला होगा। चूंकि हम इस जहर से खुद जूझे हुए हैं। एक जमाना था, जब हमारी पार्टी की मेजोरिटी थी। अचानक यहां एक ऐसे होम मिनिस्टर थे, जिनको हम नहीं भाते थे।...* पाकिस्तान के प्रेसीडेंट, जिन्हें अभी जम्हूरियत की हवा भी नहीं लगी है, उसने भी मजबूर होकर कहा कि अगर घटिया किस्म की भी जम्हूरियत हो तो वह बढ़िया से बढ़िया वन मैन रूल से बेहतर होती है। लिहाजा जम्हूरियत की बुनियादी कद्रों को निगाह में रखते हुए हमें यह कोशिश करनी चाहिए और इस हाउस को इस बात पर दबाव बढ़ाना चाहिए कि जो भी सरकार हो उसे इस बात पर कम्पेयर करना चाहिए कि जम्हूरियत और आईन स्प्रिट के खिलाफ कोई बात न जाए। गवर्नर राज ओर प्रेसीडेंट रूल को आप चाहे कितना भी खूबसूरत बनाकर पेश करें, यह सही नहीं हो सकता है। किसी भाई ने कहा कि वहां पारसी मैटर्स हैं, गवर्नर और अन्य लोग पारसी मैटर्स लेने वाले कौन होते हैं? पारसी मैटर आप ले लेंगे, आपके लोग ले लेंगे, असेम्बली ले लेगी। लिहाजा हमारी कोशिश यह होनी चाहिए कि अगर हमें सही मायने में जम्हूरियत को पनपाना है, जम्हूरियत को बालिग करना है, जम्हूरियत की कद्रों को महफूज रखना है तो हमें लोकतंत्र और लोगों के जरिये यह कोशिश करनी चाहिए कि उनकी सरकार बने और उनके फायदे के लिए बने। इस वक्त हम अपनी सरकार से यह तवक्को रखेंगे कि जल्द से जल्द झारखंड में वहां के लोगों को चुनाव में ले जाकर उनकी सरकार बनाने का मौका देगी। उसी से हमारा नाम रोशन होगा जिस तरह आज दुनिया में जम्हूरियत के लिए हमारा नाम रोशन है।

---

* Not recorded as ordered by the Chair.

श्री इन्दर सिंह नामधारी (चतरा): महोदय, झारखंड के वि-ाय में माननीय गृह मंत्री जी ने रा-ट्रपति शासन को आगे बढ़ाने का प्रस्ताव रखा है। मैं झारखंड का रहने वाला हूं, मैं एक निर्दलीय सांसद के रूप में जीतकर आया हूं इसलिए मैं एकदम नि-पक्ष भाव से सारी बातें रखूंगा। मैं पक्ष और विपक्ष दोनों की बातें सुन रहा था। मैं माननीय गृह मंत्री जी को एक बहुत ही ईमानदार राय देना चाहता हूं। अभी हमारे मित्र मंत्री श्री सुबोध कांत सहाय जी बोल रहे थे और वे अपनी समझदारी से बहुत ही सही बातें बोल रहे थे, लेकिन वे जानते हैं कि व-ी 2006 में जब श्री अर्जुन मुंडा जी की सरकार गयी और उसके बाद श्री मधु कौडा जी को मुख्यमंत्री बनाया गया, उसके कारण चाहे जो रहे हों, लेकिन अजय माकन जी उस समय झारखंड में कांग्रेस के प्रभारी थे। मेरी उनसे कभी रू-ब-रू बात नहीं हुई, लेकिन मैं उनके बयान अखबारों में पढ़ता था। मुझे लगता था कि एक सही विचार का आदमी कुछ करना चाहता है, लेकिन कर नहीं पा रहा है। उनकी आवाज में तकलीफ थी, उनके दिल में दर्द था और वे कहते थे कि झारखंड लुट रहा है और मैं इस सरकार का समर्थन नहीं कर सकता हूं। सुबोध कांत सहाय जी भी कहते थे कि झारखंड में लूट के सिवाय और कुछ नहीं है।

Comment [C76]: contd. by n4

18.00 hrs.

अगर कांग्रेस ने मधु कोडा को उस समय मुख्य मंत्री नहीं बनाया होता तो आपकी छः सीटों में से एक सीट नहीं होती। आज झारखंड से सुबोध कांत सहाय जी अकेले जीतकर आए हैं और अगर आप असैम्बली को डिसॉल्व नहीं करते हैं, अभी मुलायम सिंह जी ने ठीक कहा, दूसरे लोगों ने भी कहा कि दूसरा कोई ऑप्शन नहीं है। आप रा-ट्रपति शासन बढ़ाइए लेकिन …(व्यवधान)

MR. CHAIRMAN : Hon. Member, please stop for a minute.

If the House agrees, I will extend the time of the House till the completion of the Business before the House.

SEVERAL HON. MEMBERS: Yes.

श्री शैलेन्द्र कुमार (कौशाम्बी): सर, ज़ीरो आवर बड़ा इंपॉर्टैन्ट है। …(व्यवधान)

MR. CHAIRMAN: After the reply of the Minister, 'Zero Hour' will be taken.

श्री इन्दर सिंह नामधारी : सभापति जी, मैं भी इस बात से सहमत हूँ कि रा-ट्रपति शासन का विस्तार किया जाए लेकिन गृह मंत्री जी को इसमें क्या हिचकिचाहट है कि आप हाउस को डिसाल्व करें? उसके बाद ये बातें भी कई साथियों ने कहीं कि लोक सभा के साथ झारखंड की विधान सभा के चुनाव हो सकते थे लेकिन किन परिस्थितियों में आपने नहीं कराए ये आप ही जानते हैं। अभी फिर आप इसको सस्पैन्डेड

एनिमेशन में रखकर क्या पाना चाहते हैं, यह जवाब तो आपको सदन को देना होगा, क्योंकि कहीं न कहीं यह खिचड़ी पकती रहती है कि फिर से कोई सरकार बनेगी। मैं आपके माध्यम से खासकर ट्रैज़री बैंचेज़ और कांग्रेस को कहना चाहता हूँ कि यदि आपने सरकार बनाने की फिर कोशिश की तो इसका सबसे ज्यादा खमियाजा कांग्रेस को भुगतना पड़ेगा और आप इसकी जिम्मेदारी से नहीं बच सकेंगे। Mr. Chairman, Sir – I do not know whether you know or not – nine Cabinet Ministers of Jharkhand have been prosecuted by the Vigilance Department and two of them are absconding. नौ मंत्रियों पर एफआईआऱ हो गया। आप और दो-चार महीने सरकार बनाकर देख लीजिए, बाकी के लोग भी जेल में चले जाएँगे। मैं चिदम्बरम जी से आग्रह करना चाहता हूँ कि आप कैटागरिकली बयान दीजिएगा कि अब कोई सरकार नहीं बनेगी। अगर आपने बनाई तो मैं सुबोध कांत सहाय जी से कहना चाहता हूँ कि इसका खमियाजा आपको भुगतना पड़ेगा।

सभापति जी, झारखंड तो एक ऐसा राज्य था जिसके बारे में मैं जानता हूँ कि इसकी कोख में अमीरी है लेकिन गोद में गरीबी है। इसकी तुलना रा-ट्रीय कवि मैथिलीशरण गुप्त जी की इन पंक्तियों से की जानी चाहिए। वे कहते हैं - "अबला जीवन हाय तुम्हारी यही कहानी, आँचल में है दूध और आँखों में पानी।" झारखंड एक ऐसा राज्य है जिसमें कहा जाना चाहिए कि "मेरे महबूब में क्या नहीं क्या नहीं" - सोना और यूरेनियम से लेकर कोयला तक सब कुछ वहाँ पर है, लेकिन "अमृतधारा बह रही, पास न वाको जाए, गंगा तट पर खड़ा होय के प्यास प्यास चिल्लाए।" इस प्रकार के राज्य को आज बरबाद किया गया है। मैं तो झारखंड में पैदा नहीं हुआ लेकिन मैंने झारखंड को अपनी राजनीतिक कर्मभूमि बनाया। मैं महसूस करता हूँ कि इतना कुछ होने के बाद भी झारखंड में यह दुर्व्यवस्था है, इसमें कहीं न कहीं गलती हुई है, इस गलती को सुधारने का समय आ गया है। इसलिए मैं गृह मंत्री जी से कहना चाहता हूँ कि आप अपने जवाब में एक कैटागरिकल स्टेटमेंट दें। अभी भी अखबारों में छपता है कि सरकार फिर बनने वाली है, विधायक लोग यहाँ पर जमे हुए हैं लेकिन यह मान लीजिए कि जब इतने मंत्रियों पर केस हो चुके हैं तो कम से कम और दागदार मत बनिये। यह आपके लिए गलती होगी, आपके लिए बहुत ही गलत काम होगा। अजय माकन जी आपके पीछे बैठे हैं, हकीकत उनसे जान लीजिए, क्योंकि उनसे ज्यादा कोई हकीकत नहीं जानता है। इन्हीं शब्दों के साथ बहुत बहुत धन्यवाद।

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Mr. Chairman, I am grateful to the thirteen hon. Members who participated in this discussion.

Sir, President's Rule is not a panacea for the problems or ills of any State. Jharkhand was formed in the year 2000. These nine years have not been the best years. There have been four Governments. It so happens that all the four Chief Ministers are now Members of this House.

Comment [s77]: Contd by O4

Sir, the only Party, which has not had a Minister in any of the four Governments or had a Chief Minister among these four, is the Congress Party. I am not making any judgement, and it is for the people of Jharkhand to make a judgement. If these Governments are tainted or were tainted, that taint does not apply to the Congress Party because no Congressman has been a Minister there and no Congressman has been a Chief Minister there. … (*Interruptions*)

MR. CHAIRMAN : Please do not disturb him.

… (*Interruptions*)

SHRI P. CHIDAMBARAM : The Jharkhand Assembly has a strength of 81 Members, and there are nine vacancies. Ten MLAs face disqualification proceedings before the Speaker. In my judgement, there is virtually no chance of any one forming a Government, and I have the authority of the Congress President to say that the Congress Party has no intention of taking any steps to form a Government there. But I have to go through the Constitutional process, and as Shri Lalu has correctly said that : "The Constitutional process is that we have to extend the President's Rule."

As I said in my opening statement it is my intention to request the Election Commission to hold election as early as possible. I believe that the monsoons will be over in Jharkhand by the end of September or early October. I sincerely hope that it will be possible for the Election Commission to hold election shortly after the monsoons are over.

Now, there is no reason for my good friend Shri Arjun Munda to inject a large degree of partisanship and accuse the President's Rule of this and that. These accusations can now be made mutually from all four sides of the House because I believe that the four former Chief Ministers represent four sides of the House. But I think that all that serves no purpose. The people of Jharkhand have suffered enough. Let us not add to their sufferings and humiliation by hurling charges against each other.

All that I can say is that in 2005-2006 the total revenues collected in Jharkhand was Rs. 4,184 crore -- Rs. 2,758 crore of tax revenues and Rs. 1,426 crore of non-tax revenues, that is, when Shri Munda was the Chief Minister. Today, in 2008-2009, partly under the President's Rule, tax revenues have reached Rs. 4,898 crore, non-tax revenues of Rs. 2,194 crore, and total revenues of Rs. 7,093 crore. In 2005-2006, the approved Plan size was Rs. 4,519 crore, and if you exclude the bond -- which really is not Plan expenditure -- then the Plan expenditure against Rs. 4,519 crore was only Rs. 2,562 crore, which is an achievement of 56.7 per cent.

In 2008-2009, the Plan size was Rs. 8,015 crore, and the Plan expenditure has been Rs. 6,682 crore. I am not saying that the President's Rule has solved all the problems. The President's Rule has its own problems because it is not a popular Government as it cannot give expression to the popular will. But the President's Rule has tried to do its best. I am sure there are failings, but I think that in some areas they have had some measure of success.

On the Policing side, 88 new Police Stations have been created in the last six months; we have constructed barracks; toilets; put in place communication facilities and procured vehicles for 97 Police Stations in naxal-affected areas; 1,750 new posts have been created in the Special Branch; and the Intelligence Wing has been strengthened. Fourteen additional Companies have been raised in the Jharkhand Armed Police. The Jharkhand Pol-Net now ensures 24 X 7 contact among all the Police Stations.

Comment [r78]: cd.. by p4

We have recruited 25,000 constables. The budget for the police force has been increased from Rs. 590 crore in 2004-05 to Rs. 1,100 crore. We have tried to do our best, but I am not saying that we have done our best.

Sir, the Vigilance Department has been active. Some cases have been referred to it. Vigilance inquiry has been ordered into payment against fake invoices of coal tar purchases in PWD roads during the period 2003-08. A vigilance inquiry has been ordered into irregular approval to building maps by Ranchi Regional Development Authority during the period 2006-08. A reference has been made to cases registered recently, even against former Ministers, two of whom are evading arrest.

The President's Rule, within limitations, has tried to do its best, but it is my desire that President's Rule comes to an end, elections take place, and a popular Government is installed as early as possible.

Sir, as I said in my opening statement, I wish to repeat the assurance especially to those who have asked for the assurance, and I hope Mr. Munda will be happy with this assurance. It is my intention, after the proclamation is approved by both Houses, to request the Election Commission to fix the date of elections as early as possible, soon after the monsoons are over. I am confident that elections can be held well before the expiry of six months.

With these words, I commend the Motion, request Mr. Munda to accept my assurance, request the Leader of the Opposition to prevail upon the hon. Member not to press the Motion, the House can unanimously pass the Motion, and we will hold the elections soon after the monsoon.

श्री अर्जुन मुण्डा (जमशेदपुर): सभापति महोदय, मैंने पहले ही कहा है कि वहां चुनाव लोक सभा के साथ भी हो सकते थे, जो नहीं कराए गए। मैंने जो प्रस्ताव मूव किया है, वह राज्य के हित में किया है। मैं चाहता हूं कि इस प्रस्ताव को सदन में मान लिया जाए।

CHAIRMAN : The question is:

> "That this House recommends to the President that the proclamation issued by her on the 19th January, 2009, under Article 356 of the Constitution in relation to the State of Jharkhand, be revoked."

The motion was negatived.

MR. CHAIRMAN: The question is:

> "That this House approves the continuance in force of the Proclamation, dated the 19th January, 2009 in respect of the State of Jharkhand, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 19th July, 2009." "

The motion was adopted.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): Sir I have noted down the points made by the hon. Members. With your permission, I will seek leave of the House to introduce the Appropriation Bill.

MR. CHAIRMAN: Shri Inder Singh Namdhari, are you pressing your cut motion?

SHRI INDER SINGH NAMDHARI : Yes, Sir.

MR. CHAIRMAN: I shall now put the cut motion No. 3 moved by Shri Inder Singh Namdhari to the vote of the House.

The cut motion was put and negatived.

Comment [r79]: Fd by q4

MR. CHAIRMAN : I shall now put the Demands for Grants (Jharkhand) for 2009-2010 to the vote of the House.

The question is:

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of the State of Jharkhand, to complete the sums necessary to defray the charges that will come in course of the payment during the year ending on the 31st day of March, 2010, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52."

The motion was adopted.

18.17 hrs

JHARKHAND APPROPRIATION (NO.2) BILL, 2009*

MR. CHAIRMAN : Shri Namo Narain Meena.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): On behalf of my senior colleague Shri Pranab Mukherjee, I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2009-10.

MR. CHAIRMAN : The question is:

> "That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2009-10."

The motion was adopted.

**

SHRI NAMO NARAIN MEENA : I introduce the Bill.

SHRI NAMO NARAIN MEENA: On behalf of my senior colleague Shri Pranab Mukherjee, I

**

beg to move:

> "That the Bill further to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2009-10 be taken into consideration."

---

* Published in the Gazette of India, Extraordinary Part II, Section 2, dated 14.07.2009.

** Introduced and moved with the recommendations of the President.

MR. CHAIRMAN : The question is:

> "That the Bill further to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Jharkhand for the services of the financial year 2009-10 be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will take up clause by clause consideration of the House.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.
Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI NAMO NARAIN MEENA: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN : The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN : The House shall now take up matters of urgent public importance.

श्री आर.के. सिंह पटेल (बांदा): माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान एक अत्यन्त आवश्यक एवं महत्वपूर्ण वि-ाय की ओर आकर्नित करना चाहता हूं। जैसे कि आप अवगत हैं कि वर्तमान समय में लोक सभा का सत्र आहूत है, जिसमें माननीय सांसदगण भाग लेने के लिए अपने-अपने संसदीय क्षेत्रों से चुनकर आए हैं।

मान्यवर शासनादेशों में यह प्रावधान है कि जब लोक सभा का सत्र आहूत होता है, उस समय जनपद में, प्रदेशों के जिलों में जिलाधिकारी विकास से संबंधित, जैसे जिला योजना समिति की बैठकें नहीं कर सकते हैं।

Comment [RPM80]: (Cd. by r4)

किन्तु उत्तर प्रदेश सरकार के जनपद बांदा और चित्रकूट में, जहां से मैं चुनकर आया हूं ...(व्यवधान) यह एक संवैधानिक बात है, आप सुन लीजिए। उत्तर प्रदेश सरकार के मंत्रियों के दबाव में वहां पर जिलाधिकारी ये बैठकें आयोजित कर रहे हैं। ...(व्यवधान)

MR. CHAIRMAN: Hon. Members, please do not disturb the House. Let the hon. Member make his point.

श्री आर.के.सिंह पटेल : उत्तर प्रदेश सरकार के दवाब में वहां पर जो प्रभारी मंत्री हैं, वे जिले में आज बैठकें आयोजित कर रहे हैं। कल 15 तारीख को, कल बांदा और चित्रकूट जिले में जो भारत सरकार का पिछड़ा क्षेत्र अनुदान निधि का पैसा है, उसकी बैठक वहां आयोजित हो रही है, उसको तत्काल निरस्त किया जाये।

मेरा आपसे अनुरोध है कि वहां पर उत्तर प्रदेश सरकार की ऐसी स्थिति पैदा करने से रोका जाये। ...(व्यवधान) मैं आरोप नहीं लगा रहा हूं, आप सुन लीजिए। ...(व्यवधान)

MR. CHAIRMAN : Only Dr. Bhola Singh's statement will be recorded and nothing else will go on record.

*(Interruptions) ...**

---

* Not recorded.

डॉ. भोला सिंह (नवादा): सभापति महोदय, मैं आपके माध्यम से बिहार की पीड़ा, बिहार के संत्रास, जिसके कारण बिहार आज घोर अंधकार में डूबा हुआ है, व्यक्त करना चाहता हूं।...(व्यवधान) वहां की राज्य सरकार ने बन्द पड़े थर्मल पावर स्टेशन को 600 करोड़ रुपया लगाकर के खुलवाने का काम किया, लेकिन पिछले चार महीने से बिहार को कोयले की आपूर्ति नहीं की जा रही है। कोयले की आपूर्ति नहीं करने से बिहार अंधकार में डूबा हुआ है। इसके चलते बिहार में जो सुखाड़ पड़ा हुआ है, उसमें राज्य सरकार चाहती है कि देहातों में खेतों की सिंचाई करने के लिए, धान रोपने के लिए वह बिजली दे, लेकिन नहीं दे पा रही है। हम आपके माध्यम से वर्तमान सरकार से जानना चाहते हैं कि आखिर बिहार सरकार के साथ उसका ऐसा व्यवहार क्यों है? वह क्यों नहीं कोयला दे रही है, क्यों नहीं कोयले का आबंटन कर रही है? बिहार ने क्या बिगाड़ा है? बिहार ने तो यही किया है कि उसने संवैधानिक प्रावधानों के अनुसार अपने मत का प्रदर्शन किया है, अपनी नि-ठा प्रदर्शित की है और इस तरह से बिहार के साथ हम आपके माध्यम से वर्तमान सरकार से आग्रह करना चाहते हैं, मांग करना चाहते हैं कि बिहार को कोयले की आपूर्ति की जाये।

बिहार अंधकार में डूबा है, बिहार सुखाड़ से ग्रसित है, बिहार त्राहि-त्राहि कर रहा है। हम आशा करते हैं कि सरकार बिहार को कोयले की आपूर्ति करेगी और अपने सैण्ट्रल पूल से केन्द्र सरकार बिहार को बिजली की आपूर्ति करेगी।

बिहार को 500 मैगावाट बिजली जो दी जा रही थी, उसकी कटौती कर दी गई है। हम आपके माध्यम से केन्द्र सरकार से आग्रह करना चाहते हैं कि बिहार मात्र एक राज्य नहीं है, बिहार स्वतंत्रता संग्राम सेनानियों का तीर्थस्थल है, बिहार शहादत की आत्मा है, बिहार सर्वधर्म-समभाव में विश्वास करता है, बिहार ने स्वतंत्रता संग्राम के क्षेत्र में जो कुरबानी की है, आज बिहार के साथ इस तरह का व्यवहार दुखद है, अशोभनीय है, चिन्तनीय है।

हम आशा करते हैं कि केन्द्र सरकार बिहार के के प्रति सकारात्मक दृ-िटकोण अपना करके कदम उठाएगी।

श्री विलास मुत्तेमवार (नागपुर): माननीय सभापति महोदय, आपने मुझे एक महत्वपूर्ण प्रश्न पर अपनी बात कहने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूं।

अभी तीन दिन पहले छत्तीसगढ़ में नक्सलवादी कार्रवाई में करीबन 31 पुलिसकर्मी तथा एक एस.पी. की वहां मौत हो गई है।

Comment [R81]: cd by s4

नक्सलवादियों की ओर से जो हलचल या एक्टिविटी चल रही है, वह एक खतरनाक अनुपात में अपने पंख दिन-ब-दिन पसार रही है। इनकी गतिविधियां केवल एक राज्य तक सीमित नहीं हैं। लगभग प्रतिदिन सुरक्षा एजेंसियों के लोग और अन्य लोग नक्सलवादियों के हमलों के शिकार होते जा रहे हैं। नक्सलवादी पूरी तरह से आधुनिक और नए हथियारों से लैस हैं। वे ए. के. 47, राइफल, मोर्टार, ग्रेनेड, आर.डी.एक्स. आदि से लैस हैं और देश के विभिन्न भागों में गोरिल्ला हमले करने के लिए ये लोग प्रशिक्षित हैं। आजकल इनकी गतिविधियां छत्तीसगढ़, उससे लगे महारा-ट्र, उड़ीसा, आंध्र प्रदेश, जो एक दूसरे से सटे हुए राज्य हैं, उन राज्यों में इनकी गतिविधियां सीमित हैं। वे अपनी गतिविधियां इन क्षेत्रों में इसलिए भी सीमित रखते हैं, ताकि एक राज्य से दूसरे राज्य में जाने पर इनके लिए कोई खतरा नहीं है। महारा-ट्र में खासतौर पर गढ़चिरौली, गोंदिया, चंद्रपुर, भंडारा और यवतमाल जिलों में भी आतंकवादी और नक्सलवादी गतिविधियां काफी अधिक हैं। छत्तीसगढ़ में कुछ होता है, तो महारा-ट्र में इन जिलों में रेड-अलर्ट जारी होता है। वहां लोगों को सचेत रहने की सूचनाएं दी जाती हैं।

माननीय प्रधानमंत्री जी ने भी नक्सलवाद के खतरों के बारे में संबंधित राज्यों और प्राधिकारियों के साथ एक बैठक करके महसूस किया कि नक्सलवाद का खतरा आतंकवादी खतरे से भी ज्यादा गंभीर है। नक्सली समस्या एक गहरी समस्या बन गयी है और इसे नियंत्रित करने की बहुत जरूरत है। मैं आपके माध्यम से सरकार से अर्ज करना चाहता हूं कि इस समस्या को गांधीवादी और शांतिपूर्ण तरीकों से भी सुलझाया जा सकता है। गांधी जी ने हमेशा अहिंसा और आपसी सहनशीलता का उपदेश दिया और इस पर जोर दिया कि दुनिया में ऐसी कोई समस्या नहीं है, जो शांतिपूर्ण ढंग से न सुलझायी जा सके। इस बात के भी प्रयास किए जाने चाहिए कि अपने युवा वर्ग को हम समझायें।

महोदय, मैं आपके माध्यम से कहना चाहता हूं कि पाकिस्तान, बंगलादेश या चीन के साथ अगर हमारे संबंध कभी खराब हो गए, तो शांतिपूर्वक ढंग से उनको सुलझाने के लिए सरकार अगुवाई करती है, तो क्या इन राज्यों में जो नक्सलवादी गतिविधियां हैं, जो दिन-ब-दिन एक नए रोग स्वरूप होती जा रही है, उसे रोकने की कोई कवायद नहीं होनी चाहिए? एक ज्वाइंट आपरेशन की जरूरत है। एक राज्य में गतिविधियां बढ़ गयीं, तो वे दूसरे राज्य में शिफ्ट हो जाते हैं। आडवाणी जी पहले गृहमंत्री थी, अभी चिदंबरम जी हैं, जो इसके पहले भी गृह मंत्री थे, तब ज्वाइंट आपरेशन की बात हुयी, लेकिन उस पर अमल नहीं हुआ। वे सारी सुविधाएं जो युद्ध में लगती हैं, वे सारी सुविधायें और तंत्र इन नक्सलवादियों के पास हैं। मैं समझता हूं कि इस समस्या को शांतिपूर्ण ढंग से हल किया जाए या फिर ज्वाइंट आपरेशन के माध्यम से हल किया जाए। यही कहने के लिए मैं आज खड़ा हुआ हूं।

इन्हीं शब्दों के साथ, आपने मुझे बोलने के लिए समय दिया, आपको धन्यवाद देते हुए अपनी बात समाप्त करता हूं।

श्री गणेश सिंह (सतना): माननीय सभापति महोदय, मैं आपके माध्यम से भारत सरकार का एक बहुत बड़ी घटना की ओर ध्यान दिलाना चाहता हूं। मध्य प्रदेश के सिंगरौली जिले में 6 जुलाई को शाम पौने सात बजे आइडियल एक्सप्लोसिव एंड केमिकल फैक्ट्री तथा राजस्थान एक्सप्लोसिव एवं केमिकल फैक्ट्री में हुए भयंकर विस्फोट में 16 लोगों की जान चली गयी तथा 42 से अधिक लोग गंभीर रूप से घायल हुए हैं। विस्फोट इतना भयंकर था कि 20 किलोमीटर की दूरी पर इतनी तेज आवाज हुयी कि लोग दहशत में आ गए। उक्त विस्फोटक सामग्री बनाने वाले कारखानों को लाइसेंस भारत सरकार के मुख्य विस्फोटक नियंत्रक जिनका मुख्यालय नागपुर में है, द्वारा दिया जाता है तथा उन्हीं की जिम्मेदारी उन कारखानों के निरीक्षण की तथा नियमों के पालन कराने की होती है।

Comment [p82]: Cont by t4.h

लेकिन लापरवाही इतनी भयंकर रूप से की गई जिससे इतना बड़ा हादसा हो गया। विस्फोट की खबर लगते ही जिला प्रशासन ने राहत एवं बचाव का कार्य प्रारंभ किया, लगी हुई आग को बुझाने का काम किया तथा घायलों को अस्पताल पहुंचाकर निशुल्क चिकित्सा की व्यवस्था की। हमारे प्रदेश के संवेदनशील मुख्य मंत्री ने वहां स्वयं जाकर मृतक परिवारों को दो-दो लाख रुपये दिए तथा घायलों को दस-दस हजार रुपये की सहायता दी तथा उच्चस्तरीय जांच के आदेश भी दिये ।

मैं आपके माध्यम से भारत सरकार से मांग करता हूं कि इस बड़े हादसे के पीछे मुख्य विस्फोटक नियंत्रक विभाग की जो जिम्मेदारी बनती थी, उन्होंने उन कारखानों में इससे पहले कब-कब जांच की, क्या उन्होंने उन्हें निर्देश दिया था, इस पूरे मामले की जांच होनी चाहिए और मृतक परिवारों को कम से कम दस-दस लाख रुपये की सहायता तथा घायलों का उच्च स्तरीय उपचार कराने का काम किया जाए।

DR. RAM CHANDRA DOME (BOLPUR): Mr. Chairman, Sir, through you I would like to bring to the notice of the Government an urgent matter of public importance and request the Government to take urgent action.

Sir, the demolition of Babri Masjid by constituents of the Sangh combine was one of the greatest crimes against the secular character of the Constitution. The role of the Central Government also came under severe criticism. In response to the national outrage, the Liberhan Commission was set up to pinpoint the guilt and responsibility of those involved. Unfortunately, the Commission took 16 years to present its Report having got record number of 48 extensions by different

Governments at the Centre. Now that its Report has been submitted to the Government it is incumbent on the Central Government to immediately make the Report public by tabling it in the current Session of Parliament.

I, therefore, urge upon the Government through you to table the Report of Liberhan Commission on the Table of the House in the current Session

SHRI C. SIVASAMI (TIRUPPUR): Hon. Chairman, Sir, in Tamil Nadu the road between Sengapalli to Neelampur in NH-47 is providing link between Chennai - Bangalore and Coimbatore-Tiruppur-Ooty-Kerala. This is the main road from Erode and Tiruppur to Coimbatore. Sir, per minute about 100 vehicles are plying on this road. The Government has sanctioned the conversion of the existing road into six-lane. The National Highway Authority is the implementing agency. But the work is yet to start. The sanction is already accorded for the conversion of Neelampur to Valayar road into four-lane. Due to the proposed conversions the existing roads are not maintained properly. There were 180 accidents on this road in the last six months. Nearly sixty five persons have lost their lives. Therefore, I would request the Government to get the repair and maintainance of the existing road till the completion of conversion and also to direct the NHAI to expedite the conversion works at an early date.

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Thank you Sir. I would like to raise a matter of public importance with regard to the expansion of scope of BRGF to cover all the districts in the country.

The UPA Government launched the Backward Regions Grant Fund (B.R.G.F.) during 11th plan (2007-2012). Initially, the fund was launched with Rs. 3700 crores covering 250 districts across the length and breadth of India. The then existing Rashtriya Sam Vikas Yojana (RSVY) has been subsumed into the BRGF programme. The BRGF includes all the then districts where the National Rural Employment Guarantee Programme is implemented and all the districts mentioned in the Inter Ministerial Task Group on Backwardness.

Comment [R83]: cd. by ‘u4

While National Rural Employment Guarantee Programme aims at creating durable assets in rural areas with employment guarantee, the Backward Region Grant Fund aims at creating permanent and productive assets in backward village and municipal local governance with more appropriate capacity building to facilitate participatory planning. The programme is showing good results in all 250 districts by building permanent infrastructure.

I urge upon the government that towards faster and more inclusive growth, such an excellent Backward Region Grant Fund programme should be extended like National Rural Employment Guarantee Programme to all the remaining districts in the country in a phased manner based on scientific evidence of degree of backwardness of the districts.

श्री बृजभू-ाण शरण सिंह (कैसरगंज): सभापति महोदय, मैं आपके माध्यम से भारत सरकार का ध्यान उत्तर प्रदेश की कानून व्यवस्था की ओर ले जाना चाहता हूं। हमारे प्रदेश में एक गैंगस्टर एक्ट है। उस गैंगस्टर एक्ट की मंशा यह है कि जो माफिया हैं, जो गैंग बनाकर अपराध करते हैं, जो सुनियोजित अपराध करते हैं, उनके खिलाफ कार्रवाई की जाये। मैं कहना चाहता हूं कि जिस व्यक्ति का कोई आपराधिक रिकार्ड न हो, कोई पृ-ठभूमि न हो, उस व्यक्ति के खिलाफ गैंगस्टर एक्ट नहीं लग सकता है। लेकिन उत्तर प्रदेश में गोंडा जनपद की पुलिस और प्रशासन इतना निरंकुश और संवेदनहीन हो चुका है कि 19 किसानों …(व्यवधान)

MR. CHAIRMAN : Nothing will go on record.

*(Interruptions) …**

श्री बृजभू-ाण शरण सिंह: आप मेरी बात सुन लीजिए। …(व्यवधान) हम बोल रहे हैं। …(व्यवधान) 19 किसानों के ऊपर गैंगस्टर एक्ट लगाया है। इन लोगों में से अगर किसी एक भी आदमी के ऊपर पहले से कोई मुकदमा कायम हो, तो जो भी सजा सदन निश्चित करे, उसे भुगतने के लिए मैं तैयार हूं। …(व्यवधान)

MR. CHAIRMAN: Please do not disturb him. Please sit down.

---

* Not recorded.

श्री बृजभू-ाण शरण सिंह : मान्यवर, यही नहीं, उसमें दो दलित समाज के लोग हैं। दो अल्पसंख्यक और पांच विकलांग हैं जिनके सर्टीफिकेट्स मेरे पास है। …(व्यवधान) मैं अपने साथियों से कहना चाहता हूं कि मेरा झगड़ा करने या आरोप लगाने की मंशा नहीं है। आप स्वयं पता कर सकते हैं। …(व्यवधान) इसमें दो दलित समाज के लोगों पर गैंगस्टर एक्ट लगाया गया है। …(व्यवधान) दो अल्पसंख्यक, पांच विकलांग और 15 क्षत्रिय समाज के लोगों के ऊपर यह गैंगस्टर एक्ट लगाया गया है। …(व्यवधान) अभी कल मेरठ में अतुल प्रधान नाम के …(व्यवधान)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … *

MR. CHAIRMAN: You do not worry. Nothing will go on record. Hon. Member, please sit down.

(Interruptions) … *

MR. CHAIRMAN: Please maintain the decorum of the House. Nothing will go on record.

(Interruptions) … *

MR. CHAIRMAN: Hon. Members please behave yourselves in the House. Please maintain decorum. There should be no cross talk and be a little bit serious.

SHRI B. MAHTAB (CUTTACK): Sir, I would like to draw the attention of this House relating to a serious situation which has arisen in Orissa due to disruption of paddy procurement operations because of non-cooperation by FCI.

Sir, the State of Orissa is a DCP State and procurement of paddy through State agencies has been increasing rapidly over the last few years. In order to prevent any distress sale of paddy, the State agencies have stepped their effort no doubt but against a target of 11.45 lakh MTs of paddy, the FCI has so far procured only 83,000 MTs of paddy. The State has already procured 38.56 lakh MTs of paddy under the Central pool which is equivalent to about 25.84 lakh MTs of rice against a requirement of 20 lakh MTs of rice for the State. But the State agencies

* Not recorded.

are not being allowed to deliver the rice to FCI on the ground of non-availability of storage space in FCI godowns in the State. Due to lack of availability of space in FCI godowns, FCI is not accepting rice and hence the State agencies are left with huge stocks of CMR and as a result they are not able to procure paddy during the current Kharif season The requirement of rice for the State for TPDS is only 17 lakh MTs and the excess rice has to be taken over by FCI as per Orissa MoU with FCI. In spite of repeated requests the FCI is only moving 25,000 MTs of rice per month outside the State of Orissa whereas the minimum requirement is to move at least 1.5 lakh MTs of rice per month. Therefore, since the State has already procured more rice than its annual requirement, further procurement can take place only if there is immediate outward movement of rice from Orissa but unfortunately this is not happening in spite of repeated requests made to the Ministry of Agriculture and the Ministry of Food. Also, letters have been written to the hon. Prime Minister by the Chief Minister himself.

Sir, keeping the urgency of the situation in view, I would like to urge upon the Government to intervene and instruct the concerned authorities to ensure movement of at least 1.5 lakh MTs of rice per month from the State of Orissa so that distress sale of paddy in the State can be avoided. Thank you.

श्री मिथिलेश कुमार (शाहजहांपुर): महोदय, मैं आपका ध्यान भारत सरकार द्वारा चलाई जा रही एक योजना बाल विकास पु-टाहार की ओर आकर्नित करना चाहता हूं। उत्तर प्रदेश में बाल विकास पु-टाहार योजना का 11 तारीख को टेंडर संख्या 1991/बीवीपीयोजना/22/2009-10 निकाला गया है, जिसके बारे में विभाग की साइट पर पूर्व में कोई सूचना नहीं दी गयी। यह टेंडर दिनांक दो जुलाई को पड़ना था।

Comment [r84]: cd. by x4

जब विभाग की साइट देखी तो उसमें टेंडर नहीं आया, लेकिन जो सरकार से मिले हुए उनके सहयोगी हैं, उनका टेंडर डाला गया है। मैं चाहता हूं कि उस टेंडर को निरस्त किया जाए, क्योंकि यह 1200 करोड़ रुपए की परियोजना है। इसमें कई बिचौलिए मिले हुए हैं और वे मात्र 300 करोड़ रुपए की सप्लाई करते हैं, बाकी 900 करोड़ रुपए का घोटाला किया जाता है। भारत सरकार की इस योजना के तहत गरीबों को अनाज और बच्चों को खिचड़ी पहुंचाने का जो लक्ष्य है, इसका दुरुपयोग हो रहा है। इसलिए मैं आपके माध्यम से सरकार से मांग करता हूं कि उस टेंडर को निरस्त किया जाए। बाल विकास परियोजना के विभाग के निदेशक द्वारा दोबारा टेंडर निकाला जाए और जो लोग दो-ी हैं, उनके खिलाफ कार्रवाई की जाए।

DR. MANDA JAGANNATH (NAGARKURNOOL): Mr. Chairman Sir, I would like to raise an important matter of urgent public importance under zero hour today.

River Krishna and River Godavari are the backbones of our agriculture, drinking water and other needs of the State of Andhra Pradesh which is a lower riparian State.

Upper riparian States of Karnataka and Maharashtra on River Krishna and River Godavari are subverting the spirit of federalism and constructing several projects on these rivers and other sub-basins without even sharing the information with the Central Water Commission of India and Andhra Pradesh as per existing norms.

Andhra Pradesh being the lower riparian State, the constructions undertaken by Karnataka State, the 53 road-cum-barrages on River Krishna and sub-basins are severely affecting the availability of water for the needs of Andhra Pradesh violating the Krishna Water Dispute Tribunal Award. They are trying to withhold nearly 150 TMC water over and above its allocation of 734 TMC.

As it is, because of construction of phase-II of Almatti Dam on River Krishna by Karnataka State violating the KWDT Award (Bachawath), the inflow to River Krishna from Almatti Dam is very much reduced as also ayacut under Jurala, Sreesailam, Nagarjuna Sagar Dams and Krishna Barrage Delta. Agriculture

activities are severely affected due to the late release of water from Almatti Dam. If the illegal construction of the 53 barrage-cum-roads on River Krishna and sub-basins by the Government of Karnataka is not stopped immediately, the districts of Mahboobnagar, Nalgonda, Krishna, Guntur and Prakasam districts of Andhra Pradesh will suffer due to lack of irrigation water and drinking water. As a result, agricultural activities will get severely affected.

Mr. Chairman Sir, I request, through you, the Government of India, the Ministry of Water Resources, to immediately to take necessary steps to stop the illegal construction of barrage-cum-roads by the Government of Karnataka on the River Krishna and sub-basins to save Andhra Pradesh from becoming a desert.

DR. K.S. RAO (ELURU): Sir, I associate with Dr. Jagannath as this is a very important matter.

MR. CHAIRMAN : The House stands adjourned to meet at 11 a.m. tomorrow.

18.47 hrs

The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, July 15, 2009/Asadha 24, 1931 (Saka).